

**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA**

Original Application No 46/2024/EZ

Sridhar Samal ... Applicant

- Versus -

State of Odisha & Ors. ... Respondents

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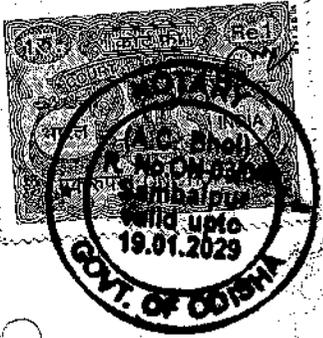
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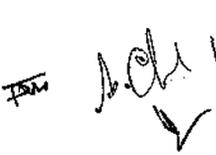


AFFIDAVIT IN OPPOSITION ON BEHALF OF THE RESPONDENT NO 10

I, Madhusudan Sharma, S/O Sri Ram Raj Lal Sharma, aged about 59 years, working for gain with Mahanadi Coal Fields Limited, having its office at Environment & Forest Department, Mahanadi Coalfields Limited, do hereby solemnly affirm and state as follows:

1. That I am the General Manager/Head of Department of Environment & Forest of the Respondent No. 10 and I am authorized and otherwise I am also competent to swear this affidavit on behalf of the Respondent No 10.
2. I state that a copy of the Instant Original Application has been served upon Respondent No 10 who in turn forwarded the same to its advocate along with instructions and relevant documents for the purpose of preparing and filing the counter affidavit on behalf of the Respondent No 10.

SI. N^o 3304 Dt. 14.5.24
A.C. BHOJ
(A.C. BHOJ)
NOTARY, Sambalpur
14.5.24


 (महानदी कोलफील्ड्स लिमिटेड) का प्रमुख अधिकारी
 General Manager (Environment & Forest)
 महानदी कोलफील्ड्स लिमिटेड
 Mahanadi Coalfields Limited
 बुर्ला, संबलपुर/Burla, Sambalpur-768020

3. I state that I have been advised to deal with the portions only which are material for the disposal of the instant Petition, and I do not admit any statements and allegations as made by the petitioner in the instant Writ Petition save and except those appear from the record and/or specifically admitted herein. At the outset, I would like to place following material facts before dealing with para-wise statements, averments, allegations made in the writ petition for the purpose of effective adjudication of the real disputes involved in the instant case which are placed below

4. I state that the Respondent No 10 being Mahanadi Coalfields Limited (Hereinafter "MCL") is one of the major coal producing company of India. It is one of the eight subsidiaries of Coal India Limited. Mahanadi Coalfields Limited was carved out of South Eastern Coalfields Limited in 1992 with its headquarters at Sambalpur.

5. I state that the instant application has been filed praying for reliefs which are inter-alia as follows:

a) Direction may be given to Opp. Parties to take steps to regularly clean the affected areas and take steps to reduce the accumulation of dust in the affected areas.



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महा प्रबन्धक (पर्यावरण एवं वन)
General Manager (Environment & Forest)
महानदी कोलफील्ड्स लिमिटेड
Mahanadi Coalfields Limited

बुला, Sambalpur/Billa, Sambalpur-768020
(कमल नगर परिसर)
बिला, Sambalpur/Billa, Sambalpur-768020
बिला, Sambalpur/Billa, Sambalpur-768020
OSD/BBV/epg/edme/2.shu/81/2020/10/20

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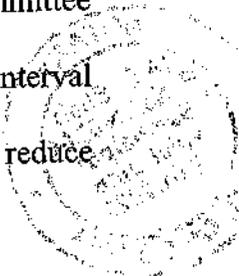
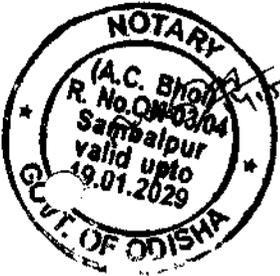
- b) Direction may be given to Opp. Parties to sprinkle water in the affected areas to reduce spreading of coal dust in the air.
- c) Direction may be given to Opp. Parties to take regular plantation program in the affected areas as mentioned above.
- d) Direction may be given to Opp. Parties to keep check on the trucks or other vehicles transporting coals or other minerals so that they transport those minerals properly by covering it properly. And if any trucks are found violating it heavy penalty may be imposed against those vehicles. Even direction may be given to install GPS in every truck, so that their movement can be tracked.
- e) Direction may be given to Opp. Parties to properly function committee formed under National Clean Air Program (NCAP) who at regular interval shall report the Hon'ble Tribunal about what steps has been taken to reduce the pollution of Talcher City

6. At the outset I state that the Respondent No 10 has duly obtained Environment Clearance certificates in respect of all its coal mines under the Talcher Coal Fields from the Ministry of Environment, Forests and Climate Change (MoEFCC) being the Respondent No 1. I also state that the Respondent No 10 strictly conducts its mining operations in terms of the Conditions mentioned in

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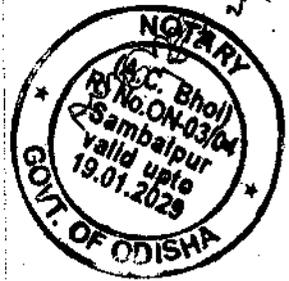
(संघ के अध्यक्ष) काठमाण्डौ
 महाप्रबन्धक (पर्यावरण एवं वन)
 General Manager (Environment & Forest)
 महानदी कोलफील्ड्स लिमिटेड
 Mahanadi Coalfields Limited
 बुर्ला, संबलपुर/Burla, Sambalpur-768020



the EC Certificate issued by the Respondent no 1 in as much as operation of coal mines by the Respondent No 10 duly conforms to the standards for the purpose of maintaining the environment pollution free. In other words Respondent No 10 takes due care for the purpose of protecting the environment and takes every necessary step to prevent any damage being caused to the environment which may arise in connection with operation of coal mines by the Respondent no 10 in Talcher.

The copies of compliance report for environmental clearance conditions in respect of relevant mines in Talcher coal field are annexed herewith and collectively marked as Annexure R10/A .

7. I state that the Respondent No 10 has its coal mines spread across Odisha and has eight (08) nos. of opencast coal mines in Talcher coalfield (TCF) which are in operation in Angul district of Odisha. All the mines of TCF dispatch about 66% of mined-out coal through railway (Rakes) and rest about 34% of the coal is being dispatched through roads by engaging trucks and heavy vehicles in the Financial Year 2023-24. MCL (Talcher CF) has constructed a separate dedicated coal corridor (road made up of concrete) about length of 20.99 KM in Talcher connecting all the mines and ultimately connected to NH-149. All the coal loaded trucks are covered with tarpaulin in order to reduce fugitive dust emission during plying of vehicles. Respondent No 10 (Talcher CF) has also developed



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 बुलडा, सुपारपुर/Duwa, Sambalpur-768020

the SILO and coal conveying system (covered belt conveyer) at Bharatpur OCP, Lingaraj OCP and Bhubaneshwari OCP from quarry to railway yard to minimize the use of vehicles. This, in turn, helps to minimize the fugitive dust emission in the vicinity.

8. I also state that in order to minimize fugitive dust emissions at the time of loading of coal, whether in trucks or heavy vehicles or in railway yards, the coal is pre-moistened before loading of the same. Further the coal is also being covered by tarpaulin to minimise fugitive dust emission during its transportation and it is mandatory to cover the coal trucks with tarpaulin. The Respondent No 10 has also taken various preventive measures such as installation and operation of wheel washing system within its premises to wash the wheels and body of coal loaded trucks at the exit gate of the mines. The water after wheel washing is fed to the primary settling pit for settling of sediments and again re-used for washing purpose. Water generated during mining process is also used for said purpose. I also state no truck carrying coal is made to exit the coal mine without ensuring that such trucks are not only covered with tarpaulin but also their wheels and bodies thoroughly washed in order to ensure that at the time of transportation of coal no fugitive dust and air pollution is caused thereby.



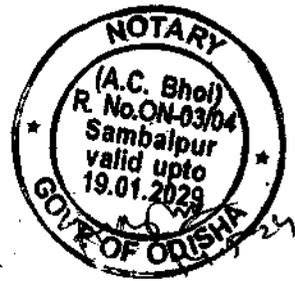
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06607-4444444

Photographs of various preventive measures taken by the Respondent No 10 within its premises to reduce fugitive dust emissions is annexed herewith and marked as Annexure R10/B.

9. I also state that the villages like Balhar, Lingaraj, Nandira, Cover belt area near Balanda, Thermal area, Tentuloi village, Badadanda Sahi, Baghamara and Diajharan are located at about 5 KM distance (approx.) from the nearest coal mine, i.e. Jagannath Opencast Project (Jagannath Colliery). However, heavy vehicles carrying fly ash, iron ore, etc apart from coal are plying through NH-149 which is nearby to the aforementioned villages. Fugitive dust emission from the road may be the major reason for dust nuisance in the nearby villages which may be reduced through regular cleaning of deposited road dust by the concerned authorities as well as periodical maintenance of roads. I state that the Respondent No 10 in its endeavour to reduce fugitive dust pollution and improve the ambient air quality in and around the towns where it operates and also the nearby National Highways has also taken various steps like engaging mechanical road sweeping machine and instant water showering system (cross road arch type) at the exit gate and other strategic locations around mine area in order to minimise the dust pollution. I further state that Respondent No 10 has awarded annual contract and spends nearly Rs. 5,58,20,922.00 (in words Rupees Five Crore Fifty-Eight Lakhs Twenty Thousand Nine Hundred Ninety Two) for the purpose



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(निम्न को संदर्भित) कर्मचारी द्वारा
 (Name of the Respondent is mentioned)
 भारतीय प्रजासत्ताक शासन
 महा प्रबन्धक (पर्यावरण एवं वन)
 General Manager (Environment & Forest)
 महानदी कोलफील्ड्स लिमिटेड
 Mahanadi Coalfields Limited
 बुर्ला, संबलपुर/Burla, Sambalpur-768020

of spreading water and cleaning nearby roads near surrounding areas of the mines in order to keep the environment clean.

Photographs of various preventive measures taken by the Respondent No 10 beyond its premises to reduce fugitive dust emissions is annexed herewith and marked as Annexure R10/C.

The copies of award letter for the purpose of spraying water and cleaning of roads are annexed herewith and marked as Annexure R10/D.

10. I also state that in addition to above precautionary measures for the purpose of protection of environment, Respondent No 10 since inception of its mining operations has been planting trees in its endeavour to carry out sustainable development activities and as on date Respondent No 10 has planted 2776959 trees and thereby augmented green cover of around 1361.22 Hectares of land.

A copy of chart showing year wise plantation activity undertaken by Respondent No 10 for bio reclamation in Talcher Coal Fields from the year of inception to 2023-24 is annexed herewith and marked as Annexure R10/E.

11. I also state that being a responsible public sector organization which cares for holistic and overall growth of the areas where it operates, and to further its vision of sustainable development, the Respondent No 10 engages in various CSR activities like supply of water for villagers, construction of bathrooms, creation,



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(संयुक्त राज्य भारत) का अधिकारी
 (जारी & भारतीय) सम्बन्धी स्थिति
 उद्योगी सहायक विभाग
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 बुर्ला, सम्बलपुर/Burla, Sambalpur-768020

deepening, renovation and beautification of ponds in several areas for which from 2018 to 2024. The Respondent No 10 has spent Rs 11,045.77 Lakhs in this period for carrying out these CSR Activities.

A copy of chart showing year wise CSR activity undertaken by Respondent No 10 from 2018-19 to 2023-24 is annexed herewith and marked as Annexure R10/F.

12. I state that pursuant to the directions passed by the Hon'ble Tribunal on 06.03.2024 a committee comprising of a) Additional District Magistrate, Angul b) Senior Environmental Engineer and Regional officer, State Pollution Control Board, Angul and c) Scientist – D, Regional Director, Central Pollution Control Board, Kolkata was constituted for the purpose of filing report with regard to the allegations made in the original application. The said committee, after inspection, duly prepared report on 09.04.2024 which came to be filed by way of an affidavit dated 09.04.2024 affirmed by the District Magistrate, Angul before this Hon'ble Tribunal. On perusal of this affidavit and the report annexed thereto, it appears that the same supports the contention of the Respondent No 10 and the same does not attribute any act, omission or negligence on the part of the Respondent No 10 for the purpose of violation of any norms/measures which would have caused damage to the environment and pollution of nearby areas.



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महा प्रबन्धक (पर्यावरण एवं वन)
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0674-2511111

13. Save and except what are matters of record, each and every allegation contained in the various paragraphs of the application is denied and disputed as if set out seriatim herein and specifically traversed. However for the sake of brevity, I am dealing with those portions only which are material and relate to the answering Respondent no 10 for the disposal of the instant application and I do not admit any statements and allegations as made by the applicant in the instant application save and except those that appear from the record and/or are specifically admitted herein.

14. Save and except what are matters of record, the statements/averments/allegations made in paragraph 1, 2, 5 and 6 of the application are denied and disputed. The respondents have no comments to offer as to those which are matters of records.

15. That the statements/averments/allegations made in paragraph 3 and 4 of the application are denied and disputed in view of the facts described in the abovementioned paragraphs and is not repeated again for the sake of brevity. It is strongly denied that the alleged ill-effects of pollution on the family, land and farmland of the petitioner can be attributed to the activity of Respondent No 10.

16. Save and except what are matters of record, the statements/averments/allegations made in paragraph 7 of the application are



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(General Manager, Environment & Forest)
 महानदी कोयलाखन लिमिटेड
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 बुरुआ, संबलपुर/Burla, Sambalpur-768020

denied and disputed. I state that Mahanadi Coalfields Ltd (MCL) ensures eco-friendly coal production through surface mining (about 98%), eliminating the need for blasting. As regards transportation and dispatch, MCL under its "First Mile Connectivity (FMC)," programme prioritizes maximum coal transportation through SILO, rail and closed conveying systems. Furthermore, MCL has established internal dedicated coal transportation routes and coal corridors that do not pass through any villages. The fact that 5000-10000 coal laden trucks plying from coal mines of MCL is not true. Total 75.18 (66%) out of 113.39 MT of coal from opencast mines is despatched in Talcher Coalfield through eco-friendly rail mode to minimise dust pollution due to coal transportation. The per day wise coal trucks from MCL to different consumers is tabulated below for kind reference.



Table No. 1 - Rail and Road despatch in the FY 2023-24

SN	Name of the mine	EC capacity of the Mine in MTPA	Quantum of coal despatch by Road to different consumers (MT)	Quantum of coal despatch by Road to respective sidings (MT)	No. of trucks/day in coal despatch through road to different consumers.	No. of trucks in coal despatch to sidings.
1	Bharatpur OCP	20	3.38	Siding7&8-3.42	311	180
2	Lingaraj OCP	20	2.79	MGR1-1.87 MGR2-1.84 SILO-8.91	285	165

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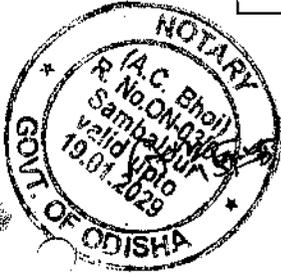
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(General Manager (Environment & Forest))
Mahanadi Coalfields Limited
Burla, Sambalpur-768020

				DLB1-2.05		
3	Hingula OCP	15	5.45	Siding7-3.36 Siding8-1.13 Siding9-3.11	680	650-700
4	Balram OCP	8	4.19	Siding9/10-6.28	470	710
5	Jagannath OCP	7.5	4.56	Siding1/2-3.32 Siding5/6-1.95	548	124
6	Ananta OCP	20	5.79	Siding 5/6-13.8 Siding3/4-0.75	405	220
7	Bhubaneswari OCP	30	6.82	Siding1/2-8.10 Siding3/4-6.08 Ananta Siding-0.22 Lingaraj siding-3.35	547	272
8	Kaniha OCP	14	4.63	Siding within mine premises	350	--

Table no.2: Total Despatch in FY 2023-24 in MT

Name of Mine	Total Despatch	Rail-Despatch (In MTY)	Road Despatch (In MTY)	
			To Siding	To consumer
Bharatpur OCP	10.57	6.88	3.33	3.69
Lingaraj OCP	17.48	14.68	14.55	2.80
Hingula OCP	13.29	7.84	7.6	5.45
Balram OCP	7.52	3.29	6.28	4.24
Jagannath OCP	8.02	3.40	5.27	4.62
Ananta OCP	20.07	14.23	14.55	5.84
Bhubaneshwari OCP	24.60	17.75	17.75	6.85
Kaniha OCP	11.78	7.11	--	4.67



From B. Chandra Kumar

(सर्वोच्च पर्यावरण) कक्षाका निम्न
(संस्थागत) महा प्रबन्धक (पर्यावरण एवं वन)
General Manager (Environment & Forest)
महानदी कोलफील्ड्स लिमिटेड
Mahanadi Coalfields Limited
बुर्ला, सम्बलपुर/Burla, Sambalpur-768020

	113.39	75.18 (66%)		38.16
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Table no.3 Name of the FMC projects

SN	Name of the projects	Capacity in MTPA	Physical Progress	Commissioning
1	Bharatpur Silo	20	100 % Completed	Jan 2019
2	Lingaraj Silo	16	100% Completed	Mar 2020
3	BBSRI Ph-I Silo	10	100% Completed	Oct 2023
4	Hingula Silo	10	100% Completed	31.12.24 (Link Conveyor work is pending)
5	BBSRI Ph-II Silo	15	99%	31.05.24
6	Ananta RLS-2 Nos.	20	70%	31.07.24
7	Kaniha RLS-1No.	10	50%	31.10.24

17. Save and except what are matters of record, the statements/averments/allegations made in paragraph 8 and 14 of the application are denied and disputed. I state that the allegation of coal dust leakage from trucks and its depositing on roads leading to pollution in the area is misleading. Within its mine premises, MCL for road transportation of coal till sidings ensures that the trucks are covered with tarpaulin. In addition, several control measures like truck mounted mist fog cannons (40 m throw), static fog cannons (100m throw), Instant shower systems, wheel washing units & Mechanical Road sweepers besides fixed sprinklers and mobile water tanker, roadside dust

For D.O. [Signature]

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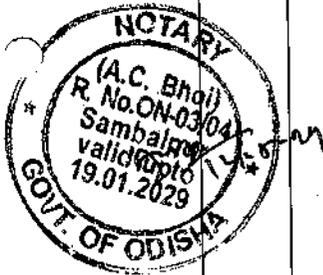
महा प्रबन्धक (पर्यावरण एवं वन)
General Manager (Environment & Forest)
महानदी कोयला लिमिटेड
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बुर्ला, बरगुणा, (Burla, Sambalpur-768020)
OS0887



collector system have been deployed in the mine's command areas to ensure dust free transportation of coal.

Table no.4 Control measures - Mines wise

SN	Name of the mine	List of the Control measures
1	Bharatpur OCP	<ul style="list-style-type: none"> • Dust-Free Dispatch to M/s Nalco through Rapid Loading System (RLS): Rapid loading system with a capacity of 5 MTPA, along with a closed conveyor belt spanning 3.25km, ensures dust-free dispatch of coal to M/s NALCO. • Utilization of Silo for Dust-Free Dispatch: A 15 MTPA capacity silo, coupled with a closed conveyor belt of 1.5km, has been implemented for dust-free dispatch from the quarry surface to the loading system. • Deployment of Dust Suppression Equipment: Bharatpur OCP has invested in advanced dust suppression technology, including 13 nos. of truck-mounted fog cannons with a 40m throw, 01 no. of fixed fog cannons with 100m throw covering various areas, and a fleet of 6 nos. Of 28 KL water tankers, wheel washing system, Instant shower system, and 4 nos. of 12 KL water tankers for effective dust suppression on haul roads and internal CT roads. • Installation of Sprinkler Systems and Automated Mist Spray Systems: Sprinkler systems are strategically placed at railway sidings and CHP & RLS areas, while mist spray systems are installed at hoppers, transfer points, and loading systems for effective dust control. • Mechanical Road Sweeping and Tarpaulin Covering of Coal Trucks: Two mechanical road sweeping machines are deployed for maintaining cleanliness, and all coal-loaded trucks leaving the mine are covered with tarpaulin to prevent dust dispersion. • Construction of Separate Coal Corridor: A dedicated coal corridor has been constructed to route coal trucks away from habitat areas, minimizing environmental impact.



San B. Chh. 1/2/2024

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(महानदी कोयला क्षेत्र) कारखाना इकाई
 महा प्रबन्धक (पर्यावरण सेवाएं) M. Istane
 General Manager (Environment & Forest)
 महानदी कोयला क्षेत्र लिमिटेड
 Mahanadi Coalfields Limited
 बुर्ला, संबलपुर/Burla, Sambalpur-768020

2	Lingaraj OCP	<ul style="list-style-type: none"> • Maximum coal (around 84%) is being dispatched through rail mode i.e., through railway sidings and through silos. Two nos. of silos having rapid loading system are installed for loading of coal in to railway wagons. The coal is transported from truck receiving hopper (TRH) located at pit head and from coal handling plants (CHP) located inside the pit to silos through closed conveyor belts. This system of despatch of coal through conveyor belt eliminates the need of transportation of coal from pit head to sidings through tippers. • All the road sale trucks are covered with tarpaulin and pass-through wheel washing system before leaving mine premises. • Dust suppression of internal haul road and coal transportation road is carried out by fixed water sprinklers and mobile water tankers. A total of 109 nos. of fixed sprinklers cater to 4 KM length of different transportation roads such as CT roads, haul roads, transportation roads along the siding, light vehicle movement areas and empty tipper movement road. A total of 8 nos. of fixed type fog canons have been installed at Lingaraj OCP which cater to different transportation roads. 18 nos. of departmental mobile water tankers (28 KL capacity) are on roll for dust suppression on vehicle plying routes. Two nos. of mobile water tankers (18 KL capacity) are also engaged on OB haul roads for dust suppression. A mobile water tanker (4 KL capacity) is engaged for dust suppression on road sale truck transportation road. • The tippers carrying coal to railway sidings pass through instant shower system installed at exit point of quarry. • A wind barrier of 170 metre length and 5 metre height is provided along road sale coal transportation route. • 2 nos. of mechanical road sweepers have been deployed for mechanical sweeping of NH-149 (from Bankadhar Chowk to Pabitrामohan Chowk) which is located adjacent to Lingaraj OCP. Manual cleaning of shoulder of NH-149 (from Bankadhar Chowk to Pabitrामohan Chowk) is also carried out for removal of dust. A mobile water tanker of 4 KL capacity is also deployed by Lingaraj OCP for spraying of water on the above-mentioned
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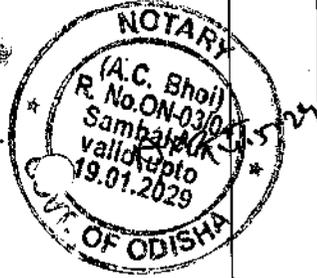
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महा प्रबन्धक (पर्यावरण एवं वन)
General Manager (Environment & Forest)
महानदी कोयलाफील्ड्स लिमिटेड
Mahanadi Coalfields Limited
बुर्ला, सुम्बलपुर/Burla, Sambalpur-768020



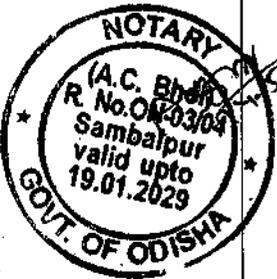
		<p>portion of NH-149.</p> <ul style="list-style-type: none"> • A dedicated coal corridor has been constructed in Talcher Coalfields through different mines for the movement of road sale trucks. The coal corridor patch of Lingaraj OCP lies between end point of coal corridor of Bhubaneswari OCP and NH-149. Dust suppression on coal corridor of Lingaraj OCP is being carried out by 4 nos. of contractual mobile water tankers (20 KL capacity).
3	Hingula OCP	<ul style="list-style-type: none"> • Truck mounted fog cannons (40 m throw): 3 nos. • Trolley mounted fog cannon (100 m throw): 6 nos. • Mobile water sprinklers (9-28 kl): 12 nos. • Instant shower system: 1 no. • Mechanical road sweeper: 1 no. • Wheel washing unit: 1 no.
4	Balram OCP	<ul style="list-style-type: none"> • Truck mounted fog cannons (40 m throw): 2 nos. • Trolley mounted fog cannon (100 m throw): 8 nos. • Mobile water sprinklers (9-28 kl): 11 nos. • Instant shower system: 1 no. • Mechanical road sweeper: 2 nos. • Fixed sprinklers: 15 nos. (railway siding) • Wheel washing unit: 1 no.
5	Jagannath OCP	<ul style="list-style-type: none"> • There are 7 water sprinkler tankers, and 24 fixed sprinklers exists for dust suppression over internal coal transportation roads. • 02 nos. of instant shower systems are provided at the exit point of quarry. • A dedicated coal transportation corridor of 20.99 Km length has been constructed bypassing the residential areas and other habitation which passes through all the opencast mines starting



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(ମହାନାଦି କୋଲଫିଲ୍ଡ) ମହାନାଦି କୋଲଫିଲ୍ଡ
 (ମହାନାଦି କୋଲଫିଲ୍ଡ) ମହାନାଦି କୋଲଫିଲ୍ଡ
 ମହାନାଦି କୋଲଫିଲ୍ଡ (ପରିବେଶ ଓ ବନ)
 General Manager (Environment & Forest)
 ମହାନାଦି କୋଲଫିଲ୍ଡ ସ ଲିମିଟେଡ୍
 Mahanadi Coalfields Limited
 ବୁର୍ଲା, ସମ୍ବଲପୁର/Burla, Sambalpur-768020

		<p>from Balram OCP to Lingaraj OCP.</p> <ul style="list-style-type: none"> • Total 1.26 Km coal corridor road which covers Jagannath OCP is completely made concretized. • All internal CT roads are also made concretized. • 1 no trolley mounted fog cannon is deployed for coal stock. • 1 no. Road sweeping machine is engaged over coal corridor road. • Road sale trucks & vehicles used for transportation of coal outside the mine area are covered with tarpaulin to prevent dust dispersion. • Wheel washing system installed at the exit of the mine. • 01 no. of truck mounted fog canon is deployed for coal transportation road & coal corridor. • More than 85% coal dispatch is done through ecofriendly rail mode.
6	Ananta OCP	<ul style="list-style-type: none"> • A total 11 nos. of mobile water sprinklers having capacity ranging from 9 to 34 KL are in operation for dust control. • 05 nos. fixed sprinklers are available for dust suppression at sidings. • Total 2.34Km coal corridor road which covers in Ananta mine is completely made concretized and around 3.8 km of internal CT roads are also made concretized. • 6 Nos. Fixed fog cannons 100 meters throw is installed at railway siding no. 5& 4 and CHP for dust suppression. • 01 nos. of instant shower systems are provided at the exit point of quarry. • All Road sale trucks & vehicles used for transportation of coal outside the mine area are covered with tarpaulin to prevent dust dispersion.



from D. B. Singh
L. Singh

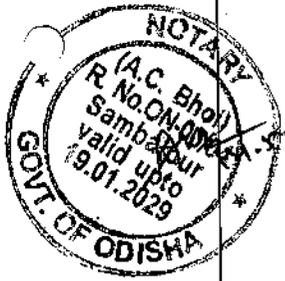
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महा प्रबन्धक (पर्यावरण एवं वन)
General Manager (Environment & Forest)

महानदी कोयला क्षेत्र लिमिटेड
(Mahanadi Coalfields Limited)
बुर्ला, सम्बलपुर/Burla, Sambalpur-768020

bahmū abeātsaō ātsarīshM
OROSY unādmōē ānāpīpānāksāē āēk

		<ul style="list-style-type: none"> • 16 KL, 3 nos. Mobile water tankers and 1 no. road sweeper are deployed on coal corridor road for dust suppression. • More than 95% coal production is done through Environment friendly Surface Miners.
7	Bhubaneswari OCP	<ul style="list-style-type: none"> • A total of 16 nos. of mobile water sprinklers having capacity ranging from 9 to 34 KL are in operation for dust control. • 03 nos. of Volvo 28 KL mist sprinklers are in operation. • 01 nos. Mechanical Road sweeper. • 10 nos. of fixed sprinklers are provided at railway sidings. • 10 nos. of trolley mounted fog canons are provided at railway sidings. • 02 nos. of instant shower systems are provided at the exit point of quarry. • CHP-Pipe Conveyor-SILO System (10 MTY) & (15 MTY) for coal transportation to sidings are in Commissioning & Construction stage. • Road sale trucks & vehicles used for transportation of coal outside the mine area are covered with tarpaulin to prevent dust dispersion. • Vertical Greenery & Bamboo plantation at siding 1 & 2. • Wheel washing system installed at the exit of the mine. • 01 no. of truck mounted fog canon is deployed for coal transportation road & coal corridor. • A dedicated coal transportation corridor of 20.99 Km length (1.82 Km in Bhubaneswari OCP) has been constructed bypassing the residential areas and other habitation. • 03 nos. of underpasses have been constructed on the coal corridor to avoid crossing of public road, thereby improving



For SOCH

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महानदी कोलफील्ड्स लिमिटेड
 General Manager (Environment & Forest)
 महानदी कोलफील्ड्स लिमिटेड
 Mahanadi Coalfields Limited
 बुला, संबलपुर Bula, Sambalpur-768020

		<p>ambient air quality, congestion and safety.</p> <ul style="list-style-type: none"> • 100% coal production is done through Environment friendly Surface Miners. • More than 85% coal dispatch is done through eco-friendly rail mode.
8	Kaniha OCP	<ul style="list-style-type: none"> • The road through which coal is being transported is sprinkled by the help of 01 no of 12 KL mobile fog canon and it is also ensured that coal carrying vehicles are optimally loaded and are covered with tarpaulin. • Even more, consumer JITPL has provided 05 nos. of 12 KL mobile water tankers which actively suppress dust in the coal transportation road.

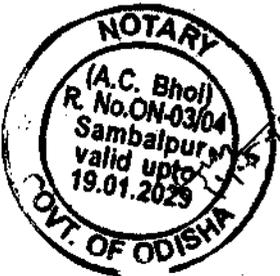
Further, it is to emphasize here that Coal consumers who are fetching coal through e-auction / FSA (Fuel Supply Agreement) cannot be monitored for its route of transportation beyond the mine premises of MCL. As per the FSA clause related to transfer of title to goods –

“Once delivery of coal has been effected at the delivery point by the seller, the property / title & risk of coal so delivered shall stand transferred to the purchaser in terms of this agreement. Thereafter, the seller shall in no way be responsible or liable for the security or safeguard of the coal so transferred. Seller shall have no liability, including towards increased freight or transportation cost, or road transport en-route, for whatever causes by railways or road transporter or any other agency.”

for
[Signature]

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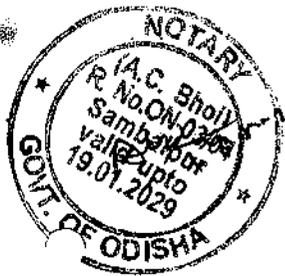
महा प्रबंधक (पर्यावरण एवं वन) (Genl. Manager (Environment & Forest))
महावादी कोयला क्षेत्र लिमिटेड (Mahanadi Coalfields Limited)
बुर्ला, संबलपुर/Burla, Sambalpur-768020



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Therefore, considering the strong measures undertaken by Respondent No 10, it cannot be said that it is insufficient and is being done only as eyewash and that it is having no real impact at all. And even after such measures, the pollution is still persisting, the Respondent No 10 cannot be held liable for the same and various other factors beyond the control of the Respondent No 10 may be attributed for the same.

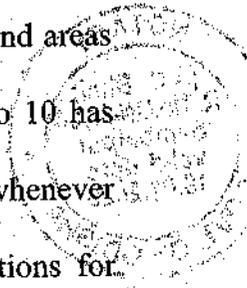
18. Save and except what are matters of record, the statements/averments/allegations made in paragraph 9 of the application are denied and disputed. I state that all trucks leaving the premises of Respondent No 10 are very securely covered with Tarpaulin. Tarpaulin covered mode of truck transport arrangement arrest spillage and overloading of coal. Beyond the same, any road side dust remaining gets lifted by road sweeper machine deployed in each project. Further, Respondent No 10 has put in place control measures like truck mounted mist fog cannons (40 m throw) and static fog cannons (100m throw), Instant shower systems, wheel washing units & Mechanical Road sweepers have been deployed in the mine's command areas to ensure dust free transportation of coal. Further, the Respondent No 10 has plans to enhance the frequency of operations of these control measures whenever and wherever required and also will endeavour to upgrade its operations for



For J. Chh. Bhoir

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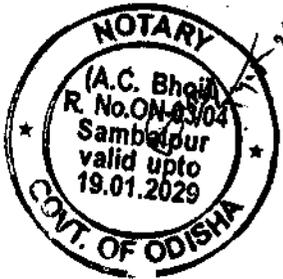
महा प्रबन्धक (पर्यावरण एवं वन)
 General Manager (Environment & Forest)
 (एन.एस.एल. कोलकोटा लिमिटेड)
 (N.S.L. Coalfields Limited)
 बुर्ला, संबलपुर/Burla, Sambalpur-768020
 Odisha, India



cleaning up the road side coal dust in an efficient way whenever any advanced technology becomes available in the market.

19. Save and except what are matters of record, the statements/averments/allegations made in paragraph 10 of the application are denied and disputed. I state that none of the mentioned villages are lying in the core zones/within the mining lease. The distance of the mentioned affected villages from the mines located in Talcher has been tabulated as follows:

SN	Name of the Villages	Distance from the mines of MCL in Km							
		Bharatpur	Lingaraj	Hingula	Balram	Jagannath	Ananta	BBSRI	Kaniha
1	Nandira	2	8.4	13	5	4.03	4.51	6.45	27
2	Diajharan	7	4.7	16	10	5.51	4.16	4.76	29
3	Tentulei	5	8.4	21	8	5.90	5.62	6.22	70
4	Baghmara	6	3.9	18	9	5.63	5.23	5.38	32
5	Lingaraj	12	1	21	15	6.49	5.70	4.97	27
6	Balhar	16	4.4	24	19	8.91	8.21	7.66	32
7	Bada dandasahi	14	3.7	33	17	11	10.11	8.85	30



There are 3 continuous ambient air quality monitoring systems established in the Talcher coalfields in consultation with State Pollution Control Board, Odisha are also linked to the SPCB servers. In general, the results of ambient air quality monitoring data were found to be within prescribed limits except few aberrations

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(ମହାନଦୀ କୋଲଫିଲ୍ଡ୍‌ସ୍‌ ଲିମିଟେଡ୍)
 ମହାନଦୀ କୋଲଫିଲ୍ଡ୍‌ସ୍‌ ଲିମିଟେଡ୍
 ଜନା ପ୍ରବନ୍ଧକ (ପରିବେଶ ଓ ବନ)
 General Manager (Environment & Forest)
 ମହାନଦୀ କୋଲଫିଲ୍ଡ୍‌ସ୍‌ ଲିମିଟେଡ୍
 Mahanadi Coalfields Limited
 ବୁର୍ଲା, ସମ୍ବଲପୁର/Burla, Sambalpur-768020

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which can be attributed to the specific local conditions during the day of sampling and thus Respondent No 10 cannot be held exclusively liable for pollution in these places.

20. Save and except what are matters of record, the statements/averments/allegations made in paragraph 11 of the application are denied and disputed. I state that Respondent No 10 is very much concerned about the sensitive zones like schools, hospitals, residential complexes etc and it has taken due care to ensure that coal transportation routes do not passing through them and are located at a considerable distance from them. Talcher coalfields itself has been provided with a 20.99 km dedicated coal corridor not passing through any habitation or sensitive areas enroute. The coal transportation routes and coal corridors from the mines i.e. Bharatpur OCP, Lingaraj OCP, Hingula OCP, Balram OCP, Jagannath OCP, Ananta OCP, Bhubaneswar OCP, Kaniha OCP till NH-149 have been laid down in such a manner that there are no hospitals, residential & commercial complexes lying enroute and thus it wrong to allege that Respondent No 10 is responsible for dust pollution and various air borne and pulmonary diseases.

21. Save and except what are matters of record, the statements/averments/allegations made in paragraph 12 of the application are denied and disputed. I state that NALCO & NTPC are transporting fly ash in

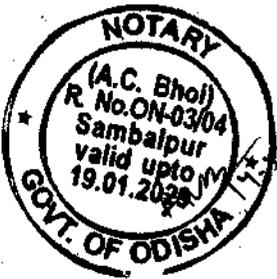


For *A.C. Bhunia*

[Signature]

(निम्न हस्ताक्षर) कर्मचारी द्वारा
 महा प्रबन्धक (पर्यावरण एवं वन)
 General Manager (Environment & Forest)
 महानदी कोलफील्ड्स लिमिटेड
 OS0807-बुर्ला, Mahanadi Coalfields Limited
 बुर्ला, सम्बलपुर/Burla, Sambalpur-768020

lean slurry mode through closed pipeline system to the abandoned mine voids of Bharatpur and Jaganath OCP and thus any leakage of flyash to the waterbodies may be addressed by them. With respect to leakage of Coal dust to farmlands, Respondent No 10 cannot be held liable for the same since all necessary precautions are taken to reduce the mobility of coal dust and prevent their escapade during transportation. It is again emphasised that coal consumers who are fetching coal through e-auction / FSA couldn't be monitored for its route of transportation. As per the FSA clause related to transfer of title to goods, a sample FSA clause reads as follows: *"Once delivery of coal has been effected at the delivery point by the seller, the property / title & risk of coal so delivered shall stand transferred to the purchaser in terms of this agreement. Thereafter, the seller shall in no way be responsible or liable for the security or safeguard of the coal so transferred. Seller shall have no liability, including towards increased freight or transportation cost, or road transport en-route, for whatever causes by railways or road transporter or any other agency."*



Moreover as per the directive in office memorandum issued by MoEF&CC dated F.No. J-13012/91/2008-IA. II (T) dated 29.10.2020 with subject- Clarification regarding coal transportation by Thermal Power Plants in line with Ministry's Gazette Notification vide S.O. 1561(E) dated 21.05.2020- reg. with respect to transportation of coal to thermal power plants it has been stated in Point no. 3 –

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महा प्रबन्धक (पर्यावरण एवं वन)
General Manager (Environment & Forest)
महानदी कोयलाखन लिमिटेड
Mahanadi Coalfields Limited
बुला, संबलपुर/Bula, Sambalpur-768020

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"It is reiterated that the Ministry's Notification dated 21.5.2020 aims at achieving coal transportation by railway wagons and/ or belt conveyors from delivery point of coal mine to thermal power plant and it is the responsibility of power plant operators to set up such infrastructure pertaining to rail or conveyor belt system."

22. Save and except what are matters of record, the statements/averments/allegations made in paragraph 13 of the application are denied and disputed. I state that the report quoted by the petitioner is old and contains the findings of 2018-2019. The data reflected from the continuous ambient air quality monitoring system linked with SPCB, Odisha Servers shall be preferred for exceeding beyond NAAQs level. The reports can be generated online. In general, the results of ambient air quality monitoring data were found within prescribed limits except few aberrations which can be attributed to the specific local conditions during the day of sampling.

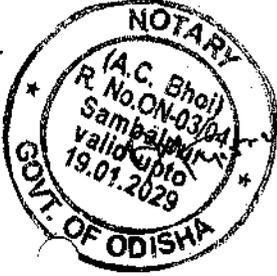
The CAAQMs graphs from January 2024 to March 2024 are attached herewith as Annexure R10/G-for kind reference.

23. Save and except what are matters of record, the statements/averments/allegations made in paragraph 17, 18 and 19 of the application are denied and disputed. Having regard to the facts and measures stated above, it is strongly denied that nothing is being done in practical sense to

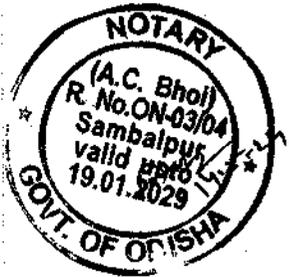
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(Environment & Forest) Mahanadi Coalfields Limited
General Manager (Environment & Forest)
Mahanadi Coalfields Limited
Burla, Sambalpur/Burla, Sambalpur-768020



combat pollution by Respondent No 10 and that those in power and position are remaining silent and thus irreparable loss is being caused to environment and also to the local people of Talcher City and negatively affecting their life. It is also denied that there has been direct violation of statutory environmental obligation by the Respondent No 10 as it has already been stated in the previous paragraphs that Respondent No 10 strictly conducts its mining operations in terms of the Conditions mentioned in the EC Certificate issued by the Respondent no 1 in as much as operation of coal mines by the Respondent No 10 duly conforms to the standards for the purpose of maintaining the environment pollution free. In other words Respondent No 10 takes due care for the purpose of protecting the environment and takes every necessary step to prevent any damage being caused to the environment which may arise in connection with operation of coal mines by the Respondent no 10 in Talcher. However, in order to commit to sustainable development, the Respondent no 10 being a responsible corporate try to counter such ill-effects by undertaking various CSR activities for the welfare and upliftment of local people apart from generating employment for the local people. The respondent no 10 also has put in place very robust infrastructure to reduce pollution and would surely keep on upgrading such infrastructure to further reduce any possible pollution keeping in mind the welfare of the local people.



A.C. Bhoi
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महा प्रबन्धक (पर्यावरण एवं वन)
General Manager (Environment & Forest)
महानदी कोलफील्ड्स लिमिटेड
Mahanadi Coalfields Limited
बुलडाई, बरगलपुर, Bargaon, Sambalpur-768020
Bargarh, Odisha, India

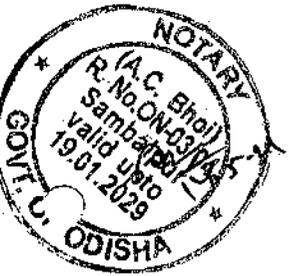
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24. With respect to the grounds stated in paragraph 20 of the application, having regards to the facts and averments made in the above paragraphs, the Respondent No 10 states as follows:

a) With respect to Ground I and II, it is denied that the action of Respondent No 10 is arbitrary in nature or that it is an antithesis to the doctrine of public trust. It is also denied that there has been any environmentally adverse action by the respondent no 10 which requires to be interfered with by this Hon'ble tribunal.

b) With respect to Ground III and V, it is denied that the action of the respondent no 10 has been dumping waste into rivers and waterbodies and thereby affecting aquatic life and disrupting the flow of rivers and causing draughts and thus affecting the life and livelihood of local people. It is also denied that any provisions of the Air Act 1981 are being violated.

c) The grounds stated in IV, VI, VII, VIII, IX, X, XI, XII are either matters of record or are fundamental truths which are in judicial notice of the Hon'ble Tribunal and hence the same is not disputed by the Respondent No 10. However, the Respondent No 10 does not operate its mines or conducts its activities in violation of any of the well settled doctrines and principles of environmental law.



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महा प्रबन्धक (पर्यावरण एवं वन)
General Manager (Environment & Forest)
महानदी कोलफील्ड्स लिमिटेड
Mahanadi Coalfields Limited
बुर्ला, सम्बलपुर/Burla, Sambalpur-768020

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25. In view of the facts and circumstances stated above, it is therefore prayed that this application deserves to be dismissed with costs for being frivolous, vexatious and without adequate grounds.

26. The statements made in Paragraphs 1 to 25 are true to my knowledge and the rest are my humble submission before this Hon'ble Tribunal.

27. The annexures attached with this affidavit are true copies of their respective originals.

John *Bob* *John*

[Signature]



महा प्रबन्धक (पर्यावरण एवं वन)
General Manager (Environment & Forest)
महानदी कोलफील्ड्स लिमिटेड
Mahanadi Coalfields Limited
बुर्ला, सखलपुर/Burla, Sambalpur-768020

The deponent solemnly affirm before me today at... 5-00 AM/PM being identified by Sri... Advocate, Sambalpur.

A.C. Bhoi
14.5.24
NOTARY, Sambalpur

(सब जज सखलपुर) कलकत्ता हाई
(सब जज सखलपुर) कलकत्ता हाई
इस दस्तावेज़ का प्रमाणित किया गया है
दिनांक 14/05/2024 को
ओडीशा हाईकोर्ट के न्यायाधीश, सखलपुर



MCL



भारत 2023 INDIA

Annexure R10/A

Office Of The Project Officer
Balram OCP, Hingula Area
AT/PO:- Danara, Talcher, Pin-759103
Dist - Angul, State- Odisha
Email:po-blmp.mcl@coalindia.in

Ref: MCL/PO/BOCP/ENVT/2023/326

Date: 11.10.2023

To
The Addl Principal Chief Conservator of Forest,
Eastern Regional Office,
Ministry of Environment & Forest,
A/3, Chandrasekharapur,
Bhubaneswar-751023.

Sub: - Half yearly report on environmental clearance condition for the period from April'2023 to September'2023 of Balram OCP of Hingula Area, MCL.

Dear Sir,

Please find enclosed here with the half-yearly progressive report on environmental clearance condition for the period from **April'2023 to September'2023** in respect of Balram OCP of Hingula Area, MCL.

Thanking You.

Yours faithfully,

[Signature]
Project Officer,
Balram OCP, MCL

Copy to.

1. The Director, EIA Monitoring Cell, MoEF, Indira Paryavaran Bhawan, Jorbagh Road, New Delhi - 110003
2. The GM (Envf.), MCL
3. The Regional Officer, M/s OSPCB, Angul
4. The Staff officer (Envf.), HA/Envf. In-charge, BOCP

**HALF YEARLY PROGRESS REPORT
ON
IMPLEMENTATION OF
ENVIRONMENTAL CLEARANCE CONDITION**

BY MoEF

(PERIOD FROM APRIL'2023 TO SEPTEMBER'2023)

BALRAM OPEN CAST PROJECT

HINGULA AREA

MAHANADI COALFIELDS LIMITED


**TRUE COPY
ATTESTED**

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SIX MONTHLY PROGRESS REPORT

ON

THE IMPLEMENTATION OF ENVIRONMENTAL CLEARANCE CONDITIONS BY MoEF (FOR THE PERIOD April'2023 to September'2023)

Name of the Project: **-Balram Open Cast Project.**

No. & Date of MoEF clearance letter: **-J.11015 / 4 / 87-IA-C, Dated:- October 24th, 1990.**

CN No.	DETAILS OF CONDITIONS	STATUS OF IMPLEMENTATION OF THE CONDITION
(i)	The emission levels should be maintained below the prescribed standard limit. In the event of levels of emissions exceeding the limit, the particular operation should be stopped and should not be started until the levels are brought back within permissible limit.	The HEMM is maintained & checked regularly. We have well equipped workshop & tech staff including Engineers to look after maintenance and repairing of HEMM (Excavation Department). Drilling & blasting operation in coal has been minimized by introduction of surface miner and Vibro rippers. The AAQ is monitored at 4 nos locations. The details of last six month air quality data is enclosed for reference in Annexure. In Addition to that 01 no of CAAQMS has been installed in the mine premises.
(ii)	The quality of effluents finally discharged into the main water course should conform to the standards prescribed by the Central/State Pollution Control Board. Regular monitoring of quality of effluents should be done at different points and recorded data furnished to this Ministry quarterly.	The workshop effluent is treated through ETP (Capacity 300 KLD) and the treated water is reused again for industrial purposes. The effluents are analysed monthly and the parameters are found to be within permissible limit. Summary of recorded data of last 6 months are enclosed herewith in Annexure for reference. Balram OCP is a Zero Discharge Mine.

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(iii)	The ultimate slopes of external OB dump should be maintained at a maximum of 28 degrees.	<p>At present internal OB dumping (i.e. Back filling) is going on. The old external OB dumps are stable and planted with indigenous trees. The slopes are also stable and maintained at a max of 28 degree. The last five years plantation and plant species details are given below: Type of species: - Neem, Mahaneem, Amla, Harida, Bahada, Gambhari, Karanja, Sisir, Katak, Kayan, Sisoo, Teak, Radha Chuda, Krishna Chuda etc.</p> <table border="1" data-bbox="843 349 1490 913"> <thead> <tr> <th rowspan="2">Year</th> <th colspan="2">OB dump / BF/Slope/Vacant Area</th> </tr> <tr> <th>Area in Ha</th> <th>No of plantation</th> </tr> </thead> <tbody> <tr> <td>2017-18</td> <td>1.0</td> <td>2,500</td> </tr> <tr> <td rowspan="2">2020-21</td> <td>7.15</td> <td>2880</td> </tr> <tr> <td>4.2 RKM (Avenue Plantation)</td> <td>6720</td> </tr> <tr> <td>2021-22</td> <td>10.625</td> <td>17,000</td> </tr> <tr> <td>2022-23</td> <td>Gap Plantation Through Seed ball</td> <td>18000</td> </tr> <tr> <td>2023-24</td> <td>Gap Plantation Through Seed ball and Grassing</td> <td>6000 Seedball, 2 Ha Grassing</td> </tr> </tbody> </table>	Year	OB dump / BF/Slope/Vacant Area		Area in Ha	No of plantation	2017-18	1.0	2,500	2020-21	7.15	2880	4.2 RKM (Avenue Plantation)	6720	2021-22	10.625	17,000	2022-23	Gap Plantation Through Seed ball	18000	2023-24	Gap Plantation Through Seed ball and Grassing	6000 Seedball, 2 Ha Grassing
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(iv)	The forest land use for the proposed activity should be restricted to 85.01 ha only. No change in land use plan as submitted to this Ministry vide letter no. 43011/18/85-CPA dated 21.9.90 should be made without the approval of this Ministry.	The forest land will not exceed 85.01 Ha. There will be no change in land use plan as submitted to the ministry vide letter No.43011/18/85-CPA Dt.21.09.90. Till date the total forest land used for the mining purpose is 64.18 ha only.																						
(v)	The Rehabilitation Package for the displaced person should be in conformity with the Government of India decision on rehabilitation.	<p>The rehabilitation package provided for the displaced person is with conformity to Govt of India norms and also confirming to the guideline of Govt. of Odisha rehabilitation package-2006. R & R status as on 30.09.2023 is as follow;</p> <p>Rehabilitation status:</p> <ol style="list-style-type: none"> 1. Employment given so far up to 30.09.2023=3823 persons <p>Resettlement Status:</p> <ol style="list-style-type: none"> 1. PAF's opt for plot at resettlement site = 3214 2. PAF's received cash compensation in lieu of plot = 767 																						
(vi)	The reclamation of mined areas shall be implemented to make it compatible with the pre-mining land use pattern. The progress in this regard should be made available to this Ministry half yearly for review. The strategies for release of land should be furnished within six months.	The internal dumping is technically reclaimed by bringing it into surface level and plantation is being done on it regularly. Total area excavated till 30.09.2023 is 519.21 Ha and area backfilled is 344.15 Ha. The total area planted on the Backfilled area/OB dump is 115.54 Ha total no. of saplings planted is 3,74,748.																						
(vii)	The right of way for the proposed MGR should not fall on any Reserve Forest area.	Will be complied as and when required.																						

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(viii)	Noise levels should be maintained within the permissible limit, to avoid occupational health hazard to the persons working within the plant.	Noise levels are maintained within the permissible limit. The summary of recorded data of last 6 months is enclosed herewith for your reference in Annexure.												
(ix)	All other pollution control measures listed in the EMP should be strictly implemented as per schedule.	<p>Dust suppression of the mine is being done at various points by spraying water through mobile water tankers as mentioned below:</p> <p>HAUL ROAD: 28 KL 3 nos. & 1 Nos 50 T dumper converted to Mobile water sprinkler. Water tankers fitted with pumps for sprinkling of water on haul road and mines area are working in three shifts round the clock.</p> <p>Fog Canon: 2 No. of mobile Fog canons is deployed and 08 nos of trolley mounted fog canons for the dust suppression in coal stock, railway siding, haul road and coal corridor.</p> <p>CHP: 4* 400 TPH CKTs are being provided with mister for spraying of water at the crusher chamber and also sprinklers are provided all along the conveyors. And two nos. high capacity 360 degree fixed type sprinklers are being installed for dust suppression in CHP premises. (N.B.- CHP is not operated since 2020)</p> <p>Railway Siding: 03 nos. of trolley mounted fog canons & 15 nos. of fixed sprinkler are deployed at the railway sidings for control of fugitive dust emission.</p> <p>Instant Shower System and Wheel Washing system are also provided for the trucks.</p>												
(x)	The depth of the water bodies must be kept to the minimum and approach slopes to the water should be made gentle to enable the water for fishery utilization.	This will be implemented during the mine closure period.												
(xi)	Regular safety audit should be done for the fire hazards on and other major accident in the workshop.	Safety audit are being done for avoiding accidents in workshop and mine.												
(xii)	The capacity of the project shall not be increased without prior environment clearance from this Ministry.	<p>Till date the Project has not exceeded the approved capacity of 8 MTY coal production. The details of last four years production are given below;</p> <table border="1" data-bbox="837 1488 1498 1760"> <thead> <tr> <th>Year</th> <th>Coal Production(MTY)</th> <th>Approved capacity</th> </tr> </thead> <tbody> <tr> <td>2020-21</td> <td>6.269</td> <td rowspan="4">8 MTY</td> </tr> <tr> <td>2021-22</td> <td>6.526</td> </tr> <tr> <td>2022-23</td> <td>7.740</td> </tr> <tr> <td>2023-24 (Till September)</td> <td>3.471</td> </tr> </tbody> </table>	Year	Coal Production(MTY)	Approved capacity	2020-21	6.269	8 MTY	2021-22	6.526	2022-23	7.740	2023-24 (Till September)	3.471
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(xiii)	A separate Environmental Management Cell with suitably qualified people to carry out various functions relating to environmental management should be set up under the control of senior technical person, who will directly report to Chief Executive. A laboratory facility should be set up for collection and analysis of samples.	A separate environment management cell headed by D(T/ P&P), MCL has been established in MCL and suitable qualified senior executives at HQ & area level are being posted to look after the envt. dept. Also qualified environmental engineers have been posted at the project level exclusively to look after the environmental functionaries.														
(xiv)	Adequate fund provision (capital and recurring expenditure) provided towards environmental control measures should not be diverted for any other purpose.	<p>The fund for environment protection is not diverted for any other purpose & is utilized for environmental purpose only. The expenditure towards environmental control measures details during the year 2022-23 are given below.</p> <table border="1" data-bbox="853 592 1479 946"> <thead> <tr> <th>Head</th> <th>Expenditure (Rupees)</th> </tr> </thead> <tbody> <tr> <td>Tree plantation</td> <td>1,16,93,300.63</td> </tr> <tr> <td>Environmental Monitoring</td> <td>1,51,86,760.18</td> </tr> <tr> <td>Consent fees</td> <td>30,96,000.00</td> </tr> <tr> <td>Other environment expenses (Catch/Garland drain, dust suppression)</td> <td>1,26,84,895.46</td> </tr> <tr> <td>Water Tax</td> <td>29,62,036.00</td> </tr> <tr> <td>Total</td> <td>4,56,22,992.27</td> </tr> </tbody> </table>	Head	Expenditure (Rupees)	Tree plantation	1,16,93,300.63	Environmental Monitoring	1,51,86,760.18	Consent fees	30,96,000.00	Other environment expenses (Catch/Garland drain, dust suppression)	1,26,84,895.46	Water Tax	29,62,036.00	Total	4,56,22,992.27
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MCL

Ref No. MCL/BA/PO(BOCP)/Envt/2023-24/506

Date: 29.11.2023

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To

The Director General of Forest (In-charge)
 Ministry of Environment, Forest & Climate Change
 Eastern Regional Office, A/3, Chandrasekharpur
 Bhubaneswar, Odisha-751023.

Subject: Submission of Half yearly compliance report of the Environmental Clearance conditions for the period from April'2023 to September'2023 in respect of Bharatpur Open Cast Project of M/s. Mahanadi Coalfields Limited- Reg.

Ref: 1) Environmental Clearance Order vide No. J-11015/630/2007-IA.II (M) dated 31.10.2008.

2) Environmental Clearance Amendment vide No. J-11015/630/2007-IA.II (M) dated 27.05.2021.

Dear Sir,

In reference to the above cited subject and EC Order, EC amendment mentioned under reference; enclosed, please find herewith the half yearly compliance report of EC conditions for the period from April'2023 to September'2023 in respect of Bharatpur Open Cast Project under M/s. Mahanadi Coalfields Limited.

The soft copy of the above report is being sent to your email id: roez.bsr-mef@nic.in.

This is for favor of your kind information, please.

Yours faithfully,

[Signature]
30/11/23

Project Officer
 Bharatpur OCP.

Copy to:

1. The General Manager (E&F), MCL HQ.
2. The General Manager, Bharatpur Area.
3. The Colliery Manager, Bharatpur OCP.
4. The Area Evt. Officer, Bharatpur Area.
5. The Project Evt. Officer, Bharatpur OCP.
6. The Office Copy.

[Signature]

[Signature]
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HALF YEARLY COMPLIANCE

REPORT ON CONDITIONS IMPOSED IN
THE ENVIRONMENTAL CLEARANCE
ORDER IN RESPECT OF BHARATPUR
OPENCAST PROJECTApr' 2023 to Sep'
2023SIX MONTHLY PROGRESS REPORT ON
IMPLEMENTATION OF ENVIRONMENTAL CLEARANCE
CONDITIONS IMPOSED BY
MoEF&CC.

Compliance report for the period from April-2023 to September- 2023 on conditions imposed in the Environmental Clearance Order Vide No. J-11015/630/2007-IA.II (M) Dated 31.10.2008 and subsequent amendment Dated 27.05.2021 granted by MoEF&CC, GOI in respect of Bharatpur Opencast Project of M/s Mahanadi Coalfields Limited.



BHARATPUR OCP
MAHANADI COALFIELDS LIMITED

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A. SPECIFIC CONDITONS:

SI No.	CLEARANCE CONDITIONS	STATUS OF IMPLEMENTATION OF CONDITIONS
(i)	No mining activities shall be undertaken in the forestland for which forestry clearance has not been obtained under the provisions FC Act, 1980.	Presently, mining activities are being undertaken in the area having 134.41 Ha. of forest land, for which stage-II forestry clearance has already been obtained. Vide Letter No-F.NO.8-87/2012-FC Dtd. 07.02.2014, Govt. of India, Ministry of Environment, Forest & Climate Change and subsequent letter vide No.10F (Consent) 440/2012/4050/F&E, Bhubaneswar, Dated. 28.02.2014.
(ii)	Topsoil, if any, shall be stacked properly with proper slope at earmarked site(s) and shall not be kept active and shall be used for reclamation and development of green belt.	Top soil is used concurrently for spreading over the technically reclaimed mined out land for biological reclamation. The Top soil removed up to Oct-2023 is around 6370598.41 cubic meters. The area over which the said top soil has been spread is about 222.16 Ha for development of green belt and the work has been carried out departmentally.
(iii)	OB shall be simultaneously backfilled in the de-coaled area. No new OB dumps shall be created for the OB to be generated in the balance life of mine.	Over burden is simultaneously back filled in the de-coaled area. No new external OB dump has been created.
(iv)	No modification of natural drainage by construction of an embankment or diversion of nallahs, Jhores, drains shall be undertaken in the expansion project.	No modification of natural drainage has been done in the project area.
(v)	Monitoring and management of existing reclaimed dumpsite shall continue until the vegetation becomes self-sustaining. Compliance status shall be submitted to the Ministry of Environment & Forests and its Regional office located at Bhubaneswar on yearly basis.	The biological reclamation of overburden dumps is in continuous process. Total 147.66 ha of backfilled area has already been planted. Total 4000 nos. of plants over 2.50 Ha of backfilled area were planted in 2023 by DFO, Angul. Total 8000 nos. of saplings were distributed in the month of August-2022 to employees and villagers around the mine. Total 30000 nos. of plants will be planted over internal OB dump & avenue plantation during 2023-24. There are 5 nos. of external OB dumps. The total area of external OB dumps is 49.50 Ha. Out of which 30.46 Ha has been biologically reclaimed. In the rest area natural vegetation has come up and stabilized.
(vi)	Catch drains and siltation ponds of appropriate size shall be constructed to arrest silt and sediment flows from soil, OB and mineral dumps. The water so collected shall be utilized for watering the mine area, roads, green	Catch drains have been provided at the toe of OB dumps from where water is collected in different sumps and is utilized for watering the mine area, roads, green belt development etc. The details of capacity of sumps are as follows.

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	<p>Belt development, etc. The drains shall be regularly de-silted and maintained properly.</p> <p>Garland drains (size, gradient and length) and sump capacity shall be designed keeping 50% safety margin over above the peak sudden rainfall and maximum discharge in the area adjoining the mine site. Sump capacity shall also provide adequate retention period to allow proper setting of slit material.</p>	<table border="1"> <thead> <tr> <th>Sump Name</th> <th>Actual Area(m²)</th> <th>Depth (m) (Average)</th> <th>Volume (Lakh m³)</th> </tr> </thead> <tbody> <tr> <td>Main Sump 01</td> <td>47688</td> <td>40</td> <td>19.08</td> </tr> <tr> <td>Main Sump 02</td> <td>17024</td> <td>40</td> <td>6.81</td> </tr> <tr> <td>South Quarry Sump</td> <td>359583</td> <td>40</td> <td>143.83</td> </tr> <tr> <td>Old Quarry Sump</td> <td>47805</td> <td>40</td> <td>19.12</td> </tr> <tr> <td>North Sump</td> <td>64124</td> <td>40</td> <td>25.65</td> </tr> <tr> <td colspan="3">Total</td> <td>214.49</td> </tr> </tbody> </table>	Sump Name	Actual Area(m ²)	Depth (m) (Average)	Volume (Lakh m ³)	Main Sump 01	47688	40	19.08	Main Sump 02	17024	40	6.81	South Quarry Sump	359583	40	143.83	Old Quarry Sump	47805	40	19.12	North Sump	64124	40	25.65	Total			214.49
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(vii)	<p>Dimension of the retaining wall at the toe of the dumps and OB benches within the mine to check run-off and siltation shall be based on the rainfall data.</p>	<p>Garland drains have been provided as per the requirement and safety margin. About two lakhs liters capacity of sedimentation tank is provided for settling the silt material of mine water.</p> <p>Retaining wall at toe of Internal OB dumps is not required as the proper catch drain and Garland drains provided around OB dumps in the mine. The catch drains have been constructed to check the runoff and siltation at toe of the OB dumps. Runoff is being diverted into mine sumps with in the mine.</p>																												
(viii)	<p>Crushers at the CHP shall be operated with high efficiency bag filters, water sprinkling system provided to check fugitive emissions from crushing operations haul roads and at transfer points shall be mist-spray type, and the conveyor system shall be closed type.</p>	<p>Crushers at the C.H.P are operated with high efficiency misters (02 nos. water guns, 26 nos. sprinklers and about 400 misters) to check fugitive dust emission from crushing operation and haul road dust suppression is being done by 7 (seven) numbers of 28 KL departmental mobile Water Tankers and 05 Nos. - 12 KL contractual mobile water tankers. Closed type conveyor system is arranged for coal dispatch.</p> <p>RLS (SILO Loading System) consists of 02 Nos. of loading chutes and each loading chute is provided with 32 Nos. of Misters for suppressing dust. All are working in good condition. New SILO with capacity of 15 MTPA has been commissioned and is equipped with water sprinkling system. This will enable dust free transportation with closed conveyor system. 12 nos. of fixed type Fog cannons of 100 mtrs. Throw have installed at different dust prone points such as railway sidings, haul roads, stock yards and transfer points for dust suppression (mist spray type).</p> <p>01 no. mobile fog canon has also been deployed for dust suppression over coal transportation road & coal corridor road.</p> <p>02 nos. mechanical road sweepers are deployed on Coal Corridor and CT Road to minimize dust.</p>																												
(ix)	<p>Drills shall be wet operated. Approach roads shall be black topped and mechanical sweepers shall be regularly deployed to clear the dust off the main approach roads and mineral transportation roads. Water sprinkling (fixed and mist type, mobile) shall be regularly done along the main haul roads.</p>	<p>Drills are equipped with wet drilling arrangements and are in working order. The haul roads are regularly sprayed with water by mobile tankers (5 nos. 28KL capacity). Around 5.5 km of internal coal transportation road is being made concreted. One mechanical road sweeper is deployed for dust removal from CT roads and approach roads and public road near Mine area</p> <p>Contractual water tankers are also deployed on coal transportation road and railway siding and other mining zones at Bharatpur OCP. Apart from this two numbers of instant water shower system at exit of the mine quarry and 19 nos. of fixed rain gun water sprinklers at railway sidings VII & VIII are installed.</p>																												

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(xiii)	The company shall put up artificial groundwater recharge measures for augmentation of groundwater resource. The project authorities shall continue to meet water requirement of the affected villages in case the village wells go dry due to dewatering of mine.	Six nos. of rainwater harvesting units have been constructed in the premises of the Mine and also three nos. of ponds are there in the nearby villages i.e. Padmabatipur, Bahal and Rakas village and are being filled with runoff water for ground water recharge and details are as follows: <table border="1" data-bbox="770 287 1393 453"> <thead> <tr> <th>Ponds</th> <th>Capacity</th> </tr> </thead> <tbody> <tr> <td>Padmabatipur village</td> <td>0.5 Mm³</td> </tr> <tr> <td>Bahal Village</td> <td>1.2 Mm³</td> </tr> <tr> <td>Rakas Village</td> <td>0.75 Mm³</td> </tr> </tbody> </table> Apart from this nearby village ponds are de-silted and refilled with water regularly. Besides, there are 02 (two) nos. of dead quarries in which rain water is being collected for ground water recharge.	Ponds	Capacity	Padmabatipur village	0.5 Mm ³	Bahal Village	1.2 Mm ³	Rakas Village	0.75 Mm ³							
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(xiv)	Sewage treatment plant shall be installed/ augmented in the existing colony for the expansion project. ETP shall be provided/ augmented for workshop and CHP wastewater.	The STP is in running condition in the existing colony and no new quarters have been constructed for the expansion project. The ETP exists for the workshop & wastewater generated at C.H.P is channelized to South Quarry Sump. The ETP is regularly cleaned & maintained. The treated effluent from ETP is monitored and the parameters are also within the limits prescribed.															
(xv)	Besides carrying out regular periodic health checkup of their workers, 10% of the workers identified from workforce engaged in active mining operations shall be subjected to health checkup for occupational diseases and hearing impairment, if any, through an agency such as NIOH, Ahmadabad within a period of one year and the results reported to this Ministry and to DGMS.	IME & PME of workmen are being done as per statutory provision. Medical board for occupational diseases exists as per ILO norms. No cases of occupational diseases have yet been reported. <table border="1" data-bbox="700 1083 1285 1271"> <thead> <tr> <th>Year</th> <th>IME</th> <th>PME</th> </tr> </thead> <tbody> <tr> <td>2020</td> <td>182</td> <td>173</td> </tr> <tr> <td>2021</td> <td>327</td> <td>213</td> </tr> <tr> <td>2022</td> <td>199</td> <td>651</td> </tr> <tr> <td>2023 (Upto Sep-23)</td> <td>139</td> <td>691</td> </tr> </tbody> </table>	Year	IME	PME	2020	182	173	2021	327	213	2022	199	651	2023 (Upto Sep-23)	139	691
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(xvi)	For monitoring land use pattern and for post mining land use, a time series of land use maps, based on satellite imagery (on a scale of 1: 5000) of the core zone and buffer zone, from the start of the project until end of mine life shall be prepared once in 3 years (for any one particular season which is consistent in the time series), and report submitted to MOEF and its Regional office at Bhubaneswar.	A copy of Land use maps based on satellite imagery for the year 2018 has already been submitted to Additional PCCF, MoEF&CC, Bhubaneswar by letter vide no- 427 dated. 16.05.19. The work for generation of Land use pattern maps based on satellite imagery for the year 2020 was carried out by CMPDIL. Annual Land use/land cover details of Bharatpur OCP is also available on the website of Mahanadi Coalfields Limited (http://www.mahanadicoal.in/Environment/).															
(xvii)	A detailed Final Mine Closure Plan along with details of Corpus Fund shall be submitted to the Ministry of Environment & Forests within 6 months of grant of this letter for approval.	Final mine closure plan has been prepared by CMPDIL. Submitted on 05/12/2015 to The Chief Conservator of Forest, MoEF&CC, Eastern Regional Office, Bhubaneswar, and The Director EIA monitoring cell, Ministry of Environment and Forest, New Delhi.															

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		<p>01 no. mobile fog canon has also been deployed for dust suppression over coal transportation road & coal corridor road.</p> <p>02 nos. of mechanical road sweepers have been deployed for dust suppression over coal transportation road, coal corridor road, approach road & nearby village roads.</p>																																	
(x)	<p>The total area brought under afforestation shall not be less than 694.28 ha which includes backfilled area (659.14 ha), infrastructure and along roads, safety zone and vacant are (35.14 ha), and area in township outside the lease (4.40 ha) by planting native species in consultation with the local DFO/ Agriculture Department. The density of the trees shall be around 2500 plants per ha.</p>	<p>It is being done as per the norms and afforestation work has been done along the roads, safety zone and vacant area in township etc. in consultation with DFO, Angul / OFDC, Angul. About 193.37 Ha. Of land has already been afforested as on 30.06.2022</p> <p>Plantation data of last five years is as follows:</p> <table border="1"> <thead> <tr> <th>Year</th> <th>B/F Area Planted (internal OB dumps)</th> <th>Expenditure (Rs)</th> </tr> </thead> <tbody> <tr> <td>2012-13</td> <td>6.00 Ha.</td> <td>25,75,362.00/-</td> </tr> <tr> <td>2013-14</td> <td>Nil</td> <td>Nil</td> </tr> <tr> <td>2014-15</td> <td>4.80 Ha.</td> <td>17,21,303.00/-</td> </tr> <tr> <td>2015-16</td> <td>3.20 Ha</td> <td>13,19,363.59/-</td> </tr> <tr> <td>2016-17</td> <td>5.00 Ha</td> <td>19,63,440.20/-</td> </tr> <tr> <td>2017-18</td> <td>6.88 Ha</td> <td>21,20,141.46/-</td> </tr> <tr> <td>2020-21</td> <td>6.05 Ha</td> <td>18,01,000.00/-</td> </tr> <tr> <td>2021-22</td> <td>7.40 Ha</td> <td>33,01,000.00/-</td> </tr> <tr> <td>2022-23</td> <td>4.00 Ha</td> <td>11,90,279.43/-</td> </tr> <tr> <td>2023-24</td> <td>2.50 Ha</td> <td>22,93,292.00/-</td> </tr> </tbody> </table>	Year	B/F Area Planted (internal OB dumps)	Expenditure (Rs)	2012-13	6.00 Ha.	25,75,362.00/-	2013-14	Nil	Nil	2014-15	4.80 Ha.	17,21,303.00/-	2015-16	3.20 Ha	13,19,363.59/-	2016-17	5.00 Ha	19,63,440.20/-	2017-18	6.88 Ha	21,20,141.46/-	2020-21	6.05 Ha	18,01,000.00/-	2021-22	7.40 Ha	33,01,000.00/-	2022-23	4.00 Ha	11,90,279.43/-	2023-24	2.50 Ha	22,93,292.00/-
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(xi)	<p>A Progressive Mine Closure plan shall be implemented and OB generated shall be simultaneously backfilled so as to backfill and reclaim 659.14 ha of the de-coaled area and the balance 9.60 ha being converted into a water reservoir shall be protected by peripheral fencing and the upper benches of the reservoir shall be gently sloped and stabilized with plantation.</p>	<p>It is being done as per the plan and balance area will be converted into a water reservoir and protected with peripheral wall and O.B. dumps. An area of 357.55 Ha has already been backfilled till Oct'2023.</p>																																	
(xii)	<p>Regular monitoring of groundwater level and quality shall be carried out by establishing a network of existing wells and construction of new peizometers. The monitoring for quantity shall be done four times a year in pre-monsoon (May) monsoon (August), post-monsoon (November) and winter (January) seasons and for quality in May. Data thus collected shall be submitted to MoEF&CC to the Central pollution Control Board quarterly within one month of monitoring.</p>	<p>A network of 23 peizometers has already been established in Talcher Coalfields to monitor and assess the long term water table variation in the aquifers. Out of 23 nos. of peizometers 02 nos. (MTP 09- Inside the premises of Joragarhia Panchayat high school and MTP 10- Inside the premises of Danara high school) are falling under premises of Bharatpur OCP. Apart from this, existed open wells from around three villages are being carried out for groundwater quality monitoring.</p>																																	

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(xviii)	<p>R&R for the balance 860 PAFs from 3 villages- Padmabatipur (502 including 30 tribal), Dasarathipur (35) and Rakas (353) shall be prepared and implementation within a specified time-frame. R&R norms shall be not less that of the national R&R Policy. The socioeconomic status of the displaced communities should be monitored over the life of the project for all the 17 villages being displaced and a report furnished once every 3 years on the key socioeconomic parameters/indices based on the UNDP Human Development Report in comparison to pre-project scenario.</p>	<p>As per the record the status of Rehabilitation & Resettlement of Bharatpur OCP is as follows.</p> <ol style="list-style-type: none"> 1. Resettlement (Displacement/ plot and building assistance) <ol style="list-style-type: none"> a. Padmabatipur & Dasarathipur <table border="0"> <tr> <td>Total Eligible/entitled</td> <td style="text-align: right;">220</td> </tr> <tr> <td> ♦ Already provided</td> <td style="text-align: right;">215</td> </tr> <tr> <td> ♦ Option not yet given</td> <td style="text-align: right;">05</td> </tr> </table> <ol style="list-style-type: none"> 2. Rehabilitation (Employment) <ol style="list-style-type: none"> a. Padmabatipur & Dasarathipur <table border="0"> <tr> <td>Total Eligible/entitled</td> <td style="text-align: right;">191</td> </tr> <tr> <td> ♦ Already provided</td> <td style="text-align: right;">178</td> </tr> <tr> <td> ♦ Not eligible/ rejected</td> <td style="text-align: right;">07</td> </tr> <tr> <td> ♦ Cash compensation opted</td> <td style="text-align: right;">05</td> </tr> <tr> <td> ♦ Under process</td> <td style="text-align: right;">01</td> </tr> </table> <p>The R&R of PAFs of Rakas village is now being implemented by adjacent Jagannath OCP mine.</p>	Total Eligible/entitled	220	♦ Already provided	215	♦ Option not yet given	05	Total Eligible/entitled	191	♦ Already provided	178	♦ Not eligible/ rejected	07	♦ Cash compensation opted	05	♦ Under process	01
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(i)	No change in mining technology and scope of working should be made without prior approval of the ministry of Environmental and forests.	The mine is being operated with shovel-dumper combination, dragline along with surface miner. The coal is being dispatched through Rail, MGR (RLS-SILO) and another SILO of 15.00 MTPA capacity has been commissioned for dust free coal dispatch. The surface miner has been introduced to produce coal in eco-friendly manner thereby controlling noise, vibration & dust to a great extent. No change in mining technology and scope of working will be made without prior approval of the MoEF&CC.																		
(ii)	No change in the calendar plan including excavation, quantum of mineral coal and waste should be made.	<p>No change in the calendar plan including excavation, quantum of mineral coal and waste (OB) has been made. However, the details of sanctioned capacity and the actual production of coal for the last 5 years are as follows:-</p> <table border="1" data-bbox="717 610 1464 953"> <thead> <tr> <th>Year</th> <th>Sanctioned Capacity (MT)</th> <th>Actual Prod. of Coal (MT)</th> </tr> </thead> <tbody> <tr> <td>2019-20</td> <td>20</td> <td>04.78</td> </tr> <tr> <td>2020-21</td> <td>20</td> <td>07.34</td> </tr> <tr> <td>2021-22</td> <td>20</td> <td>09.25</td> </tr> <tr> <td>2022-23</td> <td>20</td> <td>09.25</td> </tr> <tr> <td>2023-24 (Till Sep-23)</td> <td>20</td> <td>03.68</td> </tr> </tbody> </table>	Year	Sanctioned Capacity (MT)	Actual Prod. of Coal (MT)	2019-20	20	04.78	2020-21	20	07.34	2021-22	20	09.25	2022-23	20	09.25	2023-24 (Till Sep-23)	20	03.68
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(iii)	Four ambient air quality monitoring stations should be established in the core zone as well as in the buffer zone for SPM, RPM, SO ₂ and heavy metals such as Hg, Pb, Cr, As, etc. Location of the stations shall be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets in consultation with the State Pollution Control Board.	Six ambient air quality monitoring stations in the core zone as well as in the buffer zone have been established under Bharatpur Project in consultation with RO, Angul, OSPCB for monitoring - SPM, RPM, PM _{2.5} , SO ₂ and NO _x .																		
(iv)	Data on ambient air quality (SPM, RPM, SO ₂ and NO _x and heavy metals such as Hg, Pb, Cr, As, etc) shall be regularly submitted to the ministry including its Regional Office at Bhubaneswar and to the state Pollution Control Board and the Central Pollution Control Board once in six months.	The Air quality parameters SPM, PM ₁₀ , PM _{2.5} , SO ₂ , & NO _x are being monitored fortnightly. Heavy metals such as Hg, Pb, As, Ni, Cd & Cr are monitored once in six months at six-locations. Data on ambient air quality monitoring for SPM, RPM, SO ₂ and NO _x is submitted regularly to MOEF&CC regional office and OSPCB six monthly.																		
(v)	Fugitive dust emissions (SPM, RPM, SO ₂ , NO _x and heavy metals such as Hg, Pb, Cr, As, etc) from all the sources shall be controlled regularly monitored and data recorded properly. Water spraying arrangement on haul roads, wagon loading, and dump trucks (loading and unloading) points shall be	Dust emission (SPM, RPM, SO ₂ , NO _x and PM _{2.5}) from all the sources are being regularly monitored and properly recorded. Water spraying using (5 Nos 28 KL & 4 Nos 12KL) mobile tankers, fixed sprinklers & mist spray system is regularly being done on haul roads, C.H.P, Wagon loading points, railway sidings etc. In addition, Two road Sweeping Machines is also deployed on Coal transportation roads, coal corridor road and approach roads before sprinkling for minimizing the airborne dust.																		

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	provided and properly maintained.	<p>Apart from these arrangements, 01 no. truck mounted Fog cannon of 40 meter throw and 12 nos. fixed type fog canons of 100 mtr throw are deployed for dust suppression over Coal face, OB face, Stock yards, haul road, Siding etc.</p> <p>Continuous efforts are being given to minimize the instances of over limit of the AAQ parameters especially PM2.5 and SPM from prescribed limit. Necessary actions and mitigate measures are continuously being taken to keep the dust emission under the prescribed standards.</p>
(vi)	Adequate measures should be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in blasting and drilling operations, operation of HEMM etc should be provided with ear plugs/muffs.	During the last six months sufficient Nos. of Ear plugs have been provided to different categories of operators working in the zone of high noise level beyond the threshold limit such as in blasting/drilling operation, CHP & RLS.
(vii)	Industrial waste water (workshop and waste water from the mine) should be properly collected, treated so as to conform to the standards prescribed under GSR 422(E) dated 19th May 1993 and 31st December 1993 or as amended from time to time discharge. Oil and grease trap should be installed before discharge of workshop effluents.	Effluent generated in the workshop is treated in workshop Effluent Treatment Plant (ETP) and the treated effluent is recycled for vehicle washing purpose in the workshop. Mine water effluent is being collected in Mine Sumps, where sedimentation of particles takes place and then the treated water is utilized for industrial purpose like dust suppression, HEMM washing etc.
(viii)	Vehicular emissions should be kept under control and regularly monitored. Vehicles used for transporting the mineral should be covered with tarpaulins and optimally loaded.	Vehicular emission is kept under control and regularly monitored. Emission Test is carrying out for vehicles by certified pollution testing center. Vehicles are issued with valid PUC certificates. Vehicles used for transporting of coal from the mine to outside are loaded optimally and covered with tarpaulin. All the truck owners are taking NOC from SPCB, for their vehicles.

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(ix)	Environmental laboratory should be established with adequate number and type of pollution monitoring and analysis equipment in consultation with the State Pollution Control Board.	An Environmental Laboratory has been established in consultation with SPCB. Contact details of Laboratory In-charge: U.K. Mohanty, Chief. Manager (Envt.), CMPDIL RI-VII, Bhubaneswar Contact Number: +91 9438881006
(x)	Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects. Occupational health surveillance programme of the workers should be under taken periodically to observe any contractions due to exposure to dust and to take corrective measures, if needed.	Personnel working in dusty areas are provided with adequate training and information on safety and health aspects and they are regularly provided with dust masks. Occupational health surveillance of workers is under taken periodically. The details of IME & PME report has already given at point No. (xv) of the Specific Condition above. The details of PPEs provided in last six years at Bharatpur OCP is given in point no (vi)
(xi)	A separate environmental management cell with suitable qualified personnel should be set up under the control of a senior executive, who will report directly to the head of the company.	A separate Environmental Department under the control of GM (Envt.) has been set up at HQ level who reports to head of the organization. An executive in the rank of Dy. Manager (Envt.) is posted at area level and Project Environment Officer in the capacity of Dy. Manager (Mining) at Project level is posted to look after the Environmental Compliances.
(xii)	The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to this ministry and it's Regional Office at Bhubaneswar.	Financial provisions are made towards environment control measures and are not diverted for any other purpose. During 2022-23 around Rs. 834.00 lakhs have been expended.
(xiii)	A copy of the Environmental clearance letter will be marked to concern Panchayat/local NGO, if any, from whom any suggestion, representation has been received while processing the proposal.	The condition has been complied with. No further suggestion/ representation has been received at this end.
(xiv)	State pollution Control Board should display a copy of the clearance letter at the Regional Office, District Industry Centre and Collector's Office/Tahasildar's Office for 30 days.	Action has been taken & the condition has been complied with, by OSPCB.
(xv)	The project authorities shall advertise at least in two local newspapers widely circulated around the project, one of which shall be in the vernacular language of the locality concerned within seven days of the clearance and a copy of the clearance letter is	The condition has been complied with during the year 2009 and published in three nos. local newspapers in Hindi, Oriya and English languages. The exact date is not traceable.

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	available with the State Pollution control Board and may also be seen at the website of the ministry of Environment & Forests at http://envfor.nic.in .	
Conditions as per the EC amendment F.No. J-11015/630/2007-I. A-II(M) dt. 27/05/2021		
(i)	PP should adopt in pit conveyor belt for the transportation and fleet size should increase up to 60 Tonne.	<p>Closed conveyor belt system (2.45 km length) with SILO of 15 MTPA capacity has been commissioned and it has been in operation since Oct'2018. Receiving hopper of Conveyor system is located within the quarry area.</p> <p>However, feasibility in adopting in pit conveyor belt for the transportation will be explored as the project is already having running integrated coal contracts including transportation.</p>
(ii)	Progressive reclamation of OB dump shall be conducted and Active OB dump should not be kept barren/open and should be covered by temporary grass to avoid air born of particles.	The biological reclamation of overburden dumps is in continuous process. Total 147.66 ha of backfilled area has already been planted. Total 6400 nos of plants over 4.00 Ha of backfilled area were planted in 2022 by DFO, Angul. Total 5000 nos. of saplings were distributed in the month of August-2022 to employees and villagers around the mine. There are 5 nos. of external OB dumps. The total area of external OB dumps is 49.50 Ha. Out of which 30.46 Ha has been biologically reclaimed. In the rest area natural vegetation has come up and stabilized.
(iii)	10 Fog cannon shall be installed to reduce the impact of air pollution on haul road, OB dump and mining areas.	<p>01 No. Truck mounted (>100mtr throw) Fog cannon has been deployed in the mine for dust suppression over coal corridor road, haul road and Coal face area and OB face area.</p> <p>12 nos. Fog cannons (<100mtr throw) have installed at different locations such as railway sidings, haul roads, stock yards and transfer points for dust suppression (mist spray type).</p>
(iv)	Project proponent shall carry out dense plantation (50,000 nos) in safety zone of these three mines with Sal Forest only.	<p>We have requested to State Forest department and plantation agencies like OFDC and CGRVNL for taking up Sal plantation in the mine. Safety zone of Bharatpur mine is 7.43 Ha which is covered with dense native species and already 1.875 Ha was planted by DFO, Angul in 2021-22. Plantation of maximum 20000 nos Sal tree @2500 nos/Ha can be done. Rest of the area will be planted with Sal tree in 2023.</p> <p>9.0 ha of Jagannath OCP was already planted with 18000 Nos plants by DFO, Angul and CGRVNL in 2020 &2021.</p>
(v)	Project proponent to plant 2,00,000 nos. of Sal trees along the transportation route in two years to prevent the effect of air pollution near managers office. After completion of tree plantation, number of trees shall be duly endorsed from District Forest Officer.	<p>Persuasion with State Forest department and plantation agencies like OFDC and CGRVNL for taking up the plantation is under progress.. The State forest Dept. has denied for taking the sal plantation over backfilled area of Bharatpur OCP. However one nursery with Sal seedlings is being developed and will be planted in 03 years i.e. 2024-25 accordingly. Total transportation road including Haul road, CT road and coal corridor road comes to 15.68 Km. Maximum 1,00,000 plants can be planted along the transportation road in the mine at present. Plantation of Sal tree will be completed by Oct'2025.</p>

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(vi)	<p>Hon'ble Supreme court in an writ petition(s) civil no.114/2014, common cause vs union of India 7 Ors vide its judgement dt 18.01.2020 has directed the union of India to impose a condition in the mining lease and a similar condition in the environmental clearance and the mining plan to the effect that the mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been distributed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc., Compliance of this condition after mining activity is over at the cost of the mining lease holders/ project proponent. The implementation report of the above said condition shall be sent to Regional office of the MoEF&CC</p>	<p>Re-grassing and restoration of degraded land due to mining activities is part of progressive mine closure. However, Project will implement re-grassing and restoration of left out land during final mine closure and the implementation report of the said condition will be submitted to the Regional office of the MoEF&CC.</p>
(vii)	<p>The permanent haul road shall be constructed of cement concrete and fixed type water shall be installed.</p>	<p>5.5 km of internal coal transportation road and haul road of cement concrete road is completed. 3.5 km of dedicated coal corridor road also made concreted. 5 nos. 28KL Water tankers are being deployed for dust suppression over haul road and coal transportation roads. 1 no truck mounted mist spray fog cannon (more than 100mtrs throw) is deployed for dust suppression over haul road.</p>
(viii)	<p>Recommendation of mitigation measures in R&R report shall be implemented within certain timeline.</p>	<p>Rehabilitation & Resettlement is provided as per the R&R policy of Govt. of Odisha. Status on R&R of Bharatpur mine is provided in special condition no xviii</p>

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 10/11/21
 Project Officer
 Bharatpur OCP

**Project Officer
 Bharatpur Project**

<p>ମହାନଦୀ କୋଲଫିଲ୍ଡସ୍ ଲିମିଟେଡ୍ महानदी कोलफील्ड्स लिमिटेड Mahanadi Coalfields Limited (A subsidiary of Coal India Limited)</p>	<p>OFFICE OF THE PROJECT OFFICER BHUBANESWARI OCP, JAGANNATH AREA PO:-DERA COLLIERY, DIST:ANGUL (ODISHA) PIN: 759103 Phone : (06760)-268409, 269844, FAX - (06760) 269527</p>	
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Ref. No. PO/BBSRI-OCP/E&F/EC/Compliance/23-24/ 6603

Date: 12/10/2023

To

The Director General of Forest (In-charge),
Ministry of Environment, forest and Climate Change
Eastern Regional Office, MoEF&CC
A/3, Chandrasekharpur, Bhubaneswar, Odisha-751016

Sub: Submission of Six Monthly Progress Report on the implementation of EC conditions imposed by MoEF&CC, New Delhi (Six Month ending Sept'2023) in respect of Bhubaneswari OCP of M/s. Mahanadi Coalfields Limited- Reg.

Ref: 1. EC vide No. J-11015/280/2013-IA. II (M) pt. Dtd.16.02.2018
2. Amendment in EC vide No. J-11015/280/2013-IA. II (M) pt. Dtd.02.05.2022

Dear Sir,

Please find enclosed herewith the Six Monthly Progress Report on the implementation of EC conditions imposed by MoEF&CC, New Delhi (Six Month ending Sept'23) in respect of Bhubaneswari OCP, M/s. Mahanadi Coalfields Limited for your kind perusal.

Soft copy of the above report is also being sent to email id: roez.bsr-mef@nic.in

This is for your kind information

Yours faithfully

[Signature]
12/10/23
Project Officer
Bhubaneswari OCP

Enclosure: As above

Copy for kind information to:

1. The Addl. Director (S), Env't. Monitoring Cell, MoEF&CC, Paryavaran Bhawan, CGO Complex, Lodhi Road, New Delhi-110003.
2. The Member Secretary (OSPCB), A/118, Nilakantha Nagar, Bhubaneswar.
3. The Regional Officer (OSPCB), S-3/3, Hakimpada, Industrial Estate, Angul- 759143.

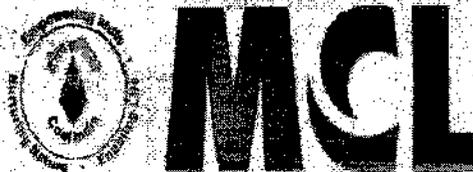
Copy to:

1. The General Manager, Jagannath Area.
2. The General Manager (E&F), MCL HQ.
3. The Staff Officer (E&F), Jagannath Area.
4. The Colliery Manager, Bhubaneswari OCP.
5. The Project Env't Officer, Bhubaneswari OCP.
6. File.

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SIX MONTHLY PROGRESS REPORTS
ON
THE IMPLEMENTATION OF
ENVIRONMENTAL CLEARANCE
CONDITIONS IMPOSED BY MoEF&CC,
NEW DELHI.

Six month ending September'2023



BHUBANESWARI OCP

JAGANNATH AREA

MAHANADI COLAFIELDS LIMITED

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Signature

MAHANADI COALFIELDS LIMITED
BHUBANESWARI OCP, BHUBANESWARI AREA
SIX MONTHLY PROGRESS REPORTS ON THE IMPLEMENTATION OF
ENVIRONMENTAL CLEARANCE CONDITIONS IMPOSED BY MoEF&CC
(SIX MONTHS ENDING WITH SEPTEMBER - 2023)

NAME OF THE PROJECT: BHUBANESWARI OCP, BHUBANESWARI AREA.
No. & Date of MOEF clearance letter: J-11015/280/2013-IA. II (M) pt. Dtd. 16.02.2018 &
18.03.2019. EC Amendment vide letter J-11015/280/2013-IA. II (M) pt. Dtd. 02.05.2022

Sl No.	Condition	Compliance status
i.	Adequate ambient air quality monitoring stations shall be established in consultation with the State Pollution Control Board and regular monitoring shall be carried out for particulate emissions (both PM10, PM2.5), SO2, NOx. The monitoring results for the period during summer season (April-June 2018) shall be submitted to the SPCB and Regional Office of the Ministry.	Complied. Four nos. of Ambient air quality monitoring stations have been jointly decided and established in the core zone as well as in buffer zone in consultation with the State Pollution Control Board and the monitoring is being carried out fortnightly in a month for SPM, PM10, PM2.5, SO2, and NOx. The monitoring results are being submitted to the SPCB. The monitoring reports from Apr'2023 to Sep'2023 are attached as Annexure-1.
ii.	The EAC shall review the compliance of the action taken on the observations of the Regional Office, before December 2018 and makes its recommendation for continuance of the project thereafter. Also based on the monitoring results, the Committee shall examine efficacy and adequacy of the proposed control measures and its impact on the ambient air quality.	Complied. Officials from Regional Office, MoEF&CC visited the mine on dated 09.11.2018. After review of the compliance of the action taken on the observations of the Regional Office & recommendation of EAC, the MoEF&CC has clarified EC vide no. J-11015/280/2013-IA-II(M).pt. dtd. 18.03.2019, is valid for 30 years or life of the mine, whichever is earlier.
iii.	To control of dust generation at source, the crusher and in-pit belt conveyors shall be provided with mist type sprinklers.	Complied. Better environment friendly technology has been adopted. 100% coal is excavated through eco friendly surface miners which eliminate the drilling, blasting and crushing operation. Surface miners are provided with mist spray system. CHP pipe conveyor with SILO system for 15 MTPA capacity construction completed and test run is going on.
iv.	Mitigative measures shall be undertaken to control dust and other fugitive emissions all along the roads providing sufficient numbers of water sprinklers. Adequate corrective measures shall be undertaken to control dust emissions as prescribed before the committee, which would include mechanized sweeping, water sprinkling/mist spraying on haul roads and loading sites, long range misting/fogging arrangement, wind barrier wall and vertical greenery system, green belt, dust	Under Compliance. 16 nos. of mobile water sprinklers having capacity ranging from 9 to 34 KL are in operation for dust control. 03 nos. of Volvo 28 KL mist sprinklers are in operation. 10 nos. of fixed sprinklers are provided at railway sidings. 10 nos. of trolley mounted fog canons are provided at railway sidings. 01 No of Wheel washing system provided. 01 Vertical Wind Barrier / Greenery System provided at the railway siding. 02 nos. of instant shower systems are provided at the exit point 02 no. of truck mounted fog canon is deployed for coal

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<p>suppression arrangement at railway sidings etc.</p>	<p>transportation road & coal corridor. A dedicated coal transportation corridor of 20.99 Km length (1.82 Km in Bhubaneswari OCP) has been constructed bypassing the residential areas and other habitation. 04 nos. of underpasses have been constructed on the coal corridor to avoid crossing of public road, thereby improving ambient air quality, congestion and safety. 100% coal production is done through Environment friendly Surface Miners. More than 82% coal dispatch is done through eco friendly rail mode. CHP pipe conveyor SILO system (15Mty) – 100% work completed. Completion & handover is expected by Dec, 2023. 01 Nos. Mechanical Road Sweeper is deployed for public and coal transportation roads.</p>
<p>Thick green belt of 50m width at the final boundary in the down wind direction of the project site shall be developed to mitigate/check the dust pollution.</p>	<p>Complied. Thick green belt of more than 50m width with 45,650 nos. of plants has been planted in the down wind direction. 20500 nos. plants have been planted over 8.0 Ha of OB backfilled area</p>
<p>vi. Persons of nearby villages shall be given training for their livelihood and skill development.</p>	<p>Complied. The villagers around the mines have been employed under land outstees have been trained every year by the PP.</p>
<p>vii. To ensure health and welfare of nearby villages regular medical camps shall be organized at least once in six months.</p>	<p>Complied. To ensure health and welfare of nearby villages, regular medical camps are being carried out on regular basis by the PP.</p>
<p>viii. In view of the mining potential of the area and the prevailing environmental concerns, carrying capacity of the eco-system shall be studied through some expert agencies to assess optimal mining operations in the area with minimal impact on the environmental components.</p>	<p>Complied. The study of carrying capacity of eco-system to assess optimal mining operations in the area with minimal impact on the environmental components is under progress by CMPDIL and the Draft report has been prepared and submitted.</p>
<p>ix. The mine is surrounded by large opencast mines operated by M/s MCL and shall have a cascading impact on air pollution. Therefore, a stage wise response plan vis-a-vis varying level of air pollution level be prepared and implemented in the mine during its operation.</p>	<p>Complied. The study of cascading impact on air pollution in and around the mining area has been completed by CMPDIL and the recommendations as per the report and the current status are detailed below: Stage-I: It should be ensured that all surface miners runs with water jet- Complied. Automated sprinkler should be installed at coal stock yards- Water spraying is being carried out by mobile water sprinklers. Haul roads should be equipped with fixed sprinklers- Water spraying is being carried out by mobile water sprinklers of capacity ranging from 9Kl to 34Kl and 28Kl mist type water</p>

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		<p>sprinklers.</p> <p>All railway sidings must be covered with wind barrier and vertical greenery system- Trolley mounted fog canons are in operation at railway sidings. The Vertical greenery system at railway sidings is constructed.</p> <p>Stage-II: Dedicated coal corridor must be used for coal transportation- Complied.</p> <p>CAAQMS should be installed- Complied.</p> <p>There should be use of mechanical road sweeper- Complied</p> <p>There should be use of fog canon- Both Truck mounted fog canon & trolley mounted fog canons are in operation.</p> <p>Stage-III: All coal loading should be done through in-pit conveyors to SILO and washing of coal must be ensured to reduce the dust at source- CHP-pipe conveyor-SILO system is under construction, 100% completed., Trail run is going on.</p>
x.	A mechanism of inter project environmental audit shall be devised and implemented with reporting to this ministry along with half yearly reports.	<p>Complied.</p> <p>A multi-disciplinary team from different areas of Talcher coalfield carrying the Environmental Audit on quarterly basis. Report is submitted along with Half yearly compliance report.</p>
Mining:		
(i)	No change in Mining technology and scope of working shall be made without prior approval of the Ministry of Environment, Forest & Climate Change. No Change in the calendar plan including excavation, quantum of mineral coal and waste should be made.	<p>Complied.</p> <p>No change in Mining technology and scope of working and no Change in the calendar plan including excavation, quantum of mineral coal and waste shall be made without prior approval of the Ministry of Environment, Forest & Climate Change</p>
(ii)	Mining shall be carried out as per the approved mining plan and abiding by the relevant laws related to coal mining and the circulars issued by Directorate General of Mines Safety (DGMS). An approved progressive Mine Closure Plan shall strictly be complied with and submitted.	<p>Complied.</p> <p>Mining is being adhered to approved mining plan, mine closure plan and relevant laws related to coal mining and the circulars issued by Directorate General of Mines Safety (DGMS)</p>
Land reclamation:		
(i)	Digital processing of the entire lease area using remote sensing technique shall be carried out regularly once in three years for monitoring land use pattern and report submitted to Ministry of Environment, Forest & Climate Change its Regional Office.	<p>Complied.</p> <p>Digital processing of entire lease area using remote sensing technique is being carried out regularly on yearly basis for monitoring land use pattern and the report is also submitted to MoEF&CC, Regional Office, Bhubaneswar. Copy of the same is also available in the company's website.</p>

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(ii)	Final mine void depth will not be more than 40 m. The void area should be converted into water body. The remaining area should be back filled up to the ground level and covered with thick topsoil. The land after mining should be restored for agriculture or forestry purpose.	Will be Complied. The condition is related to activity which requires compliance during mine closure stage.
(iii)	The top soil, if any shall be temporarily be stored at earmarked site(s) only and it should not be kept unutilized for long. The topsoil shall be used for land reclamation and plantation. The overburden dumps should be vegetated with suitable native species to prevent erosion and surface run off. The entire excavated area shall be backfilled and afforested in line with the approved Mine Closure Plan. Monitoring and management of rehabilitated areas should continue until the vegetation becomes self-sustaining. Compliance status shall be submitted to Ministry of Environment, Forest & Climate Change its Regional Office on six monthly basis.	Complied. Top soil is being stacked separately and spread concurrently over technically reclaimed backfilled area before plantation. It is a continual process. Biological reclamation on 45 Ha of internal dump comprising of native species like Neem, Gamhari, Sirsa, Mahaneem, Karanj etc has been done. Grassing & short duration plantation has been done covering whole external dump of an area 94Ha. Now External OB dump is being re-handling into the mine voids.
(iv)	Green belt shall be developed all along the mine lease area in a phased manner. The width of the green belt along forest area should not be less than 7.5m, and the total area covered by 3 tier green belt shall not be less than 100ha. A 3 tier green belt comprising of a mix of native species shall be developed all along the major approach roads.	Under Compliance. Green belt of 25.98 Ha outside the leasehold area under vacant/safety zone comprising of native species have been planted through Odisha Forest Development Corporation. Biological reclamation on 45 Ha of internal dump comprising of native species like Neem, Gamhari, Sirsa, Mahaneem, Karanj etc has been done till date.

Emissions, Effluents, and Waste Disposal:

(i)	Transportation of coal by road should be carried out by covered trucks only. Effective measures such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of PM10 and PM2.5 such as haul road, loading and unloading point and transfer points. Fugitive dust emissions from all the sources shall be controlled regularly. It shall be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central/State Pollution Control Board in	Complied. Road sale trucks & vehicles used for transportation of coal outside the mine area are covered with tarpaulin. Mitigative measures to control dust and other fugitive emissions are detailed below: 16 nos. of mobile water sprinklers having capacity ranging from 9 to 34 KL are in operation for dust control. 03 nos. of Volvo 28 KL mist sprinklers are in operation. 10 nos. of fixed sprinklers are provided at railway sidings. 04 nos. of trolley mounted fog canons are provided at railway sidings. 02 nos. of instant shower systems are provided at the exit point of quarry.
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	this regard.	<p>01 no. of truck mounted fog canon is deployed for coal transportation road & coal corridor.</p> <p>A dedicated coal transportation corridor of 20.99 Km length (1.82 Km in Bhubaneswari OCP) has been constructed bypassing the residential areas and other habitation.</p> <p>04 nos. of underpasses have been constructed on the coal corridor to avoid crossing of public road, thereby improving ambient air quality, congestion and safety.</p> <p>100% coal production is done through Environment friendly Surface Miners.</p> <p>More than 85% coal dispatch is done through eco friendly rail mode.</p> <p>The Ambient Air Quality parameters are within the prescribed norms. Monitoring report is attached.</p>
(ii)	Vehicular emissions shall be kept under control and regularly monitored. Project should obtain 'PUC' certificate for all the vehicles from authorized pollution testing centers.	<p>Complied.</p> <p>All the vehicles plying in the mine premises carries valid PU certificate issued by authorized pollution testing center and is renewed on six monthly basis.</p>
(iii)	Adequate ambient air quality monitoring stations shall be established in the core zone as well as in the buffer zone for monitoring of pollutants namely PM ₁₀ , PM _{2.5} , SO ₂ and NO _x . Location of the stations shall be decided based on the meteorological data, topographical features, and environmentally and ecologically sensitive targets in consultation with the state pollution Control Board. Monitoring of heavy metals such as Hg, As, Ni, Cd, Cr, etc carried out at least once in six months.	<p>Complied.</p> <p>Four nos. of Ambient air quality monitoring stations have been jointly decided and established in the core zone as well as in buffer zone in consultation with the State Pollution Control Board and the monitoring is being carried out fortnightly in a month for SPM, PM₁₀, PM_{2.5}, SO₂, and Nox.</p> <p>Monitoring of heavy metals such as Hg, As, Ni, Cd, Cr etc carried out at six monthly intervals.</p> <p>The monitoring reports from Apr'23 to Sept'23 are attached as Annexure-1 and monitoring report of heavy metals attached as Annexure-2.</p>
(iv)	Crusher/feeder and breaker material points should invariably be provided with dust suppression system. Belt conveyors should be fully covered to avoid air borne dust. Drills shall be wet operated or fitted with dust extractors.	<p>Complied.</p> <p>There is no crusher/feeder in mine, since 100% coal production is through surface miner technology with mist spray arrangement.</p> <p>CHP-Pipe conveyor-SILO system construction completed & trail run is going on.</p> <p>All drill machines are provided with dust extractor & wet drilling arrangement.</p>
(v)	The project proponent shall not alter the major channels around the site. Appropriate embankment should be provided along the side of the river/nallah flowing near or adjacent to the mine. The	<p>Complied.</p> <p>An earthen bund embankment has been made adjacent to the Bangaru Nala.</p> <p>The bund height is about 5m, width is 20m and its side slope is about 50 to 60 degrees.</p>

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	embankment constructed along the river/nallah boundary should be of suitable dimensions and critical patches should be strengthened by stone pitching on the river front side and stabilized with plantation to withstand the peak water flow and prevent mine inundation.	The bund was stabilized naturally with vegetation of <i>Artisida setacea</i> (Ghasa), <i>Hyptis suaveolens</i> (Pig nut), <i>Tridax procumbens</i> (Coat buttons), <i>Saccharum spontaneum</i> (Wild sugarcane), <i>Azadirachta indica</i> (Neem), <i>Alstonia scholaris</i> (White cheese wood) etc.
(vi)	Rain water harvesting shall be implemented for conservation and augmentation of ground water resources in the area in consultation with Central Ground Water Board.	Complied. Mine is zero discharge mine. During monsoon, the rain water from the mining area is collected in 03 nos. of mine sumps having capacity of 4.64 Mm ³ which acts as a reservoir cum recharge structures. 02 nos. of rain water harvesting arrangement in the Project Office and 01 no. constructed at Bhubaneswari guest house for recharge of ground water.
(j)	Catch drains and siltation ponds of appropriate size shall be constructed around mine working, coal heaps, and OB dumps to prevent runoff of water and flow of sediments directly into the river and other water bodies. The water so collected should be utilized for watering the mine area, roads, green belt development etc. The drains shall be regularly de-silted particularly after monsoon and maintained properly. Sump capacity should provide adequate retention period to allow proper settling of silt material. Dimension of the retaining wall to be constructed at the toe of the dumps and OB benches within the mine to check runoff and siltation should be based on the rainfall data.	Complied. Catch drains of dimension 2m*2m*2200m has been provided around the external dump with 02 nos. of siltation ponds of capacity 90×25×3 m ³ and 80×60×3 m ³ . Catch drain around mine (7km×1.5km×1m) has been provided. Catch drain has been provided around coal stock. The water is channelized to mine sump. Catch drains are de-silted and regularly cleaned before monsoon. 03 nos. of mine sump act as a huge rain water harvesting structure North side sump: 1969500 m ³ South side sump: 2044500 m ³ North west sump: 624000 m ³ . Water from the sump after settling is being re-used for firefighting, dust suppression and watering of plants etc.
(viii)	Industrial waste water (CHP, workshop, and waste from the mine) should be collected and treated so as to conform to the standards prescribed under the Environment (Protection) Act, 1986 and the rules made there under, and as amended from time to time. Oil and grease trap should be installed before discharge of workshop effluents.	Complied. The ETP (400 m ³ /hr.) equipped with oil & grease trap along with mechanical oil skimmer has been provided for treatment of wastewater at workshop. The water is re-circulated and reused for industrial purposes. Zero discharge of treated effluent is being implemented at workshop.
(d) Noise and Vibration Control:		
(i)	Adequate measures shall be taken for control noise level below 85dBA in the work environment. Workers engaged in	Complied. The noise levels are within the prescribed limits. Workers engaged in blasting and drilling operations, operations of

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	blasting and drilling operations, operation of HEMM etc shall be provided with ear plugs/muffs.	HEMM etc are provided with ear plugs/ muffs
(ii)	Controlled blasting techniques should be practiced with use of delay detonators to mitigate ground vibrations and fly rocks.	Complied. Controlled blasting by NONEL technology is being practiced and ground vibration is monitored by Blastmet with proper maintenance of records. Threshold Limit :- 10 PPV Readings of the Vibration :- 1-5 PPV

(e) Occupational Health & Safety:

(i)	Besides carrying out regular periodic health checkup of their workers, 20% of the workers identified from workforce engaged in active mining operations shall be subjected to health checkup for occupational diseases and hearing impairment, if any, through a specialized agency/ institute within the District/ State and the results reported to this Ministry and to DGMS.	Complied. In compliance to provisions of Mines Act 1952 and DGMS circular, regular periodic health checkup of workers initially and in 5 years (both contractual & departmental) and the workers above 45 years of age are subjected to health checkup in every 3 years. 20% of employees engaged in active mine are also included in the above provision. Medical examinations of all the contractual workers are conducted and no case related to occupational disease detected so far. Report submitted to DGMS & to RO, MoEF&CC
(ii)	Personal working in dusty areas should wear protective respiratory devices and they should be provided with adequate training and information on safety and health aspects. Supervisory staff shall be held responsible for ensuring compulsory wearing of dust mask.	Complied. All persons who are working in dusty areas have been provided with dust mask. Supervisory staff not only brings awareness on safety and health aspects but also ensure compulsory wearing of dust mask by the work persons.
(iii)	In case of outsourcing of work through MDO, the project proponent shall ensure the strict enforcement of the above conditions.	Complied.

(f) Biodiversity:

(i)	The project proponent shall take all precautionary measures during mining operation for conservation and protection of endangered fauna, if any, spotted in the study area. Action plan for conservation of flora and fauna shall be prepared and implemented in consultation with the State Forest and Wildlife Department. A copy of action plan shall be submitted to the Ministry of Environment, Forest and Climate Change and its Regional Office.	Complied. The project has deposited Rs. 50 Lakhs vide challan no. 422052, dtd: 04.09.2004 to the forest Dept. for Habitat Improvement Plan of the surrounding area. Habitat Improvement Plan has been prepared as per the FC conditions. The project has planted variety of locally available native species such as Mango, Neem etc. Stone pack wall, barbed wire fencing and garland drains are constructed all along the mine boundary to ensure there is no entry of animals within the mining area.
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(g) Implementation of Action Plan as per Public Hearing and CSR activities:

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(i)	<p>Complied. The Public Hearing was held on 10.02.2009. The issues raised during Public Hearing were regarding employment, supply of drinking water, blasting vibration, plantation, and dust in pond in core zone, dust suppression & sprinkling on peripheral roads. All the issues have been addressed. The R&R of the land outstees are done as per the R&R policy of Govt. of Odisha.</p>
(ii)	<p>Complied. MCL has spent more than two percent of the average net profit of the company made during the three immediately preceding financial years in pursuance of its Corporate Social Responsibility. The CSR expenditure in the FY 2022-23 (JA) is 283 lakhs for MCL 207.97 crores.</p>
(h) Corporate Environment Responsibility:	
(i)	<p>Complied. MCL has a well laid down Environmental policy approved by the Board of Directors dated 09.05.2019. The copy of this is available at company's website.</p>
(ii)	<p>Complied. A multidisciplinary committee has been formed at MCL under the chairmanship of Director (Technical/P&P), MCL vide letter no. 556, dtd: 28.06.2019. Similar multidisciplinary committee has also been formed at area level for reviewing compliance of EC & FC conditions on quarterly basis and reporting the non compliance/ violations of environmental norms. The audit report is submitted to HQ which is subsequently submitted to MCL board for review of compliance of conditions.</p>
(iii)	<p>Complied.</p>
(iv)	<p>Complied.</p>

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Regional Office.		
(i) Statutory Obligations:		
(i)	Environmental Clearance is granted subject to final outcome of Hon'ble Supreme Court of India, Hon'ble High Court, NGT and any other Court of Law, if any as applicable to the project.	Agreed & Complied.
(ii)	This Environmental Clearance is subject to obtaining requisite NBWL Clearance from the standing Committee of National Board for wildlife, if any as applicable to the project.	Complied.
(iii)	The Project Proponent shall obtain Consent to Establish and Consent to Operate from the concerned State Pollution Control Board prior to increase in capacity of Washery and effectively implement all the conditions stipulated therein.	Complied. The Project proponent has been obtained CTE & CTO for 28 MTPA production capacity from the concerned SPCB vide CTE no. 2385/IND-II-NOC-6139, dtd. 06.03.2018 and CTO no. 4891/IND-I-CON-4829 dtd 28/03/22, and amendment in CTE vide no 12868 dtd. 21.07.2022 and CTO vide no 14785 dtd. 16.08.2022 has been obtained for extraction of coal under external OB dump (Re handling of OB Dump) without any increase in production capacity (28.0 MTPA) and change in mining lease area (638.341ha ML area)
(iv)	Project Proponent shall obtain the necessary prior permission from the Central Ground Water Authority (CGWA) for drawl of water (surface and ground water).	Complied. NOC from CGWA for groundwater withdrawal has been granted vide letter No. CGWA/NOC/MIN/ORIG/2020/9378, dtd. 16.12.2020 with validity up to 15.12.2022 & file sent for renewal.
(j) Monitoring of Project:		
(i)	Regular monitoring of ground water level and quality shall be carried out in and around the mine lease by establishing a network of existing wells and constructing new piezometers during the mining operations. The monitoring shall be carried out four times in a year pre-monsoon (April-May), monsoon (August), post-monsoon (November) and winter (January) and the data thus collected may be sent regularly to Ministry of Environment, Forest and Climate Change and its Regional Office, Central Ground Water Authority and Regional Director, Central Ground Water Board.	Complied. Piezometric water level data during pre-monsoon (April-May), monsoon (August), post-monsoon (November) and winter (January) are collected and sent to RO, MoEF&CC in half yearly compliance reports of EC conditions. Piezometer reading during for Apr'23 to Sept'2023 is attached as: Annexure- 3.
(ii)	The project proponent shall submit six monthly reports on the status of the	Complied. PP is regularly submitting the six monthly compliance reports.

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	implementation of the stipulated environmental safeguards to the Ministry of Environment, Forest and Climate Change, its Regional Office, Central Pollution Control Board and State Pollution Control Board.	and monitoring data to RO, MoEF&CC and SPCB. The last submission was vide letter no. PO/BBSRI-OCP/E&F/EC/compliance//22-23/4123 dated 27/06/2023 for the period Apr'2023 to Sep'2023
(iii)	The Regional Office of this Ministry shall monitor compliance of the stipulated conditions furnishing the requisite data/information/monitoring reports.	Complied.
(iv)	The activities pertaining to development of green belt/horticulture shall be reported to the concerned Regional Office of MoEF & CC on six monthly basis from the date of commencement of mining operations.	Complied. The said activities are being submitted regularly along with the half yearly compliance report.
	For half yearly monitoring reports, the data should be monitored for the period of April to September and October to March of the financial years and submitted to the concerned authorities within 2 months of the completion of periodicity of monitoring.	Complied. PP is regularly submitting the six monthly compliance report and monitored data to this office on timely.

Conditions imposed in the EC dated 02.05.2022

(i)	PP to install 1 continuous ambient air quality monitoring stations at suitable locations in consultation of SPCB. The real time data so generated shall be uploaded on company website. In addition, data should also be displayed digitally at entry and exit gate of mine lease area for public display. Data shall be linked to website of SPCB/CPCB. Monitoring station shall be installed within 1-year period and action taken report shall be submitted to IRO with photographs	1 No. continuous ambient air quality monitoring stations in the mine has been installed in consultation of SPCB. Data is also being displayed digitally and data has been linked to the website of SPCB/CPCB
(ii)	PP shall make use of advanced computer simulation techniques for design and execution of blasting operation in the mine. PP shall make use of Electronic Delay Detonators for optimal blasting in coal and OB rock to minimize the environmental impacts of blasting such as ground vibration, fly rocks and excessive dust generation	Complied.
(iii)	No village road shall be used for	No village roads are used for transportation of coal and no road

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	transportation of coal and no road transport route shall be adopted, which is passing through any sensitive location such as schools, hospitals etc. PP shall take legal undertaking from its consumers accordingly	transport route is adopted, which is passing through any sensitive location such as schools, hospitals etc. a separate coal corridor road covering 1.82 km has been constructed for road transport which is bypassing all the village areas around the mine.
(iv)	PP shall conduct tree plantation along the villages namely Anandipur, Kandhal, Natedi, Near Joragadia, sahasahi basti and deploy additional atleast 10 number fog canon to reduce air emission.	Plantation going on in near by villages namely balungakhamar, Anadapur, Kandal, and Hensmul presently. Already 4 nos. of static fog cannons deployed at railway siding and 6 nos. fog cannons are in the installation stage commissioned by Dec 2023.
(v)	PP shall furnish the proof of an expenditure as per its letter refer no. MCL/GM/BBSRI/ENV/EC/2022-23/2094 dated 2nd April, 2022 of about 7.02 Crores on air pollution control measures within one year to Ministry's IRO.	Complied.
(vi)	PP shall plant additional 150,000 nos. of native trees with broad leaves along the transportation route in three years to prevent the effect of air pollution. After completion of tree plantation, number of trees shall be duly endorsed from District Forest Officer	Already 12500 nos plans have been planted and DFO, Angul has been requested to take up plantation in the mine
(vii)	PP shall deploy 40-50 T covered trucks/dumpers to reduce fleet size	Contract have already been exists for trucks/dumpers with 16-32T fleet size and most of the contracts have been given to the Project Affected People (PAPs)
(viii)	PP shall implement Peripheral tree plantation along the mine lease area with miyawaki method of 50 mts width within 2 years through independent expert	Already 12500 nos plans have been planted and DFO, Angul has been requested to take up plantation in the mine
(ix)	PP shall pay to farmers of agricultural land if there is any loss due to pollution found by concerned District Commissioner as per extent rules or norms	Farmers of agricultural land will be paid if there is any loss due to pollution found by concerned District Commissioner as per extent rules or norms
(x)	Hon'ble Supreme Court in an Writ Petition(s) Civil No. 114/2014, Common Cause vs Union of India & Ors vide its judgement dated 8th January, 2020 has directed the Union of India to impose a condition in the mining lease and a similar condition in the environmental clearance and the mining plan to the effect that the mining lease holders shall, after ceasing	Mining land will be restored by grassing suitable for growth of fodder, flora and fauna at the time of final mine closure.

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mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc. Compliance of this condition after the mining activity is over at the cost of the mining lease holders/Project Proponent". The implementation report of the above said condition shall be sent to the Regional Office of the MoEF&CC

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17/10/23

Project Officer
Bhubaneswari OCP
ପରିସଂରକ୍ଷଣ ଅଧିକାରୀ
ଖୁବନେସ୍ୱରୀ ଭାସିପି.ଜି.ଏ.ଏମ. ଲି.ସି.ସି.
Project Officer
Bhubaneswari OCP, JA, MCL

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MCL



जन संपर्क विभाग
Department of Public Relations
महानदी कोल्फील्ड्स लिमिटेड
(भारत सरकार का उद्यम)
MAHANADI COALFIELDS LIMITED
(A Government of India Enterprise)

क्रमांक/Serial: एमसीएल/जनसं

Ref.No. MCL/PO(HOCP)/Envt./Half Yearly Report/2023-24/ 14

Date: 16/10/2023
18

To,
The Addl Principal Chief Conservator of Forest,
Eastern Regional Office,
Ministry of Environment & Forest,
A/3, Chandrasekharpur,
Bhubaneswar-751023.

Sub: - Half yearly report on environmental clearance condition for the period from Apr'2023 to Sep'2023 of Hingula OCP of Hingula Area, MCL.

Dear Sir,

Please find enclosed here with the half-yearly progressive report on environmental clearance condition for the period from Apr'2023 to Sep'2023 In respect of Hingula OCP of Hingula Area, MCL.

Thanking You.

Yours faithfully,

18/10/23
Project Officer,
Hingula OCP, MCL

Copy to:

1. The Director, EIA Monitoring Cell, MoEF, Indira Paryavaran Bhawan, Jorbagh Road, New Delhi - 110 003
2. The GM (Envt.), MCL
3. The Regional Officer, M/s OSPCB, Angul
4. The Staff officer (Envt.), HO/Envt. In-charge, HOCP

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**HALF YEARLY PROGRESS REPORT
ON
IMPLEMENTATION OF
ENVIRONMENTAL CLEARANCE
CONDITION
BY MoEF**

(PERIOD FROM Apr'2023 to Sep' 2023)

**HINGULA OPEN CAST PROJECT
HINGULA AREA
MAHANADI COALFIELDS LIMITED**

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SIX MONTHLY PROGRESS REPORT
ON
THE IMPLEMENTATION OF
ENVIRONMENTAL CLEARANCE CONDITIONS BY MoEF
(FOR THE PERIOD Apr'2023 to Sep' 2023)

Name of the Project: - Hingula Open Cast Project.

No. & Date of MOEF clearance letter:-J.11015 / 39/96-IA-II, Dated:-January 06, 1997.

J.11015 / 136/2007-IA-II (M), Dated:-October 31, 2007.

J-11015/240/2008-I.A.II (M), Dated :- October 28, 2015.

SPECIFIC CONDITION:

CN No.	DETAILS OF SPECIFIC CONDITIONS	STATUS OF IMPLEMENTATION OF THE CONDITION										
1.	The maximum production from the mine at any given time shall not exceed the limit as prescribed in the EC.	Maximum Production will not exceed the limit prescribed in the EC. The abstract of coal production Vs approved capacity for last 3 years are given below: <table border="1" style="margin-left: 20px;"> <thead> <tr> <th>Year</th> <th>Coal Production (Mty)</th> <th>Approved capacity (Mty)</th> </tr> </thead> <tbody> <tr> <td>2021-22</td> <td>7.735</td> <td rowspan="3" style="text-align: center;">15</td> </tr> <tr> <td>2022-23</td> <td>12.38</td> </tr> <tr> <td>2023-24(till sept.)</td> <td>6.37</td> </tr> </tbody> </table>	Year	Coal Production (Mty)	Approved capacity (Mty)	2021-22	7.735	15	2022-23	12.38	2023-24(till sept.)	6.37
Year	Coal Production (Mty)	Approved capacity (Mty)										
2021-22	7.735	15										
2022-23	12.38											
2023-24(till sept.)	6.37											
2.	The validity of the EC is for the life of the Mine or as specified in the EIA Notification, 2006, whichever is earlier.	Will be complied										
3.	All safety measures shall be taken as per Coal Mining Regulation Act, 1957 & related Circulars.	The condition has been complied.										
4.	The environmental clearance is subject to obtaining prior clearance from wildlife angle including clearance from the Standing Committee of the National Board for Wildlife as applicable.	Site specific wildlife conservation plan has been approved by PCCF (WL), BBSR on 18.11.15.										
5.	Grant of environmental clearance does not necessarily implies that the wildlife clearance shall be granted to the project and that their proposals for wildlife clearance shall be considered by the respective authorities on their merits and decision taken.	Site specific wildlife conservation plan has been approved by PCCF (WL), BBSR on 18.11.15.										

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6.	The investment made in the project, if any, based on environmental clearance so granted, in anticipation of the clearance from wildlife angle shall be entirely at the cost and risk of the project proponent and Ministry of Environment, Forest & Climate Change shall not be responsible in this regard in any manner.	The condition has been complied.
7.	Coal transportation to consumers be made by rail mode so as to reduce the dust pollution. Coal transport from mine to Washery and siding will be by pipe conveyor and conveyor and wagon loading through silo, as proposed by the PP. This arrangement will be ready within 3 (three) yrs and no road transport of coal after this period.	The coal transportation to consumers is being made by rail mode as per availability of rail. But Due to delay in receipt of stage II forest clearance and frequent obstruction by local villagers the work of pipe conveyor and SILO could not be completed on scheduled time. Forest clearance has been obtained vide letter Dtd. 19-01-2018. The work of construction of Pipe conveyor and SILO is under progress and 100 % of work has been completed in 1 st phase and 2 nd phase 1.3 % of work has completed by 31.03.2023 and as on date approx.. 15% work completed. Coal transportation by road through trucks and tippers. The proposed arrangement of Coal transport from mine to washery and siding will be done by pipe conveyor and conveyor and wagon loading through SILO as mentioned in EC will take two more years to commission and for the same amendment in EC has been applied vide proposal no. IA/OR/CMIN/100723/2015.
8.	Fog Cannons/Atomizers be adopted to minimise dust pollution.	03 No. of mobile fog canon is deployed for the dust suppression in haul roads and CT roads. 06 no of trolley mounted fog canons are deployed for coal stock yard.
9.	Use of dust extractor in drill machines/Wet Drilling be resorted to.	All the drills working in mine is fitted with wet drilling arrangement/dust extractor.
10.	Sufficient Green Belt be provided.	Sufficient Green Belt will be provided as per Environmental Management plan. Till date total area planted is 42.3 Ha of OB/Slope/backfilled/block and 3.375 running km. And total nos. Of plantation is 93,617 nos.
11.	Exclusive Road Corridor for coal transportation from Hingula to NH23 be provided.	Exclusive Road Corridor for coal transportation from Hingula to NH23 has been provided.
12.	All Internal CT roads be constructed.	All internal CT roads have been constructed and concreted with a length of 7.770 km.
13.	There shall be no external OBD Internal dump will be brought to ground level and final mine void will of be within 40 m depth.	For the expansion project there will not be any external OB dump. the internal dump will be brought up to ground level and final mine void level will be within 40 m depth.

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14.	Coal transportation In pit by Tippers, Surface to Siding by Pit head to Washery (7.0 Km), Washery to SILO (900 m) by conveyor and loading at siding by rail wagon.	Condition will be Complied.								
15.	The production shall be within the same Mining Lease area.	Production will be done within the mining lease area only.								
16.	The OB shall be completely re-handled at the end of the mining and will be back filled up to the ground level and covered with about a meter thick top soil and put to use. The land after mining shall be brought back for agriculture purpose.	The condition will be complied.								
17.	Garland drains be provided.	The garland drain is provided and it is desilted & properly maintained and will be extended as per requirement of expansion project.								
18.	Appropriate embankment shall be provided along the side of the river/nallahflowing near or adjacent to the	Appropriate embankment has been provided all along the side of the nallah flowing near or adjacent to the mine.								
19.	The CSR cost should be Rs 5 per Tonnes of Coal produced which should be adjusted as per the annual inflation.	The CSR expenditure will be done 2 % of the profit or Rs 5 per Tonne.Expenditure of Hingula Area for the last 3 years is as follows <table border="1"> <thead> <tr> <th>Year</th> <th>Expenditure (Lakhs)</th> </tr> </thead> <tbody> <tr> <td>2020-21</td> <td>227.57</td> </tr> <tr> <td>2021-22</td> <td>257.32</td> </tr> <tr> <td>2022-23</td> <td>508.86</td> </tr> </tbody> </table>	Year	Expenditure (Lakhs)	2020-21	227.57	2021-22	257.32	2022-23	508.86
Year	Expenditure (Lakhs)									
2020-21	227.57									
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20.	Everybody in the core area should be provided with mask for protection against fugitive dust emissions.	Personal Protective Equipments is provided to all the workers working in the Core area.								
21.	The supervisory staff should be held personally responsible for ensuring compulsory regarding wearing of dust mask in the core area.	Supervisory staff under the Safety Dept is held responsible for ensuring compulsory regarding wearing of dust mask in the core area.								
22.	People working in the core area should be periodically tested for the lung diseases and the burden of cost on account of working in the coal mine area.	Periodical Medical examination of every worker is done at 5 years interval. For workmen above 45 years age group, the PME is done in 3 years interval. Occupational health cell is established. Well equipped dispensary with staff is also established in Central colony. Workers showing abnormal symptoms are identified and treated accordingly. The abstract of number of employees undergone PME in last 3 years are given below. <table border="1"> <thead> <tr> <th>Year</th> <th>No of employees undergone PME</th> </tr> </thead> <tbody> <tr> <td>2021</td> <td>120</td> </tr> <tr> <td>2022</td> <td>172</td> </tr> <tr> <td>2023(till sept.)</td> <td>224</td> </tr> </tbody> </table> People working in the core area will be periodically tested for the lung diseases.	Year	No of employees undergone PME	2021	120	2022	172	2023(till sept.)	224
Year	No of employees undergone PME									
2021	120									
2022	172									
2023(till sept.)	224									

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<p>23. The mining area should be surrounded by green belt having thick closed thick canopy of the tree cover.</p>	<p>The condition has been complied with. Till date total area planted is 42.3 Ha of OB/Slope/backfilled/block and 3.375 running km. And total nos. Of plantation is 93,617 nos. Plantation details for the recent years is as follows:</p> <table border="1" data-bbox="839 353 1386 880"> <thead> <tr> <th>Year</th> <th>Area (Ha)</th> <th>No of plants</th> </tr> </thead> <tbody> <tr> <td>2017-18</td> <td>1.32</td> <td>3300</td> </tr> <tr> <td>2020-21</td> <td>0.4</td> <td>500</td> </tr> <tr> <td></td> <td>0.625RKM (Avenue Plantation)</td> <td>1000</td> </tr> <tr> <td>2021-22</td> <td>6</td> <td>2400 Species-Bamboo</td> </tr> <tr> <td>2022-23</td> <td>Gap Plantation through Seedball</td> <td>18000</td> </tr> <tr> <td>2023-24(till sept.)</td> <td>02 (Ha) Grass Plantation</td> <td>6000 Seedball</td> </tr> </tbody> </table>	Year	Area (Ha)	No of plants	2017-18	1.32	3300	2020-21	0.4	500		0.625RKM (Avenue Plantation)	1000	2021-22	6	2400 Species-Bamboo	2022-23	Gap Plantation through Seedball	18000	2023-24(till sept.)	02 (Ha) Grass Plantation	6000 Seedball
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<p>24. The embankment constructed along the river boundary shall be of suitable dimensions and critical patthes shall be strengthened by stone pitching on the river front side and stabilised with plantation so as to withstand the peak water flow and prevent mine inundation.</p>	<p>The embankment constructed along the nallah shall be of suitable dimensions and critical patches shall be strengthened by stone pitching and stabilized with plantation so as to withstand the peak water flow and prevent mine inundation.</p>																					
<p>25. There shall be no overflow of OB into the river and into the agricultural fields and massive plantation of native species shall be taken up in the area between the river and the project.</p>	<p>The external OB dump has been stabilized and planted with native species. The monitoring of OB dump is done in regular basis. For expansion project the OB dump management will be done and the condition will be complied.</p>																					
<p>26. OB shall bestacked at two earmarked external OB dumpsite(s) only. The ultimate slope of the dumpshall not exceed 28°. Monitoring and management of existing reclaimed dumpsites shall continue until the vegetation becomes self-sustaining. Compliance status shall be submitted to the Ministry of Environment, Forest & Climate Change and its concerned Regional office on yearly basis.</p>	<p>OB is stacked at the earmarked OB dumpsite and the slope of the dump is less than the 28°. For the expansion project two external OB dump site will be made with ultimate slope not exceeding 28° and compliance status will be submitted to Regional Office, MoEF& CC on yearly basis.</p>																					
<p>27. Catch drains and siltation ponds of appropriate size shall be constructed to arrest silt and sediment flows from soil, OB and mineral dumps. The water so collected shall be utilised for watering the mine area, roads, green belt development, etc. The drains shall be regularly desilted and maintained properly. Garland drains (size, gradient and length) and sump capacity shall be designed</p>	<p>The condition has been complied with.</p>																					

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	keeping 50% safety margin over and above the peak sudden rainfall and maximum discharge in the area adjoining the mine site. Sump capacity shall also provide adequate retention period to allow proper settling of silt material.	
28.	Dimension of the retaining wall at the toe of the dumps and OB benches within the mine to check run-off and siltation shall be based on the rainfall data.	Retaining wall at the toe of the dump has been construction taking into consideration of rainfall data. The length and height of the retaining wall are 900 m and 3 feet respectively fulfilling the present requirement and for expansion project this will be maintained as per requirement.
29.	Crushers at the CHP of adequate capacity for the expansion project shall be operated with high efficiency bag filters, water sprinkling system shall be provided to check fugitive emissions from crushing operations, conveyor system, haulage roads, transfer points, etc.	In the year 2022-23, more than 90 % of coal is produced through eco-friendly surface miner. Presently the CHP is not in used. For expansion project, if CHP is required and it will be operated fulfilling this condition.
30.	Drills shall be wet operated.	All the drills working is fitted with wet drilling arrangement/dust extractor.
31.	The project authorities shall undertake regular repairing and tarring of roads used for mineral transportation. A 3-tier green belt comprising of a mix of native species shall be developed all along the major approach roads.	Maintenance of all types of roads with in the mine is done at regular intervals to avoid creation of ruts, and pot holes.
32.	Controlled blasting shall be practiced with use of delay detonators and only during daytime. The mitigative measures for control of ground vibrations and to arrest the fly rocks and boulders shall be implemented.	The condition has been complied with.
33.	A Progressive afforestation plan shall be implemented covering an area of 1049.36 Ha at the end of mining, which includes reclaimed external OB dump area (17.34 ha) and internal OB dump area (870 ha) and Green belt (79.87 ha) by planting native species in consultation with the local DFO/Agriculture Department. The density of the trees shall be around 2500 plants per ha. Massive plantation shall be carried out in open spaces in and around the mine and a 3-tier avenue plantation along the main approach roads to the mine.	The Progressive Afforestation plan will be implemented covering an area of 1049.36 ha. Till date total area planted is 42.3 Ha of OB/Slope/backfilled/block and 3.375 running km. And total nos. of plantation is 93,617 nos.
34.	An estimated total 1090.08 Mm ³ of OB will be generated during the entire life of the mine. There will be two temporary external dump having 65.66 Mm ³ OB in covering area of 163.00 ha on coal bearing	The condition will be complied and the compliance status will be submitted to Regional Office, MoEF & CC on yearly basis.

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	area which will be re-handled back into internal dump during mine life only. Out of which 1024.42 Mm ³ of OB will be dumped in one internal OBDumps in covering area 1217.74 Ha of land. The OB dump height is upto ground level. The maximum slope of the dump shall not exceed 28 degrees. Monitoring and management of reclaimed dump sites shall continue till the vegetation becomes self-sustaining and compliance status shall be submitted to MOEF&CC and its Regional Office on yearly basis.	
35.	The proponent should prepare restoration and reclamation plan for the degraded area. The land be used in a productive and sustainable manner.	Necessary restoration and reclamation plan will be prepared for productive and sustainable use of land.
36.	Compensatory Ecological & Restoration of waste land, other degraded land and OB dumps in lieu of breaking open the land be carried out.	Forest department is entrusted with compensatory Afforestation in lieu of Forest land diverted for the non-forest purpose, a sum of Rs. 2,11,02,000.00 has been deposited in CAMPA fund for this purpose.
37.	The mining should be phased out in sustainable manner. No extra overburden dumps are permitted. No groundwater shall be used for mining operations.	No extra OB dump will be made and the OB will be backfilled simultaneously. For any purpose, water will be taken from the mine sump.
38.	No groundwater shall be used for mining operations.	The condition has been complied with. For any purpose, water will be used from the mine sump.
39.	Of the total quarry area of 1409.54 Ha the backfilled quarry area of 870 Ha shall be reclaimed with plantation and a void of 539.54 Ha at a depth upto 40 m which is proposed to be converted into a water body. Shall be gently sloped and the upper benches shall be terraced and stabilised with plantation/afforestation by planting native plant species in consultation with the local DFO/Agriculture Department. The density of the trees shall be around 2500 plants per ha.	The condition will be complied.

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40. Regular monitoring of groundwater level and quality shall be carried out by establishing a network of existing wells and construction of new 8 piezometers. The monitoring for quantity shall be done four times a year in pre-monsoon (May), monsoon (August), post-monsoon (November) and winter (January) seasons and for quality in May. Data thus collected shall be submitted to the Ministry of Environment, Forest & Climate Change and the Central Pollution Control Board quarterly within one month of monitoring.	The network of Piezometers has been completed and monitoring is being done at regular interval by CMPDIL, Bhubaneswar and the data is being submitted to Ministry of Environment, Forest & Climate Change and the Central Pollution Control Board at Regular intervals.
41. The Company shall put up artificial ground water recharge measures for augmentation of ground water resource incase monitoring indicates a decline in water table. The project authorities shall meet water requirement of near by village(s) incase the village wells go dry due to dewatering of mine.	Artificial ground water recharge is underway through storing of water in mine sum. Rain water harvesting structures has constructed in the colony and in other service buildings. The Details of artificial ground water recharge completed till date is as follows: 1. No. of pond deepening - 11 Nos. 2. Construction of open well for RWS&S to village Jamunali. The details of Rain Water harvesting as given below: Roof top rainwater harvesting pit has been constructed in following places in Balram colony. 1. Guest House - 2 Nos 3. Utkalika - 2 Nos 2. N'Joy club - 2 Nos 4. DAV school - 1 No 5. Hingula OCP - 03 Nos. The requirement of nearby villages in dry season is through an amount of Rs 314.16 lakhs for supply of drinking water to nearby villages.
42. Sewage treatment plant shall be installed in the existing colony. ETP shall also be provided for work shop and CHP wastewater.	STP is not available as no separate colony is being provided for Hingula OCP. ETP - 270 M ³ /day capacity is existing, which is adequate as per requirement, after the treatment the water is being reused for vehicle washing. ETP is regularly cleaned and maintained properly.
43. Besides carrying out regular periodic health check-up of their workers, 10% of the workers identified from workforce engaged in active mining operations shall be subjected to health check-up for occupational diseases and hearing impairment, if any, through an specialized agency/institution within the District/State and the results reported to this Ministry and to DGMS.	Periodical Medical examination of every worker is done at 5 years interval. For workmen above 45 years age group, the PME is done in 3 years interval. Occupational health cell is established. Well equipped dispensary with staff is also established in Central colony. Workmen showing abnormal symptoms are identified and treated accordingly and in future the same workmen will be posted safe place away from dust generating source. The abstract of number of employees undergone PME in last 3 years are given below.

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		Year	No of employees undergone PME
		2021	120
		2022	172
		2023(till sept.)	224
44.	Land oustees shall be compensated as per the norms laid out R&R Policy of CIL or the National R&R Policy or R&R Policy of the State Government which ever is higher.	Compensation package offered to family as per Odisha State Compensation Package- 2006 guidelines, which is better than existing National & CIL R&R policy. The details is as follows: Rehabilitation status: 1. Employment given so far up to 30.09.2023 = 1458 Resettlement Status: 2. PAF's opt for plot at resettlement site = 192 3. PAF's received cash compensation in lieu of plot = 1998	
45.	For monitoring land use pattern and for post mining land use, a time series of land use maps, based on satellite imagery (on a scale of 1: 5000) of the core zone and buffer zone, from the start of the project until end of mine life shall be prepared once in 3 years (for any one particular season which is consistent in the time series), and the report submitted to MOEF&CC and its concerned Regional office.	Satellite images are being taken regularly by M/s CMPDIL. The latest satellite imagery has been submitted to the Regional office, MoEF; vide letter no-280, dt.08.04.2021	
46.	A detailed Final Mine Closure Plan along with details of Corpus Fund shall be submitted to the Ministry of Environment, Forest & Climate Change within 6 months of grant of Environmental Clearance.	The final Mine Closure Plan has been approved by MCL Board in the 130th meeting of Board of Directors on dated 22nd June 2011. The Corpus Fund for Hingula expansion project under Escrow Account has been deposited in Account no: 36520380000318 and the balance as on 31.03.2023 is Rs. 90.75 Crores.	
47.	The project authorities shall in consultation with the Panchayats of the local villages and administration identify socio-economic and welfare measures under CSR to be carried out over the balance life of the mine.	CSR activities are taken after the consultation with the Panchayats of the local villages and administration. CSR activities will be raised by Panchayats of villages and respective activities will be carried out by MCL CSR cell after consultation with the District Administration.	
48.	Corporate Environment Responsibility: a) The Company shall have a well laid down Environment Policy approved by the Board of Directors. b) The Environment Policy shall prescribe for standard operating process/procedures to bring into focus any infringements/deviation/violation of the environmental or forest norms/conditions.	Coal India as a whole has laid down an Environmental Policy for implementation in different subsidiaries and also SOP has been prepared in this regard for implementation. A separate environment management cell headed by D(T/P&P), MCL has been established in MCL and suitable qualified senior executives at HQ & area are being posted to look after the Env't dept. Also qualified environmental engineers have been	

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<p>c) The hierarchical system or Administrative Order of the company to deal with environmental issues and for ensuring compliance with the environmental clearance conditions shall be furnished.</p> <p>d) To have proper checks and balances, the company shall have a well laid down system of reporting of non-compliances/violations of environmental norms to the Board of Directors of the company and/or shareholders or stakeholders at large.</p>	<p>posted at the project level exclusively to look after the environmental functionaries.</p>
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B. GENERAL CONDITION:

Sl. No.	DETAILS OF GENERAL CONDITION.	STATUS OF IMPLEMENTATION OF THE CONDITION.										
1.	No change in mining technology and scope of working shall be made without prior approval of the Ministry of Environment, Forest & Climate Change.	Complied. The mine is operating with shovel - dumper combination & surface miner is used for coal production.										
2.	No change in the calendar plan of production for quantum of mineral coal shall be made.	<p>There is no change in calendar plan. The abstract of coal production Vs approved capacity for last 03 years are given below:</p> <table border="1" data-bbox="885 1083 1409 1327"> <thead> <tr> <th>Year</th> <th>Coal Production (Mty)</th> <th>Approved capacity (Mty)</th> </tr> </thead> <tbody> <tr> <td>2021-22</td> <td>7.735</td> <td rowspan="3">15</td> </tr> <tr> <td>2022-23</td> <td>12.38</td> </tr> <tr> <td>2022-24 (till sept.)</td> <td>6.37</td> </tr> </tbody> </table>	Year	Coal Production (Mty)	Approved capacity (Mty)	2021-22	7.735	15	2022-23	12.38	2022-24 (till sept.)	6.37
Year	Coal Production (Mty)	Approved capacity (Mty)										
2021-22	7.735	15										
2022-23	12.38											
2022-24 (till sept.)	6.37											
3.	Four ambient air quality monitoring stations shall be established in the core zone as well as in the buffer zone for PM10, PM2.5, SO2 and NOx monitoring. Location of the stations shall be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets in consultation with the State Pollution Control Board. Monitoring of heavy metals such as Hg, As, Ni, Cd, Cr, etc carried out at least once in six months.	<p>Four numbers ambient air quality monitoring station have been established in consultation with OPCB, namely:</p> <ol style="list-style-type: none"> 1. North east of the mine, Solada Village 2. North of Mine, Purnapani, Kumunda Village 3. Near Pirakhaman village 4. Time office <p>1 No. of CAAQMS is installed in Project office of Hingula OCP</p>										

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4.	Data on ambient air quality (PM10, PM 2.5, SO2 and NOx) and heavy metals such as Hg, As, Ni, Cd, Cr and other monitoring data shall be regularly submitted to the Ministry including its concerned Regional Office and to the State Pollution Control Board and the Central Pollution Control Board once in six months. Random verification of samples through analysis from independent laboratories recognised under the EPA rules, 1986 shall be furnished as part of compliance report.	Ambient air quality monitoring being carried out in the above mentioned 4(four) station on fortnightly interval. The details monitoring report is enclosed herewith for reference in annexure.								
5.	Adequate measures shall be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in blasting and drilling operations, operation of HEMM, etc shall be provided with ear plugs/muffs.	Noise level is found to be within limits. The details noise monitoring report is enclosed herewith for reference in annexure. The workers engaged in blasting and drilling operations of HEMM have been provided with ear muffs.								
6.	Industrial wastewater (workshop and waste water from the mine) shall be properly collected, treated so as to conform to the standards prescribed under GSR 422 (E) dated 15 th May 1993 and 31 st December 1993 or as amended from time to time before discharge. Oil and grease trap shall be installed before discharge of workshop effluents.	Effluents treatment plant has been established for treatment of workshop effluent and the effluent is conforming to the prescribed standard and the discharge from ETP is recycled for vehicle washing. The details report along with drinking water quality is enclosed herewith for reference in annexure								
7.	Vehicular emissions shall be kept under control and regularly monitored. Vehicles used for transporting the mineral shall be covered with tarpaulins and optimally loaded.	Routine monitoring of vehicles are done. Periodical maintenance done as per schedule in order to control vehicular emission. Overloading of trucks is avoided. Trucks travelling outside lease hold area/ mining area covered with tarpaulin. All the vehicles carry 'Pollution Under Control' (PUC) certificate.								
8.	Monitoring of environmental quality parameters shall be carried out through establishment of adequate number and type of pollution monitoring and analysis equipment in consultation with the State Pollution Control Board and data got analysed through a laboratory recognised under EPA Rules, 1986.	The environmental laboratory is established centrally in the Talcher Coal field and M/S CMPDIL is entrusted with the monitoring job and presently they have started the air sampling analysis at the Talcher laboratory. M/S CMPDI laboratory is of national repute & the lab is approved by MoEF& CPCB and having NABL accreditation.								
9.	Personnel working in dusty areas shall wear protective respiratory devices and they shall also be provided with adequate training and information on safety and health aspects.	Protective respiratory devices have been provided to workers working in dusty area. Adequate training is being given on safety management to supervisors and workmen.								
10.	Occupational health surveillance programme of the workers shall be undertaken periodically to observe any contractions due to exposure to dust and to take corrective measures, if needed and records maintained thereof. The quality of environment due to outsourcing and the health and safety issues of the outsourced manpower should be addressed by the company while outsourcing.	Occupational health cell has been created. PME of every worker is done in 3 years interval. Mine also has a well equipped dispensary with all facilities. <table border="1" data-bbox="870 1692 1378 1869"> <thead> <tr> <th>Year</th> <th>No of people underwent PME</th> </tr> </thead> <tbody> <tr> <td>2021</td> <td>120</td> </tr> <tr> <td>2022</td> <td>172</td> </tr> <tr> <td>2023(till sept.)</td> <td>224</td> </tr> </tbody> </table> If any potential cases are being identified, then	Year	No of people underwent PME	2021	120	2022	172	2023(till sept.)	224
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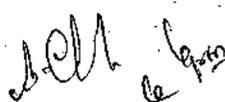
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		necessary corrective measures are taken accordingly. There is also provision for PME in NIT of the contract to take up PME of man power by contractor before deployment. For all contractual man power PME will be done by company for which proposal is under process to fulfil the requirement.																
11.	A separate environmental management cell with suitable qualified personnel shall be set up under the Control of a Senior Executive, who will report directly to the Head of the company.	A separate environment management cell headed by D(T/P&P), MCL has been established in MCL and suitable qualified senior executives at HQ & area are being posted to look after the Env't. dept. Also qualified environmental engineers have been posted at the project level exclusively to look after the environmental functionaries/installation.																
12.	The funds earmarked for environmental protection measures shall be kept in separate account and shall not be diverted for other purpose. Year-wise expenditure shall be reported to this Ministry and its concerned Regional Office.	Fund earmarked for environment protection measures are kept in separate account. The details of expenditure during the year 2022-23 are given below: <table border="1"> <thead> <tr> <th>Head</th> <th>Expenditure (Rupees)</th> </tr> </thead> <tbody> <tr> <td>Tree plantation</td> <td>6,21,507.45</td> </tr> <tr> <td>Environmental Monitoring</td> <td>1,68,46,090.18</td> </tr> <tr> <td>Consent fees</td> <td>60,00,000.00</td> </tr> <tr> <td>Road Repairing</td> <td>28,86,683.11</td> </tr> <tr> <td>Other environment expenses (Catch/Garland drain, dust suppression)</td> <td>93,60,086.77</td> </tr> <tr> <td>Water Tax</td> <td>29,79,418.00</td> </tr> <tr> <td>Total</td> <td>3,86,93,785.51</td> </tr> </tbody> </table>	Head	Expenditure (Rupees)	Tree plantation	6,21,507.45	Environmental Monitoring	1,68,46,090.18	Consent fees	60,00,000.00	Road Repairing	28,86,683.11	Other environment expenses (Catch/Garland drain, dust suppression)	93,60,086.77	Water Tax	29,79,418.00	Total	3,86,93,785.51
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13.	The Project authorities shall advertise at least in two local newspapers widely circulated around the project, one of which shall be in the vernacular language of the locality concerned within seven days of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution control Board and may also be seen at the website of the Ministry of Environment, Forest & Climate Change at http://envfor.nic.in .	The condition has been complied with. The details of advertisement are as follows. <ol style="list-style-type: none"> In English daily "ODISHA POST", dt. 11.11.2015 In Oriya daily "SAMBAD", dt. 11.11.2015 																
14.	A copy of the environmental clearance letter shall be marked to concern Panchayat/Zila Parishad, Municipal Corporation or Urban local body and local NGO, if any, from whom any suggestion/representation has been received while processing the proposal. A copy of the clearance letter shall also be displayed on company's website.	The condition has been complied with. The EC letter is uploaded on the MCL website.																
15.	A copy of the environmental clearance letter shall be shall also be displayed on the	The condition has been complied with.																

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	website of the Concerned State Pollution Control Board. The EC letter shall also be displayed at the Regional Office, District Industry Sector and Collector's Office/Tehsildar's Office for 30 days.	
16.	The clearance letter shall be uploaded on the company's website. The compliance status of the stipulated environmental clearance conditions shall also be uploaded by the project authorities on their website and updated at least once every six months so as to bring the same in public domain. The monitoring data of environmental quality parameter (air, water, noise and soil) and critical pollutant such as PM ₁₀ , PM _{2.5} , SO ₂ and NO _x (ambient) and critical sectoral parameters shall also be displayed at the entrance of the project premises and mine office and in corporate office and on company's website.	The EC letter is uploaded on the MCL website. The compliance status of the stipulated environmental clearance conditions is also uploaded on the MCL website and will be updated in every six month. The monitoring data of environmental quality parameter and critical pollutant such as PM ₁₀ , PM _{2.5} , SO ₂ and NO _x (ambient) and critical sectoral parameters is displayed at the entrance of the project Office.
17.	The project proponent shall submit six monthly compliance reports on status of compliance of the stipulated environmental clearance conditions (both in hard copy and in e-mail) to the respective Regional Office of the Ministry, respective Zonal Offices of CPCS and the SPCS.	The condition has been complied with.
18.	The Regional Office of this Ministry located in the Region shall monitor compliance of the stipulated conditions. The Project authorities shall extend full cooperation to the office(s) of the Regional Office by furnishing the requisite data/information/monitoring reports.	The Project authority will extending full cooperation to the office(s) of the Regional Office by furnishing the requisite data/information/monitoring reports and will also do so in future.
19.	The Environmental statement for each financial year ending 31 March in Form -V is mandated to be submitted by the project proponent for the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be uploaded on the company's website along with the status of compliance of EC conditions and shall be sent to the respective Regional Offices of the MoEF& CC bye-mail.	The Environment Statement is being submitted to Board every year. Last year it was submitted vide letter no.MCL/HQ/Envt & Forest/2022/201, dtd. 10.09.2022.



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MAHANADI COALFIELDS LIMITED

ମହାନଦୀ କୋଲଫିଲ୍ଡସ୍ ଲିମିଟେଡ୍
 Office of the Project Officer, Jagannath Colliery
 Jagannath Area, P.O. Balasoda, Dist. Angul, Odisha
 Pin: 759113, Ph: 96766-26213, 26453, 26433;
 email: jagannathcolliery@gmail.com
 An ISO 9001:2008 & 14001:2004 Certified Project

Ref.No. PO/JNC/Envt./2023/ 4606

Date: 27/11/2023

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To

The Dy. Director General of Forest (Central)
 Eastern Regional Office,
 MoEF & CC,
 A/3, Chandrasekharpur,
 Bhubaneswar 751016

Sub: Half yearly EC Compliance report of Jagannath Colliery (7.5 MTY), MCL for the period of April' 2023 to September' 2023.

Dear Sir,

Enclosed please find herewith the half yearly compliance report for Environmental conditions Vide letter no. J-11015/177/2015-IA. II(M) dated 09.09.2020 for expansion of Jagannath OCP from 6MTPA to 7.5 MTPA for the period of April' 2023 to September' 2023.

Thanking you.

Yours faithfully,

27-11/2023
 Project Officer
 Jagannath OCP
 Mahanadi Coalfields Limited
 Balasoda, Angul, Odisha

Enclosed:

1. Point wise compliance report of EC conditions.
2. Annexure I to XI

Copy:

1. The Additional Director(S), Evt. Monitoring Cell, MoEF, Pariyavaran Bhawan, CGO Complex, New Delhi 110003.

MAHANADI COAL FIELDS LIMITED

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**HALF YEARLY COMPLIANCE STATUS FROM THE
PERIOD 01/04/2023 TO 30/09/2023 OF THE
CONDITIONS IMPOSED BY MOEF(GOI), NEW
DELHI IN ENVIRONMENTAL CLEARANCE IN
RESPECT OF JAGANNATH COLLIERY OF
JAGANNATH AREA, MCL.**

1.	Name of the Project	: Jagannath Colliery, MCL
2.	Period of the report	: 01/04/2023 to 30/09/2023
3.	No. & Date of MOEF clearance letter	: J-11015/177/2015-IA-II(M), dated 09.09.2020 of Jagannath OCP from 6 to 7.5MTY
4.	Actual date of commencement	: 26.01.1971
5.	Cost of Project	: Rs.409.08crore

Compliance for Environmental Clearance Conditions of F.No.I-11015/177/2015-IA-II(M) dated 09.09.2020 of Jagannath OCP from 6 to 7.5MTPA with increase in mine lease area from 430.76 ha to 553.946 ha

Sl no.	Conditions	Compliance Status
4(ii)	Project proponent shall be required to submit a bank guarantee of an amount of Rs.3987.74 lakhs towards Remediation plan and Natural and Community Resource Augmentation plan with the SPCB prior to the grant of EC.	The Bank Guarantee for Rs. 3987.74 lakhs has been deposited with SPCB, Bhubaneswar on 19.06.2020.

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(iii)	Remediation plan shall be completed in 3 years whereas bank guarantee shall be for 5 years. The bank guarantee shall be released after successful implementation of the EMP, followed by recommendations of the EAC and approval of the regulatory authority.	The works under remediation plan and natural and community resource augmentation plan are under progress and also applied for the time extension.
(iv)	Fund allocation for Corporate Environment Responsibility (CER) of Rs. 2.80 crore/- to be implemented as per the details submitted in the Ministry.	The activities under Corporate Environment Responsibility is in progress.
(v)	Impact due to groundwater abstraction during mining operations analytical and numerical modelling by micro water shed analysis shall be completed at the earliest and submitted to the Ministry and its concerned regional office	Impact due to ground water abstraction during mining operations analytical and numerical modeling by micro-water shed analysis will be completed before December 2023. However Modelling of mining impact due to ground water abstraction has been done during preparation of comprehensive hydro-geological report by CGWA consultancy.
(vi)	Embankment to be constructed along the Bangaru nallah	40% of Construction work has been completed.
(vii)	No discharge of mine water outside the Mining lease area.	Mine water is not discharged outside the Mining lease Area.
(viii)	Regular water quality to be monitored in upstream and downstream of Brahmani River with flow of the river to observe the impact of Bangaru nallah.	The water quality in upstream and downstream of Bangaru nallah is being monitored. Work for monitoring the water quality of upstream and downstream of Brahmani River with flow of the river to know the impact of Bangaru nallah included in annual work program of CMPDIL of F.Y. 2023-24.
(ix)	Action plan as submitted to Ministry to control air pollution at Rakas village to be implemented into to.	Action plan as submitted to Ministry to control air pollution at Rakas village is being implemented. Total Family still not shifted from Rakas village.
(x)	All statutory precautions shall be taken as per the DGMS permission.	All statutory precautions are being undertaken as per DGMS permission.
(xi)	Wildlife conservation plan shall be prepared for Schedule I (Peafowl) species present in the study area and submitted to the Competent Authority for approval, same shall be implemented after approval of the Competent Authority.	Wild life management plan for Schedule-I fauna (Peafowl) will be prepared and implemented before December 2023. However site specific plan for wild life has been made by neighbor mine Ananta OCP for buffer

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(xii)	The Environmental Clearance will not be operational till such time the Project Proponent complies with all the statutory requirements and judgment of Hon'ble Supreme Court dated the 2 nd August 2017 in Writ Petition (Civil) No.114 of 2014 in the matter of Common Cause versus Union of India and Ors.	zone. Then the State Govt. filed a Special Leave Petition bearing SLP(C) No. 7283/2021 before the Hon'ble Supreme Court of India, challenging the judgment and order dated 05.02.2021 passed by the Hon'ble High Court of Orissa W.P. (C) No. 38635/2020. The Hon'ble Apex Court dismissed the above SLP vide order dated 05.09.2022 with an observation that, the impugned judgment is in the nature of remand order, to the committee of experts and hence they are not inclined to interfere to impugned judgment. It has also been observed that, they hope and expect that, the committee of experts will take up the matter for hearing and decide expeditiously. (Copy enclosed as Annexure- I)
(xiii)	State Government concerned shall ensure that mining operation shall not commence till the entire compensation levied, if any, for illegal mining paid by the Project Proponent through their respective Department of Mining & Geology in strict compliance of judgment of Hon'ble Supreme Court dated the 2 nd August 2017 in Writ Petition (Civil) No. 114 of 2014 in the matter of Common Cause versus Union of India and Ors.	Then the State Government filed a special leave petition bearing SLP(C) No. 7283/2021 before the Hon'ble Supreme Court of India challenging the judgement and order dated 05.02.2021 passed by the Hon'ble High Court of Odisha in W.P.(C) No. 38635/2020. The Hon'ble Apex Court dismissed Cause versus Union of India and Ors. the above SLP vide order dated 05.09.2022 with an observation that, the impugned judgment is in the nature of remand order, to the committee of experts and hence they are not inclined to interfere to impugned judgment. It has also been observed that, they hope and expect that, the committee of experts will take up the matter for hearing and decide expeditiously.
(xiv)	Automatic mist type sprinkling system shall be installed at crusher house. During transportation of coal from Mine to CHP shall be done by covered trucks with tarpaulin. Adequate number of water sprinklers shall be provided to control dust along coal transport roads	CHP is not in operation since TTPS/NTPC stopped receiving the coal by belt. Instant shower system is in operation at exit of the mine. 4nos of water tankers (28KL) areplied for dust suppression in CT roads. Also one mobile fog canon is in operation

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		for dust suppression. Local sale Trucks are covered with tarpaulin and HYVA used for transportation of coal for washery are also covered.
(xv)	Effective dust suppression system shall be adopted along the railway siding area and between villages. Fabric wind barrier shall be established along the Railway Siding and between villages.	Railway siding is not under the administrative control of Jagannath OCP. However, the railway sidings (I, II, III, IV, V & VI) are installed with fixed type fog cannons 100m throw and sprinklers to curb dust pollution.
(xvi)	Solid waste management as per SWM rules 2016 shall be complied within their colony.	The work is going for collection of household wastage from individual quarters and cleaning of dustbins in the surroundings.
(xvii)	Energy conservation measures adhering to part of ECBC norms shall be complied with.	85nos of 110W, 10nos of 90W, 15 nos of 250W, 19 nos 400W LED lights are installed in Jagannath and Balanda colony. 129nos of 400W, 140nos of 200W and 61 nos of 250W 46 nos of 110W, 39 nos of 18W LED lights are installed in mines from April 2023 to September 2023 to conserve energy.
(xviii)	Quality of Mine discharge water, if any, will be used for drinking purpose shall be checked and should meet the prescribed drinking water standards	Mine discharge water is not used for drinking purposes. It is used for dust suppression.
(xix)	Periodical health check-up shall be conducted to monitor the impact of heavy metals present in core zone & buffer zone air quality and also to prepare an action plan to reduce heavy metals concentration and also report to be submitted to concerned regional office of MoEF & CC.	Heavy metals are being monitored and are below detection level in air quality of core and buffer zone. The Periodical health check-up will be conducted if level of heavy metal increases above the standard.
(xx)	Study on "Impact of coal mining dust on the soil quality with respect to Physico-chemical, fertility status, exchangeable cations, CEC, and productivity of soil to be carried out and the study report with duly authentication and verification by the concerned authority be submitted to Ministry and concerned regional office by 31.3.2021	The Final report was submitted on 16.11.2021
(xxi)	Project proponent shall obtain closure report from the concerned regional office regarding time bound action plan submitted for partially complied earlier EC conditions.	The closer report will be obtained from the concerned regional office regarding time bound action plan submitted for partially complied earlier EC conditions.
(xxii)	The mining lease holder shall, after ceasing mining operations, under take re-grassing the mining area and any other area which may have been disturbed due to their mining activities and	Re-grassing has been done on part of the mine area where mining operation is ceased and this area is also biologically reclaimed. The slopes of the internal dumps where

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	restore the land to condition which is fit for growth of fodder, flora and fauna etc.	further dumping is not possible, grassing is being done.
(xxiii)	Persons of nearby villages shall be given training on livelihood and skill development to make them employable.	Under CSR activities of Jagannath Area, 31 nos. of youth from Talcher area have been provided skill development training in welding, plumbing, molding, etc., for a period of six month at CIPET, Bhubaneswar free of cost in the year 2019-2020 and 2020-2021. In OB outsourced company i.e SRG Earth Mover Ltd. and M/S Krishna given employment to 186 nos people of, Rakash, Dera, Joragadia etc villages.
(xxiv)	To ensure health and welfare of nearby villages, regular medical camps shall be organized at least once in six months.	Medical camps are being conducted for health and welfare of nearby villages.
(xxv)	Thick green belt of 75m width at the final boundary in the down wind direction of the project site shall be developed to mitigate/check the dust pollution	Plantation in 9Ha land has been completed in 2020-21 and 2021-22. The rest of the area in the boundary of expansion will be taken up after technical reclamation. (Enclosed in Annexure- II)

5.1 (a) Statutory compliance

Sl. no.	conditions	Compliance status
(i)	The project proponent shall obtain forest clearance under the provisions of Forest (Conservation) Act, 1986, in case of the diversion of forest land for non-forest purpose involved in the project.	For 58.096 Ha Forest land FC obtained vide letter no. 8-70/2004-FC, dt-19.11.2004 and for 24.64Ha Forest land FC obtained vide letter no. 8-87/2012-FC dt-15-03-2013
(ii)	The project proponent shall obtain clearance from the National Board for Wildlife, if applicable	The clearance will be obtained after the specific wild life conservation plan is made.
(iii)	The project proponent shall prepare a Site-Specific Conservation Plan / Wildlife Management Plan and approved by the Chief Wild life Warden. The recommendations of the approved Site-Specific Conservation Plan/Wild life Management Plan shall be implemented in consultation with the State Forest Department. The implementation report shall be furnished along with the six-monthly compliance report (in case of the presence of Schedule- I species in the study area).	Wild life conservation plan will be prepared and implemented in consultation with the State Forest Department.
(iv)	The project proponent shall obtain Consent to Establish/Operate under the provisions of Air (Prevention & Control of Pollution) Act, 1981 and	The project has obtained CTE on date 04/10/2018 for 5years vide letter no. 11986/IND-II-NOC-6181 and CTO

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	the Water (Prevention & Control of Pollution) Act, 1974 from the concerned State Pollution Control Board/Committee.	valid up to 31.03.2026 vide letter No. 4334/IND-I-CON-199 Date 22.03.2023.
(v)	The project proponent shall obtain the necessary permission from the Central Ground Water Authority.	NOC issued by CGWA, New Delhi vide NOC No- CGWA/NOC/MIN/ORIG/2020/7354 with validity up to 30/01/2022. The application submitted for renewal and application is being approved on dtd. 07.03.2023 at CGWA, BBSR and now application is with CGWA, New Delhi for further process.
(vi)	Solid/hazardous waste generated in the mines needs to addressed in accordance to the Solid Waste Management Rules, 2016/Hazardous & Other Waste Management Rules, 2016.	Hazardous waste authorization was obtained valid up to 31.03.2023 vide no. IND-IV-HW- 225 / 4265 Dated 21.03.2022 and authorization has been obtained up to 31.03.2024 vide No. IND-IV-HW-225/5275 Dated. 31.03.2023.

(b) Air quality monitoring and preservation

Sl. No.	Condition	Compliance status
(i)	Continuous ambient air quality monitoring stations as prescribed in the statute be established in the core zone as well as in the buffer zone for monitoring of pollutants, namely PM10, PM2.5, SO2 and NOx. Location of the stations shall be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets in consultation with the State Pollution Control Board. Online ambient air quality monitoring stations may also be installed in addition to the regular monitoring stations as per the requirement and/or in consultation with the SPCB. Monitoring of heavy metals such as Hg, As, Ni, Cd, Cr, etc to be carried out at least once in six months.	In consultation with the state pollution control board, the ambient air quality monitoring stations area established in core zone and buffer zone. An Online Ambient Monitoring station has been installed near Dear village in consultation with SPCB. Monitoring of heavy metals such as Hg, As, Ni, Cd, Cr are being carried out once in six months.
(ii)	The Ambient Air Quality monitoring in the core zone shall be carried out to ensure the Coal Industry Standards notified vide GSR 742 (E) dated 25 th September, 2000 and as amended from time to time by the Central Pollution Control Board. Data on ambient air quality and heavy metals such as Hg, As, Ni, Cd, Cr and other monitoring data shall be regularly reported to the Ministry/Regional Office and to the CPCB/SPCB.	In consultation with the state pollution control board ambient air quality monitoring stations area established in core zone Monitoring of heavy metals such as Hg, As, Ni, Cd, Cr are being carried out once in six months. Report Enclosed in Annexure- III) The monitoring reports are being submitted to Ministry and Regional offices. Dust survey is being done by safety department of

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		Jagannath OCP. (Report enclosed in Annexure-IV)
(iii)	Transportation of coal, to the extent permitted by road, shall be carried out by covered trucks/conveyors. Effective control measures such as regular water/mist sprinkling/rain gunetc shall be carried out in critical areas prone to air pollution (with higher values of PM10/P M2.s) such as haul road, loading/unloading and transfer points. Fugitive dust emissions from all sources shall be controlled regularly. It shall be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central/State Pollution Control Board.	All trucks carrying coal which move out of the Mine premises are covered. Effective dust suppression is being done near the CHP roads and the points of loading and unloading operation. The following dust control measures are installed. In PC ,56nos of misters installed in 4 circuits and 4nos of 30mt and 20nos of 20mt sprinklers along belt line are installed. Water tankers-4 nos of 28KL used for dust suppression in haul roads. Also One mobile fog canon is in operation for dust suppression.
(iv)	The transportation of coal shall be carried out as per the provisions and route envisaged in the approved Mining Plan or environment monitoring plan. Transportation of the coal through the existing road passing through any village shall be avoided. In case, it is proposed to construct a 'bypass' road. It should be so constructed so that the impact of sound, dust and accidents could be appropriately mitigated.	Coal corridor roads are used for transporting coal out of the premises of mine. The road does not pass through any villages. Bypass roads for villagers are constructed. Total length of coal corridor road is 21.6km.
(v)	Vehicular emissions shall be kept under control and regularly monitored. All the vehicles engaged in mining and allied activities shall operate only after obtaining 'PUC' certificate from the authorized pollution testing center.	HYVAs having PUC Certificate are allowed for coal production and transportation up to stock, siding and FC. For outsourcing OB production M/S SRG & M/S Krishna company engages its dumper having PUC certificate. (Copy enclosed in Annexure-V)
(vi)	Coal stock pile /crusher/feeder and breaker material transfer points shall invariably be provided with dust suppression system. Belt-conveyors shall be fully covered to avoid air borne dust. Side cladding all along the conveyor gantry should be made to avoid air borne dust. Drills shall be wet operated or fitted with dust extractors.	At feeder and transfer points, misters and sprinklers are installed. Belts are fully covered and side cladding along the conveyor are made. All 05 nos drills are fitted with dust extractor and wet cutting arrangements.
(vii)	Coal handling plant shall be operated with effective control	CHP is not in operation due to

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measures w.r.t. various environmental parameters. Environment friendly sustainable technology should be implemented for mitigating such parameters.	stoppage of coal transportation to TTPS/NTPC. In FC, 56 nos of misters installed in 4 circuits and 4 nos of 30mt and 20 nos of 20mt sprinklers along belt line are installed.
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(c) Water quality monitoring and preservation

Sl. No.	conditions	Compliance status
(i)	The effluent discharge (mine waste water, workshop effluent) shall be monitored in terms of the parameters notified under the Water Act, 1974 Coal Industry Standards vide GSR742(E) dated 25 th September, 2000 and as amended from time to time by the Central Pollution Control Board.	The effluent discharge is being monitored as per notification by Central Pollution Control Board. The monitoring report is being submitted to the SPCB.
(ii)	The monitoring data shall be uploaded on the company's website and displayed at the project site at a suitable location. The circular No. J-200 12 / 1/2006-IA.11 (M) dated 27 th May, 2009 issued by Ministry of Environment, Forest and Climate Change shall also be referred in this regard for its compliance.	The monitoring data is uploaded in the company's website regularly and monitored data is being displayed at display board fitted at Project Office of Jagannath OCP.
(iii)	Regular monitoring of ground water level and quality shall be carried out in and around the mine lease area by establishing a network of existing wells and constructing new piezometers during the mining operations. The monitoring of ground water levels shall be carried out four times a year i.e. pre-monsoon, monsoon, post-monsoon and winter. The ground water quality shall be monitored once a year, and the data thus collected shall be sent regularly to MOEFCC/RO.	The ground water level around the mine lease area are monitored through piezometers four time a year i.e pre monsoon, monsoon, post monsoon and winter and data collected is being sent to Ministry. Groundwater quality is monitored once in a year. (Attached in Annexure-VI) and monitoring of ground water level data enclosed in Annexure-VII
(iv)	Monitoring of water quality upstream and downstream of water bodies shall be carried out once in six months and record of monitoring data shall be maintained and submitted to the Ministry of Environment, Forest and Climate Change/ Regional Office.	Monitoring of water quality upstream and downstream of water bodies is being carried out once in six months and data is being submitted to the Ministry of Environment, Forest and Climate Change/ Regional Office. (Report Attached in Annexure-VIII)
(v)	Ground water, excluding mine water, shall not be used for mining operations. Rainwater harvesting shall be implemented for conservation and augmentation of ground water resources.	Only mine water is used for mines operations and dust suppression etc. Rain water harvesting to augment ground water resources are done at 23 points i.e at Project office, JET Hostel, South balanda civil office, JD/02, JC/14, Primary school, CMPF Office, JB/03, JB D/S, Kalakendra, Dispensary, A type (Gobara line), A

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		type (STP Line)
(vi)	Catch and/or garland drains and siltation ponds in adequate numbers and appropriate size shall be constructed around the mine working, coal heaps & OB dumps to prevent run off of water and flow of sediments directly into the river and water bodies. Further, dump material shall be proper consolidated/ compacted and accumulation of water over dumps shall be avoided by providing adequate channels for flow of silt into the drains. The drains/ ponds so constructed shall be regularly de-silted, particularly before on set of monsoon and maintained properly. Sump capacity should provide adequate retention period to allow proper settling of silt material. The water so collected in the sump shall be utilized for dust suppression and green belt development and other industrial use. Dimension of there taining wall constructed, if any, at the toe of the OB dumps within the mine to check run-off and siltation should be based on the rainfall data. The plantation of native species to be made between toe of the dump and adjacentfield/habitation/water bodies.	Catch drains are constructed around the mine working area, coal heap and OB dump. The run-offs being collected in existing 3 number of sumps of the mine to prevent flow of sediments directly in to the river and water bodies .External dump of mine is stabilised and biologically reclaimed. Toe wall is constructed at the foot of the dump. All drains present in the mines are de-silted regularly before the monsoon
(vii)	Adequate groundwater recharge measures shall be taken up for augmentation of ground water. The project authorities shall meet water requirement of nearby village(s) after due treatment conforming to the specific requirement(standards).	Groundwater recharge is done in the 23 nos. recharge pits developed at Jagannath colony, PO Office building, Jet Hostel and civil office building. Apart from that in the Mines, 3 nos large sumps acts as reservoir and recharge the ground water. The nearby villages are being provided with water from IWSS for drinking water purposes by water tanker.
(viii)	Industrial waste water generated from CHP, workshop and other waste water, shall be properly collected and treated so as to conform to the standards prescribed under the standards prescribed under Water Act 1974 and Environment (Protection) Act, 1986andthe Rules made there under, and as amended from time to time. Adequate ETP/ STP needs to be provided.	Near workshop, ETP is in operation for treatment of industrial waste water. The capacity of ETP is 140cum/day. One STP of 1 MLD capacity is in operation for treatment of domestic effluent. All parameters are maintained as per prescribed standard.
(ix)	The water pumped out from the mine, after siltation, shall be utilized for industrial purpose viz. watering the mine area, roads, green belt development etc. The drains shall be regularly desilted particularly after monsoon and maintained properly.	The water pumped out from the mine, after siltation is being utilized for fire fighting, dust suppression.The drains are regularly desilted.

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(x)	The surface drainage plan including surface water conservation plan for the area of influence affected by the said mining operations, considering the presence of river/rivulet/pond/lake etc. shall be prepared and implemented by the project proponent. The surface drainage plan and/or any diversion of natural water courses shall be as per the approved Mining Plan/EIA/EMP report and with due approval of the concerned State/Go! Authority. The construction of embankment to prevent any danger against intrush of surface water into the mine should be as per the approved Mining Plan and as per the permission of DGMS or any other authority as prescribed by the law.	The lease area is bounded by mining leases of Ananta OCP, Bharatpur OCP, Balanda OCP on all directions. However, the area is primarily drain by a stream namely Bangaru nallah located at about 100mt north of the mining lease. Work of a Mound/ embankment (dimensions of 600 m (Length) X 2.00 m (width) X 3.00 m (Height)), from earthen material with stone pitching towards the nallah side is under progress.
(xi)	The project proponent shall take all precautionary measures to ensure riverine/riparian ecosystem in and around the coal mine up to a distance of 5 km. A riverine/riparian ecosystem conservation and management plan should be prepared and implemented in consultation with the irrigation/water resource department in the state government.	The lease area is bounded by mining leases of Ananta OCP, Bharatpur OCP, Balanda OCP on all directions. However, the area is primarily drain by a stream namely Bangaru nallah located at about 100mt north of the mining lease. Work of a Mound/embankment (dimensions of 600 m (Length) X 2.00 m (width) X 3.00 m (Height)), from earthen material with stone pitching towards the nallah side is under Monsoon plan is prepared every year to assess the dangers.

(d) Noise and Vibration monitoring and prevention

Sl. No.	Conditions	Compliance status
(i)	Adequate measures shall be taken for control of noise levels as per Noise Pollution Rules, 2016 in the work environment. Workers engaged in blasting and drilling operations, operation of HEMM, etc shall be provided with personal protective equipments (PPE) like ear plugs/muffs in conformity with the prescribed norms and guidelines in this regard. Adequate awareness programme for users to be conducted. Progress in usage of such accessories to be monitored.	The noise level survey at the working place and at mine operations are being conducted regularly (copy enclosed in (Annexure -IX). Personal Protective equipments are being distributed to workers engaged in blasting, drilling and HEMM operations. Awareness programmes and safety talks at the start of shift are conducted. Safety day celebrated and Safety meeting once in a month is being conducted.
(ii)	Controlled blasting techniques shall be practiced in order to mitigate ground vibrations, flyrocks, noise and air blast etc., as per the guidelines	Control blasting techniques with help of RAYDET/NONEL is used for initiation down the hole.

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	prescribed by the DGMS.	Also proper stemming is being done to control the fly rocks. In addition guidelines prescribed by DGMS, are followed.
(iii)	The noise level survey shall be carried out as per the prescribed guidelines to assess noise exposure of the workmen at vulnerable points in the mine premises, and report in this regard shall be submitted to the Ministry/RO on six-monthly basis.	Noise level survey is carried out as per the prescribed guidelines to assess the noise exposure of workmen at vulnerable points in the mine premises (copy enclosed in Annexure -X)

(e) Mining Plan

Sl. No.	Conditions	Compliance Status
(i)	Mining shall be carried out under strict adherence to provisions of the Mines Act 1952 and subordinate legislations made there-under as applicable.	Mining is strictly carried out as per Mines Act 1952 & subordinate legislations.
(ii)	Mining shall be carried out as per the approved mining plan (including Mine Closure Plan) abiding by mining laws related to coal mining and the relevant circulars issued by Directorate General Mines Safety (DGMS).	Mining is carried out as per the approved mining plan including mine closure plan and abiding by mining laws and relevant circulars issued by DGMS
(iii)	No mining shall be carried out in forest land without obtaining Forestry Clearance as per Forest (Conservation) Act, 1980.	Mining is carried out in forest land after obtaining forest clearance. For 58.096 Ha Forest land FC obtained vide letter no. 8-70/2004-FC, dt-19.11.2004 and for 24.64 Ha Forest land FC obtained vide letter no. 8-87/2012-FC dt-15-03-2013
(iv)	Efforts should be made to reduce energy and fuel consumption by conservation, efficiency improvements and use of renewable energy.	85 nos of 110W, 10 nos of 90W, 15 nos of 250W, 19 nos 400W LED lights are installed in Jagannath colony. And Balanda Colony, 140 nos of 200W, 129 nos of 400W, and 61 nos of 250W, 46 nos of 110W, 39 nos of 18W LED lights are installed in mine from April 2023 to September 2023 to conserve energy.

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f) Land reclamation

Sl. No.	Conditions	Compliance status
(i)	Digital Survey of entire lease hold area/core zone using Satellite Remote Sensing survey shall be carried out at least once in three years for monitoring land use pattern and report in 1:50,000 scale or as notified by Ministry of Environment, Forest and Climate Change(MOEFCC) from time to time shall be submitted to MOEFCC/Regional Office(RO).	The digital survey of entire lease hold area/core zone using satellite remote sensing survey has been done & the report has been submitted to MoEF&CC vide letter no. MCL/SBP/GM(E&F)/2018/90 75 dated 15.06.2018.
(ii)	The final mine void depth should preferably be as per the approved Mine Closure Plan, and in case it exceeds 40m, adequate engineering interventions shall be provided for sustenance of aquatic life therein. The remaining area shall be backfilled and covered with thick and alive top soil. Post-mining land be rendered usable for agricultural/forestry purposes and shall be diverted. Further action will be treated as specified in the guidelines for Preparation of Mine Closure Plan issued by the Ministry of Coal dated 27 th August,2009 and subsequent amendments.	Noted and complied. The final mine void will be kept as per the approved mine closure plan. Mine closure plan for 7.5MTPA has been approved by the MOC,GOI on 16.05.2017
(iii)	The entire excavated area, backfilling, external OB dumping (including top soil) and afforestation plan shall be in conformity with the "during mining"/" post mining" land-use pattern, which is an integral part of the approved Mining Plan and theEIA/EMP submitted to this Ministry. Progressive compliance status vis-a-vis the post mining land use pattern shall be submitted to the MoEF&CC/RO.	Jagannath OCP Expansion 6.00 to 7.5 MTPA) is a on going project. The details of excavated area, backfilling& afforestation plan is in conformity to approved Mining plan & EIA/EMP submitted to Ministry & progressive compliance status vis-a-vis the post mining land use pattern are submitted six monthly basis. Status up to September 2023: Area excavated-401.18Ha De coaled Area-371.16Ha Technically Reclaimed- 212.13Ha Biologically Reclaimed (Internal Dump)-138.15Ha Area under External Dump- 36.47Ha Biological Reclaimed (External Dump)- 36.47Ha

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iv	Fly ash shall be used for external dump of over burden, backfilling or stowing of mine as per provisions contained in clause (i) and (ii) of subparagraph (8) of fly ash notification issued vide SO2804(E) dated 3 rd November, 2009 as amended from time to time. Efforts shall be made to utilize gypsum generated from Flue Gas Desulfurization (FGD), if any, along with fly ash for external dump of overburden, backfilling of mines. Compliance report shall be submitted to Regional Office of MoEF & CC, CPCB and SPCB.	No fly ash is dumped over external OB dump, backfilling or stowing of mine as per provisions contained in clause (i) and (ii) of sub paragraph (8) of fly ash notification issued vide SO2804(E) dated 3 rd November, 2009
(v)	Further, it may be ensured that as per the time schedule specified in mine closure plan it should remain live till the point of utilization. The topsoil shall temporarily be stored at earmarked site(s) only and shall not be kept unutilized. The top soil shall be used for land reclamation and plantation purposes. Active OB dumps shall be stabilized with native grass species to prevent erosion and surface run off. The other overburden dumps shall be vegetated with native flora species. The excavated area shall be backfilled and afforested in line with the approved Mine Closure Plan. Monitoring and management of rehabilitated area shall continue until the vegetation becomes self-sustaining. Compliance status shall be submitted to the Ministry of Environment, Forest and Climate Change/ Regional Office	The top soil has been stored at a separate place and top soil is being spread over the technical reclaimed area for plantation. Plantation is being done at the top and slope of OB dumps for stabilization. A total of 298436 nos of plants have been planted under Jagannath OCP in an area of 124.205 Ha since 1992-93.
(vi)	The project proponent shall make necessary alternative arrangements, if grazing land is involved in core zone, in consultation with the State government to provide alternate areas for livestock grazing, if any. In this context, the project proponent shall implement the directions of Hon'ble Supreme Court with regard to acquiring grazing land	No grazing land is involved in the project.

(g) Green Belt

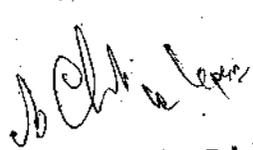
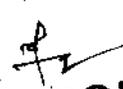
Sl. No.	Conditions	Compliance Status
(i)	The project proponent shall take all precautionary measures during mining operation for conservation and protection of endangered/endemic flora/ fauna, if any, spotted /reported in the study area. The Action plan in this regard, if any, shall be prepared and implemented in consultation with the State Forest and Wild life Department.	Wild life conservation plan will be prepared and implemented in consultation with the State Forest Department.
(ii)	Greenbelt consisting of 3-tier plantation of width not less than 7.5 m shall be developed all along the mine lease area as	4Ha area planted in the year 2020 and 5Ha area planted in year 2021 with native species all along the

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soon as possible. The green belt comprising a mix of native species (endemic species should be given priority) shall be developed all along the major approach/ coal transportation roads.	mine lease area.
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(h) Public hearing and Human health issues

Sl. No.	Conditions	Compliance status
(i)	Adequate illumination shall be ensured in all mine locations (as per DGMS standards) and monitored weekly. The report on the same shall be submitted to this ministry & its RO on six-monthly basis.	Illumination is being measured in luxmeter and maintained as per the DGMS standards by the Safety Department of Jagannath OCP. The monitored illumination report is being submitted. (copy enclosed in Annexure -XI)
(ii)	The project proponent shall undertake occupational health survey for initial and periodical medical examination of the personnel engaged in the project and maintain records accordingly as per the provisions of the Mines Rules, 1955 and DGMS circulars. Besides regular periodic health check-up, 20% of the personnel identified from workforce engaged in active mining operations shall be subjected to health check-up for occupational diseases and hearing impairment, if any, as amended time to time.	The occupational health survey of the workers engaged in the project is being conducted departmentally by the Regional Hospital and Records are maintained at Hospital and safety department of the project. From April 2023 to September 2023, PME conducted 104 nos and 36 nos IME conducted for Departmental workers. PME and IME conducted 65 nos and 207 nos respectively for Contractual workers
(iii)	Personnel (including outsourced employees) working in core zone shall wear protective respiratory devices and shall also be provided with adequate training and information on safety and health aspects.	PPE is being distributed as per the requirement and monitoring is being done for compliance of the PPE usage. From April 2023 to September 2023: Vocational Training imparted to person- Departmental: 103 (Refresher), 40 (Basic) Contractual: 99 (Refresher), 136 (Basic)
(iv)	Implementation of the action plan on the issues raised during the public hearing shall be ensured. The project proponent shall undertake all the tasks/measures as per the action plan submitted with budgetary provisions during the public hearing. Land outsees shall be compensated as per the norms laid down in the R&R policy of the company/State Government/Central	The issues raised in the public hearing are being implemented. 1. Coal corridor road has been completed. 2. Internal Concrete Road completed about 91% from total length of 6.23 KM.


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	Government, as applicable.	<p>3. Instant shower system at the exit point has been installed.</p> <p>4. Control blasting technique is in practice.</p> <p>5. Plantation of 8000nos plants has been completed in F.Y. 2021-22.</p> <p>6. Drinking water is being supplied to nearby villagers through tankers.</p> <p>The land outsees has been duly compensated as per the norms laid down in the R&R Policy of Govt. of Odisha.</p>
(v)	The project proponent shall follow the mitigation measures provided in this Ministry's OM No.Z-11013/5712014-IA.II(M) dated 29 th October, 2014, titled 'Impact of mining activities on habitations-issues related to the mining projects where inhabitations and villages are the part of mine lease areas or habitations and villages are surrounded by the mine lease area.	<p>Regular monitoring of water table is being done to ascertain the impact of mining over ground table.</p> <p>Main haulage roads of the mine and other roads are regularly wetted by water sprinklers.</p> <p>Control blasting is carried out to mitigate the noise and vibration.</p> <p>Coal corridor has been constructed away from habitat to mitigate dust and fugitive emission.</p>

(i) Corporate Environment Responsibility

Sl. No.	Conditions	Compliance Status
(i)	The project proponent shall comply with the provisions contained in this Ministry's OM vide F.No.22-65/2017-IA.III dated 1 st May 2018, as applicable, regarding Corporate Environment Responsibility.	The activities under Corporate Environment Responsibility will be undertaken.
(ii)	The company shall have a well laid down environmental policy duly approved by the Board of Directors. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringement/s/deviation/violation of the environmental/forest/wildlife norms/conditions. The company shall have defined system of reporting in fringements/deviation/violation of the environmental/forest/wild life norms/conditions and/or shareholders/stakeholders.	The company has well laid down environmental policy approved by the MCL Board on 18.04. 2019 as per CIL policy.

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(iii)	A separate Environmental Cell both at the project and company head quarter level, with qualified personnel shall be set up under the control of senior Executive, who will directly to the head of the organization.	Already framed and implemented from HQ level to Unit Level. The organizational chart is enclosed as below: Project Environment Officer → Area Environment Officer → GM (Env). Between each step, line managements have been appraised. At Unit level: Project Env. Officer → Project Officer. At Area level: Area Env. Officer → General Manager. At HQ level: GM (Env) → D (T/P&P).
(iv)	Action plan for implementing EMP and environmental conditions along with responsibility matrix of the company shall be prepared and shall be duly approved by competent authority. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Year wise progress of implementation of action plan shall be reported to the Ministry/ Regional Office along with the Six Monthly Compliance Report.	Action plan already prepared in EIA-EMP and year wise fund for Environmental Protection measures is also incorporated. Responsibility of the different department is being fixed by the competent authority for compliance of the environmental conditions.
(v)	Self environmental audit shall be conducted annually. Every three years third party environmental audit shall be carried out.	Environmental audit is conducted annually by a team of persons of different disciplines from MCL HQ and in every three years third party environmental audit is being carried out.

(i) Miscellaneous

Sl. No.	Condition	Compliance Status
(i)	The project proponent shall make public the environmental clearance granted for their project along with the environmental conditions and safe guards at their cost by prominently advertising it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days and in addition this shall also be displayed in the project proponent's website permanently.	Advertisements have been made in two local newspapers, of which one is in vernacular language.
(ii)	The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies,	The Environment Clearance copies have been submitted to the Heads of the local bodies,

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	Panchayat sand Municipal Bodies in addition to the relevant offices of the Government who in tum has to display the same for 30 days from the date of receipt.	Panchayats in addition to the Govt. offices for display.
(iii)	The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis.	It is been uploaded in website and updated half yearly.
(iv)	The project proponent shall monitor the criteria pollutants level namely; PM10, S O2, NOx (ambient levels) or critical sectoral parameters, indicated for the projects and display the same at a convenient location for disclosure to the public and put on the website of the company.	The monitoring data is displayed at Project Office, Balanda showing Ambient levels.
(v)	The project proponent shall submit six-monthly reports on the status of the compliance of the stipulated environmental conditions on the website of the ministry of Environment, Forest and Climate Change at environment clearance portal.	The status of the environment conditions is being submitted six monthly to MoEF and Regional Office.
(vi)	The project proponent shall follow the mitigation measures provided in this Ministry's OM No.Z-11013/5712014-IA.II(M) dated 29 th October, 2014, titled 'Impact of mining activities on habitations-issues related to the mining projects wherein habitations and villages are the part of mine lease areas or habitations and villages are surrounded by the mine lease areas'.	Noted and Complied. Regular monitoring of water table is being done to ascertain the impact of mining over ground table. Main haulage road of the mine and other roads are regularly wetted by water sprinklers. Control blasting is carried out to mitigate the noise and vibration. Coal corridor has been constructed away from habitat to mitigate dust and fugitive emission.
(vii)	The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.	The environment statement for each financial year being submitted in Form-V to SPCB. Last Environment Statement submitted on dated 19.09.2022
(viii)	The project authorities shall inform to the Regional Office of the MOEF&CC regarding commencement of mining operations.	It is an ongoing project and EC is obtained for expansion from 6MTPA to 7.5MTPA.
(ix)	The project authorities must strictly adhere to the stipulations made by the State Pollution Control Board and the State Government	Noted. CTO obtained up to 31/03/2023 vide consent order no. 5122/IND-I-CON-199 date 30.03.2022 and CTO obtained up to 31.03.2026 vide letter No. 433/IND-I-CON-199 Date: 22.03.2023

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(x)	The project proponent shall abide by all the commitments and recommendations made in the EIA/EEMP report, commitment made during Public Hearing and also that during their presentation to the Expert Appraisal Committee.	Noted. The issues raised in the public hearing are being implemented.
(xi)	No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment, Forests and Climate Change.	Noted. No further expansion or modification will be made without approval of the Ministry of Environment, Forest & Climate change.
(xii)	Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.	Noted
(xiii)	The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.	Noted
(xiv)	The Ministry reserves the right to stipulate additional conditions if found necessary. The Company in a time bound manner shall implement these conditions.	Noted
(xv)	The Regional Office of this Ministry shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer(s) of the Regional Office by furnishing the requisite data / information/monitoring reports.	Noted
(xvi)	The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous and Other Wastes (Management and Trans-boundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 along with their amendments and rules made thereunder and any other orders passed by the Hon'ble Supreme Court of India / High Courts and any other Court of Law relating to the subject matter.	Noted

Sl. No.	Conditions	Compliance status
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5	The proponent shall abide by all the commitments and recommendations made in the EIA/EMP report as well as during presentation to the EAC. All the commitments made on the issues raised during public hearing shall also be implemented by the EC in letter and spirit.	Noted
6	The proponent shall obtain all necessary clearances /approvals that may be required before the start of the project. The Ministry or any other competent authority may stipulate any further condition for environmental protection.	Noted and Complied
7	Any appeal against this Environment Clearance (EC) shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act,2010.	Noted
8	The coal company/ project proponent shall be liable to pay the compensation against illegal mining , if any, and as raised by the respective State Governments at any point of time, in terms of the orders dated 2 nd August, 2017 of Hon'ble Supreme Court in WP (Civil) No.114/2014 in the matter of ' Common Cause Vs Union of India&others.	Then the State Govt. filed a Special Leave Petition bearing SLP(C) No. 7283/2021 before the Supreme Court India, challenging the judgment and order dated 05.02.2021 passed by the Hon'ble High Court of Orissa in W.P. (C) No. 38635/2020. The Hon'ble Apex Court dismissed the above SLP vide order dated 05.09.2022 with an observation that, the impugned judgment is in the nature of remand order, to the committee of experts and hence they are not inclined to interfere to impugned judgment. It has also been observed that, they hope and expect that, the committee of expert will take up the matter for hearing and decide expeditiously.
9	The concerned State Government shall ensure no mining operations to commence till the entire compensation for illegal mining, if any, is paid by the project proponent through their respective Department of Mining &Geology, in strict compliance of the judgment of Hon'ble Supreme Court.	Then the State Govt. filed a special Leave Petition bearing SLP(c) No. 7283/2021 before the Hon'ble Supreme Court of India, challenging the judgment and order dated 05.02.2021 passed by the Hon'ble High Court of Orissa in. W.P. (C) No. 38635/2020 .

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		<p>The Hon'ble Apex Court dismissed the above SLP vide order dated 05.09.2022 with an observation that, the impugned judgment is in the nature of remand order, to the committee of experts and hence they are not inclined to interfere to impugned judgment. It has also been observed that, they hope and expect that, the committee of experts will take up the matter for hearing and decide expeditiously.</p>
<p>10</p>	<p>This Environment Clearance (EC) shall not be operational till such time the project proponent complies with the above said judgment of Hon'ble Supreme Court, as applicable and other statutory requirements.</p>	<p>Complied and noted</p>

This is for your kind information.

Yours faithfully,

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 27/11/23
 Project Officer
 Jagannath OCE
 District Office
 Udaipur OCP

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 महानदी कोलफील्ड्स लिमिटेड
 Mahanadi Coalfields Limited
 (A subsidiary of Coal India Limited)

Office of the Project Officer
Kaniha OCP
 PO/PS: Kaniha
 Dist-Angul, Odisha PIN- 759117,
 Tel. No: 06760-212401, 212719



MCL

Ref. No.: MCL/ KOCP/Envt. & Forest/2023-24/138

Date: 28.11.2023

To
 The Additional Principal Chief Conservator of Forest
 Eastern Region Office,
 Ministry of Evt. & Forest
 A/3, Chandrasekharpur,
 Behind Rail Vihar & adjacent to Wildlife Range Office
 Bhubaneswar-751023

Sub:- Six Monthly Progress Report on implementation of environmental clearance conditions imposed by MoEF (Central) in respect of 14 MTY, Kaniha OCP.

Ref:- MoEF clearance LNO. No.J-11015/134/2007-1A-II[M]pt dtd.17.07.2017

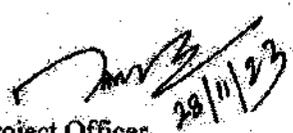
Dear Sir,

Enclosed please find here with the six monthly progress report along with necessary enclosures on the subject and reference for the period 1st April 2023 to 30th September 2023 in respect of Kaniha OCP of MCL, Kaniha Area for your kind information and further necessary action please.

Enclosures:-

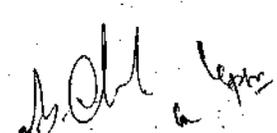
Six Monthly Progress Report on implementation of environmental clearance conditions imposed by MoEF (Central) in respect of 14 MTY, Kaniha OCP along with necessary annexures.

Yours Faithfully


 Project Officer
 Kaniha OCP

Copy to:-

1. Director, EIA, Monitoring Cell, MoEF, Paryavaran Bhawan, CGO Complex, New Delhi-110003-for kind information please.
2. General Manager (Evt.), MCL Burla
3. General Manager, KA
4. Staff Officer (E & F), KA


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**SIXMONTHLY PROGRESS REPORT ON THE IMPLEMENTATION OF ENVIRONMENTAL
CLEARANCE CONDITIONS IMPOSED BY MOEF (GOI), NEW DELHI IN RESPECT OF
KANIHA OCP, KANIHA AREA, MCL.**

Status of period ending	30.09.2023
Name of the project	Kaniha OCP
No. & Date of MOEF clearance letter :	i) No.J-11015/42/2001-IA.II[M] dtd. 12.04.2002 for 3.5MTY ii) No.J-11015/134/2007-IA.II[M]dtd. 31.10.2007 (For Expansion Project 10 MTY) iii) No.J-11015/134/2007-IA-II[M]pt dtd. 17.07.2017 (For Expansion Project 14 MTY)
Project approval	i) Approved by Department of coal, Ministry of Energy Govt. of India Vide No. 43011/2[B]/2002- CPAM dtd .19.01.2005 for 3.5MTY ii) Approved by MCL Board of Directors on 22.12.2007vide letter no. MCL/HQ / CP &P/08 dt. 11.1.08 (For 10 MTY Kaniha OC expansion Project)
Present status of the project	
Mining operation	The Mining operation in the project has been started w.e.f. 24.11.2010
Total OB removed during 1 st April 2023 to 30 th September 2023	3222546.37Cu.M
Total coal raised during 1 st April 2023 to 30 th September 2023	5690706.30Te
Cost of project	96.18Cr. for 3.5MTY, 457.77 Cr. For 10MTY
Actual date of commencement	24.11 2010.

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Conditions given by MOEF while granting Environmental Clearance.	Status of implementation of the Conditions.
Specific Conditions	
(i) The maximum production from the mine at any given time shall not exceed the limit as prescribed in the EC.	The production of the mine shall be 14 MTY (maximum) as per condition of EC.
(ii) The validity of the EC is for the life of the Mine or as specified in the EIA Notification, 2006, whichever is earlier.	Agreed.
(iii) The proposed time bound action plan shall be implemented in letter and spirit and reported to the Regional Office at Bhubaneswar by September, 2017. The same shall be subsequently reviewed by the EAC.	The proposed time bound action plan is being implemented. The report of time bound action plan is enclosed as annexure 1.
(iv) Consent to Establish under the Water Act, 1974 and the Air Act, 1981 shall be obtained from the State Pollution Control Board prior to setting up the required infrastructure for the proposed incremental capacity expansion of 4 MTPA.	For Kaniha OCP Consent to Establish obtained from the State Pollution Control Board, Odisha vide letter no. 16493 on dtd. 26.12.2017 for the proposed incremental capacity expansion of 4 MTPA.
(v) Transportation of coal from face to Coal Handling Plant and silos shall be carried out through conveyor belts, and then to the TPP by rail.	<p>Presently transportation of coal from face to siding is being carried out through tippers and then to TPP by rail.</p> <p>As per Project Report of Gopalji-Kaniha Expansion OCP the laying down of conveyor belt is to take place through village Jarada, but at present due to obstruction of villagers of Jarada over R & R issues the shifting of the village becomes extremely difficult hence the land over which infrastructure and laying down of conveyor belt has to be carried out is not under physical possession.</p> <p>Due to this reason, any activities towards coal transportation through conveyor belt has been stalled. An effort towards possession of the above-mentioned land for necessary compliance to the EC conditions is on progress by Estate Manager, Kaniha Area. As soon as the land comes under the physical possession of the</p>

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	<p>project, a detailed action plan in this regard will be prepared and will be submitted to you for your necessary suggestions and advice.</p> <p>The work order for execution of the work, CHP with RLS through belt conveyor & surge bin has been issued to MEKON on 30th April 2021.</p> <p>Work has already been started on 08th June 2021 and likely to be completed by March 2024.</p>
<p>(vi) Mitigative measures to be undertaken to control dust and other fugitive emissions all along the roads by providing sufficient numbers of water sprinklers.</p>	<p style="text-align: center;"><u>Railway Siding</u></p> <p>14 nos of fixed water sprinklers of 30m throw capacity & 360 degree rotation facility have been installed covering the entire length of siding and are in operation. Three nos of fixed type fog canon have also been commissioned..</p> <p style="text-align: center;"><u>Haul Roads & CT Roads</u></p> <p>Two numbers of mobile tankers of 12 KL capacity and three nos of fog canon of 12KL capacity are in operation during all three shifts. One truck mounted fog canon / atomizer has already been commissioned since 17th Aug 2020 for suppression of fugitive dust.</p>
<p>(vii) Continuous monitoring of occupational safety and other health hazards, and the corrective actions need to be ensured.</p>	<p>Continuous monitoring of occupational safety and other health hazards is being carried out continuously by IME/PME as per provision of Mines Rule, 1955. Corrective actions are being taken as and when required through referral hospitals.</p> <p>For the period 1st April 2023 to 30th September 2023 the total number of persons who have undergone IME is 18 nos & PME is 11 nos.</p>
<p>(viii) Controlled blasting techniques should be adopted to control ground vibration and fly rocks.</p>	<p>Controlled blasting in OB is being carried out as per terms & conditions of permission granted by DGMS.</p>
<p>(ix) More locations (4-5 nos) to be identified in downwind areas in the buffer zone for ambient air quality monitoring in consultation with the State Pollution Control Board. One of such key locations at Patharmunda, shall be provided with continuous air quality monitoring station.</p>	<p>Four more monitoring locations have been identified at four different locations i.e. at village Jarada, at village Chhelia, at village Jamania and at village Jaipur in consultation with Regional Officer, SPCB, Angul in downwind areas for ambient air quality monitoring. Regular ambient air quality monitoring is being conducted in these newly located stations along with the existing ones.</p> <p>One Continuous Ambient Air Quality Monitoring System has been installed on 15th September 2021 and finally commissioned on 20.11.2021 after successful trial run.</p>

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<p>(x) Interlocking waters praying arrangement with surface miner cutting picks may be explored for introduction to help prevent generation of dust at source itself.</p>	<p>In all surface miners there is provision of in built water spraying arrangements through its cutting drum up to edge of the picks, which inject water during operations and reduces the generation of dust in source itself.</p>																																							
<p>(xi) Contribution of Project through its CSR initiative may be quantified in parameters pertaining to Human Development Indices (HDI).</p>	<p>The work order for the study of "Measuring Human Development Index and quality of life index of seven villages around Kaniha OCP" issued to ECO CONSULTANT SERVICES, LUCKNOW vide letter no. MCL/GM(KA)/SO(C)/2023-24/69 dtd. 22.05.2023.</p> <p>The study is under progress and expected to be completed by 31st October 2023.</p>																																							
<p>(xii) A progressive afforestation plan shall be implemented covering an area of 384.94 ha at the end of mining, Green Belt over an area of 68.80 ha. Density of tree plantation is about 2500 trees/ ha. Massive plantation shall be carried out in open spaces in and around the mine and a 3-tier avenue plantation along the main approach roads to the mine.</p>	<p>It has been planned for afforestation about more than 384.94 Ha. in different locations at the end of mining as specified in the permission. This will be done in phased manner as per availability of land. However project has planted saplings in various years, list of which is tabulated below.</p> <table border="1" data-bbox="705 1002 1506 1944"> <thead> <tr> <th>Year of Plantation</th> <th>Location</th> <th>No of seedlings planted</th> <th>Types of species planted</th> </tr> </thead> <tbody> <tr> <td>2022-23</td> <td>Kaniha</td> <td>7000</td> <td>Neem, Jamu, Sirisa, Kadamba</td> </tr> <tr> <td>2021-22</td> <td>Near Kansamunda site Office</td> <td>3200</td> <td>Neem, Sisso, Karanja, Jamu, Panasa</td> </tr> <tr> <td>2021-22</td> <td>Near Gundurinali</td> <td>3200</td> <td>Amla, Kaitha, Tentuli, Patuli, Sirisha</td> </tr> <tr> <td>2020-21</td> <td>Near Project Office</td> <td>200</td> <td>Mango, Guava, granate, Sapota, Lemon</td> </tr> <tr> <td>2019-20</td> <td>NA</td> <td>Nil</td> <td>NA</td> </tr> <tr> <td>2018-19</td> <td>NA</td> <td>Nil</td> <td>NA</td> </tr> <tr> <td>2017-18</td> <td>Near Railway Siding</td> <td>150</td> <td>Mango, Neem, Kadamba, Chakunda</td> </tr> <tr> <td>2017-18</td> <td>Medicinal garden near ETP</td> <td>100</td> <td>Ashoka, Basanga, Aswagandha, Aloe vera,</td> </tr> </tbody> </table>				Year of Plantation	Location	No of seedlings planted	Types of species planted	2022-23	Kaniha	7000	Neem, Jamu, Sirisa, Kadamba	2021-22	Near Kansamunda site Office	3200	Neem, Sisso, Karanja, Jamu, Panasa	2021-22	Near Gundurinali	3200	Amla, Kaitha, Tentuli, Patuli, Sirisha	2020-21	Near Project Office	200	Mango, Guava, granate, Sapota, Lemon	2019-20	NA	Nil	NA	2018-19	NA	Nil	NA	2017-18	Near Railway Siding	150	Mango, Neem, Kadamba, Chakunda	2017-18	Medicinal garden near ETP	100	Ashoka, Basanga, Aswagandha, Aloe vera,
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			Kanchan, Kamini,	
	2016-17	Along both side of CT Road.	2400	Boula, Kadamba, Chakunda, Mango etc.
	2016-17	Revenue Inspector office, Bada Gunduri & Badagunduri field	3750	Radhachuda, Krushnachuda, Kadamba, Chakunda etc.
	2016-17	In front of Project Office in Van Mahostav Programme.	100	Kaju, Mango, Guava, Jamun etc.
	2014-15	Near railway siding	1300	Sisso, Kadamba, Boula
	2014-15	Inside Project Office	124	Guava, Mango, Jamun
(xiii) There will be one external dump during Phase-I having an area of 172.0 Ha (around 59.17 Mcum during phase-I) with height of 85 meter above the surface level, this will be later re-handled. Remaining quantity of overburden will be internally backfilled having an area of 196 ha in phase-I.	Till date there is only one external OB dump, which is on coal bearing area. No new OB dump has been created. The present height, area and volume of OB dump is 90.00m (Max), 96.04 Ha. & 45.03 Million Cum respectively. Till date 28.40 Ha. of area has been de-coaled, backfilling has already been started in the area of 27.71 Ha. but most of these area are yet to achieve ground level.			
(xiv). The mine will be continued for phase -II operation after stage II forest clearance of the remaining area so mine will be ultimately closed only after phase II operation. The final mine void would be in 339.00 Ha with maximum depth up to 80 m out of the total quarry area of 1188.00 Ha. The void of 339.0 ha with depth of 80 m (max) & 20 m (min) to be converted into a water body. Remaining quarry area of 849 Ha should be backfilled. Out of 849.0 ha, 298.60 ha will be afforested and the remaining 550.40 ha will	No operation has been started in Phase-II till yet. All the parameters as per the terms and conditions of EC shall be complied.			

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<p>be used for agriculture purpose (conceptual) during mine closure period.</p>																			
<p>(xv) The maximum slope of the dump shall not exceed 28 degrees. Monitoring and management of reclaimed dump sites shall continue till the vegetation becomes self-sustaining and compliance status shall be submitted to Regional Office on yearly basis.</p>	<p>Slope of the existing dump is maintained at 28 degrees to avoid steepness and to reduce erosion of particles. Grasses have come out naturally and the dumps are stabilized. Leguminous plants planted in Top Soil Dump in 2015-16. In the year, 2017 additional 50 kilograms of Dhaincha seeds has been broadcasted over the topsoil dump before onset of monsoon to conserve the nutrients and moisture.</p> <p>During the year 2023-24, before the onset of monsoon, 20 kilograms of Grass seeds has been broadcasted over the topsoil dump to conserve the nutrients and moisture. Seedlings have come out in these broadcasted areas.</p> <p>As the external OB dump is going to be re-handled in near future, no plantation afresh is proposed now. Compliance status is being submitted regularly.</p>																		
<p>B. General Conditions.</p>																			
<p>(a) Mining</p>																			
<p>(i) No change in mining technology and scope of work shall be made without prior approval of the Ministry of Environment, Forest and Climate Change. No change in the calendar plan including excavation, quantum of coal and waste should be made.</p>	<p>No change has been made in the mining technology and scope working till yet. No change in calendar plan has been made so far. The details of production for the last 10 years are given below and the production is within the sanctioned capacity of 14.0 MTPA.</p> <table border="1" data-bbox="786 1422 1421 1915"> <thead> <tr> <th>Year</th> <th>Coal Production (Million tones)</th> <th>OB (Mm3)</th> </tr> </thead> <tbody> <tr> <td>2011-12</td> <td>0.337</td> <td>1.57</td> </tr> <tr> <td>2012-13</td> <td>0.682</td> <td>0.583</td> </tr> <tr> <td>2013-14</td> <td>4.525</td> <td>0.131</td> </tr> <tr> <td>2014-15</td> <td>6.99</td> <td>1.334</td> </tr> <tr> <td>2015-16</td> <td>9.837</td> <td>4.085</td> </tr> </tbody> </table>	Year	Coal Production (Million tones)	OB (Mm3)	2011-12	0.337	1.57	2012-13	0.682	0.583	2013-14	4.525	0.131	2014-15	6.99	1.334	2015-16	9.837	4.085
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		2016-17	8.709	3.95																												
		2017-18	8.33	2.737																												
		2018-19	6.61	2.99																												
		2019-20	7.53	3.65																												
		2020-21	7.94	3.85																												
		2021-22	10.09	7.30																												
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(ii) Mining shall be carried out as per the approved mining plan, and also abiding by the relevant laws related to coal mining and the circulars issued by Directorate General Mines Safety (DGMS). An approved progressive Mine Closure Plan shall strictly be complied with and submitted.	Mining Plan and Mine Closure Plan for Kaniha OCP Expansion from 10 MTY to 14 MTY (Revision-2) was approved by Ministry of Coal on dtd. 08 th February, 2017 vide letter no. 34012/(04)/2011-CPAM. Mining is carried out as per the approved mining plan. All the laws & regulations related to coal mining with circulars issued by DGMS from time to time is being abided. The provisions of approved mine closure plan is being abided.																															
(b). Land Reclamation																																
(i) Digital processing of the entire lease area using remote sensing technique shall be carried out regularly once in three years and report submitted to Ministry of Environment, Forest and Climate Change its Regional Office.	<p>Satellite imagery based land use pattern monitoring is being carried out regularly and is available in the MCL website.</p> <p>The same in respect of Kaniha OCP has been submitted to ERO, MoEF, Bhubaneswar on 05.03.2015 and is available at www.mcl.gov.in.</p> <p>Data obtained from the satellite image of Kaniha OCP for the year 2015, 2018 & 2021 is presented in tabular format.</p> <table border="1"> <thead> <tr> <th>Land Use (Ha)/Year</th> <th>2015</th> <th>2018</th> <th>2021</th> </tr> </thead> <tbody> <tr> <td>Settlement</td> <td>16.80</td> <td>16.24</td> <td>31.00</td> </tr> <tr> <td>Vegetation Cover</td> <td>50.20</td> <td>57.08</td> <td>80.00</td> </tr> <tr> <td>Mining area</td> <td>87.49</td> <td>169.80</td> <td>209.00</td> </tr> <tr> <td>Plantation</td> <td>10.53</td> <td>10.53</td> <td>7.00</td> </tr> <tr> <td>Waste land</td> <td>142.81</td> <td>125.72</td> <td>100.00</td> </tr> <tr> <td>Water Bodies</td> <td>6.6</td> <td>8.19</td> <td>7.00</td> </tr> </tbody> </table> <p>There is increase in vegetation cover in year 2021 as compared to 2018 & 2015 because of growing of scrubs in the process of natural regeneration.</p> <p>The detailed report on information on of satellite Imagery on land use patterns changes for the year 2021 is</p>				Land Use (Ha)/Year	2015	2018	2021	Settlement	16.80	16.24	31.00	Vegetation Cover	50.20	57.08	80.00	Mining area	87.49	169.80	209.00	Plantation	10.53	10.53	7.00	Waste land	142.81	125.72	100.00	Water Bodies	6.6	8.19	7.00
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<p>(ii) Final mine void depth should not be more than 40 m. The void area should be converted into water body. The remaining area should be back filled up to the ground level and covered with thick top soil. The land after mining should be restored for agriculture or forestry purpose.</p>	<p>enclosed as annexure 2.</p> <p>As per approved mine closure plan, final mine void depth shall be kept maximum 40m which shall act as water reservoir. Maximum excavated area shall be backfilled up to original ground level and restored for agriculture and forestry.</p>
<p>(iii) The top soil, if any, shall temporarily be stored at earmarked site(s) only and it should not be kept unutilized for long. The topsoil shall be used for land reclamation and plantation. The overburden dumps should be vegetated with suitable native species to prevent erosion and surface run off. The entire excavated area shall be backfilled and afforested in line with the approved Mine Closure Plan. Monitoring and management of rehabilitated areas should continue until the vegetation becomes self-sustaining. Compliance status shall be submitted to the Ministry of Environment, Forest and Climate Change and its Regional Office on six monthly basis.</p>	<p>Top soil has been excavated and stacked in earmarked site maintaining proper slope to be used for reclamation and development of green belt in future. Plantation of leguminous plants for soil conservation and nutrients has been done.</p> <p>At present there is only one external OB dump, which spreads in an area of 96.04 Ha. Due to constraint in land, presently the OB is being dumped over coal bearing area, which will be re-handled in future as soon as de-coaled area created for backfilling. Moreover the present dump yard is on active stage, so no plantation is being carried out over the dump yard. However some portion of the present dump is stabilized due to growth of natural vegetation.</p> <p>Compliance in this regard is submitted along with six monthly EC conditions compliance.</p>
<p>(iv) Greenbelt shall be developed all along the mine lease area in a phased manner. The width of the green belt along forest area should not be less than 7.5 m, and the total area covered by 3 tier green belt shall not be less than 100 ha. A 3-tier green belt comprising of a mix of native species shall be developed all along the major approach roads.</p>	<p>Green belt of length 1.5 RKM has been developed along the major approach road to Project Office, Site Office and along the service road of Kaniha OCP.</p> <p>During the year 2022-23 an area of 4.35 Ha. has been planted along the mine lease.</p> <p>The phase-I mining does not involve any non diverted forest land, and all the forest land present in the project will only be worked as a part of Phase -II mining after 11 years and it will be ensured for development of green belt of 7.5 m all around the forest area.</p>
<p>(c). Emissions, Effluents and Waste Disposal</p>	

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<p>(i) Transportation of coal by road should be carried out by covered trucks only. Effective measures such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of PM₁₀ and PM_{2.5} such as haul road, loading and unloading point and transfer points. Fugitive dust emissions from all the sources shall be controlled regularly. It shall be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central/State Pollution Control Board in this regard.</p>	<p>It is ensured that all the trucks are covered by tarpulin during transportation of coal.</p> <p>Two numbers of mobile tankers of 12 KL capacity and three nos of fog canon of 12KL capacity have been deployed in haul roads, and other transportation roads to arrest the dust before it gets air borne.</p> <p>In siding areas, 14 nos of fixed water sprinklers with 30m throw capacity and 360° rotation are installed by covering entire length of siding to suppress the dust. Sprinklers remain operational in all the three shifts during loading and unloading.</p> <p>One no of Mobile Fog canon is also in operation for suppression of fugitive dust.</p> <p>Three numbers of fixed type fog canons has also been installed at railway siding.</p>
<p>(ii) Vehicular emissions shall be kept under control and regularly monitored. Project should obtain 'PUC' certificate for all the vehicles from authorized pollution testing centres.</p>	<p>This is being complied.</p>
<p>(iii) Adequate ambient air quality monitoring stations shall be established in the core zone as well as in the buffer zone for monitoring of pollutants, namely PM₁₀, PM_{2.5}, SO₂ and NO_x. Location of the stations shall be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets in consultation with the State Pollution Control Board. Monitoring of heavy metals such as Hg, As, Ni, Cd, Cr, etc carried out at least once in six months.</p>	<p>Air quality monitoring is being done in the core and buffer zone by CMPDIL, Bhubaneswar at eight different locations in 2023-24, which is in consultation with Regional Officer, SPCB.</p> <p>For the year 2023-24 monitoring is being done at eight different locations viz, Old site Office, North of Mine, New Time Office, Near Project Office, Near Jatra Padia, Jarada, Near External OB dump Jamania, South of proposed quarry limit of KOCP, South west of mine which are present in upwind and downwind direction.</p>
<p>(iv) Crusher/feeder and breaker material transfer points should invariably be provided with dust suppression system. Belt-conveyors should be fully covered to avoid air borne dust. Drills shall be wet</p>	<p>No CHP exist, as the mine is producing sized coal by surface miner. However, for dust suppression at loading points like railway siding auto sprinkler arrangements has been provided. In other part of the mine dust suppression is being done by two numbers of mobile tankers of 12 KL capacity and three nos of fog canon of</p>

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<p>operated or fitted with dust extractors.</p>	<p>12KL capacity. No drilling is required in coal benches. Drilling operation in hard OB strata is done and is equipped with dust guard to arrest the air borne dust around the source of generation.</p> <p>Now in Z-South Quarry, OB is also removed through ripper, which rules out the process like drilling & blasting and hence reduces vibration & fly rocks.</p>
<p>(v) The project proponent shall not alter the major channels around the site. Appropriate embankment should be provided along the side of the river/nallah flowing near or adjacent to the mine. The embankment constructed along the river/nallah boundary should be of suitable dimensions and critical patches should be strengthened by stone pitching on the river front side and stabilised with plantation so as to withstand the peak water flow and prevent mine inundation.</p>	<p>There is no alteration of major channels around the site. Presently the quarry edge is situated at a distance of 5 KM away from bank of river Brahmani with the mine being at about 10m higher altitude and about 3 KM from the Tikira Nadi and 2.5 Km from Bhalutunguri Nadi with the mine being at about 8m higher in altitude. The embankment as stipulated in the permission shall be required when the quarry edge will reach nearer to river/nallah boundary.</p>
<p>(vi) Rainwater harvesting shall be implemented for conservation and augmentation of ground water resources in the area in consultation with Central Ground Water Board.</p>	<p>For augmentation of groundwater resource, rainwater-harvesting system has been provided at Coal Sampling lab & Project office of Kaniha OCP, where the rainwater is captured from the roof catchments and water is channelized to rain water harvesting system for ground water recharge.</p>
<p>(vii) Catch drains and siltation ponds of appropriate size shall be constructed around the mine working, coal heaps and OB dumps to prevent run off of water and flow of sediments directly into the river and other water bodies. The water so collected should be utilized for watering the mine area, roads, green belt development etc. The drains shall be regularly desilted particularly after monsoon and maintained properly. Sump capacity should provide adequate retention period to allow proper settling of silt material. Dimension</p>	<p>Siltation ponds of sizes 68.00 M X 28.00 M X 2.00 M & 98.00 M X 28.00 M X 2.70 M as pre sedimentation pond I & II and two other sedimentation ponds of capacity 135 M x 95 M x 4.5 M and 115 M x 88 M x 2.0 M as clear water pond has been constructed to accommodate the surface runoff within the mine lease.</p> <p>Construction of catch drains for free flow of water leading from the source to siltation pond has also been completed.</p> <p>The water collected in the siltation pond is being used for water spraying the mine area, roads, sidings and development of greenbelt.</p> <p>The catch drains are being regularly de-silted and are being maintained regularly. Garland drains of adequate</p>

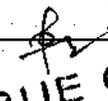
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<p>of the retaining wall to be constructed at the toe of the dumps and OB benches within the mine to check run-off and siltation should be based on the rainfall data.</p>	<p>size and proper gradient is made along the toe of OB dump as well as quarry edge to ensure free flow of monsoon water.</p> <p>Adequate sump capacity has been prepared considering fifty percent safety margin and retention period to allow proper settling of silt material. The sump capacity is also being monitored on regular basis before onset of monsoon every year.</p>
<p>(viii) Industrial waste water (CHP, workshop and waste water from the mine) should be properly collected and treated so as to conform to the standards prescribed under the Environment (Protection) Act, 1986 and the Rules made there under, and as amended from time to time. Oil and grease trap should be installed before discharge of workshop effluents.</p>	<p>There is no CHP present inside the mine lease of the project.</p> <p>There is no departmental HEMM in the mine and no wastewater from workshop is allowed to be discharged to outside.</p> <p>But now a permanent location have been finalized for construction of workshop for newly engaged contractors inside the mine lease area and near the work shop area construction of ETP equipped with O & G trap has also been completed.</p>
<p>d. Noise & Vibration Control</p>	
<p>(i) Adequate measures shall be taken for control of noise levels below 85 dBA in the work environment. Workers engage in blasting and drilling operations, operation of HEMM, etc shall be provided with ear plugs/muffs.</p>	<p>Adequate measures are being taken for control of noise level. Noise level is monitored at three places viz., near Jarada village, Patharmunda village and at Site office. As per the noise level monitoring data, the noise level during daytime and during night time is within the limits.</p> <p>All the workers engaged in blasting, drilling and HEMM operations are being provided with earmuffs.</p>
<p>(ii) Controlled blasting techniques should be practiced with use of delay detonators to mitigate ground vibrations and fly rocks.</p>	<p>Recently blast free mining, using rippers has been introduced in Z-South Quarry (part of mine).</p> <p>Controlled blasting in OB is being carried out by using electronic delayed detonators to mitigate ground vibration and fly rocks.</p>
<p>e. Occupational Health & Safety</p>	
<p>(i) Besides carrying out regular periodic health check-up of their workers, 20% of the workers identified from workforce engaged in active mining operations shall be</p>	<p>As per permission of the Mines Rule, 1955 Initial Medical Examination (IME) & Periodical Medical Examination (PME) are being carried out at the regional Hospital MCL, Talcher for the employees of Kaniha OCP, Kaniha Area as per target assigned.</p>

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<p>subjected to health check-up for occupational diseases and hearing impairment, if any, through an specialized agency /institution within the District/State and the results reported to this Ministry and to DGMS.</p> <p>(ii) Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects. Supervisory staff shall be held responsible for ensuring compulsory wearing of dust mask.</p>	<p>During the year 2023-24 (from 1st April 2023 to 30th September 2023) the total number of persons who have undergone IME is 18 nos & PME is 11 nos.</p> <p>The employees working in dusty areas have been provided with protective respiratory devises like dust mask. Regular training and information on safety and health aspects are provided in vocational training center, pit safety meeting, and safety fortnight celebrations etc.</p> <p>99 nos. of dust masks provided during the period 1st April 2023 to 30th September 2023.</p>
<p>(iii) In case of outsourcing of work through MDO, the project proponent shall ensure the strict enforcement of the above conditions.</p>	<p>Not applicable</p>
<p>f. Biodiversity</p>	
<p>(i) The project proponent shall take all precautionary measures during mining operation for conservation and protection of endangered fauna, if any, spotted in the study area. Action plan for conservation of flora and fauna shall be prepared and implemented in consultation with the State Forest and Wildlife Department. A copy of action plan shall be submitted to the Ministry of Environment, Forest and Climate Change and its Regional Office.</p>	<p>The project authority is taking all precautionary measures during mining operation for conservation and protection of endangered fauna. If any wild life spotted, a wild life management plan will be prepared aiming at the providing safe passage to the existing wild animals in the lease area to the nearby forest areas. Along with the safe passage of animals an afforestation programme will also be taken up by user agency for restoration of habitats of wild animals in consultation with the State Forest and Wildlife Department.</p>

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g. Implementation of Action Plan as per Public Hearing and CSR Activities																	
<p>(i) Implementation of Action Plan on the issues raised during the Public Hearing shall be ensured. The Project Proponent shall complete all the tasks as per the Action Plan submitted with budgetary provisions during the Public Hearing. Land oustees should be compensated as per the norms laid out R&R Policy of the Company or the National R&R Policy or R&R Policy of the State Government, whichever is higher.</p>	<p>The issues raised by the public during public consultation have been addressed on priority. The detail of compliance of issues raised during public hearing has already been submitted. Rehabilitation & Resettlement is being done as per the R & R Policy of Govt. of Odisha, 2006.</p> <p>The R & R details are as under:</p> <ol style="list-style-type: none"> a. PAFs : 2132 b. Employment given till date: 1590 c. Cash Compensation Provided: 51 d. Annuity Given: 08 e. Resettlement Provided: 971 																
<p>(ii) The Board of every company shall ensure that the company spends, in every financial year, at least two per cent of the average net profits of the company made during the three immediately preceding financial years, in pursuance of its Corporate Social Responsibility Policy under Section 135 of the Companies Act, 2013, for the socio economic development of the neighborhood.</p>	<p>It is being complied with.</p> <p>The CSR expenditure incurred during last five years is given below:</p> <table border="1" data-bbox="679 1035 1048 1572"> <thead> <tr> <th>Year</th> <th>CSR Expenditure (in Lakhs)</th> </tr> </thead> <tbody> <tr> <td>2016-17</td> <td>77.21</td> </tr> <tr> <td>2017-18</td> <td>68.23</td> </tr> <tr> <td>2018-19</td> <td>45.14</td> </tr> <tr> <td>2019-20</td> <td>36.29</td> </tr> <tr> <td>2020-21</td> <td>92.69</td> </tr> <tr> <td>2021-22</td> <td>140.59</td> </tr> <tr> <td>2022-23</td> <td>99.30</td> </tr> </tbody> </table>	Year	CSR Expenditure (in Lakhs)	2016-17	77.21	2017-18	68.23	2018-19	45.14	2019-20	36.29	2020-21	92.69	2021-22	140.59	2022-23	99.30
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h. Corporate Social Responsibility																	
<p>(i) The Company should have a well laid down Environment Policy approved by the Board of Directors.</p>	<p>The company has a well laid down environment policy, approved by Board of Directors, where MCL is committed to protect the environment through prevention, mitigation of pollution, proper disposal and recycling of wastes, conservation of bio-diversity and bringing awareness among all its stakeholders for continual improvement in environmental performances by</p>																

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	following the best practices.																								
<p>(ii) To have proper checks and balances, the Company should have a well laid down system of reporting of non-compliances/violations of environmental norms to the Board of Directors of the Company and/or shareholders or stakeholders at large.</p>	<p>The non compliances/violations of conditions mentioned in EC are brought to the notice of Project proponent at the project level and General Manager at Area level by Project Environment Officer and Area Environment Officer. These non-compliances are then communicated to General Manager (E&F), MCL HQ to take up these matters in Board for resolving the hindrances in the way of requisite compliances as per the environmental statutes.</p>																								
<p>(iii) A separate environmental management cell with suitable qualified personnel should be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.</p>	<p>There is one Project Nodal Environmental officer at Kaniha OCP under project officer. There is one Assistant manager in environment cadre posted at area level under Area Environment Officer who is reporting to Area General Manager, Kaniha Area for all environmental issues. Above all there is Environment Department at MCL, HQ headed by General Manager (Environment) who Reports to Director (Technical), MCL.</p>																								
<p>(iv) The funds earmarked for environmental protection measures should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry and its Regional Office.</p>	<p>The fund is not being diverted to other purpose/activities. Sufficient funds have been allocated for implementation of environmental safeguard measures. The expenditure details for the last 10 years are as follows:</p> <table border="1" data-bbox="847 1150 1355 1924"> <thead> <tr> <th>Year</th> <th>Expenditure</th> </tr> </thead> <tbody> <tr> <td>2012-13</td> <td>Rs.43.70 lakh</td> </tr> <tr> <td>2013-14</td> <td>Rs.51.10 lakh</td> </tr> <tr> <td>2014-15</td> <td>Rs 44.76 lakh</td> </tr> <tr> <td>2015-16</td> <td>Rs 157.95 lakh</td> </tr> <tr> <td>2016-17</td> <td>Rs.217.34 lakh</td> </tr> <tr> <td>2017-18</td> <td>Rs.220.81 lakh</td> </tr> <tr> <td>2018-19</td> <td>Rs. 211.98 lakh</td> </tr> <tr> <td>2019-20</td> <td>Rs. 297.87 lakh</td> </tr> <tr> <td>2020-21</td> <td>Rs. 262.35 lakh</td> </tr> <tr> <td>2021-22</td> <td>Rs. 264.18 lakh</td> </tr> <tr> <td>2022-23</td> <td>Rs. 353.96 lakh</td> </tr> </tbody> </table>	Year	Expenditure	2012-13	Rs.43.70 lakh	2013-14	Rs.51.10 lakh	2014-15	Rs 44.76 lakh	2015-16	Rs 157.95 lakh	2016-17	Rs.217.34 lakh	2017-18	Rs.220.81 lakh	2018-19	Rs. 211.98 lakh	2019-20	Rs. 297.87 lakh	2020-21	Rs. 262.35 lakh	2021-22	Rs. 264.18 lakh	2022-23	Rs. 353.96 lakh
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(i) Statutory Obligations	
(i) Environmental clearance is granted subject to final outcome of Hon'ble Supreme Court of India, Hon'ble High Court, NGT and any other Court of Law, if any, as may be applicable to the project.	Being complied with.
(ii) This Environmental Clearance is subject to obtaining requisite NBWL Clearance from the Standing Committee of National Board for Wildlife, if any, as applicable to the project.	At present no significant wildlife present in the mine lease area of the project. If any wildlife reported, NBWL Clearance from the Standing Committee of National Board for Wildlife will be taken.
(iii) The project proponent shall obtain Consent to Establish and Consent to Operate from the concerned State Pollution Control Board prior to increase in capacity of washery and effectively implement all the conditions stipulated therein.	There is no washery attached to this mine.
(iv) Project Proponent shall obtain the necessary prior permission from the Central Ground Water Authority (CGWA) for drawl of water (surface and ground water).	No Objection Certificate (NOC) in respect of Kaniha OCP, MCL has been obtained from CGWA for ground water abstraction vide letter no. CGWA/NOC/MIN/ORIG/2021/13702 and is valid from 11.11.2021 to 10.11.2023. Copy of NOC is enclosed as annexure-3.
j. Monitoring of Project	
(i) Regular monitoring of ground water level and quality shall be carried out in and around the mine lease by establishing a network of existing wells and constructing new piezometers during the mining operation. The monitoring shall be carried out four times in a year pre monsoon (April-May), monsoon (August), post-monsoon (November) and winter (January) and the data thus collected may be sent regularly to Ministry of Environment, Forest and Climate Change and its	<p>The ground water level and quality is being monitored on regular basis by CMPDIL. Water level is monitored in three nos. of well & three nos. of Piezometer (already installed) at inside the premises of Chellia Prathamika School, Outside Golaghar sahi prathamika school, Bijigol and inside the premises of Kansamunda Uchhavidyala on quarterly basis.</p> <p>The Comprehensive Hydrogeological Report and Ground Water Modelling Report in Kaniha OCP is enclosed as annexure-6.</p>

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Regional Office, Central Ground Water Authority and Regional Director, Central Ground Water Board.	
(ii) The project proponent shall submit six monthly reports on the status of the implementation of the stipulated environmental safeguards to the Ministry of Environment, Forest and Climate Change, its Regional Office, Central Pollution Control Board and State Pollution Control Board.	The details of implementation of the stipulated environmental safeguards is usually incorporated in six monthly progress report on the implementation of Environmental Conditions and is submitted to MoEF within the stipulated time.
(iii) The Regional Office of this Ministry shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data/information/monitoring reports.	Project has always extended its full cooperation to the officer (s) of the Regional Office, MoEF by furnishing the requisite data/information/monitoring reports and the same will also be extended in future also.
(iv) The activities pertaining to development of green belt/horticulture shall be reported to concerned Regional Office of MoEF & CC on six monthly basis from the date of commencement of mining operations.	The report pertaining to development of green belt/horticulture from the date of commencement of mining operations is being furnished.
(v) For half yearly monitoring reports, the data should be monitored for the period of April to September and October to March of the financial years and submitted to the concerned authorities within 2 months of the completion of periodicity of monitoring.	Six monthly progress report on the implementation of Environmental Conditions is prepared on the basis of monitoring reports for the period of April to September and October to March of the financial years and submitted to MoEF within the stipulated time.
k. Miscellaneous	
(i) A copy of clearance letter will be marked to concerned Panchayat/local NGO, if any, from whom suggestion / representation has been received while processing	A copy of the EC letter has already been marked to various panchayats namely Kamarei, Badatribida, Jarada & Kaniha.

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the proposal.	
(ii) An electronic copy of the EC letter shall be marked to the concerned State Pollution Control Board, Regional Office, District Industry Sector and Collector's Office/Tehsildar Office for information in public domain within 30 days	A copy of the EC letter has already been forwarded to State pollution Control Board, Regional Office, Collector's Office, Tahsildar Office.
(iii) The EC letter shall be uploaded on the company's website. The compliance status of the stipulated EC conditions shall also be uploaded by the project authorities on their website and updated at least once every six months so as to bring the same in public domain. The monitoring data of environmental quality parameter (air, water, noise and soil) and critical pollutant such as PM ₁₀ , PM _{2.5} , SO ₂ and NO _x (ambient) and critical sectoral parameters shall also be displayed at the entrance of the project premises and mine office and in corporate office and on company's website.	EC letter and compliance status of the stipulated EC conditions is uploaded in the company's website and is available at www.mcl.gov.in A display board has been installed at Project Office of Kaniha OCP and monitoring data of environmental quality parameter (air, water and noise) and critical pollutant such as PM ₁₀ , PM _{2.5} , SO ₂ and NO _x (ambient) are also displayed.
(iv) The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and also at web site of the Ministry of Environment, Forest and Climate Change at www.environmentclearance.nic.in and a copy of the same should be forwarded to the Regional Office.	Advertisement of grant of EC to Kaniha OCP, MCL was published in the English news paper Indian Express on dtd.26.07.2017 and in Odiya newspaper Dharitri on dtd.26.07.2017. A copy in this regard has already been submitted to regional office vide letter no. MCL/GM/KA Envnt. & Forest/2017/56 dtd. 15.09.2017.

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<p>(v) The Environmental Statement for each financial year ending 31st March in Form-V is mandated to be submitted by the PP for the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be uploaded on the Company's website along with the status of compliance of EC conditions and shall be sent to the respective Regional Offices of the MoEF & CC by e-mail.</p>	<p>Environmental Audit is being conducted in every financial year and its report is submitted to SPCB, Bhubaneswar. For the financial year 2022-23, the Form-V in respect of Kaniha OCP has been submitted to OSPCB vide letter no. MCL/HQ/E&F/2023/872 dated 22.09.2023. Copy of Form-V is enclosed as annexure 7.</p>
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22/9/23
 Project Officer
 Kaniha OCP, MCL

BB
 परियोजना अधिकारी/Project Officer
 कनिहा ओसीपी/Kaniha OCP

ମହାନଦୀ କୋଲଫିଲ୍ଡସ୍ ଲିମିଟେଡ୍
Mahanadi Coalfields Limited
(A subsidiary of Coal India Limited)

OFFICE OF THE PROJECT OFFICER
LINGARAJ OPENCAST PROJECT
P.O.: DEULBERA COLLIERY, TALCHER
DIST: ANGUL (ODISHA), PIN: 759102
PHONE: 06760 - 241270, FAX: 06760 -241266



MCL

Ref. No.: MCL/LOCP/ENVT/23-24/724

Date: 30.11.2023

To

The Deputy Director General of Forests (C),
Eastern Regional Office,
Ministry of Environment, Forest and Climate Change,
Integrated Regional Office, A/3, Chandrasekharpur,
Bhubaneswar, Odisha, PIN- 751023
Email: roez.bsr-mef@nic.in

Sub.: Half yearly compliance report (01.04.2023 to 30.09.2023) on implementation of Environmental Clearance conditions imposed by MOEF&CC, Government of India, in respect of Lingaraj Opencast Project of M/s. Mahanadi Coalfields Limited

Dear Sir,

Please find enclosed herewith the Half yearly compliance report for the period from 01.04.2023 to 30.09.2023 on implementation of Environmental Clearance conditions imposed by Ministry of Environment, Forest & Climate Change, Government of India, in respect of Lingaraj Opencast Project of Mahanadi Coalfields Limited.

This is for your kind information please.

Encl: As above.

With regards,

Yours faithfully,

[Signature]
Project Officer

Lingaraj OCP, MCL

Copy to:

1. The Director, EIA Monitoring Cell, Ministry of Environment, Forest & Climate Change, Paryavaran Bhawan, CGO Complex, New Delhi, PIN-110003
2. The Member Secretary, State Pollution Control Board, Odisha, Paribesh Bhawan, Unit-VIII, Nilkantha Nagar, Bhubaneswar, Odisha, PIN-751023.
3. The Regional Director, Central Pollution Control Board Zonal Office, Kolkata, South end Conclave Block-502, 5th and 6th floor, 1582, Razidanga, Main Road, Kolkata, West Bengal, PIN-700107
4. The Regional Officer, Angul, Odisha State Pollution Control Board, S-3/3, Industrial Estate, Hakimpada, Angul, Odisha, PIN-759143
5. The General Manager, Lingaraj Area
6. The General Manager (Environment & Forest), MCL Hq., Burtia
7. The Staff Officer (Environment), Lingaraj Area
8. The Project Environment Officer, Lingaraj OCP

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**HALF YEARLY (01.04.2023 TO 30.09.2023) EC COMPLIANCE REPORT OF
LINGARAJ OPENCAST PROJECT, M/S MAHANADI COALFIELDS LIMITED**

Project Details:	
Name of the project	Lingaraj Opencast Project
Name of subsidiary company	Mahanadi Coalfields Limited
Location of project	At/PO- Deulbera, Talcher Distt.- Angul, Odisha, PIN-759102 Latitude - 20° 57' 39" N to 20° 58' 18" N Longitude - 85° 09' 33" E to 85° 12' 12" E
Period of Half Yearly EC Compliance	01.04.2023 to 30.09.2023
Ref. No. & Date Environmental Clearance letter issued by of MOEF&CC, Government of India	Ref. No. J-11015/174/2010-IA.II(M) dated 27.11.2015
Project approval	Approved by Department of Coal, Ministry of Energy Government of India vide No. 43011/20/86- CPA dated - 21.02.1991.
Present status of the project:	
Type of Mine	Opencast
Mining operation	Continuing
Total coal raised till 30.09.2023	296.098 Mil. Te.
Total overburden removed till 30.09.2023	232.224 Mil. m ³
Actual date of commencement	17.04.1991
Project Capacity	20 MTY
Life of the project	21 years from 01.04.2010 (as per EMP)

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**COMPLIANCE STATUS OF CONDITIONS OF ENVIRONMENTAL CLEARANCE
GRANTED BY MOEF&CC, GOVERNMENT OF INDIA VIDE LETTER NO. J-
11015/174/2010-IA.II(M) DATED 27.11.2015 IN RESPECT OF LINGARAJ OPENCAST
PROJECT, MAHANADI COALFIELDS LIMITED**

(A) Compliance Status of Specific Conditions

S. No.	Condition	Compliance Status
i.	The maximum production from the mine at any given time shall not exceed the limit as prescribed in the EC.	The production of coal was within the permissible limit as specified in EC. The last five years production is mentioned below. Year Production 2018-19 - 13.57 Mil. Te. 2019-20 - 14.01 Mil. Te. 2020-21 - 13.33 Mil. Te. 2021-22 - 14.46 Mil. Te. 2022-23 - 16.51 Mil. Te. 2023-24 - 08.17 Mil. Te.(up to 30.09.2023)
ii	The validity of the EC is for the life of the Mine or as specified in the EIA Notification, 2006, whichever earlier.	Agreed.
iii	Periodically monitoring of WHS constructed / maintained and study their effectiveness, and all the works should be completed by monsoon of year 2016.	The water harvesting structures are periodically monitored and maintained every year.
iv	Silo should be commissioned by the year 2016.	Silo 2 was commissioned on 27 th March 2020 and Silo 1 was commissioned on 25 th April 2020.
v	Dispatch of 18.87 MT of Coal will be started from January, 2017.	Details of year wise dispatch of the years from 2015-16 to 2023-24 (as on 30.09.2023) is given below. Year Dispatch Quantity 2015-16 - 14.52 Mil. Te. 2016-17 - 14.51 Mil. Te. 2017-18 - 13.71 Mil. Te. 2018-19 - 13.32 Mil. Te. 2019-20 - 13.31 Mil. Te. 2020-21 - 13.38 Mil. Te. 2021-22 - 20.58 Mil. Te.

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		2022-23 - 21.34 Mil. Te. 2023-24 - 09.73 Mil. Te. (up to 30.09.2023)
vi	Initial OB will be filled in. Out of 538.851 ha excavated area of 292.18 ha will be filled in and brought to the ground level, and balance 246.71 ha shall remain as partially filled void 185 m deep.	Overburden is concurrently being backfilled. Total area of backfilling is 144 Ha. as on 30.09.2023 out of 432 Ha. excavated area.
vii	There will be no external OBD in post mine closure. OB from Alkhapal and Sakshigopal OCP under formulation having a stripping ratio-more than 2-3 m ³ /T initial OBD will be filled in this mine void and brought to the Ground Level. This refilling is expected by 8 th year when the mine is in operation.	Overburden is concurrently being backfilled. Alkhapal and Sakshigopal OCP has not been started yet.
viii	The wild life conservation plan should be reworked out with time bound and site specific action plan and got approved from the PCCF wild life and be submitted to MoEF&CC within 3 months.	The wild life conservation plan has been approved by PCCF (Wildlife) / Chief Wildlife Warden, Odisha vide Ref. No. 594/1WL-SSP-235/2016 dated 19.01.2017. Copy of approval has been submitted to Eastern Regional Office, MOEF&CC, Government of India.
ix	Efforts be made to explore the availability of mechanically covered trucks.	All the trucks which are going outside of mine are being covered by tarpaulin cover.
x	Total excavated area of 538.851 ha, shall be backfilled. With the available OB up to ground level to the tune of 292.141 ha and balance 246.710 ha shall remain as partially filled void which will be developed as water body with maximum depth 185 m.	Overburden is concurrently being backfilled. Total area of backfilling is 144 Ha. as on 30.09.2023 out of 432 Ha. excavated area.
xi	There shall not be any external OB dump post mine closure. Out of a total 292.141 ha backfilled area 186.311 ha shall be afforested and	Agreed to comply as required post mine closure. Post mine closure activities will be carried out as per the Mine closure plan.

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	balance 105.83 ha shall be developed for agriculture purpose.	Plantation is being carried out on the backfilled area on regular basis. 103102 Nos. of plants have been planted over 37.23 Ha. backfilled area till 30.09.2023.
xii	Coal transportation in pit by dumper, Surface to Siding by dumper and siding at loading by pay loader.	Coal transportation is being carried out in pit by tipper, Surface to Siding by tipper and loading at siding by pay loader.
xiii	The production shall be within the same Mining Lease area.	Production is being carried out within the mine lease area.
xiv	The OB shall be complete re-handled at the end of the mining.	It will be complied.
xv	Final mine void depth will not be more than 40 m. The void area will be converted into water body. The rest of the area will be back filled up to the ground level and covered with about a meter thick top soil and put to use.	It will be complied. Backfilling is continuously going on. Total backfilling area as 144 Ha. as on 30.09.2023. Top soil is being spread over the backfilled area for the purpose of biological reclamation.
xvi	Garland drains be provided.	8 KM long earthen garland drain has been provided around External OB dumps. 4.6 KM long garland drain (3.8 KM long earthen garland drain and 0.8 KM long concrete garland drain) have been provided around mine pit.
xvii	Appropriate embankment shall be provided along the side of the river/nallah flowing near or adjacent to the mine.	There is no river / nallah flowing adjacent to the mine.
xviii	The land after mining shall be brought back for agriculture purpose.	The land after mining shall be brought back for agricultural purpose.
xix	Mine water should be treated for discharge into the lagoon. The quality of lagoon water shall be regularly monitored and mitigation measures taken.	Mine water is being treated and recycled. Lingaraj OCP has implemented Zero Discharge System and so, mine discharge is not being made to outside of the mine

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		premises.								
xx	The CSR cost should be Rs.5 per Tonnes of Coal produced which should be adjusted as per the annual inflation.	<p>CSR expenditure is being made as per Schedule-VII of Companies Act, 2014.</p> <p>The last three years CSR expenditure is given below.</p> <table border="1"> <thead> <tr> <th><u>Year</u></th> <th><u>CSR Expenditure</u></th> </tr> </thead> <tbody> <tr> <td>2022-23</td> <td>- Rs. 477.10 lakhs</td> </tr> <tr> <td>2021-22</td> <td>- Rs. 282.71 lakhs</td> </tr> <tr> <td>2020-21</td> <td>- Rs. 442.84 lakhs</td> </tr> </tbody> </table>	<u>Year</u>	<u>CSR Expenditure</u>	2022-23	- Rs. 477.10 lakhs	2021-22	- Rs. 282.71 lakhs	2020-21	- Rs. 442.84 lakhs
<u>Year</u>	<u>CSR Expenditure</u>									
2022-23	- Rs. 477.10 lakhs									
2021-22	- Rs. 282.71 lakhs									
2020-21	- Rs. 442.84 lakhs									
xxi	Everybody in the core area should be provided with mask for protection against fugitive dust emissions.	<p>Everybody in the core area is provided with mask for protection against fugitive dust pollution.</p> <p>The issue of dust mask to employees is a continuous process.</p> <p>354 nos. of dust masks have been issued to employees during April 2023 to September 2023.</p>								
xxii	Dust Mask to be provided to everyone working in the mining area.	<p>Everybody in the core area is provided with mask for protection against fugitive dust pollution.</p> <p>The issue of dust mask to employees is a continuous process.</p> <p>354 nos. of dust masks have been issued to employees during April 2023 to September 2023.</p>								
xxiii	The supervisory staff should be held personally responsible for ensuring compulsory regarding wearing of dust mask in the core area.	Dust masks are provided too all the workers working in the core area. The supervisory staffs are tasked with the responsibility of ensuring wearing of dust masks by the workers while working in the core area.								
xxiv	People working in the core area should be periodically tested for the lung diseases and the burden of cost on account of working in the coal mine area.	<p>People working in the core area are periodically tested for the lung diseases for which the expenditure is borne by MCL.</p> <p>Periodic Medical Examination of 397 nos. of persons was carried out during April 2023 to September 2023.</p>								

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xxv	The mining area should be surrounded by green belt having thick closed thick canopy of the tree cover.	<p>Except for the moving front of the mine, plantation has been carried out at all feasible sides of mine for development of green belt.</p> <p>Till 30.09.2023, a total of 508629 nos. of saplings have been planted over an area of 186.66 Ha. at Lingaraj OCP.</p> <p>Further details in this regard are mentioned in Annexure-II.</p>
xxvi	The embankment constructed along the river boundary shall be of suitable dimensions and critical patches shall be strengthened by stone pitching on the river front side and stabilized with plantation so as to withstand the peak water flow and prevent mine inundation.	There is no river adjacent to mine and hence, there is no chance of mine inundation.
xxvii	There shall be no overflow of OB into the river and into the agricultural fields and massive plantation of native species shall be taken up in the area between the river and the project.	<p>There is no river adjacent to mine and hence, there is no possibility of overflow of OB into river.</p> <p>Overburden has never been disposed in agricultural fields. Currently, the overburden generated is being backfilled in the mine void.</p>
xxviii	OB shall be stacked at two earmarked external OB dumpsite(s) only. The ultimate slope of the dump shall not exceed 28°. Monitoring and management of existing reclaimed dumpsites shall continue until the vegetation becomes self-sustaining. Compliance status shall be submitted to the Ministry of Environment, Forests & Climate Change and its concerned Regional office on yearly basis.	OB is stacked at the earmarked sites. No external dumping has been done after the year 2015-16. Terracing/ benching/ stepping/ re-sloping as required has been done to keep the overall slope angle of the dump within 28°. Monitoring and management of the vegetation is being done for four or more years by which the vegetation becomes self-sustaining. Compliance status is submitted to the Ministry of Environment, Forest & Climate Change and its concerned Regional office on half yearly basis.
xxix	Catch drains and siltation ponds of appropriate size shall be constructed to arrest silt and sediment flows from soil, OB and	17.8 KM long catch drain (12.3 KM long earthen catch drain and 5.3 KM long concrete catch drain) have been provided along the approach / haul roads.

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	<p>mineral dumps. The water so collected shall be utilized for watering the mine area, roads, green belt development, etc. The drains shall be regularly desalted and maintained properly. Garland drains (size, gradient and length) and sump capacity shall be designed keeping 50% safety margin over and above the peak sudden rainfall and maximum discharge in the area adjoining the mine site. Sump capacity shall also provide adequate retention period to allow proper settling of silt material.</p>	<p>8 KM long earthen garland drain has been provided around External OB dumps.</p> <p>4.6 KM long garland drain (3.8 KM long earthen garland drain and 0.8 KM long concrete garland drain) have been provided around mine pit.</p> <p>The water so collected is utilized for watering the mine area, roads, green belt development, etc.</p> <p>Sumps of around 36 lakh m³ capacity combined are available for proper settling of silt material.</p> <p>Mine Discharge Treatment Plant comprising of two settling tanks of size 40 m. x 80 m. x 4 m. each and a clear water reservoir of size 40 m. x 40 m. x 6 m. have been constructed near dumper parking for the settling of mine water.</p> <p>Two settling tanks of size 40 m. x 80 m. x 4 m. each and a clear water reservoir of size 40 m. x 40 m. x 6 m. have been constructed near Deulbera Siding for the management of Surface Runoff generated around Deulbera Siding.</p> <p>Two settling tanks (of size ST₁: 46 m. x 16 m. x 4 m. ; ST₂: 38.40 m. x 17.50 m. x 4 m.) and one clear water reservoir (of size 13.60 m. x 9.30 m. x 3.20 m.) have been constructed near Project Office for settling of overflow runoff water and its reuse.</p> <p>Four settling tanks (of size ST₁: 35 m. x 33 m. x 2 m. ; ST₂: 33 m. x 34 m. x 2 m. ; ST₃: 36 m. x 35 m. x 2 m. & ST₄: 34 m. x 36 m. x 2 m.) & one clear water reservoir (size 48 m. x 48 m. x 1.5 m.) also are available near Lingaraj siding for proper management of surface run off generated near Lingaraj Siding and its reuse.</p>
xxx	Dimension of the retaining wall at the toe of the dumps and OB benches within the mine to check	4.19 km long toe wall / retaining wall of 1.2 mtr. width and 1 mtr. height has been provided along External OB Dumps.

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	run-off and siltation shall be based on the rainfall data.	145 mtr. long retaining wall has been provided in the backfilled area.
xxxii	Crushers at the CHP of adequate capacity for the expansion project shall be operated with high efficiency bag filters, water sprinkling system shall be provided to check fugitive emissions from crushing operations, conveyor system, haulage roads, transfer points, etc	<p>During the year April 2023 to September 2023, around 94.53% of coal was produced by Surface Miners at Lingaraj OCP. Only minimal quantity of Coal produced by conventional methods is being routed through CHPs which has rendered the use of CHPs at minimum level. Furthermore, the only working CHPs are located inside the pit. The following pollution control measures are at place at CHP.</p> <ul style="list-style-type: none"> • The CHP feeder breaker, belt conveyor, coal bunker are covered by G.I. sheet to prevent propagation of dust. Mist fogger system has been installed at CHPs. • Fixed sprinklers are provided around the CHPs. • Mobile water tankers and mobile fog canon are also used for controlling dust around the CHP. <p>With the abovementioned pollution control arrangements the dust is arrested at CHP.</p>
xxxiii	Drills shall be wet operated.	Drills are wet operated.
xxxiv	The project authorities shall undertake regular repairing and tarring of roads used for mineral transportation. A 3-tier green belt comprising of a mix of native species shall be developed all along the major approach roads.	<p>Regular maintenance of temporary roads is being carried out by using graders.</p> <p>The permanent coal transportation road has been made concrete.</p> <p>26752 nos. of saplings have been planted in avenue plantation as on 30.09.2023.</p>
xxxv	Controlled blasting shall be practiced with use of delay detonators and only during daytime. The mitigative measures for control of ground vibrations and to arrest the fly rocks and boulders shall be implemented.	Controlled blasting is being practiced with the use of electronic delay detonators for control of ground vibration and to arrest fly rocks and boulders. Blasting is carried out only during the day time. Vibrometer is being used to monitor the vibration readings and all readings are found to be within stipulated standards.
xxxv	A Progressive afforestation plan	Plantation has been carried out at all available

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	<p>shall be implemented covering an area of 256.03 ha at the end of mining, Green belt and in township located outside the lease by planting native species in consultation with the local DFO/Agriculture Department. The density of the trees shall be around 2500 plants per ha. Massive plantation shall be carried out in open spaces in and around the mine and a 3-tier avenue plantation along the main approach roads to the mine.</p>	<p>places such as along the periphery of the mine, inactive dumps, backfilled area, vacant area and colony.</p> <p>Till 30.09.2023, a total of 508629 nos. of saplings have been planted over an area of 186.66 Ha. at Lingaraj OCP out of which 26752 nos. of saplings have been planted in avenue plantation. Three tier plantation exists around the quarry area.</p> <p>Further details in this regard are mentioned in Annexure-II.</p>
xxxvi	<p>An estimated total 222.23 Mm³ (for the proposed expansion project) of OB will be generated during the entire life of the mine. Out of which 8.18 Mm³ of OB will be dumped in nine external OB Dumps an earmarked area covering 256.03 ha of land. There will be one internal OB dump covering an area of 292.141 ha. The maximum height of external OB dumps will not exceed 80 m. The maximum slope of the dump shall not exceed 28 degrees. Monitoring and management of reclaimed dump sites shall continue till the vegetation becomes self-sustaining and compliance status shall be submitted to MOEFCC and its Regional Office on yearly basis.</p>	<p>OB is stacked at the earmarked sites. No external dumping has been done after the year 2015-16. Terracing / benching / stepping / re-sloping has been done to maintain the overall slope of OB dumps within the specified limit. As on 30.09.2023, the total External OB Dump area is 108.88 Ha. The maximum height of OB dump is less than 80 mtr. Plantation is being carried out over the external and internal OB dumps. A total of 107.05 Ha. of External OB dump and 37.23 Ha. of internal OB dump (backfilled area) have been technically and biologically reclaimed. Monitoring and management of the vegetation is being done for four or more years by which the vegetation becomes self-sustaining. Compliance status is being submitted to MOEF&CC and its Regional Office.</p>
xxxvii	<p>The proponent should prepare restoration and reclamation plan for the degraded area. The land be used in a productive and sustainable manner.</p>	<p>Restoration and reclamation plan has been prepared and incorporated in the EMP.</p> <p>Mine closure plan has also been prepared to devise the measures for sustainable phasing out of mine and productive & sustainable use of land.</p> <p>Concurrent backfilling of mine void is carried out and subsequently, technical and biological</p>

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		reclamation of the backfilled area is being done.
xxxviii	Compensatory Ecological & Restoration of waste land, other degraded land and OB dumps in lieu of breaking open the land be carried out.	Concurrent backfilling of the mine void is being carried out. Reclamation of the backfilled area and other degraded area such as External OB dumps is being carried out continuously. A total of 508629 nos. of plants has been planted over 186.66 Ha. area at Lingaraj OCP as on 30.09.2023. In addition to above, 7000 nos. of plants have been planted on Government land under urban plantation scheme.
xxxix	The mining should be phased out in sustainable manner.	Mine closure plan has also been prepared to devise the measures for sustainable phasing out of mine and productive & sustainable use of land. Technical and biological reclamation of backfilled area and other degraded areas such as External OB dump is being carried out.
xi	No groundwater shall be used for mining operations.	Ground water is not being abstracted through abstraction structure for mining purpose. Only dewatering of mine sump water is being carried out for mining purpose.
xli	The total quarry area of 538.85 ha. A void of 246.709 ha at a depth of 40 m which is proposed to be converted into a water body having gently sloped and the upper benches shall be terraced and stabilized with plantation/afforestation by planting native plant species in consultation with the local DFO/Agriculture Department. The density of the trees shall be around 2500 plants per ha.	432 Ha. area out of planned 538.85 Ha. area has been excavated as on 30.09.2023. Plantation is being carried out on backfilled area. A total of 103102 Nos. of plants have been planted over 37.23 Ha. backfilled area till 30.09.2023. Further details of plantation are mentioned in Annexure-II.
xlii	Regular monitoring of groundwater level and quality shall be carried out by establishing a network of	Monitoring of ground water level is being carried out from existing wells by CMPDIL. The details in this regard are enclosed as

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	existing wells and construction of new piezometers. The monitoring for quantity shall be done four times a year in pre-monsoon (May), monsoon (August), post-monsoon (November) and winter (January) seasons and for quality in May. Data thus collected shall be submitted to the Ministry of Environment, Forest & Climate Change and to the Central Pollution Control Board quarterly within one month of monitoring.	Annexure-IV for reference. Details of water level monitoring of piezometers are enclosed as Annexure-V for reference.
xliii	The Company shall put up artificial groundwater recharge measures for augmentation of groundwater resource in case monitoring indicates a decline in water table. The project authorities shall meet water requirement of nearby village(s) in case the village wells go dry due to dewatering of mine.	From the water level monitoring reports it is observed that there is no decline in water table. Drinking Water is supplied to 43 nos. of villages through water tankers. In addition to above, piped water supply arrangement is made for supply of drinking water to 17 villages.
xliv	Sewage treatment plant shall be installed the existing colony. ETP shall also be provided for workshop and CHP wastewater.	Sewage treatment plant is installed at Lingaraj Township. Effluent Treatment Plant of 100 KLD capacity is provided at workshop of Lingaraj OCP for treatment of waste water containing oil and grease. The Effluent Treatment Plant comprises of 2 nos. of Primary Settling Tanks, an Oil and Grease Trap equipped with oil skimmer, aeration tank, a clear water reservoir and a pressure filter. The treated clear water generated from Effluent Treatment Plant is completely reused in vehicle washing. No wastewater from the Effluent Treatment Plant is discharged to outside. No wastewater is generated at CHP.
xlv	Besides carrying out regular Periodic health check-up of their workers, 10% of the workers identified from workforce engaged in active mining operations shall be	Occupational health surveillance program of the workers are being carried out regularly. Periodic Medical Examination of 397 nos. of persons was carried out during April 2023 to

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	<p>subjected to health check up for occupational diseases and hearing impairment, if any through an specialized agency /institution within the District/State and the results reported to this Ministry and to DGMS.</p>	<p>September 2023.</p> <p>Facilities such as dispensaries at townships and Central Hospital, Talcher are also available for the purpose of health check up of employees.</p> <p>Regional Hospital, Dera is manned with Doctor and paramedical staffs who are trained in carrying out health check up for occupational diseases.</p> <p>Provision of referral of employees to outside hospitals for further treatment as required is also available.</p> <p>In addition to above, health check up of 976 nos. of contractual employees, engaged in active mining operations, was carried out during the year 2018-19 by ILO certified doctors for occupational diseases including hearing impairment.</p>										
xlvi	<p>Land Oustees shall be compensated as per the norms laid out R&R Policy of CIL or the National R&R Policy or R&R Policy of the State Government whichever is higher.</p>	<p>Land oustees are being compensated as per R&R policy of Govt. of Odisha and R&R guidelines of CIL & MCL.</p>										
xlvii	<p>For monitoring land use pattern and for post mining land use a time series of land use maps based on satellite imagery (On a scale of 1: 5000) of the core zone and buffer. Zone, from the start of the project until end of mine life shall be prepared once in 3 years for any one particular season Which is consistent in the time series), and the report submitted to MOEFCC and its concerned Regional office</p>	<p>Digital processing of the entire lease area using remote sensing technique is being done regularly and the report is submitted to the MOEF&CC and its regional office on regular basis.</p> <p>The important parameters of land use patterns are given below.</p> <table border="1"> <thead> <tr> <th>Land use</th> <th>Area (km²) during the year 2021</th> </tr> </thead> <tbody> <tr> <td>Total vegetation</td> <td>3.05</td> </tr> <tr> <td>Agriculture land</td> <td>0.96</td> </tr> <tr> <td>Waste land</td> <td>1.33</td> </tr> <tr> <td>Mining area</td> <td>5.77</td> </tr> </tbody> </table>	Land use	Area (km ²) during the year 2021	Total vegetation	3.05	Agriculture land	0.96	Waste land	1.33	Mining area	5.77
Land use	Area (km ²) during the year 2021											
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Agriculture land	0.96											
Waste land	1.33											
Mining area	5.77											

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		Settlements	0.53
		Water body	0.09
xlvi	A detailed Final Mine Closure Plan along with details of Corpus Fund shall be submitted to the Ministry of Environment, Forest & climate Change within 6 months of grant of Environmental Clearance.	As per Mine Closure Plan of Lingaraj OCP the total mine closure cost is Rs. 12319.77 lakhs. Copy of the Mine Closure Plan has been submitted to MoEF&CC.	
xlix	<p>The project authorities shall in consultation with the Panchayats of the local villages and administration identify socio-economic and welfare measures under CSR to be carried out over the balance life of the mine.</p> <p>I - Corporate Environment Responsibility:</p> <p>a) The Company shall have a well laid down Environment Policy approved by the Board of Directors.</p> <p>b) The Environment Policy shall prescribe for standard operating process/ procedures to bring in to focus any infringements/ deviation/ violation of the environmental or forest norms/ conditions.</p> <p>c) The hierarchical system or Administrative Order of the company to deal with environmental issues and for ensuring compliance with the environmental clearance conditions shall be furnished.</p> <p>d) To have proper checks and balances, the company shall have a well laid down system of reporting of non-compliances/ violations of environmental norms to the Board of Directors</p>	<p>CSR works are being carried out in consultation with Panchayats of the local villages.</p> <p>a) The company has a well laid down Environment Policy.</p> <p>b) The Environment Policy prescribes for standard operating process / procedures to bring in to focus any infringements / deviation / violation of the environmental or forest norms / conditions.</p> <p>c) Environmental Monitoring Cell / Environment Department exists at Project Level, Area Level and at Headquarter Level. The hierarchical system or administrative order is given below. Project Officer → General Manager → Director (Tech./P&P) → CMD</p> <p>d) Inter Area Inspection is carried out on quarterly basis to assess the status of compliance of conditions of Environmental Clearance and Forest Clearance and also to bring in to focus any non-compliance / infringements / deviation / violation of the</p>	

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	of the company and/ or shareholders or stakeholders at large.	environmental or forest norms / conditions. The status of compliance along with any such non-compliance / infringement / deviation / violation is reported to Environment Department, MCL Hq. and to the Board of Directors of the company.
(B) Compliance Status of General Conditions		
S. No.	Condition	Compliance Status
i	No change in mining technology and scope of working shall be made without prior approval of the Ministry of Environment, Forest & Climate Change.	No change in mining technology and scope of working will be made without prior approval of the Ministry of Environment, Forest & Climate Change.
ii	No change in the calendar plan of production for quantum of mineral coal shall be made.	The production of coal was within the permissible limit as specified in EC.
iii	Four ambient air quality monitoring stations shall be established in the core zone as well as in the buffer zone for PM ₁₀ , PM _{2.5} , SO ₂ and NO _x monitoring. Location of the stations shall be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets in consultation with the State Pollution Control Board. Monitoring of heavy Metals such as Hg, As, Ni, Cd, Cr, etc carried out at least once in six months.	Four ambient air quality monitoring stations have been established whose locations were decided in consultation with State Pollution Control Board, Odisha. Detailed monitoring report of ambient air quality is enclosed as Annexure-III for reference. Monitoring of details of heavy metals is also carried out. Detailed report of monitoring of heavy metals is enclosed herewith as Annexure-III.
iv	Data on ambient air quality (PM ₁₀ , PM _{2.5} , SO ₂ and NO _x) and heavy metals such as Hg, As, Ni, Cd, Cr and other monitoring data shall be regularly submitted to the Ministry including its concerned Regional Office and to the State Pollution Control Board and the Central Pollution Control Board once in six months. Random verification of samples through analysis from	Data on ambient air quality (PM ₁₀ , PM _{2.5} , SO ₂ and NO _x) and heavy metals such as Hg, As, Ni, Cd, Cr and other monitoring data are submitted to MoEF&CC including Eastern Regional Office, Bhubaneswar and to the State Pollution Control Board, Odisha and to the Zonal Office of Central Pollution Control Board once in six months. Analysis report of the air quality is also submitted as part of the compliance report.

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	independent laboratories recognized under the EPA rules, 1986 shall be furnished as part of compliance report.	
v	Adequate measures shall be taken for control- of noise levels below 85 dBA in the work environment. Workers engaged in blasting and drilling operations, operation of HEMM, etc shall be provided with ear plugs/muffs.	Noise levels are controlled to the minimum with improved blasting technique & improved machineries. Drilling and blasting have been minimized as maximum coal is produced by surface miners (around 94.53% during April 2023 to September 2023), leading to reduction in noise level. However, persons those who are working near high noise level zone like the HEMM, CHP & blasting etc. are provided with ear plugs. 113 nos. of ear plugs were given to employees April 2023 to September 2023.
vi	Industrial wastewater (workshop and wastewater from the mine) shall be properly collected, treated so as to conform to the standards prescribed under GSR 422 (E) dated 19 th May 1993 and 31 st December 1993 or as amended from time to time before discharge. Oil and grease trap shall be installed before discharge of workshop effluents.	Effluent Treatment Plant (100 KLD capacity) comprising of Primary Settling Tanks, Oil and Grease Trap, Aeration Tank, Clear Water Reservoir and Pressure Filter has been installed to treat the workshop effluent. Another Effluent Treatment Plant of 50 KLD capacity comprising of one primary settling tank, one oil & grease trap and a clear water reservoir was available for the treatment of effluent generated due to vehicle washing. The treated effluent is completely being reused in washing of HEMMs and no discharge is being made to outside. The monitoring water quality of treated wastewater is enclosed herewith as Annexure-VI.
vii	Vehicular emissions shall be kept under control and regularly monitored. Vehicles used for transporting the mineral shall be covered with tarpaulins and optimally loaded.	The PUC certificates of the vehicles are being checked regularly. Vehicles used for transporting the mineral are covered with tarpaulins and overloading is avoided.
viii	Monitoring of environmental quality parameters shall be carried out through establishment of adequate	Central Mine Planning and Design Institute Limited (CMPDIL) has been assigned with the task of monitoring and analysis of

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	number and type of pollution monitoring and analysis equipment in consultation with the State Pollution Control Board and data got analyzed through a laboratory recognized under EPA Rules, 1986.	environmental quality parameters. Environmental laboratory with adequate number and type of pollution monitoring and analysis equipments has been established by CMPDIL. It is accredited by NABL and is recognized under EPA Rules, 1986.
ix	Personnel working in dusty areas shall wear protective respiratory devices and they shall also be provided with adequate training and information on safety and health aspects.	Persons working near to the dust generation source are provided with Dust Masks. 354 nos. of dust masks have been issued to during April 2023 to September 2023. All the employees are undergone through regular training and are provided with information on safety and health aspects.
x	Occupational health surveillance programme of the workers shall be undertaken periodically to observe any contractions due to exposure to dust and to take corrective measures, if needed and records maintained thereof. The quality of environment due to outsourcing and the health and safety issues of the outsourced manpower should be addressed by the company while outsourcing.	Occupational health surveillance program of the workers are being made regularly. Periodic medical examinations of 397 persons were examined during April 2023 to September 2023. In addition to above, health check up of 976 nos. of contractual employees, engaged in active mining operations, was carried out during the year 2018-19 by ILO certified doctors for occupational diseases including hearing impairment.
xi	A separate environmental management cell with suitable qualified personnel shall be set up under the control of a Senior Executive, who will report directly to the Head of the company.	Environmental Monitoring Cells have been set up at Project Level, Area Level and at Headquarter Level. The Project Level Environmental Management Cell is headed by Project Officer of Li level Environmental Monitoring Cell (EMC). The Project Environment Officer of Lingaraj OCP functions as Secretary of Project level Environmental Monitoring Cell. The Colliery Manager, Project Engineer (Excavation), Project Engineer (Electrical & Mechanical), Safety Officer, Deputy Manager

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		<p>(Finance), Medical Officer, Project Engineer (Civil), Depot Officer of HSD-Dispensing Unit and Dy. Manager (Survey) are the other members of the Environmental Monitoring Cell of Lingaraj OCP.</p> <p>The Area level Environmental Monitoring Cell is coordinated by Staff Officer (Environment) of Lingaraj Area. The Headquarter level Environmental Monitoring Cell is coordinated by General Manager (Environment), MCL.</p> <p>The General Manager (Environment), MCL reports to Director (Technical/P&P), MCL and the Director (Technical/P&P), MCL reports to Chairman-cum-Managing Director of MCL.</p>														
Xii	<p>The funds earmarked for environmental protection measures shall be kept in separate account and shall not be diverted for other purpose. Year-wise expenditure shall be reported to this Ministry and its concerned Regional Office.</p>	<p>Fund earmarked for environmental protection measures is not diverted for any other purpose. The following expenditures have been made during the year FY 2022-23.</p> <table border="1" data-bbox="786 1041 1384 1840"> <thead> <tr> <th>Particulars</th> <th>Expenditure</th> </tr> </thead> <tbody> <tr> <td>CTO fees, CGWA NOC charges, HW authorization fee and water tax</td> <td>Rs. 245.49 lakhs</td> </tr> <tr> <td>Purchase of mobile water sprinklers</td> <td>Rs. 642.33 lakhs</td> </tr> <tr> <td>Dust suppression by mobile water tankers, mobile fog canon and mechanical road sweeper</td> <td>Rs. 1465.27 lakhs</td> </tr> <tr> <td>Other works related to air quality management</td> <td>Rs. 49.78 lakhs</td> </tr> <tr> <td>Works related to water quality management</td> <td>Rs. 208.31 lakhs</td> </tr> <tr> <td>Tree plantation</td> <td>Rs. 53.15 lakhs</td> </tr> </tbody> </table>	Particulars	Expenditure	CTO fees, CGWA NOC charges, HW authorization fee and water tax	Rs. 245.49 lakhs	Purchase of mobile water sprinklers	Rs. 642.33 lakhs	Dust suppression by mobile water tankers, mobile fog canon and mechanical road sweeper	Rs. 1465.27 lakhs	Other works related to air quality management	Rs. 49.78 lakhs	Works related to water quality management	Rs. 208.31 lakhs	Tree plantation	Rs. 53.15 lakhs
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		Environmental monitoring works	Rs. 163.89 lakhs
		Other environmental works	Rs. 15.06 lakhs
		Total	Rs. 2843.29 lakhs
		Year-wise expenditure is reported to Eastern Regional Office of MOEF&CC.	
xiii	The Project authorities shall advertise at least in two local newspapers widely circulated around the project, one of which shall be in the vernacular language of the locality concerned within seven days of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and may also be seen at the website of the Ministry of Environment, Forest & Climate Change at http://envfor.nic.in .	Advertisement was put up in New Indian Express and Dharitri (in Odia language) dated 09.12.2015 informing that Lingaraj OCP has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution control Board, Odisha and may also be seen at the website of the Ministry of Environment, Forest & Climate Change at http://envfor.nic.in .	
xiv	A copy of the environmental clearance letter shall be marked to concern Panchayat/ ZilaParishad, Municipal Corporation or Urban local body and, local NGO, if any, from whom any suggestion/ representation has been received while processing the proposal. A copy of the clearance letter shall also be displayed on company's website.	Copy of Environmental Clearance letter was marked to the Sarpanch of concerned Panchayats (Dera G.P., Ghantapada G.P., Hensmul G.P., Kandhal G.P. and Kankili G.P.) vide letter No. MCL/PO(LOCP)/ENVT/2015-16/4738 dated 21.12.2015, to the President, ZilaParishad, Angul vide letter No. MCL/PO(LOCP)/ENVT/2015-16/4734 dated 21.12.2015 and to the Executive Officer, Talcher Municipality vide letter No. MCL/PO(LOCP)/ENVT/2015-16/4737 dated 21.12.2015	
xv	A copy of the environmental clearance letter shall also be displayed on the website of the concerned State Pollution Control Board. The EC letter shall also be	A letter requesting to display a copy of Environmental Clearance letter was written to State Pollution Control Board, Odisha vide letter No. MCL/PO(LOCP)/ENVT/2015-16/4736 dated 21.12.2015.	

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	displayed at the Regional Office, District Industry Sector and Collector's Office / Tahsildar's Office for 30 days.	A letter was also written to the Collector cum District Magistrate vide letter No. MCL/PO(LOCP)/ENVT/2015-16/4735 dated 21.12. 2015 requesting to display a copy of Environmental Clearance letter in Collector's Office, Tehsildar's Office and Regional Office, District Industry Sector.
xvi	The clearance letter shall be uploaded on the company's website. The compliance status of the stipulated environmental clearance conditions shall also be uploaded by the project authorities on their website and updated at least once every six months so as to bring the same in public domain. The monitoring data of environmental quality parameter (air, water, noise and soil) and critical pollutant such as PM ₁₀ , PM _{2.5} , SO ₂ and NO _x (ambient) and critical sectoral parameters shall also be displayed at the entrance of the project premises and mine office and in corporate office and on company's website.	The environmental clearance letter has been uploaded on website of MCL. The compliance status of the stipulated environmental clearance conditions mentioned in the EC letter is uploaded MCL website and updated once every six months. The monitoring data of environmental quality parameter (air, water, noise and soil) and critical pollutant such as PM ₁₀ , PM _{2.5} , SO ₂ and NO _x (ambient) etc. are also displayed at Office of the General Manager, Lingaraj Area.
xvii	The project proponent shall submit six monthly compliance reports on status of compliance of the stipulated environmental clearance conditions (both in hard copy and in e-mail) to the respective Regional Office of the Ministry, respective Zonal Offices of CPCB and the SPCB.	Six monthly compliance reports on status of compliance of the stipulated environmental clearance conditions (both in hard copy and in e-mail) are submitted to the respective Regional Office of the Ministry, respective Zonal Offices of CPCB and the SPCB.
xviii	The Regional Office of this Ministry located in the Region shall monitor compliance of the stipulated conditions. The Project authorities shall extend full cooperation to the office(s) of the Regional Office by furnishing the requisite data/ information/ monitoring reports.	Full cooperation will be extended to the Regional Office of MOEF&CC for monitoring the compliance of the stipulated conditions by furnishing the requisite data / information / monitoring reports.

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xix-	The Environmental statement for each financial year ending 31 March in Form-V is mandated to be submitted by the project proponent for the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be uploaded on the company's website along with the status of compliance of EC conditions and shall be sent to the respective Regional Office of the MoEF&CC by e-mail.	Environmental statement for the year 2022-23 ending on 31st March 2023 in Form-V is submitted to the State Pollution Control Board, Odisha vide letter No. एम.सी.एल/मुख्यालय/पर्यावरण एव वन/2023/872 dated 22.09.2023. Copy of Environment Statement is enclosed herewith as Annexure-VII. The Environment Statement has also been uploaded on the company's website.
(C) Compliance Status of Other Conditions		
S. No.	Condition	Compliance Status
5	The proponent shall abide by all the commitments and recommendations made in the EIA/EMP report so also during presentation to EAC.	All commitments and recommendations made in the EIA/EMP report as presented to EAC are being implemented.
6	The commitment made by the proponent to the issues raised during Public Hearing shall be implemented by the Proponent.	The commitment made by the Lingaraj OCP to the issues raised during Public Hearing is being implemented.
7	The proponent is required to obtain all necessary clearances / approvals that may be required before the start of the project. The Ministry or any other competent authority may stipulate any further condition for environmental protection.	Consent to Establish, Consent to Operate and Hazardous waste authorization have been accorded to Lingaraj OCP. Any condition when stipulated by Ministry or any other competent authority shall be complied.
8	The proponent shall setup an Environmental Audit Cell with responsibility and accountability to ensure implementation of all EC conditions	Environmental Management Cell has been set up at Lingaraj OCP which monitors the implementation of EC conditions. The respective departments are also accountable for implementation of EC conditions as applicable to them.
9	Concealing factual data or submission of false / fabricated data and failure to comply with any of the	No factual data have not been concealed and no false / fabricate data has been submitted.

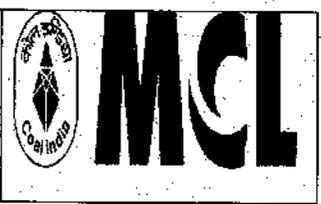
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	conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.	
10	The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and Rules and any other orders passed by the Hon'ble Supreme Court of India / High Courts and any other Court of Law relating to the subject matter. The proponent shall ensure to undertake and provide for the costs incurred for taking up remedial measures in case of soil contamination, contamination of ground water and surface water, and occupational and other diseases due to the mining operations.	Lingaraj OCP is to undertake and provide for the costs incurred for taking up remedial measures in case of soil contamination, contamination of ground water and surface water, and occupational and other diseases due to the mining operations.
11	Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act.	No appeal against the Environmental Clearance accorded to Lingaraj OCP was made.
12	The EC supersedes the earlier EC issued vide letter No. J-11015/223/2005-IA.II (M) dated 02.02.2006 for 13 MTPA capacity.	Agreed.

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27/11/08
Project Officer
Lingaraj OCP, MCL

<p>ମହାନଦୀ କୋଲ୍‌ଫିଲ୍ଡ୍‌ସ୍ ଲିମିଟେଡ୍ महानदी कोलफील्ड्स लिमिटेड Mahanadi Coalfields Limited (A subsidiary of Coal India Limited)</p>	<p>OFFICE OF THE PROJECT OFFICER (T&D) TALCHER-COLLIERY AT/PO: DERA, TALCHER, DIST: ANGUL (ODISHA), PIN: 759103 E_mail: potalcher2016@gmail.com aenatmcl@gmail.com</p>	
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Ref.No: PO(T&H/D)/TAL/EC Compliance/2023-24/ 166

Dt 01-11-2023

To
 The Additional Director,
 Ministry of Environment Forest & Climate Change,
 Eastern Zonal Office,
 A-3, Chandrashekharpur,
 Bhubaneswar – 751 023

REGD. POST

Sub:-Submission of Half Yearly Compliance Report of Environmental Clearance condition in respect of TALCHER U/G Mine (0.27 MTY)

Dear Sir,

Enclosed please find herewith Half Yearly Compliance Report along with Form-I, II & III and abstract of the monitoring report of Ambient Air, Noise level & Water Effluent quality in respect of TALCHER U/G Mine (0.27 MTY) for the period from APRIL'2023 to SEPTEMBER'2023

This is for your kind information & necessary action.

Encl: As above.

Yours faithfully

[Signature]
 01-12-2023
 PROJECT OFFICER (T&H/D)
 TALCHER COLLIERY

Copy for Kind information to:-

1. The Director, E.I.A Monitoring Cell, Ministry of Environment & Forest, Paryavaran Bhawan, C.G.O.Complex, New Delhi-100003 (With Encl.)
2. The Member Secretary, State Pollution Control Board (Odisha), A/118, Nilakanthanagar, Unit-VIII, BBSR-751012. (With Encl.)
3. The Regional Officer, SPCB (Odisha), Regional Office, Industrial Estate, Angul. (With Encl.)

Copy to:-

1. The General Manager, MCL, Talcher Area.
2. The General Manager (Environment,) MCL HQ, Burla, Sambalpur.
3. The Colliery Manager, Talcher Colliery.
4. The Area Environment Officer, Talcher Area (with Encl.)
5. The Nodal Officer (Envt.), Talcher Colliery (with Encl.)

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PROJECT OFFICER (T&H/D)
 TALCHER COLLIERY

HALF YEARLY PROGRESS REPORT
OF COMPLIANCE WITH
ENVIROMENTAL CLEARANCE
CONDITIONS

(APRIL-2023 TO SEPTEMBER-2023)

TALCHER U/G MINE (0.27MTY)



MCL

MAHANADI COALFIELDS LIMITED
TALCHER AREA
AT/PO: DERA, TALCHER, ODISHA
PIN-759103.

B. Chandra
Director

for
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Present Status of the Project

The coal production in Talcher Colliery is temporarily suspended since dt.24.02.2018 due to access restriction as per Clause No.158 of CMR Act'2017.

COMPLIANCE OF EC CONDITIONS OF TALCHER COLLIERY

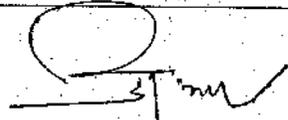
Sl. No	EC Conditions	Compliance Status																					
1.	The SPM level in the ambient air should not exceed 500 µg/m at any observation point within the mine leasehold. The emissions of SO ₂ , NO and CO should be maintained below the levels prescribed by the competent authority.	<p>Coal production in the mine has been suspended since 24.02.2018. However, all parameters viz. SPM, SO₂, NO_x, PM₁₀, PM_{2.5} are being monitored on fortnightly basis. The values of all parameters are found to be within the prescribed limits. The average value of the same is given below:-</p> <table border="1" style="width: 100%; border-collapse: collapse;"> <thead> <tr> <th style="text-align: center;">Location</th> <th style="text-align: center;">Parameters</th> <th style="text-align: center;">SPM (µg/m³)</th> <th style="text-align: center;">PM₁₀ (µg/m³)</th> <th style="text-align: center;">PM_{2.5} (µg/m³)</th> <th style="text-align: center;">SO₂ (µg/m³)</th> <th style="text-align: center;">NO_x (µg/m³)</th> </tr> </thead> <tbody> <tr> <td style="text-align: center;">Officer's Club, TA</td> <td style="text-align: center;">Avg.</td> <td style="text-align: center;">191.14</td> <td style="text-align: center;">98.86</td> <td style="text-align: center;">42.71</td> <td style="text-align: center;">14.31</td> <td style="text-align: center;">16.50</td> </tr> <tr> <td style="text-align: center;">Canteen, Talcher colliery</td> <td style="text-align: center;">Avg.</td> <td style="text-align: center;">200.93</td> <td style="text-align: center;">102.07</td> <td style="text-align: center;">45.86</td> <td style="text-align: center;">13.77</td> <td style="text-align: center;">15.18</td> </tr> </tbody> </table>	Location	Parameters	SPM (µg/m ³)	PM ₁₀ (µg/m ³)	PM _{2.5} (µg/m ³)	SO ₂ (µg/m ³)	NO _x (µg/m ³)	Officer's Club, TA	Avg.	191.14	98.86	42.71	14.31	16.50	Canteen, Talcher colliery	Avg.	200.93	102.07	45.86	13.77	15.18
Location	Parameters	SPM (µg/m ³)	PM ₁₀ (µg/m ³)	PM _{2.5} (µg/m ³)	SO ₂ (µg/m ³)	NO _x (µg/m ³)																	
Officer's Club, TA	Avg.	191.14	98.86	42.71	14.31	16.50																	
Canteen, Talcher colliery	Avg.	200.93	102.07	45.86	13.77	15.18																	
2.	The quality of effluent finally discharged into the main water course shall conform to the standard prescribed under notification No.0511 919(II) dated 12.09.1988.	<p>Coal production in the mine has been suspended since 24.02.2018. However, mine discharge water is being properly treated at Treatment plant and quality of effluent is regularly monitored. The values of all parameters are found to be within the prescribed limits. The detailed report of Effluent Quality is given in as Annexure-II. The average value of the same is given below:-</p> <table border="1" style="width: 100%; border-collapse: collapse;"> <thead> <tr> <th style="text-align: center;">Location</th> <th style="text-align: center;">Parameters</th> <th style="text-align: center;">pH</th> <th style="text-align: center;">O&G</th> <th style="text-align: center;">TSS</th> <th style="text-align: center;">COD</th> </tr> </thead> <tbody> <tr> <td style="text-align: center;">Mine Discharge water</td> <td style="text-align: center;">Avg.</td> <td style="text-align: center;">7.62</td> <td style="text-align: center;"><4.0</td> <td style="text-align: center;">43.50</td> <td style="text-align: center;">31.67</td> </tr> </tbody> </table>	Location	Parameters	pH	O&G	TSS	COD	Mine Discharge water	Avg.	7.62	<4.0	43.50	31.67									
Location	Parameters	pH	O&G	TSS	COD																		
Mine Discharge water	Avg.	7.62	<4.0	43.50	31.67																		
3.	The likely subsided area should be brought back to the original land use pattern to the maximum extent possible the reclamation of subsided area and subsequent plantation /agricultural activity should be carried out as per the Environmental management plan. The ultimate area of agricultural land after mining operation should be 694 hectares.	There is no occurrence of subsidence so far, so the original land use pattern is not disturbed due to mining operation.																					

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<p>4. The coal Handling Plant and Fan House should be designed to minimize noise and polymers including rubber and polyurethane should not exceed the norms prescribed by the competent authority.</p>	<p>Coal production has been suspended since 24.02.2018. No mining activities except dewatering takes place. However, noise level is being regularly monitored and it is found within the prescribed standard.</p> <table border="1" data-bbox="774 294 1387 482"> <thead> <tr> <th colspan="5">Noise Level Measurement (dBA)</th> </tr> <tr> <th rowspan="2">Location</th> <th colspan="2">1) GM Office</th> <th colspan="2">2) Canteen, Falcher Colliery</th> </tr> <tr> <th>Day</th> <th>Night</th> <th>Day</th> <th>Night</th> </tr> </thead> <tbody> <tr> <td>Avg.</td> <td>62.27</td> <td>58.83</td> <td>63.17</td> <td>59.78</td> </tr> </tbody> </table>	Noise Level Measurement (dBA)					Location	1) GM Office		2) Canteen, Falcher Colliery		Day	Night	Day	Night	Avg.	62.27	58.83	63.17	59.78
Noise Level Measurement (dBA)																				
Location	1) GM Office		2) Canteen, Falcher Colliery																	
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Avg.	62.27	58.83	63.17	59.78																
<p>5. Regular monitoring of ambient air and water quality and noise levels should be done and recorded data should be furnished to this Department once in three months.</p>	<p>Regular monitoring of air, water and noise level are being carried out and are found within prescribed limit. Recorded data of air, water & noise quality are being furnished and submitted to MoEF&CC at regular intervals.</p>																			
<p>6. No change methodology of working and the scope of working should be made without the approval of this Ministry.</p>	<p>Coal production itself suspended in the mine since 24.02.2018. At present there is no mining activity except dewatering to fulfill the demand of surrounding villagers. Hence there is no chance of change in methodology of working.</p>																			
<p>7. The green belt around associated industrial complete residential colony should be provided as per the Environmental Management plan. The afforestation scheme should lay on mixed culture rather than mono-culture</p>	<p>As per EMP, adequate plantation has already been done in the mine leasehold area of the mine. Moreover, considerable amount of plantation is being done every year by departmental as well as through Agencies like OFDC, DFO, CGRVNL etc. over the free spaces wherever available. No. of plantation done in the recent years are as follows:- 2019-20: 945 2020-21: 2260 2021-22: 2914 2022-23: 4400 2023-24: 550</p>																			
<p>8. The project authority should submit to this Ministry a quarterly in respect of environmental control measures.</p>	<p>Environmental control measures report is being sent in terms of compliance report on Half-yearly basis.</p>																			
<p>9. Separate Environmental management cell with suitably qualified personal to carry out various functions relating to Environmental management should be set up under the control of senior technical person who will directly report to chief Executive of the area. A laboratory facility should be set up for collection and analysis of samples.</p>	<p>A separate environment management cell with suitably qualified personal is established under the control of Senior technical person who can directly report to General Manager of the area. Environmental monitoring works is being done through CMPDIL having adequate laboratory facilities as required by SPCB.</p>																			

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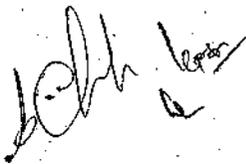
10.	The funds (Both capital and revenue) earmarked for environmental control measures should not be diverted for any other purpose.	<p>The funds earmarked for environmental control measures are being utilized and it is not used for any other purpose. Expenditure of Environmental protection in the last 3 years are given below:-</p> <table border="1" data-bbox="823 283 1358 504"> <thead> <tr> <th>Year</th> <th>Expenditure for Environment Protection</th> </tr> </thead> <tbody> <tr> <td>2019-20</td> <td>28.00 Lakhs</td> </tr> <tr> <td>2020-21</td> <td>31.95 Lakhs</td> </tr> <tr> <td>2021-22</td> <td>53.58 Lakhs</td> </tr> <tr> <td>2022-23</td> <td>144.49 Lakhs</td> </tr> </tbody> </table>	Year	Expenditure for Environment Protection	2019-20	28.00 Lakhs	2020-21	31.95 Lakhs	2021-22	53.58 Lakhs	2022-23	144.49 Lakhs
Year	Expenditure for Environment Protection											
2019-20	28.00 Lakhs											
2020-21	31.95 Lakhs											
2021-22	53.58 Lakhs											
2022-23	144.49 Lakhs											
11.	The Ministry may additional conditions if so necessitated either by in scope of the project or on the basis of feedback on impacts.	NA.										



01.12.2023

PROJECT OFFICER (T&H/D)
TALCHER COLLIERY


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FORM - 1
MINISTRY OF ENVIRONMENT & FOREST
REGIONAL OFFICE
MONITORING PROFORMA PART - I (DATA SHEET)

1	Project type: River-Valley / Mining / Industry / Thermal / Nuclear / Other (Specify)	Mining
2	Name of the Project	Talcher Colliery (UG)
3	Clearance letter(s) OM No. & dt.	J-11015/5/91.1A-11 dated. 22.6.1992
4	Location:	Angul, Odisha
	a) District(s), State(s)	
	b) Address of concerned project Chief Engineer (with pin code & Telephone/Telex/Fax Nos.) c) Address of Executive Project Engineer Manager with Pin code and Telephone/Telex/Fax Nos.)	Sri D.Sahoo, Project Officer (T&H), Talcher Colliery, Dist-Angul (Odisha), Ph: 06760-269955 (O)
5	Salient Features: a) Of the Project b) Of the Environment Manager plan	It is an underground project was produced coal with help of SDL's & loco etc. EMP of 0.27 MTY as per EMP
6	Breakup of the Project Area a) Submergence area (forest & non-forest) b) Others	NA NA
7	Breakup of the Project affected population with enumeration of those losing houses/dwelling units only agricultural lands only, both dwelling units and agricultural land and less laborers/artisans. a) SC/ST Advises b) Others	NA NA
8	Financial Details: a) Project costs as originally planned and subsequent revised estimates and the years of price reference. b) Allocation made for environment management plans, with item wise and year wise breakup. c) Benefit cost ratio/interest rate of return and year assessment. d) Whether © includes the cost of environment management as shown in (B) above, e) Actual expenditure incurred on the Project so far f) Actual expenditure incurred on the environment management plans	3869 Lakhs Allocation made for EMP - 31.54 lakhs a) Afforestation cost: 2.8 lakhs; b) Pollution measuring cost: 12.32 lakhs; c) Env't. Quality data gen. cost: 16.42 lakhs Yes 47.43 Crores 144.49 Lakhs (2022-23)

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9	<p>Forest and requirements</p> <p>a) A status of approval of diversion of forest and non-forestry use.</p> <p>b) A status of clean filling in forest and non-forest lands</p> <p>c) Comments on availability and sustainability compensatory afforestation program in the light of actual fell experience so far.</p>	<p>Obtained Stage-II FC for the entire forest land for UG mining operation.</p> <p>Nil</p> <p>Nil</p>
10	<p>Status of Construction.</p> <p>a) Date of commencement (actual and/or planned)</p> <p>b) Date of completion (actual and/or planned)</p>	<p>1926</p> <p>1928</p>
11	Reason for the delay if the project is yet to start.	NA
12	<p>Date of site visit</p> <p>a) The dated on which the project was monitored by the Regional Officer on the previous occasions if.</p> <p>b) Date of site for the monitoring report.</p>	<p>22.09.2023</p> <p>22.09.2023</p>
13	Details of correspondence with Project Authorities for obtaining action plans information and status of compliance to safeguards.	NA

[Signature]
21.12.2023

PROJECT OFFICER (T&H/D)
FALCHER COLLIERY

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FORM-II

PROFORMA FOR PROVIDING INFORMATION ON REHABILITATION

1	No. of Villages Affected	Nil				
2	Families Affected	Nil				
3	Compensation package offered per family <table border="1" style="width: 100%;"> <tr> <td style="width: 50%;">State/Centre Norms</td> <td style="width: 50%;">Project package</td> </tr> <tr> <td colspan="2" style="text-align: center;">As per State Government R&R policy</td> </tr> </table>	State/Centre Norms	Project package	As per State Government R&R policy		Nil
State/Centre Norms	Project package					
As per State Government R&R policy						
4	Budget Estimate for rehabilitation a) Total Outlay b) Amount Paid/used	Nil				
5	Employment Details Total Employment to be provided Employment given So far	Nil				
6	Rehabilitation /Resettlement details a) No. of Families rehabilitated Name of the site Families Rehabilitated b) Families yet to be rehabilitated Name of the site No. of families	Nil				
7	Any other Information	Nil				

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[Signature]
01.12.2023
**PROJECT OFFICER (T&H/D)
TALCHER COLLIERY**

FORM-III**FORMAT FOR PROVIDING PARTICULARS ON GREEN BELT/PLANTATION UNDER FC ACT 1980 AND E (P) ACT 1986**

1. a. Name of Organization : MAHANADI COALFIELDS LTD.
 b. Env't clearance order No. : J-11015/5/91.1A-11 dated. 22.6.1992
2. Location, Block/Sub Division/ District./State. : Dera, Talcher, Dist-Angul/Odisha
3. Address for communication : Project Officer, Talcher Colliery,
 Po-Dera, Dist - Angul, Odisha, Pin-759103
4. Existing vegetation in the area/region
 a. Species (Trees/shrub/Grasses/climbers.) : Sal, Bargad, Kendu, Mango, Pattas & grass etc
 b. major prevalent species of each type : ---
5. Land coverage by the project
 a. Total Area under the project : 1140 Ha.
 b. Area covered for basic infrastructure (road, building/factory etc.) : 119.8 Ha.
6. Details about natural vegetation
 a. Name and number of tree/species felled : Nil
 b. Name and number of plants species still available in the area : Sal, Bargad, Kendu, Mango, Pattas & grass etc
 : 1,13,350 Nos
 c. By protecting the area will indigenous : Nil
 d. Extent of green belt developed. : ---
7. Plantation required to be carried out as per.
 a. Condition of Environment (Clearance in Ha/No.s plants/Ha) : 2500 Nos.plants/Ha
 b. A condition of forest © Act Forest clearance in Ha/No. : 1600 Nos.plants/Ha
 c. Voluntarily in Ha. /Nos. : 2500 Nos./Ha.

8. Details about plantation.

Total area available for plantation in 2023-24 in each category.

Green belt	Ext dump	B/F Area	Road sides	Block plantations	Remarks
Nil	Nil	Nil	Nil	500	Fruit bearing plants and forestry species were planted

Plantation details (Category wise & methodology used)

Year of plantation	Species planted	Spacing	Height attained	Total covered area till Sept'23	Propose plantation program in 2024-25
1990-91 to 2023-24	Indigenous species	2m x 2m	5 to 8 meter	50.16 Ha	500 nos

Survival % of plantation (for last five years) : 80 - 85 % after 3 years of plantation.

9. Agency carrying out plantation and maintenance : Departmental

10. Financial Details. (Year wise and item wise)

B. Chandra

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Sl No	Year	Fund allocated (In Lakh Rs. For 3/5 years)	NO. OF PLANTS	Average cost each surviving plants (in Rs.) plantation scheme valid for 3/5 years)
1.	1990-91	1.64	12000	17.08 for 9600 plants
2.	1991-92	1.77	12500	17.7 for 10000 plants
3.	1992-93	2.0	15000	16.67 for 12000 plants
4.	1993-94	1.6	13000	15.38 for 10400 plants
5.	1994-95	3.75	29000	16.16 for 23200 plants
6.	1995-96	6.55	20500	39.93 for 16400 plants
7.	1996-97	2.46	3100 & 793	78.99 for 3114 plants
8.	1997-98	Nil	Nil	Nil
9.	1998-99	Nil	Nil	Nil
10.	1999-2000	Nil	Nil	Nil
11.	2000-01	Nil	Nil	Nil
12.	2002-03	Nil	Nil	Nil
13.	2003-04	Nil	Nil	Nil
14.	2003-04	Nil	Nil	Nil
15.	2003-04	Nil	Nil	Nil
16.	2004-05	Nil	Nil	Nil
17.	2005-06	Nil	Nil	Nil
18.	2006-07	Nil	Nil	Nil
19.	2007-08	Nil	Nil	Nil
20.	2008-09	Nil	Nil	Nil
21.	2009-10	3.21	3675	109.18 for 2940 plants
22.	2010-11	Nil	Nil	Nil
23.	2011-12	Nil	Nil	Nil
24.	2012-13	Nil	Nil	Nil
25.	2013-14	Nil	Nil	Nil
26.	2014-15	Nil	Nil	Nil
27.	2015-16	Nil	Nil	Nil
28.	2016-17	5.90	2000	295
29.	2017-18	Nil	Nil	Nil
30.	2018-19	Nil	Nil	Nil
31.	2019-20	0.40	1000	40
32.	2020-21	1.0	2000	50
33.	2021-22	23.0	3950	582.28
34.	2022-23	24.0	4400	545.45
35.	2023-24	Nil	500	-
Total		77.28	1,22,918	

Plant Distribution:

Sl No	Year	Fund allocated distribution of plants	for	Expenditure made	Average cost for each plants
1	2014-15	0.26 lakhs		0.26 lakhs	Rs.26.2/plant
2	2015-16	0.46 lakhs		0.46 lakhs	Rs.23.0/plant
3	2016-17	3.24 lakhs		3.24 lakhs	Rs.32.4/plant
4	2017-18	3.15 Lakhs		3.15 lakhs	Rs.31.5/plant
5	2019-20	3.35 Lakhs		3.35 Lakhs	Rs.33.5/plant
6	2020-21	3.10 Lakhs		3.10 Lakhs	Rs.31.0/plant
7	2021-22	0.75 Lakhs		0.70 Lakhs	Rs.30.0/plant
8	2022-23	0.95 lakhs		0.95 Lakhs	Rs.34.55/plant
9	2023-24	1.95 Lakhs		1.95 Lakhs	Rs.34.21/plant

10. Inspection of plantation by fields
Experts and their comments and
Follow up action.

: Inspected & found satisfactory

11. Remarks /any other information

- Nil -

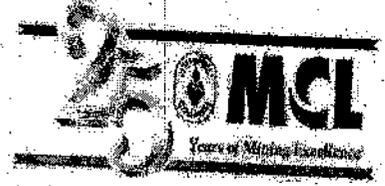
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महानदी कोलफील्ड्स लिमिटेड
Mahanadi Coalfields Limited
(A subsidiary of Coal India Limited)

Office of the Project Officer
Ananta Opencast Project
PO-Dera Colliery, Talcher, Angul
Odisha-759103 PH +91 (8760) 269510



Ref. No. PO (Ananta OCP) / Envnt. / F-20/2023/ 5925

Date: 28/10/2023

To,
The Additional Principal Chief Conservator of Forest, (C)
Ministry of Environment and Forest & CC
Eastern Regional Office,
A/3, Chandrasekharapur,
Bhubaneswar - 751023

Sub Submission of **half yearly progressive report**, the compliance of the
Environment Clearance Conditions in respect of Ananta Open Cast Project,
Jagannath Area, MCL, for the period from- **April-2023 to Sept.- 2023**
Ref.No- **J-11015/397/2008-IA.II (M) Dated-10.12.2014**

Dear Sir,

Enclosed, please find herewith the above mentioned report in hard as well soft
copy for the period from **April-2023 to Sept.- 2023** in respect to Ananta OCP,
Jagannath Area, M/s MCL.

This is for your kind information.

Enclosed - As above

Yours Faithfully

[Signature]
28/10/2023
GM(Min)/ Project Officer
Ananta OCP, JA, MCL

Project Officer
Ananta Opencast Project
Jagannath Area, MCL

Copy to: -

1. The Director,
EIA monitoring cell,
Ministry of Environment and Forest & CC
Paryavaran Bhawan, C.G.O Complex,
New - Delhi - 100003
2. The Divisional Forest Officer,
Angul Division,
District: - Angul, Odisha
3. The General Manager, Jagannath Area, -for kind information.
4. The General Manager (Envnt. & Forest), MCL, HQ
5. The Staff Officer, (Envnt), Jagannath Area.
6. The Envnt. Officer, Ananta OCP

[Signature]
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महानदी कोलफील्ड्स लिमिटेड
Mahanadi Coalfields Limited
(A subsidiary of Coal India Limited)

Office of the Project Officer
Ananta Opencast Project
PO-Dera Colliery, Talcher, Angul
Odisha-759103 PH +91 (6760) 269510



Ref. No. PO (Ananta OCP) /Envt./F-20/2023/ 5924

Date 28/ 10/2023

To,

1. **The Director,**
EIA monitoring cell,
Ministry of Environment and Forest & CC
Paryavaran Bhawan, C.G.O Complex,
New - Delhi - 100003

2. **The Divisional Forest Officer,**
Angul Division,
District: - Angul, Odisha.

Sub: - Submission of Half Yearly progressive reports the compliance of the Environment Clearance Conditions in respect of Ananta OC Project, Jagannath Area, MCL, for the period from - April-2023 to Sept.- 2023

Ref. No- J-11015/397/2008-IA.II (M) Dated-10.12.2014

Dear Sir,

Enclosed, please find herewith the above mentioned report in hard as well softcopy for the period from April-2023 to Sept.- 2023 in respect to Ananta OCP, Jagannath Area, M/s.MCL.

This is for your kind information.

Enclosed - As above

Yours Faithfully

(Signature)
28/10/23
GM(Min)/ Project Officer
Ananta OCP, JA, MCL
Project Officer
Ananta Opencast Project
Jagannath Area, MCL

Copy to: -

1. The General Manager, Jagannath Area, for kind information
2. The General Manager, (Envt. & Forest), MCL, HQ, Sambalpur.
3. The Staff Officer, (Envt), Jagannath Area
4. The Env't. Officer, Ananta OCP

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**PROGRESS REPORT ON THE IMPLEMENTATION OF ENVIRONMENTAL CLEARANCE
CONDITIONS IMPOSED BY MOEF & CC (GOI), NEW DELHI IN RESPECT OF
ANANTA OPENCAST PROJECT Phase III OF JAGANNATH AREA, MCL**

1	Status of period ending	: 30.09.2023
2	Name of the Project	: Ananta OC Project Phase III
3	No. & Date of MOEF clearance letter:	: No.J-11015/397/ 2008 - IA.II(M) dated 10.12.2014 & Amended EC-No- J-11015/397/ 2008 - IA.II(M)Dt. 16.02.2018
4	Present status of the Project :	
(a)	Mining operations	: It is an Opencast Project, the coal is extracted by using surface miner after OB is extracted by drilling and blasting, the blasted material is excavated by using shovel dumper combination. Coal transportation, by contractual Pay Loader- Tipper system is used.
(b)	Project Capacity as per EMP	: 20 MTPA
(c)	Coal Production (From April-2023 to Sept.- 2023)	: 8.46 MT
(d)	Total Coal Extracted till 30.09.2023	: 277.34 MT.
(e)	Total OB Excavated (From April-2023 to Sept.- 2023)	: 15.91 M m ³
(f)	Total OB removed till -30.09.2023	: 238.85 MM ³
(g)	Total Area of External Dump	: 10.80 Ha.
(h)	Total volume of External Dump	: 1.96 M M ³
(i)	Total Excavated Area/ Broken Area (Up to 30.09.2023)	: 630.74 Ha.
(j)	Total Backfilled Area (Up to 30.09.2023)	: 397.36 Ha.
(k)	Total De-Coaled Area (Up 30.09.2023)	: 411.30 Ha.
(l)	Total Biologically reclaimed in Backfilled Area as on 30.09.2023	: 135.58 Ha.
(m)	Total Biologically reclaimed in External Dump	: 10.80 Ha.

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COMPLIANCE STATUS OF THE ENVIRONMENTAL CLEARANCE CONDITIONS

Name of the Project: Ananta Open Cast Expansion Project Phase III

EC No. and date No.J-11015/397/2008-IA-II (M) dated 10th Dec 2014

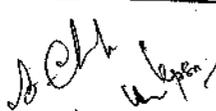
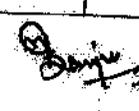
Period: April-2023 to Sept.- 2023

A. Specific Conditions:-

SN	Conditions	Compliance Status												
i	Grant of EC is only for the non- forest area plus the forest area within the mining lease for which FC is available. No mining activities will be allowed in forest area for which the FC is not available, Para (3)(b) of the guidelines of FC division dated 01.02.2013 is not being prescribed in view of the supreme court's order dated 27.1.2014	<p>Complied</p> <ul style="list-style-type: none"> Stage II Forest Clearance granted of area 240,672 ha. Vide No. F.No.8-37/2015-FC, Dt-18.05.2018 by M o EF &CC. The Mining activity is being carried out in mine lease hold area (1419.821 Ha.) as granted in EC. 												
ii	The maximum production from the mine at any given time shall not exceed the limit as prescribed in the EC.	<p>Noted & Complied:- Production in last 3 years</p> <table border="1"> <thead> <tr> <th>Year</th> <th>EC Capacity</th> <th>Production (Te)</th> </tr> </thead> <tbody> <tr> <td>2021-22</td> <td>20 Mty</td> <td>13575965.71 Te.</td> </tr> <tr> <td>2022-23</td> <td>20 Mty</td> <td>17099639.80 Te.</td> </tr> <tr> <td>2023-24</td> <td>20 Mty</td> <td>8465707.00 Te.</td> </tr> </tbody> </table>	Year	EC Capacity	Production (Te)	2021-22	20 Mty	13575965.71 Te.	2022-23	20 Mty	17099639.80 Te.	2023-24	20 Mty	8465707.00 Te.
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iii	Mining shall be carried out as per statuette from the streams/Nallah flowing within the lease and maintaining a safe distance from Bangaru Jhor Nallah flowing along the lease boundary.	<p>Complied.</p> <ul style="list-style-type: none"> Mining is carried out as per statute to maintain safe distance from Bangaru Jhore Nallah. An earthen bund embankment has been made within the ML area adjacent to the Bangaru Nallah. As per CMR 2017 , Regulation No. 149(6)(b) any spot lying within a horizontal distance of 15 meters from either bank of a river or canal or from the boundary of a lake, tank or other surface reservoir, At present more than 60 meters horizontal distance from either bank of Nallah has been kept for safety. 												

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iv	Top Soil shall be stacked with proper slope at earmarked site(s) and shall be not being kept active, and shall be used for reclamation and development of green belt.	<p>Complied.</p> <ul style="list-style-type: none"> As mining progress the top 1.5m (approx.) depth soil is excavated and temporarily stored at earmarked site (Internal Dump no-7) of an area 2.0Ha. and subsequently spread on the technically reclaimed dump before biological reclamation. Species include Sal, Neem, Karanj, Amala, Sissoo, Satwan, Jamun, Shisham, Platafarm, Ganga Imali, Hada, Keshave, Mango, Baheda, Lemon, Krishnachuda, Radhachuda, Gamhar, Golmohar, Bamboo, e.tc. 																																									
v	The OB should be re-handled and filled in the void to be filled up to ground level. Voids with 265mt depth are not permitted	<p>Agreed to comply.</p> <ul style="list-style-type: none"> The mining is carried out as per EMP & Approved mining plan. It shall be ensured the depth of void should not more than 265 m at the end of mine. The present depth of mining face is 110 m. 																																									
vi	Permission should be obtained from Water Resource Dept, State Govt. for diversion of Bangaru Jhor stream	<p>Agreed to comply.</p> <ul style="list-style-type: none"> Applied for permission vide No. 1321, Dt- 07.03.2022 Inspection by the Water Resource Dept. State Govt. done. Estimation for diversion is under preparation. 																																									
vii	The presence of Arsenic, Mercury (Hg), Geranium (Ge) may be investigated	<p>Complied:-</p> <p>Monitoring is done by CMPDI on monthly basis. All report are within permissible limit Monitoring of Arsenic is being carried out by CMPDIL.</p> <p>Monitoring report of arsenic (mg/L)</p> <table border="1" data-bbox="823 1271 1470 1692"> <thead> <tr> <th>Month</th> <th>Hensm ul Village well water</th> <th>Dera village tube well water</th> <th>Ananta colony tap water</th> <th>Standard limit (IS-10500)2 012</th> </tr> </thead> <tbody> <tr> <td>April-23</td> <td><0.002</td> <td><0.002</td> <td><0.002</td> <td>0.01</td> </tr> <tr> <td>May-23</td> <td><0.002</td> <td><0.002</td> <td><0.002</td> <td>0.01</td> </tr> <tr> <td>June-23</td> <td><0.002</td> <td><0.002</td> <td><0.002</td> <td>0.01</td> </tr> <tr> <td>July-23</td> <td><0.002</td> <td><0.002</td> <td><0.002</td> <td>0.01</td> </tr> <tr> <td>Aug-23</td> <td><0.002</td> <td><0.002</td> <td><0.002</td> <td>0.01</td> </tr> <tr> <td>Sep-23</td> <td><0.002</td> <td><0.002</td> <td><0.002</td> <td>0.01</td> </tr> </tbody> </table> <p>Monitoring of mercury(Hg)</p> <table border="1" data-bbox="823 1714 1470 1869"> <thead> <tr> <th>Name of Location</th> <th>Data of Mercury (Hg)</th> </tr> </thead> <tbody> <tr> <td>Near Ananta Vihar Colony</td> <td><1.0 (ng/m³)</td> </tr> <tr> <td>Near Central Nursery</td> <td><1.0 (ng/m³)</td> </tr> </tbody> </table>	Month	Hensm ul Village well water	Dera village tube well water	Ananta colony tap water	Standard limit (IS-10500)2 012	April-23	<0.002	<0.002	<0.002	0.01	May-23	<0.002	<0.002	<0.002	0.01	June-23	<0.002	<0.002	<0.002	0.01	July-23	<0.002	<0.002	<0.002	0.01	Aug-23	<0.002	<0.002	<0.002	0.01	Sep-23	<0.002	<0.002	<0.002	0.01	Name of Location	Data of Mercury (Hg)	Near Ananta Vihar Colony	<1.0 (ng/m ³)	Near Central Nursery	<1.0 (ng/m ³)
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viii.	Forest cover should be provided around Dera village.	<p>Complied:-</p> <ul style="list-style-type: none"> 20000 Nos. of sapling have been planted around Dera village to provide forest cover. 																																									

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ix.	Investigation for effect of fluoride on human health specifically on children is done. Alternate fluoride free water is supplied to villagers.	Complied:- <ul style="list-style-type: none"> • Investigation for effect of fluoride on human health specifically on children is being done through health check-up camps. ▪ Drinking water is being supply to nearby village through pipe line from IRWSS Talcher which is monitored by CMPDIL on monthly basis. ▪ Monitoring report of fluoride in drinking water supplied to the villagers is under permissible limit.
x.	Continuous monitoring in the change in ecology is carried out by ecologist, biologist, and social scientist.	Complied.
xi.	Garland drains be provided and should be de-silted regularly.	Complied. <ul style="list-style-type: none"> ▪ Garland drains are constructed all along the Mine Boundary ▪ The sumps and drains have been designed to cater 160 mm of rain in a day. ▪ Average rainfall in 2020-21= 80mm ▪ Regular cleaning and de-silting of drain before monsoon and at regular interval. ▪ Total Mine Water generated =25.77 lakh m³/year ▪ Total capacity of sumps=45.60 lakh m³
xii	Sprinkling arrangement at hopper of CHP to be further improved by improving maintenance by fixing additional misters.	Complied. <ul style="list-style-type: none"> ▪ 97 % of coal production was done through surface miners. • Only 3% of coal produced is crushed in CHP • At CHP, for effective dust suppression system, 08 nos. of fixed sprinklers and 10 nos. of misters have been provided. • Also one number of Fog Cannon 10 meters throw is installed at CHP for effective dust Suppression
xiii	Piezometer should be installed at the aquifer level for regular monitoring of underground water	Complied <ul style="list-style-type: none"> ▪ The Piezometer is installed near Ananta Canteen (S.No. of Piezometer-MPT-05) ▪ Monitoring done by CMPDIL ▪ Ground water level monitored quarterly. ▪ Ground water quality monitored yearly
xiv	Waste water from CHP is collected in settling tank and re-circulated for use of water spraying for dust suppression and no discharge is outside the mine.	Complied. <ul style="list-style-type: none"> ▪ For treatment of waste water from CHP, Effluent Treatment Plant with Oil & grease trap of 240 m³ capacity have been provided ▪ Treated water is re-used for washing of HEMM ▪ ETP is zero-discharge.

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xv	Monitoring of PM 2.5 shall be carried out.	Complied Monitoring of Ambient air quality including PM 2.5 is being carried out every fortnightly by CMPDIL.
xvi	Environment management cell shall be established for reviewing the progress of implementation of environmental management in the project.	Complied. Detail of environment cell at area/ project level is as follows. <u>Area Level:</u> 1. Area General Manager 2. Area Environment Officer 3. Staff Officer Civil 4. Staff Officer (E&M) 5. Area Survey Officer. <u>Project Level:</u> 1. Project Officer 2. Project Environment Officer 3. Project Engineer (Civil) 4. Project Engineer (E&M) 5. Survey Officer
vii.	Approved mine closure plan should be submitted to RO, MoEF & CC for record.	Complied • The Mine Closure Plan has been approved by MCL Board on dated 09.07.2011 and submitted to Regional Office MoEF&CC at Bhubaneswar.
viii	Coal transportation in pit by dumpers/tippers, surface to siding by conveyor from quarry mouth to SILO and siding to loading by after construction of SILO directly in to wagon through conveyor, SILO and rapid loading system.	Agreed to comply • Presently coal transportation from pit to siding is being done by contractual Hyva (Tippers) • After the construction of SILO/RLS, the coal will be transported through belt conveyor. <u>Present Status of RLS/ SILO:-</u> • Work Order has been issued vide no-MCL/SAMB/CIVIL/Ananta/RLS/2020 21/ • 40 % of work has been completed.
xix	The OB shall be completely re handled at the end of the mining.	Agreed to comply • OB will be completely re-handled at the end of the mining.
xx	The void area will be converted to water body. The rest of the area will be backfilled up to the ground level and with about a meter thick top soil and put to use.	Complied • At the end of the mine :- • Final Void/ Water Body - 32.010 Ha. • Backfilled up to ground level-959.252 Ha • Green Belt -41.150 Ha. • Safety zone Planted area-286.469 Ha.
xxi	Appropriate embankment shall be provided along the side of river / Nallah flowing near or adjacent to the mine.	Complied. • An earthen bund embankment has been made within the ML area adjacent the Bangaru Nallah. • There are 03 Nos. of Sluice gates, and 05 Nos. of locking system are provided along Bangaru Nallah to prevent back flow of water.

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xxii	The land after mining shall be brought back for agricultural purpose.	Agreed to comply
	Mine water should be treated for discharge in to the lagoon. The quality of lagoon water shall be regularly monitored and mitigation measures be taken.	Complied <ul style="list-style-type: none"> ▪ Mine seepage and surface run off are channelized to mine sumps. ▪ Sumps water is used for dust suppression, fire-fighting, washing of HEMM and plantation purpose. ▪ Total Mine Water generated =25.77 lakh m³/year ▪ Total capacity of sumps=45.60 lakh m³ ▪ Zero discharge is implemented.
xxiv	The CSR cost should be Rs 5 per Ton of coal produced which should be adjusted as per the annual inflation. As per Amended EC. Vide NO-J-11015/397/2008-IA.II (M), Dt. 16.02.2018, CSR cost at least 2% of Av. Net profit of the Company.	Complied. CSR Expenditures of last 03 years <ul style="list-style-type: none"> ▪ 2019-20 = 53.34 Crs ▪ 2020-21 = 77.29 Crs ▪ 2021-22 = 36.73 Crs ▪ 2022-23 = 79.80 Crs. ▪ 2023-24 = 1.5 Crs.
xxv	Everybody in the core area should be provided with mask for protection against fugitive dust emissions.	Complied <ul style="list-style-type: none"> ▪ Dust Masks distributed: 2022-23= 635 Nos. ▪ Drills are wet operated & fitted with Dust extractors ▪ Cutting of coal by surface miners with inbuilt jet spray sprinkler system ▪ Dept. mobile water sprinklers 28 KL - 06 nos. and contractual mobile water sprinklers 16 KL -09 Nos. on haul roads and coal transport roads
xxvi	Dust mask to be provided to everyone working in the mining area.	Complied <ul style="list-style-type: none"> ▪ Every person working in the core area is well equipped with dust masks. ▪ Dust mask distributed during 2023-24 is 10 Nos. ▪ Safety talks and motivational speeches are given prior to every shift.
xxvii	The supervisory staff should be held personally responsible for ensuring compulsory regarding wearing of dust mask in the core area.	Complied Team is headed by safety officer, Sr. Over man of General shift and shift In-charge of three shifts ensure compulsory wearing of dust masks in the core area.
xxviii	People working in the core area should be periodically tested for the lung diseases and the burden of cost on account of working in the coal mine area.	Complied <ul style="list-style-type: none"> • All employees are being periodically tested for lungs diseases during PME. ▪ 33 % of the employees are being tested for lung diseases periodically i.e. once in a year, so 100% of Employees are undergo PME test in 3 years in occupational health center of Company hospital. Details of PME of last 03 years.

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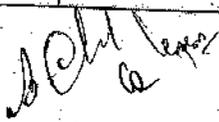
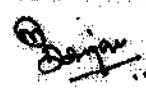
		<ul style="list-style-type: none"> • 2021-22 = 102 • 2022-23 = 333 • 2023-24-35
xxix.	The mining area should be grounded by green belt having thick closed thick canopy of the tree cover.	Complied <ul style="list-style-type: none"> ▪ Extensive plantation has been done in mining areas. ▪ Internal dump-95.2 Ha- 238000 Nos. ▪ External dump- 10.80 -2700 nos. ▪ Block plantation-2.34 Ha.-5850 nos. ▪ Avenue plantation-27.64 Ha- 44224 nos.
xxx.	The embankment constructed along the river boundary shall be of suitable dimensions and critical patches shall be strengthened by stone pitching on the river front side and stabilized with plantation so as to withstand the peak water flow and inundation.	Complied <ul style="list-style-type: none"> ▪ An earthen bund embankment has been made within the ML area adjacent to the Bangaru Nallah. ▪ Stone pitching on the Nallah front side of the embankment is being made to withstand the peak water flow and prevent mine inundation.
xxxii.	There shall be no overflow of OB in to the river and in to the agricultural fields and massive plantation of native species shall be taken up in the area between the river and the project.	Complied <ul style="list-style-type: none"> ▪ There is no overflow of OB in to the river or agricultural fields as OB is being continuously backfilled. ▪ Backfilled area is being biologically reclaimed with native species. ▪ Plantation of 264000 Nos. (106.00 Ha.) has been planted in Backfilled Area of Ananta OCP.
xxxiii.	OB shall be stacked at three external dump sites only. The ultimate slope of the dump shall not exceed 28 degrees. Monitoring and management of existing reclaimed dumpsites shall continue until the vegetation becomes self-sustaining. Compliance status shall be submitted to the Ministry of Environment and Forests and its Regional office on yearly basis.	Complied <ul style="list-style-type: none"> ▪ There is one number of external dump of 10.80 Ha and has been biologically reclaimed. ▪ OB will be appropriately stacked at the specified dump sites only with slope of the dump not exceeding 28 degrees. ▪ Compliance Status submitted to MoEF&CC every year.
xxxiiii.	Catch drains and siltation ponds of appropriate size shall be constructed to arrest silt and sediment flows from soil, OB and mineral dumps. The water so collected shall be utilized for watering the mine area, roads, green belt development, etc. The drains shall be regularly desisted and maintained properly. Garland drains (size, gradient and length) and sump capacity shall be designed keeping 50% safety margin over and above the peak sudden rainfall and maximum discharge in the area adjoining the mine site. Sump capacity shall also provide adequate retention period to allow proper setting of the silt material.	Complied <ul style="list-style-type: none"> ▪ The mine water is being diverted in to mine sumps through proper drains. ▪ The sumps and drains have been designed to cater 160 mm of rain in a day. ▪ Regular cleaning and de-silting of drain before monsoon and at regular interval. ▪ The settled water from the mine sumps is being used for dust suppression, roads, green belt development and firefighting purposes. ▪ Average rainfall in 2020-21= 80mm ▪ Total Mine Water generated =25.77 lakh m³/year ▪ Total capacity of sumps=45.60 lakh m³.

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xxxiv.	Dimensions of the retaining wall at the toe of the dumps and OB benches within the mine to check run-off and siltation shall be based on the rainfall data.	<p>Complied</p> <ul style="list-style-type: none"> ▪ Rock filled wall have been at the toe of the dump to check run-off. ▪ Length= 3000 meter, ▪ Height= 1.5 meter. ▪ Width is 1.0 meter.
xxxv.	Crushers at the CHP of adequate capacity shall be operated with high efficiency bags filters, water sprinkling system should be provided to check fugitive emissions from crushing operation, conveyor system, haulage roads, transfer points etc.	<p>Complied</p> <ul style="list-style-type: none"> • High efficiency bags filter at CHP is not applicable. ▪ 97 % of coal production was done through surface miners. • Only 3% of coal production is crushing in CHP • At CHP for effective dust suppression system including 08 nos. of fixed sprinklers and 10 nos. of mist spray have been provided. • Also one number of Fog Cannon 100 meters throw are installed at CHP for effective dust Suppression
xxxvi.	Drills shall be wet operated.	<p>Complied</p> <p>All drill is equipped with wet drilling and dust extractor arrangement.</p>
xxxvii.	The project authorities shall undertake regular repairing and tarring of roads used for mineral transportation. A 3-tier green belt comprising of a mix of native species shall be developed all along the major approach roads	<p>Complied</p> <ul style="list-style-type: none"> ▪ Dedicated concrete coal corridor has been constructed bypassing the residential area and other habitation. ▪ Length of Coal corridor road = 3.2 km ▪ All permanent coal transportation roads within mine are concreted. ▪ Regular maintenance of road is carried out. ▪ Green belt has been developed along the roads ▪ Total length of approach road is 15 km ▪ Total nos. of plant planted- 24000 Nos.
xxxviii.	Controlled blasting shall be practiced with use of delay detonators and only during day time. The mitigative measures for control of ground vibrations and to arrest the fly rocks and boulders shall be implemented.	<p>Complied</p> <ul style="list-style-type: none"> ▪ 97 % of coal are extracted by Surface Miners ▪ It eliminated conventional drilling & blasting in coal ▪ In Overburden Controlled blasting with Electronic detonators are being used. ▪ Blasting is being done in day time only ▪ Blast monitoring is being done on a regular basis. ▪ Value of blast measured in PPV for the period April-23 to Sept-23 lies between 1.35 mm/sec to 3.2 mm/sec. ▪ Threshold vibration =10 PPV ▪ Maximum reading =3.2 PPV

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xxxix.	<p>A progressive afforestation plan shall be implemented covering an area of 831.97 ha at the end of mining, which includes reclaimed internal OB dump area (705.58ha) and green belt (831.970ha) and in township located outside the lease by planting native species in consultation with the local DFO/Agriculture Department. The density of the trees shall be around 2500 plants per ha. Massive plantation shall be carried out in open species in and around the mine and a 3-tier avenue plantation along the main approach roads to the mine.</p>	<p>Complied</p> <ul style="list-style-type: none"> ▪ Progressive afforestation plan is being carried out. ▪ Internal dump-95.2 Ha- 238000 Nos. ▪ External dump- 10.80 -2700 nos. ▪ Block plantation-2.34 Ha.-5850 nos. ▪ Avenueplantation-27.64 Ha.- 44224 nos. ▪ The density of the trees -2500/Ha. ▪ Species planted are Bel, karanj, krishnachuda, Neem, Amala, Rakatachandan, kaju, Saguan, chakunda, Bombo etc.)
xl.	<p>An estimated total 791.61 Mm³ of OB will be generated during the entire life of mine. There will be no external OB dump. 791.67 Mm³ of will be one internal OB dump in covering an area of 732.852 ha. The maximum height of external OB dump for hard OB will not exceed 90 m and that for soft OB shall not exceed 60 m. The maximum slope of the dump shall not exceed 28 degrees. Monitoring and management of reclaimed dump sites shall continue till the vegetation becomes self-sustaining and compliance status shall be submitted to the MOEF&CC and its regional office on yearly basis.</p>	<p>Agreed to comply.</p>
xli.	<p>The proponent should prepare restoration and reclamation plan for the degraded area. The land be used in a productive and sustainable manner</p>	<p>Complied</p> <ul style="list-style-type: none"> ▪ Restoration and reclamation plan for the degraded area is already a part of our mining plan. ▪ Degraded area is being technically reclaimed and will be biologically reclaimed with native species <p>Total nos. of plants has planted =314047 Nos.</p>
xlii.	<p>Compensatory Ecological & Restoration of waste land, other degraded land and OB dumps in lieu of breaking open the land be carried out.</p>	<p>Complied</p> <ul style="list-style-type: none"> ▪ Compensatory Ecological & Restoration of waste land, other degraded land a part of our mining plan. ▪ Degraded area is being technically reclaimed and will be biologically reclaimed with native species ▪ Total Nos. of plants has been planted =314047 Nos.
xliii.	<p>The mining should be phased out in sustainable manner. No extra over burdens are permitted.</p>	<p>Complied</p> <ul style="list-style-type: none"> ▪ Mining is carried out as per Approved Mining plan ▪ 97 % of coal production is done through Surface Miners.

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		<ul style="list-style-type: none"> ▪ Surface Miner has inbuilt jet spray sprinkler system. ▪ Control blasting with electronic detonator ▪ Construction of new Rapid loading System is under progress. ▪ OB removal is used to backfilled of mine Voids. ▪ There is no any extra over burden dump. 												
<p>xliv</p>	<p>Of the total quarry area of 968.062 ha the backfilled quarry area of 732.852 ha shall be reclaimed with plantation and a void of 235.21 ha at a depth of 20-40 m which is proposed to be converted in to a water body shall be gently sloped and the upper benches shall be terraced and stabilized with plantation/ afforestation by planting native plant species in consultation with the local DFO/agricultural department. The density of the trees shall be around 2500 plants per ha.</p>	<p>Plantation details are enclosed in ANNEXTURE – V. The density of the trees is maintained at 2500 plants per ha. Avenue plantation along the coal transportation road of 27.64 RKM is done and the plantation is being maintained till they become self-sustaining.</p> <p>Expenditure of plantation</p> <table border="1" data-bbox="833 703 1498 893"> <thead> <tr> <th>Year</th> <th>No. of plantation</th> <th>Expenditure in (Rs)</th> </tr> </thead> <tbody> <tr> <td>2016-17</td> <td>12500</td> <td>801795.00</td> </tr> <tr> <td>2017-18</td> <td>12250</td> <td>1134511.00</td> </tr> <tr> <td>2019-20</td> <td>2014-15to 2017-18 Scheme</td> <td>1106785.18</td> </tr> </tbody> </table>	Year	No. of plantation	Expenditure in (Rs)	2016-17	12500	801795.00	2017-18	12250	1134511.00	2019-20	2014-15to 2017-18 Scheme	1106785.18
Year	No. of plantation	Expenditure in (Rs)												
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2017-18	12250	1134511.00												
2019-20	2014-15to 2017-18 Scheme	1106785.18												
<p>xlv.</p>	<p>Regular monitoring of ground water level and quality shall be carried out by establishing a network of existing wells and construction of new piezometer. The monitoring for quantity shall be done four times a year in pre-monsoon (May), Monsoon (August), Post-monsoon (November) and Winter (January) Season and for quality in May. Data thus collected should be submitted to the ministry of Environment & Forests and to the Central Pollution Control Board quarterly within one month of monitoring.</p>	<p>Complied</p> <ul style="list-style-type: none"> ▪ One number of piezometer in Ananta OCP and 07 nos. of adjacent mines have been constructed and also established a network of existing wells. ▪ Ground water level is monitored quarterly. ▪ Quality of Ground water monitored in yearly by CMPDIL. <p>Monitoring data is being submitted to MoEF&CC and SPCB regularly</p>												
<p>xlvi.</p>	<p>The company shall put up artificial ground water recharge measures for augmentation of ground water resource in case monitoring indicates a decline in water table. The project authorities shall meet water requirement of nearby villages in case the village wells go dry due to dewatering of mine.</p>	<p>Complied</p> <ul style="list-style-type: none"> ▪ Mine water, obtained during extraction of coal & Rainwater (runoff) accumulated is utilized for industrial purposes. ▪ Rainwater harvesting structures have been provided 13 locations with rooftop area of 45600 m² ▪ Six sumps of cumulative capacity of 4560000 cum exist in the mine for ground water recharge. ▪ In other part of mine lease area, water from precipitation is collected in to the ponds located at various places. ▪ Monitoring of ground water level is being done quarterly by CMPDIL. ▪ Drinking water supply in nearby villages is being done through pipeline. 												

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<p>xlvi.</p>	<p>Sewage treatment plant shall be installed in the existing colony. ETP shall also be provided for workshop and CHP waste water.</p>	<p>Complied</p> <ul style="list-style-type: none"> ▪ Sewage treatment plant of capacity 0.51 MLD at Ananta Vihar Colony. ▪ ETP of capacity 240 cum at workshop. ▪ Treated water is reused for washing of HEMMs ▪ ETP is zero discharge type. 																														
<p>xlvi.</p>	<p>Besides carrying out regular periodic health checkup of their workers, 10% of the workers identified from workforce engaged in active mining operations shall be subjected to health checkup for occupational deceases and hearing impairment, if any through a specialized agency / institution within the district/state and the results reported to this Ministry and to DGMS.</p>	<p>Complied</p> <ul style="list-style-type: none"> ▪ An Occupational health checkup center has been established at Company hospital Dera having qualified medical officer designated for Occupational health checkup. ▪ Health checkup for occupational deceases and hearing impairment is being undertaken once in every 03 years. <p>Health checkup report is submitted to DGMS in quarterly.</p>																														
<p>xlix.</p>	<p>Land oustees shall be compensated as per the norms laid out R&R policy of CIL or the national R&R policy or R&R policy of the state Govt. whichever is higher.</p>	<p>Land oustees are being compensated as per the R&R policy of Odisha state Govt. which is higher than the rest.</p> <table border="1" data-bbox="813 917 1507 1028"> <thead> <tr> <th>Total oustees</th> <th>Employment</th> <th>Resettlement</th> </tr> </thead> <tbody> <tr> <td>1360</td> <td>562</td> <td>632</td> </tr> </tbody> </table>	Total oustees	Employment	Resettlement	1360	562	632																								
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<p>1.</p>	<p>For monitoring land use pattern and for post mining land use, a time series of land use maps, based on satellite imagery (on a scale of 1:5000) of the core zone and buffer zone, from the start of the project until the end of the mine shall be prepared once in 3 years (for any particular season which is consistent in the time series), and the report submitted to MOEF&CC and its concerned regional office.</p>	<p>Monitoring of land use pattern based on satellite imagery is being done by CMPDIL, Bhubaneswar. Annual Land use/land cover details of Ananta OCP have also been published on the website of Mahanadi Coalfields Limited. (http://www.mcl.gov.in/Environment/); The details of land use and changes observed from the satellite maps of the year 2020 are as follows.</p> <table border="1" data-bbox="813 1294 1507 1676"> <thead> <tr> <th>SL. No</th> <th>Land Use class</th> <th>Area (Km²)</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>Forest Area</td> <td>2.22</td> </tr> <tr> <td>2</td> <td>Scrubs</td> <td>2.07</td> </tr> <tr> <td>3</td> <td>Plantation</td> <td>1.37</td> </tr> <tr> <td>4</td> <td>Agriculture</td> <td>2.25</td> </tr> <tr> <td>5</td> <td>Waste land</td> <td>1.81</td> </tr> <tr> <td>6</td> <td>Mining Area</td> <td>4.03</td> </tr> <tr> <td>7</td> <td>Settlements</td> <td>0.27</td> </tr> <tr> <td>8</td> <td>Water body</td> <td>0.18</td> </tr> <tr> <td colspan="2">TOTAL</td> <td>14.20</td> </tr> </tbody> </table>	SL. No	Land Use class	Area (Km ²)	1	Forest Area	2.22	2	Scrubs	2.07	3	Plantation	1.37	4	Agriculture	2.25	5	Waste land	1.81	6	Mining Area	4.03	7	Settlements	0.27	8	Water body	0.18	TOTAL		14.20
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<p>i.</p>	<p>A detailed Final Mine Closure plan along with the details of the corpus fund shall be submitted to the Ministry of Environment & Forests & Climate Change within 6 months of grant of Environmental Clearance.</p>	<p>Complied</p>																														

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<p>iii.</p>	<p>The project authorities shall in consultation with the Panchayat of the local villages and administration identify socio-economic and welfare measures under CSR to be carried out over the balance life of the mine.</p>	<p>Complied</p> <ul style="list-style-type: none"> • Regularly the socio-economic and welfare concerns are being identified and measures are being taken and will be continued under CSR. • CSR Expenditures of last 03 years:- • 2020-21 = 77.29 Crs • 2022-23 = 79.80 Crs. • 2023-24 = 1.5 Crs
<p>liii.</p>	<p>The commitment made by the proponent to the issue raised during public hearing shall be implemented by the proponent</p>	<p>Complied</p> <ul style="list-style-type: none"> ▪ Public Hearing conducted on dt-15.09.2005 ▪ Memo of PH Report no.39504 dt-05.11.2005 <p>The issue raised during Public Hearing:-</p> <ul style="list-style-type: none"> • Portable water supply to nearby village. • Free medical facility • Adequate plantation on waste land • Water sprinkling on haul roads. • Road sale trucks are covered with tarpaulin • Mine drainage water shall be completely re-used for mining & plantation purpose
<p>liv</p>	<p>Corporate Environment Responsibility a) The company shall have a well laid down Environment policy approved by the Board of Directors.</p>	
<p>a.</p>	<p>The company shall have a well laid down Environment policy approved by the Board of Directors.</p>	<p>Complied</p> <ul style="list-style-type: none"> ▪ The company has a well laid down Environment policy approved by the Board of Directors. ▪ Corporate Environment Policy 2018 of CIL was approved in the 377th CIL Board meet held on 20-12-2018 ▪ MCL was approved in the 214th MCL Board meet held on 18-04-2019.
<p>b.</p>	<p>The Environment policy shall prescribe for standard operating process/procedures to bring in to focus any infringements/deviation/violation of the environment or forest norms/conditions.</p>	<p>Complied</p> <p>The company has well down environment policy which states that "Mahanadi Coalfields Limited(MCL) is committed to promote sustainable development by protecting the environment through integrated project planning & design, prevention / mitigation of pollution, conservation of natural resources, restoration of ecology & biodiversity, recycling/ proper disposal of wastes, addressing climate change and inclusive growth. It also aims to bringing awareness amongst its stakeholders for continual improvement in environmental performances following best practices" and has been approved by Board of Directors. The company also review the non-compliance of environmental conditions are regular intervals.</p> <p>The policy is available online at http://www.mahanadicoal.in/Environment.</p>

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c.	The hierarchical system or Administrative order of the company to deal with environmental issues and for ensuring compliance with the environmental clearance conditions shall be furnished.	Complied Well-qualified personnel are included in the hierarchical system who deals with environmental issues and ensures compliance with the environmental clearance conditions.
d.	To have proper checks and balances, the company shall have a well laid down system of reporting of non-compliances/violations of environmental norms to the Board of Directors of the company and/or shareholders or stakeholders at large.	Complied A multidisciplinary committee has been formed at MCL under the chairmanship of Director (Technical/ P&P), MCL vide letter no.556 dt.28.06.2019. Similar multidisciplinary committee has also been formed at Area level for reviewing compliance of EC and FC conditions on quarterly basis and reporting the non-compliance/violations of environmental norms. The audit report is submitted to HQ, which is subsequently submitted to MCL Board for review of compliance of conditions.

B. GENERAL CONDITIONS:-

SN	Conditions	Compliance Status
i	No change in Mining technology and scope of working should be made without prior approval of the Ministry of Environment & Forests & Climate change.	Complied The project proponent is strictly following the condition
ii.	No Change in the calendar plan of production for quantum of mineral coal shall be made.	Complied
iii.	Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone for PM10, PM2.5, SO2, NOx & monitoring. Location of the stations should be decided based on the meteorological data, topographical features, and environmentally and ecologically sensitive targets in consultation with the state pollution Control Board. Monitoring of heavy metals such as Hg, As, Ni, Cd, Cr, etc be carried out at least once in six months.	Complied <ul style="list-style-type: none"> • Four Nos. ambient air quality-monitoring stations have been established in the core zone as well as in the buffer zone in consultation with the state pollution Control Board. • Monitoring of PM10, PM2.5, SO2, Nox is being carried out fortnightly by CMPDIL • Monitoring of heavy metals such as Hg, As, Ni, Cd, Cr is carried out once in six month by CMPDIL
iv.	Data on ambient air quality (PM10, PM2.5, SO2&NOx) and heavy metals such as Hg, As, Ni, Cd, Cr and other monitoring data shall be regularly submitted to the Ministry including its Regional office at Bhubaneswar and to the State pollution Control Board and the Central Pollution Control board once in six months. Random verification of samples through analysis from independent laboratories recognized under the EPA rules, 1986 shall be furnished as part of compliance report.	Complied <ul style="list-style-type: none"> • The ambient air quality such as PM10, PM2.5, SO2 & NOx and heavy metals such as Hg, As, Ni, Cd, Cr and other monitoring data is being submitted in every six month to the Regional office MoEF&CC Bhubaneswar and the State pollution Control Board / Central Pollution Control board.

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v.	Adequate measures should be taken for control of noise levels below 85 db in the work environment. Workers engaged in blasting and drilling operations, operations of HEMM, etc should be provided with ear plugs/muffs	<p>Complied</p> <p>Adequate measures are taken for control of noise levels are well within the limits. The workers engaged in drilling as well as blasting operations, operations of HEMM etc. have been provided with Dust Mask.</p> <p>During 2023-24 Ear Muff = 50 Nos. Dust Mask = 100 Nos.</p> <p>Noise quality is also monitored at the same locations of AAQ. Noise level at other locations is also within the limits of 75 dBA.</p>
vi.	Industrial waste water (workshop and waste water from the mine) shall be properly collected, treated so as to conform to the standards prescribed under GSR 422 (E) dated 19th May, 1993 and 31st December, 1993 or as amended from time to time before discharge. Oil and grease trap should be installed before discharge of effluents from workshop.	<p>Complied</p> <ul style="list-style-type: none"> • ETP with oil & grease of capacity 240 m3 have been provided. • Treated water is re-used for washing of HEMM. • It is Zero discharge • The waste water from the mine through garland drains is channelized to mine sumps and the treated water after settling is being used for dust suppression, firefighting and plantation purpose and firefighting. • Monitoring of sump water is done by CMPDIL quarterly and it's under permissible limit.
vii.	Vehicular emissions should be kept under control and regularly monitored. Vehicles used for transporting the mineral should be covered with tarpaulins and optimally loaded.	<p>Complied</p> <ul style="list-style-type: none"> • Pollution under control certificate for all heavy and light commercial vehicles is secured. • Vehicle emissions are periodically (Six Monthly) monitored and a certificate to this effect is being issued to each vehicle by the authorized agency of Transport Department Government of Odisha. • Trucks are optimally loaded and vehicle used for transportation of coal outside the mine area are being covered with Tarpaulins.
viii.	Monitoring of environmental quality parameters shall be carried out through establishment of adequate number and type of pollution monitoring and analysis equipment in consultation with the State pollution control board and data got analyzed through a laboratory recognized under EPA Rules, 1986.	<p>Complied</p> <p>An Environmental laboratory has already been established centrally at South Balanda for whole of Talcher Coal Fields by CMPDIL, Bhubaneswar Region.</p>
ix.	Personnel working in dusty areas should wear protective respiratory devices and they shall also be provided with adequate training and information on safety and health aspects.	<p>Personnel working in dusty areas have been provided with dust mask and they are also being provided with adequate training and information on safety and health aspects.</p> <p>During 2023-24 = 100 nos. of dust masks were provided to employees.</p>

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<p>x</p>	<p>Occupational health surveillance program of the workers shall be undertaken periodically to observe any contra indications due to exposure to coal dust and take corrective measures if needed, and records maintained thereof. The quality of environment due to outsourcing and the health and safety issues of the outsourced manpower should be addressed by the company while outsourcing.</p>	<p>Complied</p> <ul style="list-style-type: none"> ▪ An Occupational health checkup center has been established at Company hospital Dera having qualified medical officer designated for Occupational health checkup. ▪ Health checkup for occupational deceases and hearing impairment is being undertaken once in every 03 years. ▪ Health checkup detail of last three years: ▪ 2021-22-102 ▪ 2022-23= 333 ▪ 2023-24 =35 																														
<p>xi</p>	<p>A separate Environmental Management Cell with suitable qualified personnel shall be set-up under the control of a senior Executive, who will report directly to the Head of the Company.</p>	<p>Complied Detail of environment cell at area/ project level is as follows: <u>Area Level:</u></p> <ol style="list-style-type: none"> 1. Area General Manager 2. Area Environment Officer 3. Staff Officer Civil 4. Staff Officer (E&M) 5. Area Survey Officer. <p><u>Project Level:</u></p> <ol style="list-style-type: none"> 1. Project Officer 2. Project Environment Officer 3. Project Engineer (Civil) 4. Project Engineer (E&M) 5. Survey Officer. 																														
<p>xii.</p>	<p>The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry and its Regional Office.</p>	<p>The funds earmarked for environmental protection measures are being kept in separate account and is not being diverted for other purpose. Year wise expenditure is reported to the Ministry and its Regional Office located at Bhubaneswar.</p> <p>Details of Env't. Expenditure (Lakhs)</p> <table border="1"> <thead> <tr> <th>S N</th> <th>Heads</th> <th>2019-20</th> <th>2020-21</th> <th>2021-22</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>R&R</td> <td>84.00</td> <td>11.60</td> <td>15.60</td> </tr> <tr> <td>2</td> <td>Dust suppression</td> <td>286.08</td> <td>293.35</td> <td>395.50</td> </tr> <tr> <td>3</td> <td>plantation</td> <td>00</td> <td>14.50</td> <td>00</td> </tr> <tr> <td>4</td> <td>CSR activity</td> <td>53.34</td> <td>77.29</td> <td>36.73</td> </tr> <tr> <td>5</td> <td>Other Env't. expense</td> <td>109.85</td> <td>203.50</td> <td>205.75</td> </tr> </tbody> </table>	S N	Heads	2019-20	2020-21	2021-22	1	R&R	84.00	11.60	15.60	2	Dust suppression	286.08	293.35	395.50	3	plantation	00	14.50	00	4	CSR activity	53.34	77.29	36.73	5	Other Env't. expense	109.85	203.50	205.75
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xiii.	The project authorities should advertise at least in two local newspapers widely circulated around the project, one of which shall be in the vernacular language of the locality concerned within seven days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and may also be seen at web site of the Ministry of Environment & Forest at https:// Envf. or. nic.in .	Complied The Environmental clearance letter has been published in two local Newspapers. 1.Sambad(Odia)on 19.12.2014 2.Dharitri(English)on19.12.2014 Also the Clearance letter has been reflected in Company website and E.C copy has sent to the Regional Office.
xiv.	A copy of the environment clearance letter shall be marked to concerned Panchayat / Zillaparishad, Municipal corporation or urban local body and local NGO, if any, from whom any suggestion/representation has been received while processing the proposal. A copy of the clearance letter shall also be displayed on company's website.	Complied A copy of the environment clearance letter has been marked to all concerned Panchayat Office. A copy of the clearance letter has been displayed on company's website. www.mcl.gov.in .
xv.	A copy of the environmental clearance letter shall also be displayed on the website of the concerned State Pollution Control Board. The EC letter shall also be displayed at the Regional Office, District Industry Center & Collector's Office /Tehsildar's Office for 30 days.	Complied A copy of the environment clearance letter has been sent to State Pollution Control Board, District Industry Center & Collector's Office / Tehsildar's Office for display.
xvi.	The clearance letter shall be uploaded on the company's website. The compliance status of the stipulated environmental clearance conditions shall also be uploaded by the project authorities on their website and updated once in every six months so as to bring the same in public domain.	Complied The clearance letter is uploaded on the company's website (www.mcl.gov.in) and the compliance status of the stipulated environmental clearance conditions is being uploaded regularly.
xvii.	The project proponent shall submit six monthly compliance reports on status of compliance of the stipulated environmental clearance conditions (both hard copy and in e-mail) to the respective Regional office of the Ministry, respective zonal offices of CPCB and SPCB.	Complied The six monthly compliance reports are being submitted regularly to MoEF&CC New Delhi, RO, MoEF&CC Bhubaneswar and OSPB.
xviii.	The Regional office of this Ministry located in the region shall monitor compliance of the stipulated conditions. The project authorities shall extend full cooperation to the office (s) of the Regional office by furnishing the requisite data information / monitoring report.	Complied The project authorities will always extend full cooperation regarding by furnishing the requisite data information / monitoring report to the office (s) of the Regional office.

B. Ch. Gupta

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xix.	The Environmental Statement for each financial year ending 31 st March in FORM-V is mandated to be submitted by the Project proponent for the concerned State pollution control Board as prescribed under the Environment (Protection) Rules- 1986, as amended subsequently, shall also be up loaded on the company's website along with the status of compliance of EC conditions and shall be sent to the respective Regional Offices of the MOEF &CC by e-mail.	Complied The Environmental Statement in FORM -V ending 31 st March is being submitted every year to SPCB and RO, Mo EF &CC. In hard & soft copy by Email
7.	The proponent shall abide by all the commitments and recommendations made in the EIA/EMP report so also during their presentation to the EAC.	Agreed & Complied
8.	The proponent is required to obtain all necessary clearances/ approvals that may be required before the start of the project. The Ministry or any other competent authority may stipulate any further condition for environmental protection.	Obtained & Complied
9.	The Ministry or any other competent authority may alter/modify the above conditions or stipulate any further condition for environmental protection.	Agreed & Complied
10.	The proponent shall setup an Environment Audit cell with responsibility and accountability to ensure implementation of all the EC Conditions.	Complied An Environment Audit cell set up to ensure implementation of all the EC Conditions.
11.	The EC supersedes the earlier EC, vide letter no. J-11015/83/2005-IA.II (M) dated 14.07.2006, for an expansion in production from 8 MTPA to 12 MTPA.	Noted & Complied
12.	Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.	Agreed & Complied

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13.	The above conditions will be enforced inter-alia, under the provision of the Water (Prevention & Control of Pollution) Act, 1947, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules. And also any other orders passed by the Hon'ble Supreme Court of India/High Court and any other Court of Law relating to the subject matter. The proponent shall ensure to undertake and provide for the costs incurred for taking up remedial measures in case of soil contamination, contamination of groundwater and surface water, and occupational and other diseases due to the mining operations.	Agreed & Complied
14.	Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.	Agreed & Complied
15.	The EC is subject to the outcome of the case field in the SDJM's Court, Talcher and the outcome of the Supreme Court case.	Agreed & Complied

Danjan
28/10/23
Envt. Officer
Ananta OCP

B. K. G. G. G.

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[Signature]
28/10/23
Project Officer
Ananta OCP
Project Officer
Ananta Opencast Project
Jagannath Area, MCL

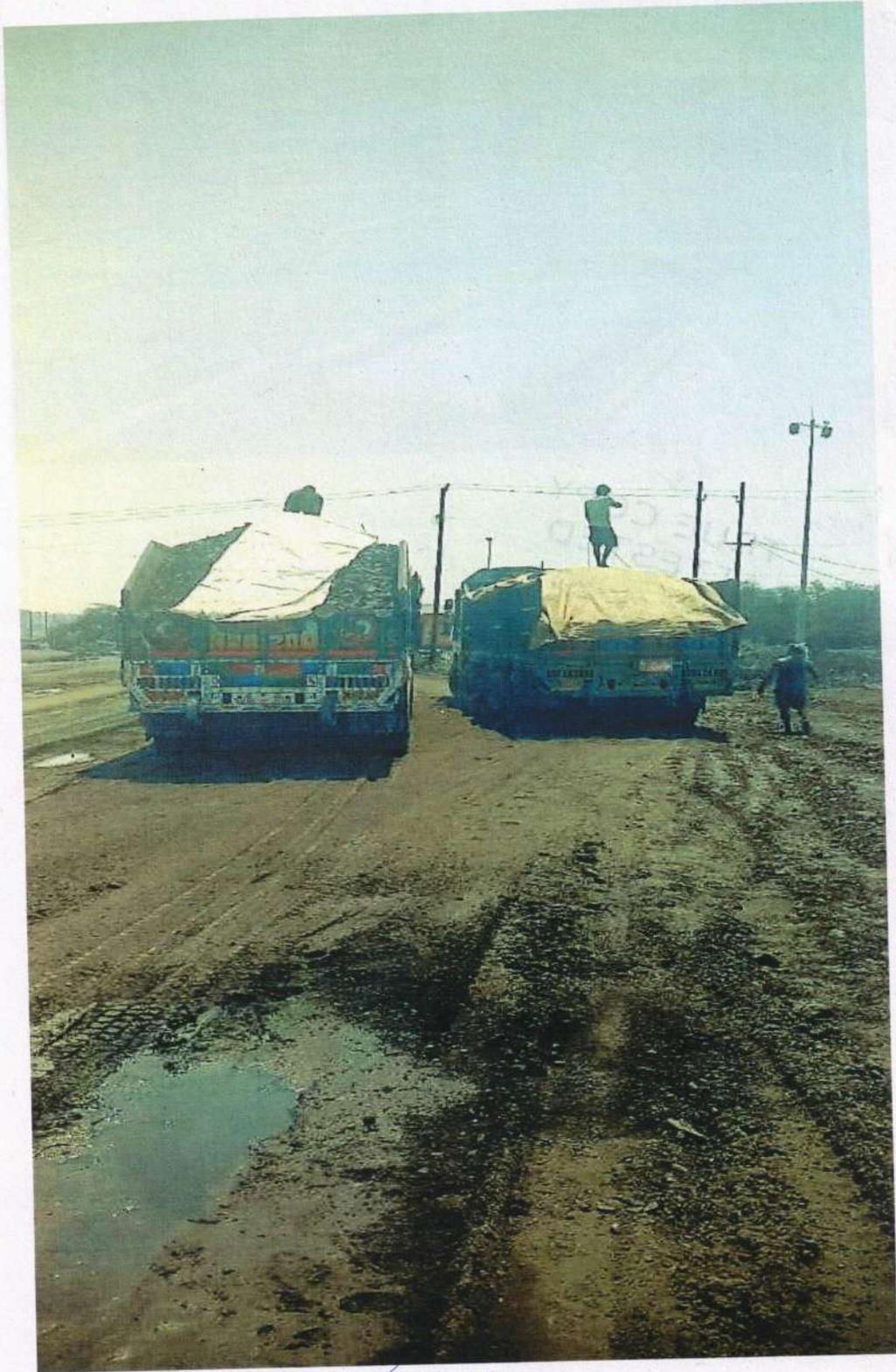
Cleaning of Truck wheels and Body before leaving from Premises



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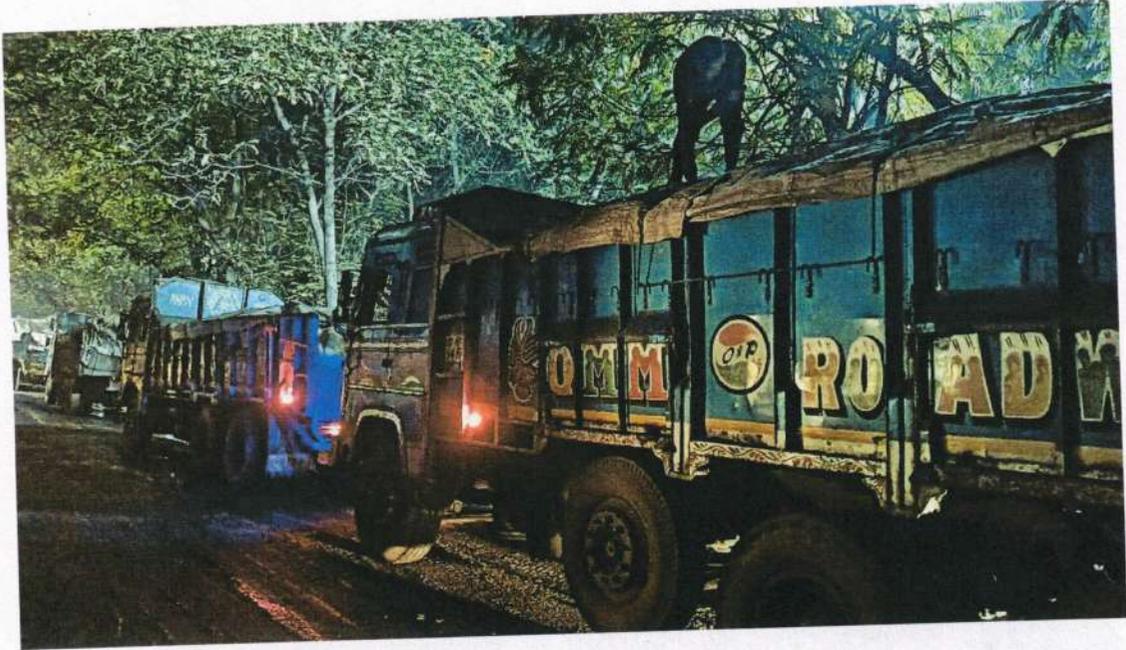
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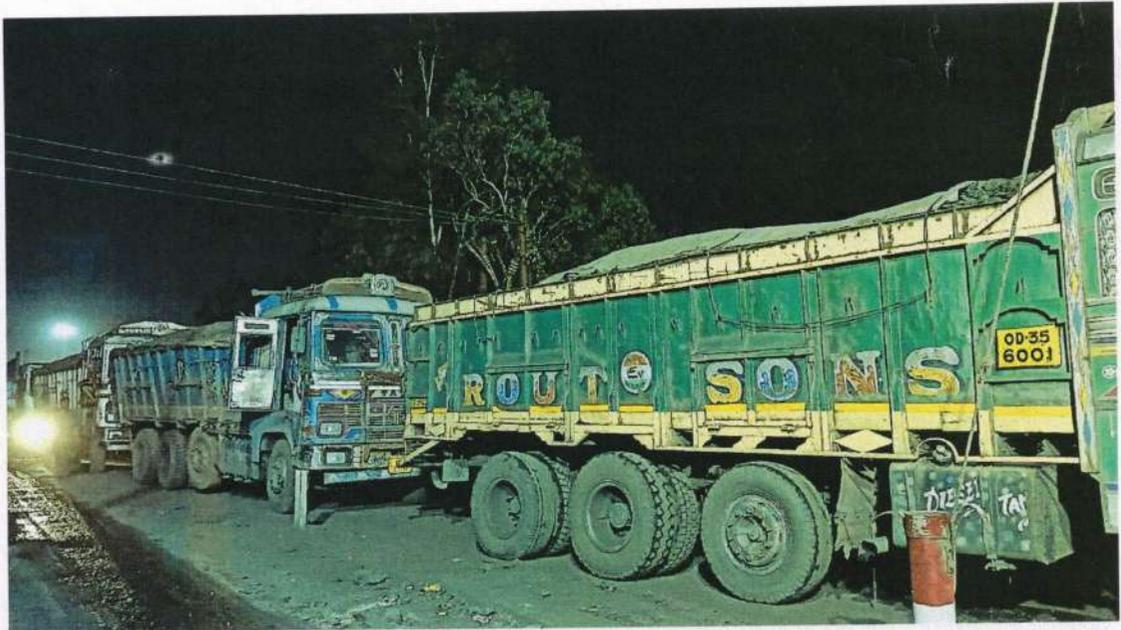
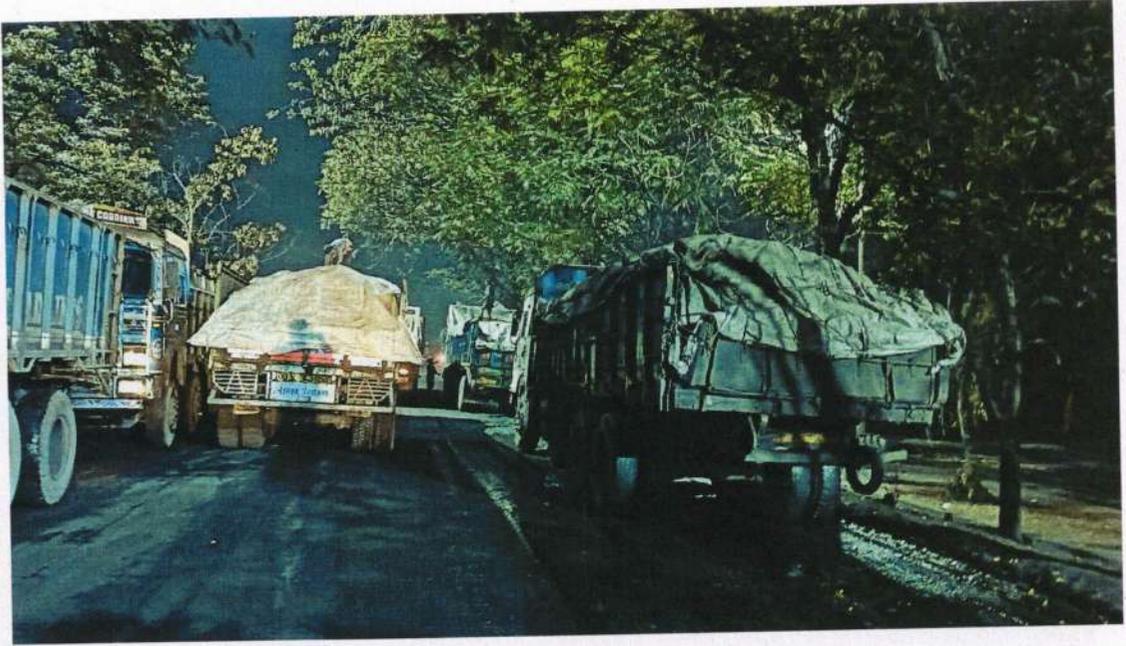
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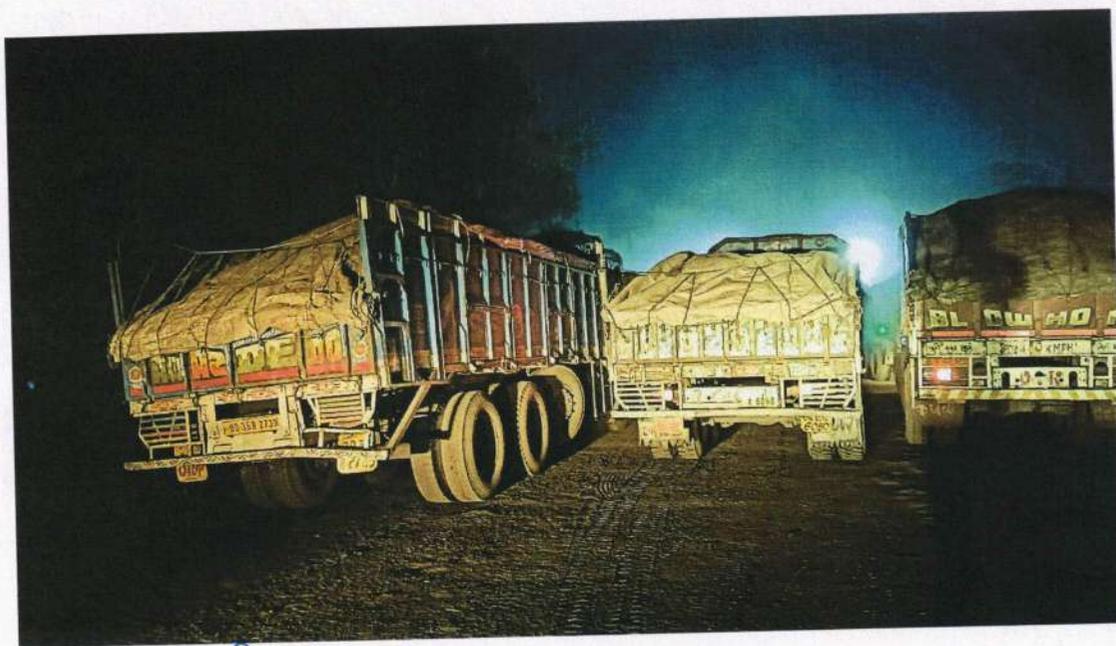
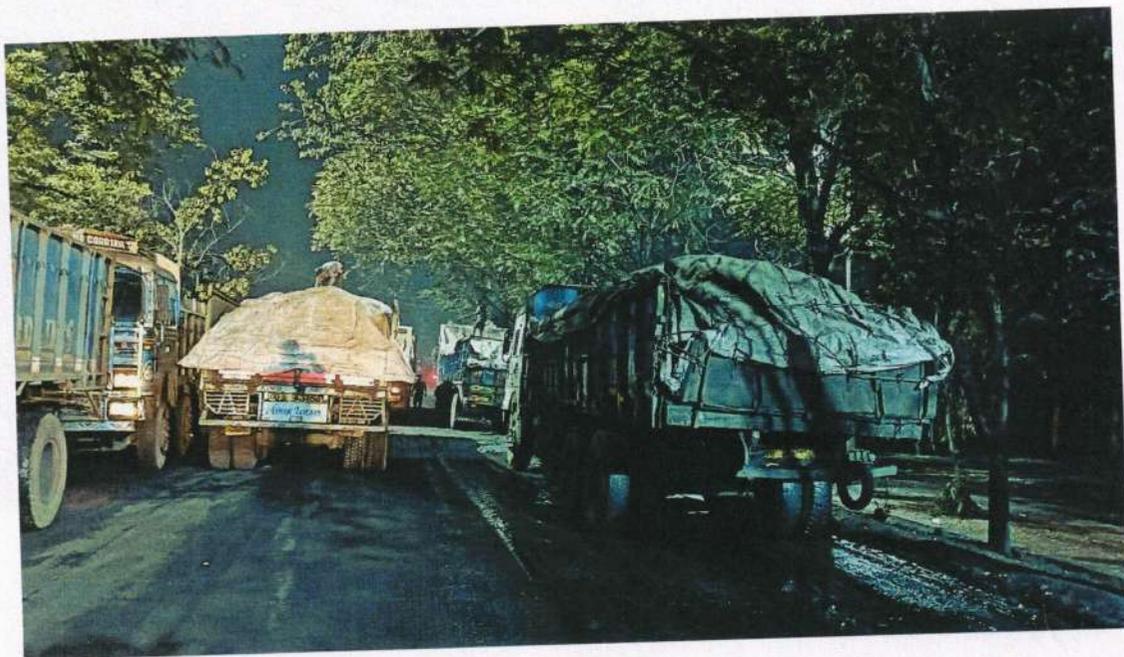
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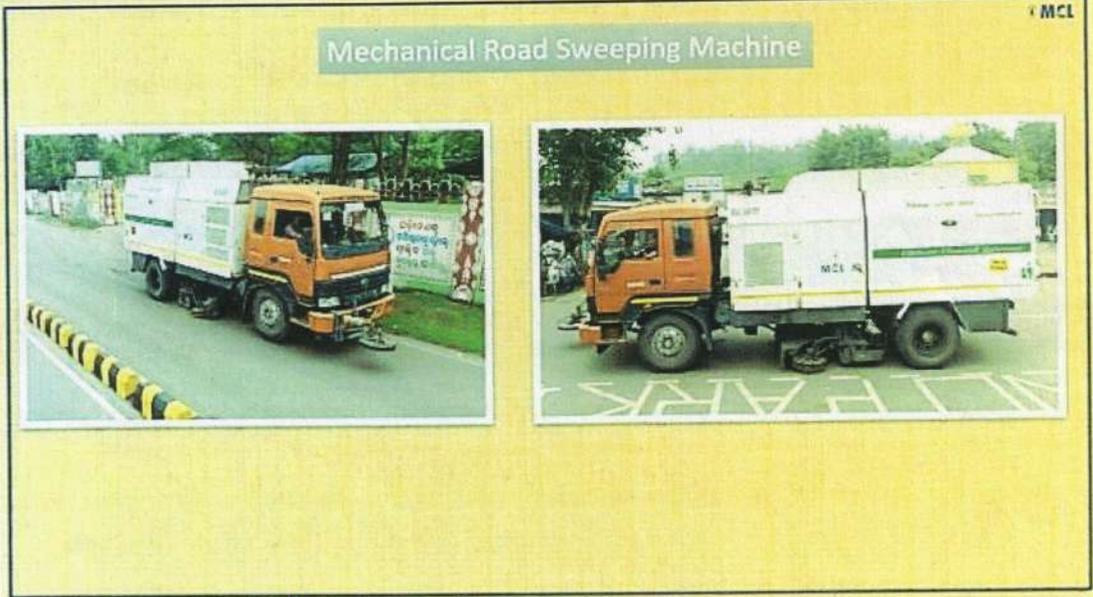
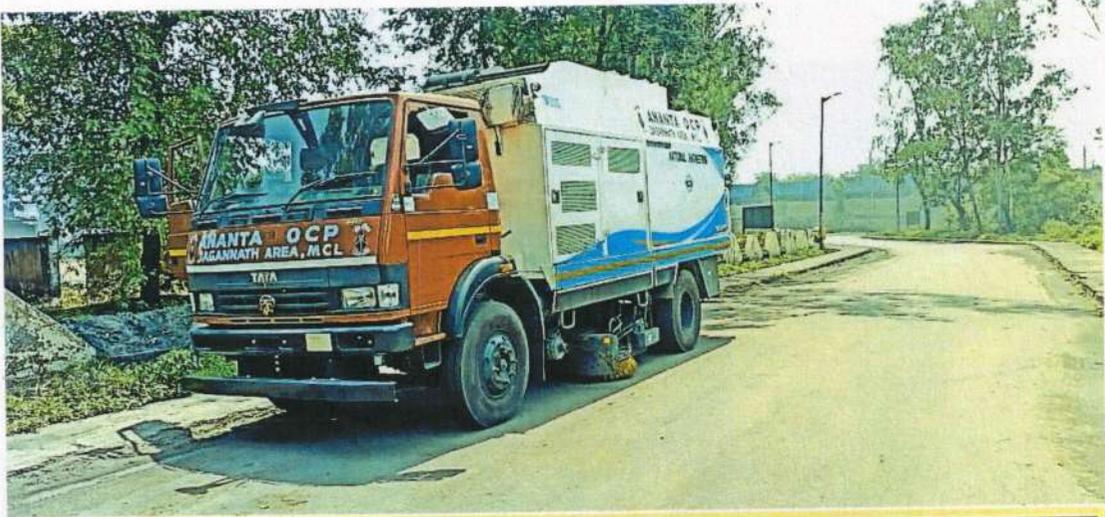
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Mechanical Roadsweping Machines



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Water Sprinkling activities



Dr. Chh. K. Singh
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B. Choudhary

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 महानदी कोलफील्ड्स लिमिटेड
 Mahanadi Coalfields Limited
 (A subsidiary of Coal India Limited)

Office of the Staff Officer (E&M)

GM Unit, Jagannath Area,
 At/PO: Dera Colliery, Talcher
 Dist: Angul, Odisha-759103
 Ph: -91(6760) 269528



MCL

Ref.: GM (JA)/SO(E&M)/HV/WO/2022/ 43

Date: 07.05.2022

To
 M/S DEHURI TRAVELS
 ROOM NO-46, PO- N S NAGAR,
 BHARATPUR MARKET COMPLEX
 DIST- Angul, Odisha
 PIN- 759148
 PAN No. AAJFD1932F
 GSTIN. 21AAJFD1932F1ZZ
 Mobile No.: 9937181071
 Mail ID: dehuritravels2015@gmail.com

BY POST

Sub: Work Order for the contract/work "Hiring of 01 (one) no. mechanical road sweeper machine bearing regn. no. OD19T 3477 for max 2570 km/month in non-rainy season (9 months in a year) & 1260 km/month in rainy season (3 months in a year) on 12 hrs duty in a day for 1023 days in a period of 03 years for Bhubaneswari OCP."

Ref:

1. NIT No.: MCL MCL BBSA/EnM/2022/HV-001, Dated: 07/02/2022.
2. Tender ID No.: 2022_MCL_232818_1
3. Bidder ID No.: 785181
4. LOA No.: GM(BBSA)/SO(E&M)/LOA/HV/2022/10 dt.07.04.2022.
5. FC No.: - FC/JA/Rev-2021-22/UC-9092/TCR-Envr. expns./F-49/S-11 Dated 28.03.2022 for Rs. 1.10.64.135.93

Dear Sir,

With reference to above, the competent authority is pleased to accept your offer to provide 01 (one) no. mechanical road sweeper machine bearing regn. no. OD19T 3477 (Chassis No. : MC2CAJRC01.K067242 and Engine No. E426C/DLK330050) for max 2570 km/month in non-rainy season (9 months in a year) & 1260 km/month in rainy season (3 months in a year) on 12 hrs duty in a day for 1023 days in a period of 03 years for Bhubaneswari OCP at hiring charges of Rs. 4035.00 per day for 1023 running days in 03 (three) years (with 2 days of rest/maintenance per month) with Contract value of Rs. 48,70,809.90 (Hiring Charges + GST on Hiring Charges for three years) & Work value of Rs. 1,10,64,135.93 which includes Hiring Charges, POI Cost, CMPF and GST. Hiring Charges is inclusive of CMPF, EPF.

Sl No.	Description of items	Unit	Qty	Rate (in Rs.)	Amount (in Rs.)
1	Hiring Charges in 03 years	days	1023	4035.00	41,27,805.00
2	Diesel cost for a period of 03 years on basis of approved KM per day 90 km/day (for non-rainy season) x 771 days + 45 km/day (for rainy season) x 252 days = 1.43KM/ltr	Ltrs	56454.57	92.97	52,48,581.39
	Sub Total (Sl No. 1 to 2)				93,76,386.39
	GST @ 18% of Sub-Total				16,87,749.54
	Total Work Value				1,10,64,135.93

Total Financial Impact (Cost to company)

Rs. 1,08,04,520.89

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Signature
 07/05/2022

Signature
 07/05/2022

Office of the Staff officer (F & M)

GM Unit, Jagannath Area
ACPO Dera colliery, Talcher
Dist.- Angul, Odisha 759103
Ph 91(6760) 269538

Annexure R10(D)/7

Ref: GM (JA)/SO(E & M)/HV/WO/2022/43

Date : 07.05.2022

TO
M/S DEHURI TRAVELS
ROOM NO. 46, P.O. N.S. NAGAR,
BHARATPUR MARKET COMPLEX
DIST Angul, Odisha
Pin - 759148
PAN NO. AAJFD1932F
Mobile No. 9937191071
Mail ID:deburitravels2015@gmail.com

Sub: **Work order for the construct/ work "Hiring of 01 (one) No mechanical road sweeper roachine bearing regn. no. OD19T 3477 for max 2570 km month in non rainy season 19 months in a year) & 1260 km month in rainy season (3 months ina year) on 13 hrs duty in a day for 1023 days in a period of 03 years for Bhubaneswari OCP".**

Ref:

1. NIT No: MCL MCL BBSA EnM 2022 HV-001, Dated 07.02.2022
2. Tender ID No. 2022 MCL 232818-I
3. Bidder ID No: 28581
4. LOA No: GM(BBSA)SO (E & M) LOA HV 2022 10 dt. 07.04.2022
5. FC No: FC JA Roy 2021 - 23 UC-9092 JCR ENVT EXPUS f-49s-11 Dated 28.03.2022 for Rs.1.10.04.135.93.

Dear Sir,

With reference to above the competent authority is pleased to accept your offer to provide 01 (one) no mechanical road sweeper machine hearing regn no OD19T 3477 (Classis No: MC3CAJRC01K067242 and Engine No. E426CDLK330050) for max 2570 km/month in non rainy season 19 months in a year & 12600 km month in rainy season (3 months in a year) on 12 hrs duty in a day for 1023 daysin a period of 03 years for Bhubandswari OCP at hiring charges of Rs.4035.00 per day for 1023 running days in 03 (three) years (with 2 days of rest/ maintenance per month) with Contract value of Rs.48,70,809.90 (Hiring charges 4 GST on Hiring Charges for three years) & Work value of Rs.1,10,64,135.93 which includes Hiring Charges POI Cost. CMPF and GST hiring charges is inclusive of CMPF FPF.

Sl. No.	Description of items	Unit	Qts	Rate	Amount (in Rs.)
1.	Hiring charges in 03 years diesel cost for a period of 03 years on basis of approved KM per day.	Days	1023	4035.00	41,27,805.00
2.	90 KM day (for non rainy season) x 771 days 45 KM day (for rainy season) x 252 days 143KM ltr sub total (SI NO. 1 to 2) GST @ 18% of Sub-total	1 hrs	56454.57	9297	52,48,581.39
	Total work value				93,76,386.39
					16,87,749.54
					1,10,64,135.93

Total financial impact cost for company

Rs.1,08,04,520.89



01. Hiring charges includes all taxes & duties except Toll tax and parking fees.
02. **Engineer-In-Charge** : The Project Officer, Bhubaneswari OCP or his authorized representative.
03. **User/Reporting officer** : The Project Officer, Bhubaneswari OCP or his authorized representative.
04. The contractor shall keep the copy of Work Order and Vehicle related documents in the vehicle in proper manner so that these are available for inspection at all reasonable times by the **Engineer-In-Charge** or his authorized representative.

However User Reporting officer may be changed by the Project Officer, Bhubaneswari OCP depending upon the requirement of the company.

05. Security Deposit:

The Earnest money amounting to Rs.61,900.00 deposited by you towards the Earnest Money Deposit (EMD) through Axis Aggregator Bank Netbanking vide PRN No. 240257785181 is being treated as part of Performance Security Deposit. The Performance Security Deposit amounting Rs.85,000.00 has been deposited by you vide Fixed Deposit A/c No. 40943363475 dtd. 27.04.2022 issued by State Bank of India, Jagannath Colliery Self Branch. Total Performance Security Deposit will be Rs. 1,46,900.00. No interest will be payable by MCL on this deposit.

06. Payments:

1. All running on account bills shall be paid at 95% (ninety five percent) of work value. The balance 5% shall be treated as retention money and will be second part of security deposit. Payments may be made once in a month. The contractor has to submit the monthly bill in duplicate along with log book of the vehicle (original) to the controlling officer.
2. Paying Authority:- Area Finance Manager, Jagannath Area.
3. Bill in triplicate will be submitted to Engineer In charge with log book duly certified by user of the vehicle.
4. Income tax deduction @ 2% (Two percent) of the gross value of each bill or at the rate as amended from time to time, shall be made unless exempted by the competent authority of the Income Tax Department.
5. No interest shall be payable on the amounts withheld, under the terms of the Contract Agreement Work-order

07 Settlement of Disputes/Arbitration

1. It is incumbent upon the contractor to avoid litigation and disputes during the course of execution. However, if such disputes take place between the contractor and the department, effort shall be made first to settle the disputes at the company level. The contractor should make request in writing to the Engineer-In-Charge for settlement of such disputes claims within 30 (thirty) days of arising of the cause of dispute claim failing which no disputes claims of the contractor shall be entertained by the company.
2. If differences still persist, the settlement of the dispute with Govt. Agencies shall be dealt with as per the Guidelines issued by the Ministry of Finance, Govt. of India in this regard. In case of parties other than Govt. Agencies, the redressal of the dispute may be sought in the Court of Law.

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Dera Travels
Ajay Kumar
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07/10/2022

01. Hiring charges includes all taxes & duties except toll tax and parking fees.
02. Engineer-in-Charge : The project officer, Bhubaneswari OCP or his authorized representative.
03. User/ Reporting officer : The Project Officer: Bhubaneswari OCP or his authorized representative.
04. The contractor shall keep the copy of work order and vehicle related documents in the vehicle in proper manner so that these are available for inspection at all reasonable times by the Engineer in charge or his authorized representative.
However user reporting officer may be changed by the project officer, Bhubaneswari OCP depending upon the requirement of the company.
05. Security deposit:
The earnest money amounting to Rs.61,900.00 deposited by you towards the largest money deposit (FMD) through Axix Agreegator Bank Netbanking vide PRN No 240257785181 is being treated as part of performance security deposit. The performance security deposit amounting Rs.85,000.00 has been deposited by you vide fixed deposit A/c No. 40943363475 dtd 27.04.2022 issued by state Bank of India, Jagannath Collien Self branch Total performance security deposit will be Rs.1,46,900.00 No interest will be payable by MCL on this deposit.
06. Payments
 1. All running on account bill shall be paid at 95% (ninety five percent) of work value. The balance 5% shall be treated as retention money and will be second part of security deposit payments may be made once in a month. The contractor has to submit the monthly bill in duplicate along with log book of the vehicle original to the controlling officer.
 2. Paying authority : Area finance manager Jagannath area
 3. Bill in triplicate will be submitted to Engineer to charge with log book duty certificate by user of the schedule
 4. Income tax deduction of 2% two percent of the gross value of each bill or at the rate as annexed from one to time shall be made unless excepted by the competent authority of the income tax department.
 5. No interest shall be payable on the amounts withheld under the terms of the contract agreement work only.
67. Settlement of disputes/ Arbitration
 1. It is members upon the contractor to for avoid instigation and disputes during the course of execution. However if such disputes take place between the contractor and the department effort shall be made first to settle the disputes at the company level the contractor would make request in wrong to the Engineer in Charge for settlement of such disputes claims when to chart derived same of the cause of dispute claim talking which no disputes claim of the contractor shall be enter turned by the company.
 2. If difference shall period of the settlement of the dispute with cost agencies shall be deal with a super the guideline issued by the ministry of Labour Govt. of India in the regn. in case of parties other than Govt. Agencies the redressal of the dispute has been wrong in the court of law

08. **CMPF/EPF CLAUSE**

(i) If the contractor deploys labourers for less than 30 days he has to submit an affidavit to the effect that he has not engaged any contractual labourer beyond 30 days during execution of work in the said contract and the same has also to be certified by the authority issuing labour payment certificate as well as bill accepting authority prior to payment of final bill.

(ii) If the case does not fall in (i) above the contractor has in deposit amount in CMPL FPF as per the possessions and necessary proof of payment of PF dues is to be submitted before the authority issuing labour payment certificate as well as bill accepting authority prior to the payment of final bill. The payment against the PV is contractor's only is reimbursable to the contractor on submission of proof of payment.

09. In the event of recovery of any claim towards ID Charges penalty fee fine or any other charges if scept FMI from you the same will be recovered along with the applicable GST and the amount shall be adjusted with the payment to be made to you against your bill invoice or nay other dues.

10. **SPECIAL TERMS AND CONDITIONS FOR HIRING OF MECHANICAL ROAD SWEEPER MACHINE:**

1. The vehicle as indicated to the tender work order of awarded cannot be changed without permission of the management. The change of vehicle may be allowed only on valid grounds and only after verification of all satisfactory documents.

2. It will be your responsivity to maintain all statutory documents of Mechanical Road Sweeper Machine RC book, Finance certificate pollution certificate Rod tax clearance. 1 ablest First party insurance (comprehensive policy) paid up to date goods and survive tax registration (if required) valid driving license of the designed driver as required under motor vehicle act and other Govt. Acts registration.

3. The mechanical road sweeper machine(s) will normally be engaged operated for 12 hours in a day and you have to provide (i) driver operator skilled with staggered rest & 01 helper (semi skilled) with staggered rest.

1. The interior of the vehicle should be maintained in clean and hygiene condition.

2. For the daily routine service the mechanical road sweeper machine should be withdrawn without prior intimation. In case the mechanical road sweeper machine remains out of the road due to any break down you shall have to arrange a standby Mechanical Road Sweeper Machine of some class in good working condition as replacement along with statutory documents with approval of NIT

3. **PENALTY:**

i. In case either tack or the sweeper arrangement equipment's accessories of medical road sweeper machine remains breaking it will be considered as breakdown of the mechanical road sweeper machine.

ii. If the mechanical road sweeper machine remains breakdown 12 Hrs in a day then no turn charge will be paid for the same day and penalty one day additional hiring charge shall be deducted from his bill for breakdown hours of the mechanical road sweeper machine less than 12 hrs at a day then proportionate hiring charge per hour shall be deducted.

iii. Maintenance shall be allowed at off time (non operation hours) at the description of NIT

1. The driver(s) of the vehicle employed to you should have valid divide license. He they should be well behaved. He they should be in clean and well directed. He they should not be connected with any unsocial



activities. He They should be free from alcohol drinking habit. You will be held responsible for the conduct and behavior of driver(s). If behavior of driver(s) is not satisfactory, he/they should be replaced within 48 hours with a good driver.

- 5. If the hired mechanical road sweeper machine remains under breakdown for more than 10 days in a month and at a suitable replacement is not given, the contract will be terminated and the security money deposited with the Management will be forfeited.
- 6. The day-to-day running cost of diesel of the mechanical road sweeper machine used will be borne by you, which will be reimbursed by MCL along with the monthly bill. The repair & maintenance of vehicle is your responsibility. The cost of mobil engine oil is included in the maintenance cost of the vehicle.
- 7. The reimbursement for Diesel shall be made on the basis of Mileage average of KM/Litre for mechanical road sweeper machine as given below:-

Sl. No.	Type of vehicle	Consumption Pattern of Diesel
01.	Mechanical road sweeper machine	@ 1.43 KM/Ltr (in sweeping mode only)

The mechanical road sweeper machine must have provision of AC throughout the year.

The cost of diesel shall be reimbursed at prevailing market rate of HSD of IOCL/BPCL/HPCL applicable at the place of engagement of mechanical road sweeper machine. The cost of HSD shall be calculated on daily basis by dividing the Km run in sweeping mode of the mechanical road sweeper machine on a day by the mileage of the same type of mechanical road sweeper machine as given in the above table multiplied by the rate of HSD on that particular day.

- 8. A separate log-book for daily recording of the km run, hours of run with location of sweeping of mechanical road sweeper machine should be maintained by the driver and to be countersigned daily by the Engineer-in-charge. The log book shall also record the breakdown and maintenance hours.
- 9. You have to submit your monthly bill in duplicate along with, the copy of the log-book with VTM report maintained for the mechanical road sweeper machine in the 1st week of the succeeding month to the Controlling Officer for acceptance. The monthly bill will include the hiring charges along with diesel charges and any other charges as applicable as per the terms and conditions of NT. The bill will be paid by the Area Accounts Office, of the concerned area project through e-payment after auditing and passing of the bill.
- 10. In case of any accident of the mechanical road sweeper machine or to the driver(s) helper(s), MCL will not be held responsible or liable for any payment of compensation to you or to your driver(s) helpers).
- 11. **Engineer-In-Charge:** Project Officer, Bhubaneswari OCP or his authorized representative will be the Engineer-in-Charge for this contract.
- 12. You and Driver of the mechanical road sweeper machine will have to maintain phone connection and Mobile for easy access.
- 13. You shall be responsible for availability of sufficient diesel for movement of the truck as well as mechanical road sweeper machine and in no case driver of the mechanical road sweeper machine should ask for money from the EIC for filling of diesel etc.
- 14. In case of major breakdown you shall have to provide alternative mechanical road sweeper machine for satisfactory execution of works along with statutory documents with the approval of EIC

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Signature
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activities. He they should be free from alcohol drinking habu. You will be held responsible for the conduct and behaviour of driver(s). If behaviour of driver(s) is not satisfactory he/ they should be replaced within 48 hours with a good driver.

5. If the hired mechanical road sweeper machine remains under breakdown for more than 10 days in a month and at a suitable representation is not given, the contract will be terminated and the security money deposited with the Management will be forfeited.
6. The day to day running cost of diesel of the mechanical road sweeper machine used will be borne by you which will be reimbursed by MCI along with the monthly bill. The repair & maintenance of vehicle is your responsibility. The cost of mobile engine oil is machined in the maintenance cost of the vehicle.
7. The reimbursement for diesel shall be made on the basis of mileage average of KM Lure for mechanical road sweeper machine as given below;

Sl. No.	Type of vehicle mechanical road sweeper machine	Consumption pattern of diesel id 1.43 KM/ Lar on sweeping made only
01		

The mechanical road sweeper machine must have provision of AC throughout the year. The cost of diesel shall be reimbursed at prevailing market rate of HSD of LOCL BPCL HPCL application at the place of engagement of mechanical road sweeper machine. The cost of HSD shall be calculated on daily basis by dividing the km run in sweeping mode on a day by the mileage of the same type of mechanical road sweeper machine as given to the above liable multiplied by the rate of HSD on that particular day.

8. A separately log book for daily recording of the km run hours of run with location of sweeping of mechanical road sweeper machine should be maintained by the driver and to be countersigned daily by the engineer in charge. The big book shall also record the breakdown and maintenance hour.
9. You have to submit your monthly bill in duplicate along with the copy of the log book with VTM report maintained for the mechanical road sweeper machine in the 1st week of the succeeding month to the controlling officer for acceptance. The monthly bill will include the hiring charges along with diesel charges and any other charges as applicably as per the terms and condones of NIT. The bill will be paid by the Area accounts officer of the concerned area project through e payment after addicting and passing of the bill.
10. In case of nay accident of the mechanical road sweeper machine or to the drivers helpers MCI will not be held responsible liable for any payment of compensation to you or by your driver(s) helper(s).
11. Engineer-in-Charge project officer Bhubaneswar OCP or his authorized representative will be the engineer in charge for the connect.
12. You and dover of the mechanical road sweeper machine will have to maintain phone connection and mobile for easy decree.
13. You shall be responsible for availability of sufficient diesel for movement of the truck as well as mechanical road sweeper machine and in no case diver of the mechanical road sweeper machine should ask for money from the FIC for filing of diesel etc.
14. In case of major breakdown you shall have to provide alternative mechanical road sweeper machine for satisfactory execution of work along with statutory documents with the approval of LIC.

କୋଲ ଫିଲ୍ଡସ୍ ଲିମିଟେଡ୍
कोलफील्डस लिमिटेड
Manadi Coalfields Limited
subsidiary of Coal India Limited

Office of the Staff Officer (E&M)

GM Unit, Jagannath Area.

At PCE Dera Colliery, Talcher

Dist. Angul, Odisha-759103

Ph: 9116760) 269528



MCL

15. Mechanical road sweeper machine in good and safe condition having valid fitness certificate permits/licenses etc. and in respect of which the required taxes/fees have been deposited and which are properly covered with 1st party insurance shall be deployed for the work.
16. You shall at your own cost, arrange for regular checking/ maintenance/ repair of the mechanical road sweeper machine and keep them in good and safe running conditions all the time.
17. Only experienced, skilled and disciplined drivers of sound health and good behavior & having valid driving license shall be deployed by you for driving the mechanical road sweeper machine supplied to MCL. In no case any un-authorized driving of the mechanical road sweeper machine shall be permitted by you.
18. Mechanical road sweeper machine will run inside the state of Odisha.
19. Mechanical road sweeper machine should always be in an excellent running condition, with spare wheel (stepney), tyres and consumables for sweeping arrangement should be in good condition & exterior paintings not defaced.
20. The mechanical road sweeper machine should run only on the diesel & not on gas or kerosene.
21. The MCL undertakes no liability if the mechanical road sweeper machine is damaged, set on fire etc. by any mob or by any person or by accident during the engagement hire in progress.
22. If the mechanical road sweeper machine is seized by the authority under law or for election duty, MCL will not be liable for the same & no payment of whatsoever nature will be demanded for such event. In such condition the contractor will provide alternate mechanical road sweeper machine for MCL without delay.
23. Driver of mechanical road sweeper machine should keep his mobile phone switched off during operation of the mechanical road sweeper machine.
24. The driver of the mechanical road sweeper machine should not be in drunken condition while on duty.
25. You shall familiarize yourself and fully comply with the provisions of all the Acts, Rule Regulations Bye-laws and orders of the Local authority Municipality State Govt, Central Govt, applicable to the worker Mines Act, Payment of Wages Act, Motor Vehicle Act, Workmen's Compensation Act, etc. and shall be fully responsible and liable for due observance of the same. The company shall have no responsibility liability whatsoever on these accounts and you shall fully indemnify the Company against any claim dispute.
27. (i) You have to install Vehicle Tracking Machine (VTM) in mechanical road sweeper machine for root length tracking for movement analysis and positioning with submission of report etc. to the EIC.
(ii) You have also to submit the ID and Password of VTM (Vehicle Tracking Machine) for monitoring, before start of work and submit self-certified copy of monthly track report for payment.
(iii) In case of break-down/ failure of GSM network, the same may be immediately informed to the Engineer-in-charge and SO (E&M) of the Jagannath Area and activation of VTM to be made within 72 Hours. Work executed on disturbance period has to be certified by EIC (SO E&M) for authentication.
(iv) Monthly submission of VTM report and log book is a must. Running on account bill shall be processed only after receipt of VTM report as well as log book.
28. The interior of the mechanical road sweeper machine should be maintained in clean and hygienic condition.
29. The water to be used for dust suppression shall be from the mine water sources as advised by EIC.
30. You should engage the personnel after compliance of all statutory requirement in respect to safety of the mine.

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Deputy Project
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[Handwritten signatures and initials]

15. Mechanical road sweeper machine in issue and sale construction having value times certificate permits licenses etc. and in respect of which the required taxes fees have been deposited and which are properly covered with 1st party insurance shall be deployed for the work.
16. You shall at your own cost arrange for regular checking maintenance repair of the mechanical road sweeper machine and keep them in posses and safe running conditions all the time.
17. Only expenses skilled and disciplined drivers of sound health and good behaviour & having valid driving income shall be deployed to you're his drying the mechanical road sweeper machine stipulated in MC in no case any unauthorized doing of the mechanical road sweeper machine shall be permitted by you.
18. Mechanical Road sweeper machine will run inside the state of Odisha.
19. Mechanical Road sweeper machine should always be in an excellent running condition with space wheel (stepancy) tyres and consumables by sweeping arrangement should be in issued condition & exterior printings and detached.
20. The mechanical road sweeper machine should run only o the diesel & not on gas or known.
21. The MCL undertakes no liability if the mechanical road sweeper machine is damaged set on fire etc. by any number by any person or by accident during the engagement hire in progress.
22. If the mechanical road sweeper machine is seized by the authority under law or for election duty MS 1 will not be habit for the same & payment of whatsoever nature will be demanded for such event in such condition the contractor will provide alternate mechanical road sweeper machine for MCL without delay.
23. Driver of mechanical road sweeper machine should not be in drunken condition while on duty.
25. You shall families yourself and fully comply with the provisions of all the acts rule regulations bye laws and orders of the local authority. Municipals state Govt. Central Govt. applicable under worker makes Act payment of wages act motor vehicle Act workmen's compensation Act etc. and shall be fully responsible and liable for this observance of the Bank. The company shall have no responsibility habitable whatever on they accounts and you shall fully indemnity the company against any claim dispute.
27. (i) You have in install vehicle tracking machine ATM in Mechanical Road sweeper machine for movement analyse and positioning with submission report etc. to the FR.
(ii) You have also to be submit the ID and password of VIM (vehicle tracking machine for nominators before dart of work and submit all certificate copy of number track report for payment.
(iii) In case of break down nature of GSM network the same may be undertake informed to the engineer machine and SD)e & m) OF THE Jaganath Area and declaration of ATM to be marked within 33 hours work exceeded to discursion while has been entitled by the S & M kg jurisdiction.
Mouth submission of MAL report and by booked must running on account by shall be passed only after respect of A M repeated well as he bank.
28. How motor of the mechanical had respect machine should be accounted they clean and hygiene condition.
29. the water is used for dust appropriate shall be from the managing way is extracted.
30. You should approached purchased the conclusion at the double appointment in respect of the same.



31. The mechanical road sweeper machine shall be operated by you following all safety measures. However, the utilization of the mechanical road sweeper machine will be done at the direction of Engineer-in-Charge. A team of executives of E&M/Env/Safety along with contractor representative will inspect the sweeping performance of mechanical road sweeper machine in every 15 days and it will be recorded in a register duly kept for this purpose with signature of all representatives. If the mechanical road sweeper machine does not sweep (dust & debris upto 100 mm in all three dimensions) the designated routes properly, then 03 days time will be given to the contractor for rectification of the system. If not rectified in 03 days then the operation of mechanical road sweeper machine shall be stopped and it will be taken as breakdown and penalty will be imposed as per terms and conditions of NIT.
32. Maximum 2 days in a month shall be allowed for maintenance: repairing in a month which is excluded from breakdown penalty calculation. However, the maintenance days shall not be accumulated. If the contractor deploys the mechanical road sweeper machine into operation during maintenance days on urgent requirement as per the instruction of EIC, then the payment of the same day shall be made as per the hiring charges per day with the reimbursement of POL also.
33. The collected dust & debris in the sweeping machine are to be disposed at the specified location at the discretion of EIC. EIC will ensure that dumping/ disposal of the collected dust & debris should not cause any air pollution.
34. Application of Price Variation Clause:
 If the wages of labour required for execution of the work increase or decrease, the contractor shall be compensated for such increase or recoveries will be made from the bills for such decrease, as per provisions detailed as per clause No. 7 of additional clauses of General terms and Conditions of the NIT.
11. All the other Terms and Conditions of the NIT referred at Sl. No.1 of reference given at Page-1 will be applicable throughout the contract period.
12. You have to submit the copies of following statutory documents duly renewed after the expiry of their validity during the contract period:

Registration No.	OD19T 3477
Date of Registration	27.04.2021
Road Tax valid up to	30.06.2022
1 st Party Insurance valid up to	24.04.2023
Fitness valid up to	25.03.2023
Pollution valid up to	06.05.2023

13. Contract Period: 1023 days in 3 years i.e from 08.05.2022 to 06.05.2025.

Deputy, Travels
Devi
 Partner

M. Saha
 07/05/22

Yours faithfully,

M. Saha
 (Chief Manager (E&M)
 Jagannath Area)

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Devi
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Devi
 07-05-22

31. The mechanical road sweeper machine shall be operated by you following all safety measures. However the utilization of the mechanical road sweeper machine will be done at the direction of engineer in charge. A term of executives of E & M east safety alongwith contractor representative will inspect the sweeping performance of mechanical road sweeper machine in every 15 days and it will be recorded in a register duly kept for this purpose with signature of all representatives if the mechanical road sweeper machine does not sweep (dust & debris upto 100 mm to all three dimensions) the designed routes properly then 03 days time will be given to the contractor for rectification of the system. If not recurred in (13 days then the operation of mechanical road sweeper machine shall be stopped and it will be taken as breakdown and penalty will be imposed as per terms and conditions of NIT.
32. Maximum 2 days in a month shall be allowed for maintenance repairing in a month which is excluded from breakdown penalty calculation. However the maintenance days shall not be accumulated. If the contractor deploys the mechanical road sweeper machine into operation during maintenance days on urgent requirement as per the instruction of EIC then the payment of the same day shall be made as per the hiring charges per day with the reimbursement of POL also.
33. The collected dust debts in the sweeping machine are to be disposed at the specified location at the discretion of ER LIC will ensure that dumping disposal of the collected dust & debris should not cause any air pollution.
34. Application of price variation clause:
If the wages of labour required for execution of the work increase or decrease the contractor shall be compensated for such increase or recoveries will be made from the bills for such decrease as per provisions detailed as per clause no 7 of additional clauses of general terms and conditions of the NIT.
11. All the other terms and conditions of the NIT referred at SI No 1 of reference given at page - 1 will be applicable throughout the contract period.
12. You have to submit the copies of following statutory documents fully renewed after the expiry of their validity during the contract period.

Registration No.	OD19T 3477
Date of registration	27.04.2021
Road tax valid upto	30.06.2022
1 st party insurance valid upto	24.04.2023
Fitness valid upto	25.03.2023
Pollution valid upto	06.05.2023

13. Contract period : 1023 days in 3 years i.e. from 08.05.2022 to 06.05.2025.

Yours faithfully,

Chief Manager (F & M)
Jagannath acco

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 कोलफील्ड्स लिमिटेड
Manadi Coalfields Limited
 subsidiary of Coal India Limited

Office of the Staff Officer (E&M)
 GM Unit, Jagannath Area.
 At PO: Dera Colliery, Talcher
 Dist: Angul, Odisha-759103
 Ph: +91(6760) 269528



MCL

Distribution:-

01. The General Manager (E&M), MCL HQ- through mail only.
02. The General Manager, Bhubaneswari Area- through mail only.
03. TS to CVO, MCL HQ, Sambalpur- through mail only
04. The Area Finance Manager, Jagannath Area.
05. Staff Officer (Safety), Jagannath Area.
06. Staff Officer (Env.), Jagannath Area.
07. The Project Officer, Bhubaneswari OCP.
08. The Project Engineer (E&M), Bhubaneswari OCP.
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mobile
07/10/20

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 महानदी कोलफील्ड्स लिमिटेड
Mahanadi Coalfields Limited
 (A subsidiary of Coal India Limited)

Office of the Staff Officer (E&M)

GM Unit, Jagannath Area.
 At/PO: Dera Colliery, Talcher
 Dist. Angul, Odisha-759103
 Ph: +91(6760) 269528
 Fax: +91(6760) 269527



MCL

Ref.: GM (JA)/SO(E&M)/HV/WO/2022/ C10

Date: 04/06/2022

To
M/S NATIONAL ENGINEERING
(JAGABANDHU NAIK),
AT/PO -KUMUNDA, PS- KANIHA
TALCHER, ANGUL, ODISHA, PIN- 759103
Mob: 9438840275/7008029126
Mail id: jagabandhunaik83@gmail.com
PAN No. AJVFN9569M, GST No. 21AJVFN9569M 1Z5

REGD. POST

Sub: Work Order for the contract/work "Hiring of 01 no. mechanical road sweeper machine bearing Registration no. OD35F4466 for maximum 2284 km/month in non-rainy season (9 months in a years) & 1120 km/month in rainy season (3 months in a year) on 12 hours duty in a day for 1023 days in 03 years for Ananta OCP, Jagannath Area".

- Ref: 1.NIT No.: MCL/GM(JA)/SO(E&M)/e-Tender/ HV-523/2021/846 Dt:06.05.2021.
 2.Tender ID No.: 2021_MCL_205549_1
 3. Bidder ID No.: 664975
 4. LOA No.: GM(JA)/SO(E&M)/LOA/HV/2021/1625 dtd.17.12.2021
 5.FC No.: FC/JA/Rev/21-22/UC-4733/TCR/Envt.Expenses/F-101/S-23 dt.17.12.2021
 for Rs.1,08,04,520.89 (For three years) Budget Certified for 04 months for FY (2021-22)
 Rs.1200502.32

Dear Sir,

With reference to above, the competent authority is pleased to accept your offer to provide 01 No. mechanical road sweeper machine bearing registration No. **OD35F4466** (Chassis No. : **MAT563009N7B03327** and Engine No. **3.3LNGD06BXX503865**) on 12 hours duty with maximum **2284 KMs** run per month in non rainy season (9 months in a years) and with maximum **1120 KMs** run per month in rainy season (3 months in a year) at hiring charges of **Rs. 4390.00** per day for **1023 running days** in **03 (three) years** (with 2 days of rest/maintenance per month) with Contract value of **Rs. 5299344.60** (Hiring Charges + GST on Hiring Charges for three years) & Work value of **Rs. 110804520.89** which includes Hiring Charges, POL Cost, CMPF and GST. Hiring Charges is inclusive of CMPF/EPF.

Sl No.	Description of items	Unit	Qty	Rate (in Rs.)	Amount (in Rs.)
1	Hiring Charges per day	days	1023	4,390.00	44,90,970.00
2	Diesel cost for Road sweeper for 03 (Three) years on the basis of approved KM run per month (80 km x 257 (in summer season) + 40 km x 84 (rainy season) days/ 1.43km/ltr	Ltrs	50181	92.97	46,65,403.63
	Sub Total (Sl No. 1 to 2)				91,56,373.63
	GST @18% of Sub-Total				1648147.26
	Total Work Value				1,08,04,520.89

Total Financial Impact /Cost to company Rs. **1,08,04,520.89**

- Hiring charges includes all taxes & duties except Toll tax and parking fees.
- Engineer-In-Charge: The Project Officer, Ananta OCP or his authorized representative.

[Signature]

[Signature]

TRUE COPY ATTESTED

[Signature]
04/06/2022

Staff Officer (E&M)
 MCL, Jagannath Ar.

03. **User/Reporting officer:** The Project Officer, Ananta OCP or his authorized representative.
04. The contractor shall keep the copy of Work Order and Vehicle related documents in the vehicle in proper manner so that these are available for inspection at all reasonable times by the **Engineer-In-Charge** or his authorized representative. However User/Reporting officer may be changed by GM, JA or PO,AOCP depending upon the requirement of the company.

05. **Security Deposit:**

You haven't deposited Earnest Money Deposit and hence Rs.158,980.00 has been deposited by you vide FDR No.40672876360 dt.28.12.2021 issued by State Bank of India, Hingula Area, Mahendrapur Branch as Performance Security Deposit. Total Performance Security Deposit will be Rs.158,980 .00. No interest will be payable by MCL on this deposit.

06. **Payments:**

1. All running on account bills shall be paid at 100% of work value. Payments may be made once in a month. The contractor has to submit the monthly bill in duplicate along with log book of the vehicle (original) to the controlling officer.
2. **Paying Authority:** - Area Finance Manager, Jagannath Area.
3. Bill in triplicate will be submitted to Engineer In charge with log book duly certified by user of the vehicle.
4. Income tax deduction @ 2% (Two percent) of the gross value of each bill or at the rate as amended from time to time, shall be made unless exempted by the competent authority of the Income Tax Department.
5. No interest shall be payable on the amounts withheld, under the terms of the Contract Agreement/Work-order.

07. **Settlement of Disputes/Arbitration**

1. It is incumbent upon the contractor to avoid litigation and disputes during the course of execution. However, if such disputes take place between the contractor and the department, effort shall be made first to settle the disputes at the company level. The contractor should make request in writing to the Engineer-In-Charge for settlement of such disputes/claims within 30 (thirty) days of arising of the cause of dispute/claim failing which no disputes/claims of the contractor shall be entertained by the company.
2. If differences still persist, the settlement of the dispute with Govt. Agencies shall be dealt with as per the Guidelines issued by the Ministry of Finance, Govt. of India in this regard. In case of parties other than Govt. Agencies, the redressal of the dispute may be sought in the Court of Law.

08. **CMPP/EPF CLAUSE**

(i) If the contractor deploys laborers for less than 30 days, he has to submit an affidavit to the effect that he has not engaged any contractual laborer beyond 30 days during execution of work in the said contract and the same has also to be certified by the authority issuing labour payment certificate as well as bill accepting authority prior to payment of final bill.

(ii) If the case does not fall in(i) above, the contractor has to deposit amount in CMPP/EPF as per the provisions and necessary proof of payment of PF dues is to be submitted before the authority issuing labour payment certificate as well as bill accepting authority prior to the payment of final bill. The payment against the PF (Contractor's share only) is reimbursable to the contractor on submission of proof of payment.

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24/06/2022
Staff Officer (E&M)
MCL, Jagannath Area

09. In the event of recovery of any claim towards TD Charges, Penalty, fee, fine or any other charges (Except EMD) from you, the same will be recovered along with the applicable GST and the amount shall be adjusted with the payment to be made to you against your bill/invoice or any other dues.

10. SPECIAL TERMS AND CONDITIONS FOR HIRING OF MECHANICAL ROAD SWEEPER MACHINE:

1. The vehicle as indicated in the tender/work order (if awarded) cannot be changed without permission of the Management. The change of vehicle may be allowed only on valid grounds and only after verification of all satisfactory documents.
2. It will be your responsibility to maintain all statutory documents of Mechanical Road Sweeper Machine e.g. RC book, Fitness Certificate, pollution certificate, Road tax clearance, Latest First Party Insurance (comprehensive policy) paid up to date, Goods and Services Tax Registration (if required), valid driving license of the assigned driver, as required under Motor vehicle Act and other Govt. Acts/ registration.
3. The mechanical road sweeper machine(s) will normally be engaged/operated for 12 hours in a day and you have to provide 01 driver/operator (skilled) with staggered rest & 01 helper (semi-skilled) with staggered rest.
4. The interior of the vehicle should be maintained in clean and hygienic condition.
5. For the daily routine service, the Mechanical Road Sweeper Machine should not be withdrawn without prior intimation. In case the Mechanical Road Sweeper Machine remains out of the road due to any break down, you shall have to arrange a standby Mechanical Road Sweeper Machine of same class in good working condition as replacement, along with statutory documents with approval of EIC.

1. PENALTY:

- i. In case, either Truck or the sweeping arrangement equipments/ accessories of mechanical road sweeper machine remains breakdown, it will be considered as breakdown of the mechanical road sweeper machine.
 - ii. If the mechanical road sweeper machine remains breakdown 12 Hrs in a day then no hiring charge will be paid for the same day and penalty one day additional hiring charge shall be deducted from his bill. For breakdown hours of the mechanical road sweeper machine less than 12 hrs in a day, then proportionate hiring charge per hour shall be deducted.
 - iii. Maintenance shall be allowed in off-time (non-operation hours) at the discretion of EIC.
2. The driver(s) of the vehicle, employed by you should have valid driving license. He/They should be well behaved. He/They should be in clean and well dressed. He/They should not be connected with any unsocial activities. He/They should be free from alcohol drinking habit. You will be held responsible for the conduct and behavior of driver(s). If behavior of driver(s) is not satisfactory, he/they should be replaced within 48 hours with a good driver.
 3. If the hired mechanical road sweeper machine remains under breakdown for more than 10 days in a month and at a suitable replacement is not given, the contract will be terminated and the security money deposited with the Management will be forfeited.
 4. The day-to-day running cost of diesel of the mechanical road sweeper machine used will be borne by you, which will be reimbursed by MCL along with the monthly bill. The repair & maintenance of vehicle is your responsibility. The cost of mobil/ engine oil is included in the maintenance cost of the vehicle.
 5. The reimbursement for Diesel shall be made on the basis of Miteage/ average of KM/Litre for mechanical road sweeper machine as given below:-

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04/06/2022

Staff Officer (E&M)
Jannath Area

Sl. No.	Type of vehicle	Consumption Pattern of Diesel
01.	Mechanical road sweeper machine	@ 1.43 KM/Ltr (in sweeping mode only)

The mechanical road sweeper machine must have provision of AC throughout the year.

The cost of diesel shall be reimbursed at prevailing market rate of HSD of IOCL/BPCL/HPCL applicable at the place of engagement of mechanical road sweeper machine. The cost of HSD shall be calculated on daily basis by dividing the Km run in sweeping mode of the mechanical road sweeper machine on a day by the mileage of the same type of mechanical road sweeper machine as given in the above table multiplied by the rate of HSD on that particular day.

6. A separate log-book for daily recording of the km run, hours of run with location of sweeping of mechanical road sweeper machine should be maintained by the driver and to be countersigned daily by the Engineer-in-charge. The log book shall also record the breakdown and maintenance hours.
7. You have to submit your monthly bill in duplicate along with the copy of the log-book with VTM report maintained for the mechanical road sweeper machine in the 1st week of the succeeding month to the Controlling Officer for acceptance. The monthly bill will include the hiring charges along with diesel charges and any other charges as applicable as per the terms and conditions of NIT. The bill will be paid by the Area Accounts Office, of the concerned area/project through e-payment after auditing and passing of the bill.
8. In case of any accident of the mechanical road sweeper machine or to the driver(s)/helper(s), MCL will not be held responsible or liable for any payment of compensation to you or to your driver(s)/helper(s).
9. **Engineer-In-Charge:** Project Officer, JNC or his authorized representative will be the Engineer-in-Charge for this contract.
10. You and Driver of the mechanical road sweeper machine will have to maintain phone connection and Mobile for easy access.
11. You shall be responsible for availability of sufficient diesel for movement of the truck as well as mechanical road sweeper machine and in no case driver of the mechanical road sweeper machine should ask for money from the EIC for filling of diesel etc.
12. In case of major breakdown you shall have to provide alternative mechanical road sweeper machine for satisfactory execution of works along with statutory documents with the approval of EIC.
13. Mechanical road sweeper machine in good and safe condition having valid fitness certificate permits/licenses etc. and in respect of which the required taxes/fees have been deposited and which are properly covered with 1st party insurance shall be deployed for the work.
14. You shall at your own cost, arrange for regular checking/ maintenance/ repair of the mechanical road sweeper machine and keep them in good and safe running conditions all the time.
15. Only experience, skilled and disciplined drivers of sound health and good behavior & having valid driving license shall be deployed by you for driving the mechanical road sweeper machine supplied to MCL. In no case any un-authorized driving of the mechanical road sweeper machine shall be permitted by you.
16. Mechanical road sweeper machine will run inside the state of Odisha.
17. Mechanical road sweeper machine should always be in an excellent running condition, with spare wheel (stepney), tyres and consumables for sweeping arrangement should be in good condition & exterior paintings not defaced.

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02/06/2022
Staff Officer
Jagannath Arua

18. The mechanical road sweeper machine should run only on the diesel & not on gas or kerosene.
19. The MCL undertakes no liability if the mechanical road sweeper machine is damaged, set on fire etc. by any mob or by any person or by accident during the engagement/hire in progress.
20. If the mechanical road sweeper machine is seized by the authority under law or for election duty, MCL will not be liable for the same & no payment of whatsoever nature will be demanded for such event. In such condition the contractor will provide alternate mechanical road sweeper machine for MCL without delay.
21. Driver of mechanical road sweeper machine should keep his mobile phone switched off during operation of the mechanical road sweeper machine.
22. The driver of the mechanical road sweeper machine should not be in drunken condition while on duty.
23. You shall familiarize yourself and fully comply with the provisions of all the Acts/Rule/Regulations/Bye-laws and orders of the Local authority/ Municipality/State Govt./Central Govt. applicable to the worker. Mines Act, Payment of Wages Act, Motor Vehicle Act, Workmen's Compensation Act, etc. and shall be fully responsible and liable for due observance of the same. The company shall have no responsibility/liability whatsoever on these accounts and you shall fully indemnify the Company against any claim/dispute.
24. (i) You have to install Vehicle Tracking Machine (VTM) in mechanical road sweeper machine for root length tracking for movement analysis and positioning with submission of report etc. to the EIC.
 (ii) You have also to submit the ID and Password of VTM (Vehicle Tracking Machine) for monitoring before start of work and submit self certified copy of monthly track report for payment.
 (iii) In case of break-down / failure of GSM network, the same may be immediately informed to the Engineer-in-charge and SO (E&M) of the Jagannath Area and activation of VTM to be made within 72 Hours. Work executed on disturbance period has to be certified by EIC / SO(E&M) for authentication.
 (iv) Monthly submission of VTM report and log book is a must. Running on account bill shall be processed only after receipt of VTM report as well as log book.
25. The interior of the mechanical road sweeper machine should be maintained in clean and hygienic condition.
26. A hinderance register shall be maintained at the site to record the hindrances occurred during the execution of the work which will be counter signed by the EIC and your representative.
27. The water to be used for dust suppression shall be from the mine water sources as advised by EIC.
28. You should engage the personnel after compliance of all statutory requirement in respect to safety of the mine.
29. The mechanical road sweeper machine shall be operated by you following all safety measures. However, the utilization of the mechanical road sweeper machine will be done at the direction of Engineer-in-Charge. A team of executives of E&M/Env/Safety along with contractor representative will inspect the sweeping performance of mechanical road sweeper machine in every 15 days and it will be recorded in a register duly kept for this purpose with signature of all representatives. If the mechanical road sweeper machine does not sweep (dust & debris upto 100 mm in all three dimensions) the designated routes properly, then 03 days time will be given to the contractor for rectification of the system. If not rectified in 03 days then the operation of mechanical road sweeper machine shall be stopped and it will be taken as breakdown and penalty will be imposed as per terms and conditions of NIT.
30. Maximum 2 days in a month shall be allowed for maintenance/ repairing in a month which is excluded from breakdown/ penalty calculation. However, the maintenance days shall not be accumulated. If the contractor deploys the mechanical road sweeper machine into operation during maintenance days on urgent requirement as per the instruction of EIC, then the payment of the same day shall be made as per the hiring charges per day with the reimbursement of POL also.

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4/6/22

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04/06/2022
Staff Officer (E&M)
MCL, Jagannath Area

31. The collected dust/ debris in the sweeping machine are to be disposed at the specified location at the discretion of EIC. EIC will ensure that dumping/ disposal of the collected dust & debris should not cause any air pollution.
32. **Application of Price Variation Clause:**
If the wages of labour required for execution of the work increase or decrease, the contractor shall be compensated for such increase or recoveries will be made from the bills for such decrease, as per provisions detailed as per clause No. 7 of additional clauses of General terms and Conditions of the NIT.
33. You have to submit following renewed documents along with the monthly bill whenever they are expired.

Registration No.	OD35F4466
Date of Registration	25.05.2022
Permit valid upto	31.05.2027
Road Tax valid upto	31.03.2023
1 st Party Insurance valid upto	04.03.2023
Fitness valid upto	24.05.2024
Pollution valid upto	24.05.2023

II. Contract Period: - 1023 days in 3 years i.e from 03.06.2022 to 02.06.2025.

Yours faithfully,

02/06/2022
Staff Officer (E&M),
Jagannath Area

Distribution:-

- The General Manager (E&M), MCL HQ- for kind information.
- The General Manager, Jagannath Area- for kind information.
- The Project Officer, Ananta OCP.
- The Area Finance Manager, Jagannath Area.
- The Staff Officer (Env.), Jagannath Area.
- The Project Engineer (E&M), Ananta OCP.
- Environment Officer, Ananta OCP
- Office Copy (HV-523)

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Staff Officer (E&M)
Jagannath Area



**M/s. Sheranwali
Infrastructure
Pvt. Ltd.**

P.O.: N.S. NAGAR, BHARATPUR P.O.: N.S.
NAGAR, BHARATPUR
Dist:-ANGUL (ODISHA)
Phone No: - 06760-265552

Office of the General Manager, Hingula Area

Ref No.: MCL/GM/HA/SO (E&M)/WO/22-23/ 5155

Dated: 03/10/2022

To
M/s. Sheranwali Infrastructure Pvt. Ltd.
At-Room No-5, CWS Colony Market Complex
Po-South Balanda, Talcher
Dist-Angul(Odisha)
Mob No-9437007031

WORK ORDER

Sub:- Work order for the job of "Hiring of one (01) no of Truck Mounted Mechanical Road Sweeper for 12 hours deployment at Hingula OCP, HA bearing Regd.No.OD-35F-6514 for a period of three Years (1023 days)".

Ref: - GeM Bid No-GEM/2022/B/2113743 Dtd-18/04/2022.

Dear Sir,

You are hereby awarded the work order for "Hiring of one (01) no of Truck Mounted Mechanical Road Sweeper for 12 hours deployment at Hingula OCP, HA bearing Regd.No.OD 35F-6514 for a period of three Years (1023 days)" (02days rest every month) for total amount of Rs.1,07,08,760.00 (including GST)(Rupees one crore seven lakh eight thousand seven hundred sixty)only.

1-**Period of the Contact** :- From 04/10/2022 to 03/10/2025

02- **Officer in-Charge**: The PO, HOCP or his authorized representative.

3-The Vehicle will be used as per the requirement and as per the instruction of officer in-Charge but the limitation of monthly KM run remains same. The vehicle is liable to ply within state of odisha .

4- This has got FC of associate finance vide FC No-FC-HA/R/Hire Chg Ex-HEMM-EX-Van-Truck/BOCP/22-23/500-10.Dtd-28/06/2022.GL-41100037

Bill of Quantity/Schedule of Work

SINo	Description	Qty	No. of Months	Rate/Month (in Rs)	Amount (in Rs)
01	"Hiring of one (01) no of Truck Mounted Mechanical Road Sweeper for 12 hours deployment at Hingula OCP, HA bearing Regd.No.OD-35F-6514 for a period of three Years (1023 days)"	01	36 Months	2,97,465.55 (including GST)	1,07,08,760.00
02	Monthly KM Run	1800KM/Month in non rainy season (09 month in a year) & 900KM/month in rainy season (03 months in a year)			
03	Tax & Duties	Including all type of tax and duties as GeM Contract.			
04	Other terms & Conditions	All other terms and conditions will remain applicable as mentioned in GeM Contract.			

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Signature
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Signature

Page-2TERMS & CONDITIONS :

1-Maintenance of Log Book:- Log book has to be maintained which is to be authenticated /Signed by the Officer I/C or his authorized representative.

2. Payment Terms

A. Paying authority: - The Area Finance Manager, Hingula Area after certifying the bill by the user of vehicle (As per terms and conditions of GeM Portal Service Contract).

B- The hired vehicle shall be engaged for either place i.e. GM Unit/HOCP/BOCP, Hingula Area as applicable. The alteration of deployment shall be solely at the discretion of MCL during any time of contract period.

3-Termination of Contract:- As per NIT terms & Conditions already accepted by you, governed by GeM Portal Service.

4-The Bank payment statement, wage sheet and EPF/CMPPF/& CMPS deduction /deposit has to be submitted (Hard copy) at the time of bill processing every month. Based on that Labour Payment (LPC) will be issued by MCL.

5-The Contractor shall register themselves on the Contract Labour Payment Management Portal (CLPMP) of Coal India Limited within 30 days after work order and will have to enter and update periodically the following details in the portal.

a-Work Order details

b-Contractor workers details and wages payment details in respect of each work order.

6. The service provider shall be responsible for ensuring compliance with the provisions related to Labour Law (Central/State) and specially Minimum Wages Act, Payment of wages Act, PF, ESI Act, payment of Bonus Act, Contract labour (R&A) Act, workmen compensation Act, Motor Vehicle Act, Motor Transport Workers Act, 1961 etc. and any other relevant acts as applicable at present or in future during the tenure of the contract and as may be enforced from time to time. Onus of compliance of all the applicable Laws/Acts/Rules shall rest with the service provider only and the buyer will not be liable in any manner.

7. Security Money:- You have also to deposit the performance security amount of Rs.3.21,263.00 only (3% of total work order value) as per GeM Portal service.

8-Valid Road permit to ply as hired vehicle in the route (v) R.C. Book, Tax Clearance & Pollution under control clearance certificate etc. (vi) first party comprehensive insurance certificate (vii) Fitness certificate for road worth ness from the statutory authorities & (viii) Any other requirement stipulated by the statutory authorities from time to time. The above revalidation before expiry shall be done by contractor & same shall be submitted to officer in-charge. Who shall certify its correctness by verifying from the original.

A. Chakraborty
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(Cont...P/3)

J. J.

Page-3

9- **Criteria of Driver(s):-**

- (i) Driver(s) on duty shall abide as per labour laws of state/Central Govt.
- (ii) The Driver having valid license shall only be engaged in any case.
- (iii) For 12 hours duty one driver shall be provided by the bidder.

10- **JURISDICTION OF THE CONTRACTOR**

Any legal complicity arising during the period of contract shall have to be solved under the legal jurisdiction of Talcher.

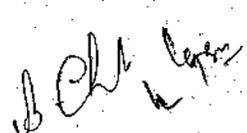
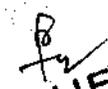
The Company reserves the right to terminate the subject work at the time without assigning any reason whatsoever.

Your's faithfully


Staff Officer(E&M)
Hingula Area

Copy to:-

- 01-The TS to Chief Vigilance Officer, MCL HQ.
- 02-The PO, HOCP
- 03-Area Finance Manager, H.A
- 04-The PE(E&M), HOCP
- 05-The FM, HOCP
- 06-The HOD(Personnel), HOCP
- 07-The Case File.



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**Mahanadi
Coalfields
Limited**
Bhilai, Odisha

P.O.: N.S. NAGAR, BHARATPUR P.O.: N.S.
NAGAR, BHARATPUR
Dist:-ANGUL. (ODISHA)
Phone No: - 06760-265552

Office of the General Manager, Hingula Area
Ref No.: MCL/GM/HA/SO (E&M)/WO/22-23/

5156 (A)

Dated: 03/10/2022

To
M/s. Sheranwali Infrastructure Pvt. Ltd.
At-Room No-5, CWS Colony Market Complex
Po-South Balanda, Talcher
Dist-Angul(Odisha)
Mob No-9437007031

WORK ORDER

Sub:- Work order for the job of "Hiring of one (01) no of Truck Mounted Mechanical Road Sweeper for 12 hours deployment at Balram OCP, HA bearing Regd.No.OD-35F-6174 for a period of three Years (1023 days)".

Ref:- GeM Bid No-GEM/2022/B/2113743 Dtd-18/04/2022.

Dear Sir,

You are hereby awarded the work order for "Hiring of one (01) no of Truck Mounted Mechanical Road Sweeper for 12 hours deployment at Balram OCP, HA bearing Regd.No.OD 35F-6174 for a period of three Years (1023 days)" (02days rest every month) for total amount of Rs.1,07,08,760.00 (including GST)(Rupees one crore seven lakh eight thousand seven hundred sixty)only.

1--**Period of the Contact :-** From 04/10/2022 to 03/10/2025

02- **Officer in-Charge:** The PO, BOCP or his authorized representative.

3-The Vehicle will be used as per the requirement and as per the instruction of officer in-Charge but the limitation of monthly KM run remains same. The vehicle is liable to ply within state of odisha .

4- This has got FC of associate finance vide FC No-FC-HA/R/Hire Chg Ex-HEMM-EX-Van-Truck/BOCP/22-23/500-10.Dtd-28/06/2022.GL-41100037

Bill of Quantity/Schedule of Work

SINo	Description	Qty	No. of Months	Rate/Month (in Rs)	Amount (in Rs)
01	"Hiring of one (01) no of Truck Mounted Mechanical Road Sweeper for 12 hours deployment at Balram OCP, HA bearing Regd.No.OD-35F-6174 for a period of three Years (1023 days)"	01	36 Months	2,97,465.55 (including GST)	1,07,08,760.00
02	Monthly KM Run	1800KM/Month in non rainy season (09 month in a year) & 900KM/month in rainy season (03 months in a year)			
03	Tax & Duties	Including all type of tax and duties as GeM Contract.			
04	Other terms & Conditions	All other terms and conditions will remain applicable as mentioned in GeM Contract.			

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B. Chakrabarty
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Page-2

TERMS & CONDITIONS :

1-Maintenance of Log Book:- Log book has to be maintained which is to be authenticated /Signed by the Officer I/C or his authorized representative.

2. Payment Terms

A. Paying authority: - The Area Finance Manager, Hingula Area after certifying the bill by the user of vehicle(As per terms and conditions of GeM Portal Service Contract).

B-The hired vehicle shall be engaged for either place i.e. GM Unit/HOCP/BOCP, Hingula Area as applicable. The alteration of deployment shall be solely at the discretion of MCL during any time of contract period.

3-Termination of Contract:-As per NIT terms & Conditions already accepted by you, governed by GeM Portal Service.

4-The Bank payment statement , wage sheet and EPF/CMPE/& CMPS deduction /deposit has to be submitted (Hard copy) at the time of bill processing every month. Based on that Labour Payment(LPC)will be issued by MCL.

5-The Contractor shall register themselves on the Contract Labour Payment Management Portal (CLPMP) of Coal India Limited within 30days after work order and will have to enter and update periodically the following details in the portal.

a-Work Order details

b-Contractor workers details and wages payment details in respect of each work order.

6. The service provider shall be responsible for ensuring compliance with the provisions related to Labour Law (Central/State) and specially Minimum Wages Act, Payment of wages Act, PF, ESI Act ,payment of Bonus Act, Contract labour (R&A) Act, workmen compensation Act, Motor Vehicle Act ,Motor Transport Workers Act,1961 etc. and any other relevant acts as applicable at present or in future during the tenure of the contract and as may be enforced from time to time .Onus of compliance of all the applicable Laws/Acts/Rules shall rest with the service provider only and the buyer will not be liable in any manner.

7. Security Money:- You have also to deposit the performance security amount of Rs.3,21,263.00 only(3% of total work order value) as per GeM Portal service.

8-Valid Road permit to ply as hired vehicle in the route(v) R.C. Book, Tax Clearance & Pollution under control clearance certificate etc. (vi) first party comprehensive insurance certificate (vii) Fitness certificate for road worth ness from the statutory authorities & (viii) Any other requirement stipulated by the statutory authorities from time to time. The above revalidation before expiry shall done by contractor & same shall be submitted to officer in-Charge. Who shall certify its correctness by verifying from the original.

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Page-3

9- Criteria of Driver(s):-

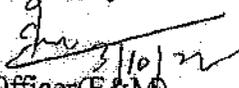
- (i) Driver(s) on duty shall be abide as per labour laws of state/Central Govt.
- (ii) The Driver having valid license shall only be engaged in any case.
- (iii) For 12 hours duty one driver shall be provided by the bidder.

10- JURISDICTION OF THE CONTRACTOR

Any legal complicity arising during the period of contract shall have to be solved under the legal jurisdiction of Talcher.

The Company reserves the right to terminate the subject work at the time without assigning any reason whatsoever.

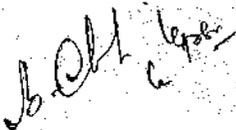
Your's faithfully

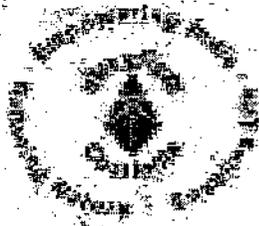

Staff Officer(E&M)
Hingula Area

Copy to:-

- 01-The TS to Chief Vigilance Officer, MCL HQ.
- 02-The PO, BOCP
- 03-Area Finance Manager, H.A
- 04-The PE(E&M), BOCP
- 05-The FM, BOCP
- 06-The HOD(Personnel), BOCP
- 07-The Case File.


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M. Mohan
General Manager
Hingula Area
 Office of the General Manager, Hingula Area

P.O.: N.S. NAGAR, BHARATPUR P.O.: N.S.
 NAGAR, BHARATPUR
 Dist:-ANGUL. (ODISHA)
 Phone No:- 06760-265552

Office of the General Manager, Hingula Area

Ref No.: MCL/GM/HA/SO (E&M)/WO/22-23/ 5156

Dated: 03/10/2022

To

M/s. Sheranwali Infrastructure Pvt. Ltd.
 At-Room No-5,CWS Colony Market Complex
 Po-South Balanda, Talcher
 Dist-Angul(Odisha)
 Mob No-9437007031

WORK ORDER

Sub:- Work order for the job of "Hiring of one (01) no of Truck Mounted Mechanical Road Sweeper for 12 hours deployment at Balram OCP, HA bearing Regd.No.OD-35F-6165 for a period of three Years (1023 days)".

Ref:- GeM Bid No-GEM/2022/B/2113743 Dtd-18/04/2022.

Dear Sir,

You are hereby awarded the work order for "Hiring of one (01) no of Truck Mounted Mechanical Road Sweeper for 12 hours deployment at Balram OCP, HA bearing Regd.No.OD 35F-6165 for a period of three Years (1023 days)" (02days rest every month) for total amount of Rs.1,07,08,760.00 (including GST)(Rupees one crore seven lakh eight thousand seven hundred sixty)only.

1--**Period of the Contact :-** From 04/10/2022 to 03/10/2025

02- **Officer in-Charge:** The PO, BOCP or his authorized representative.

3-The Vehicle will be used as per the requirement and as per the instruction of officer in-Charge but the limitation of monthly KM run remains same. The vehicle is liable to ply within state of odisha .

4- This has got FC of associate finance vide FC No-FC-HA/R/Hire Chg Ex-HEMM-EX-Van-Truck/BOCP/22-23/500-10.Dtd-28/06/2022.GL-41100037

Bill of Quantity/Schedule of Work

SlNo	Description	Qty	No. of Months	Rate/Month (in Rs)	Amount (in Rs)
01	"Hiring of one (01) no of Truck Mounted Mechanical Road Sweeper for 12 hours deployment at Balram OCP, HA bearing Regd.No.OD-35F-6165 for a period of three Years (1023 days)"	01	36 Months	2,97,465.55 (including GST)	1,07,08,760.00
02	Monthly KM Run	1800KM/Month in non rainy season (09 month in a year) & 900KM/month in rainy season (03 months in a year)			
03	Tax & Duties	Including all type of tax and duties as GeM Contract.			
04	Other terms & Conditions	All other terms and conditions will remain applicable as mentioned in GeM-Contract.			

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Page-2

TERMS & CONDITIONS :

1-Maintenance of Log Book:- Log book has to be maintained which is to be authenticated /Signed by the Officer I/C or his authorized representative.

2. Payment Terms

A. Paying authority:- The Area Finance Manager, Hingula Area after certifying the bill by the user of vehicle (As per terms and conditions of GeM Portal Service Contract).

B-The hired vehicle shall be engaged for either place i.e. GM Unit/HOCP/BOCP, Hingula Area as applicable. The alteration of deployment shall be solely at the discretion of MCL during any time of contract period.

3-Termination of Contract:- As per NIT terms & Conditions already accepted by you, governed by GeM Portal Service.

4-The Bank payment statement, wage sheet and EPF/CMPF/& CMPS deduction /deposit has to be submitted (Hard copy) at the time of bill processing every month. Based on that Labour Payment(LPC) will be issued by MCL.

5-The Contractor shall register themselves on the Contract Labour Payment Management Portal (CLPMP) of Coal India Limited within 30days after work order and will have to enter and update periodically the following details in the portal.

a-Work Order details

b-Contractor workers details and wages payment details in respect of each work order.

6. The service provider shall be responsible for ensuring compliance with the provisions related to Labour Law (Central/State) and specially Minimum Wages Act, Payment of wages Act, PF, ESI Act, payment of Bonus Act, Contract labour (R&A) Act, workmen compensation Act, Motor Vehicle Act, Motor Transport Workers Act, 1961 etc. and any other relevant acts as applicable at present or in future during the tenure of the contract and as may be enforced from time to time. Onus of compliance of all the applicable Laws/Acts/Rules shall rest with the service provider only and the buyer will not be liable in any manner.

7. Security Money:- You have also to deposit the performance security amount of Rs.3,21,263.00 only(3% of total work order value) as per GeM Portal service.

8-Valid Road permit to ply as hired vehicle in the route(v) R.C. Book, Tax Clearance & Pollution under control clearance certificate etc. (vi) first party comprehensive insurance certificate (vii) Fitness certificate for road worth ness from the statutory authorities & (viii) Any other requirement stipulated by the statutory authorities from time to time. The above revalidation before expiry shall done by contractor & same shall be submitted to officer in-charge. Who shall certify its correctness by verifying from the original.

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Page-3

9- Criteria of Driver(s):-

- (i) Driver(s) on duty shall abide as per labour laws of state/Central Govt.
- (ii) The Driver having valid license shall only be engaged in any case.
- (iii) For 12 hours duty one driver shall be provided by the bidder.

10- JURISDICTION OF THE CONTRACTOR

Any legal complicity arising during the period of contract shall have to be solved under the legal jurisdiction of Talcher.

The Company reserves the right to terminate the subject work at the time without assigning any reason whatsoever.

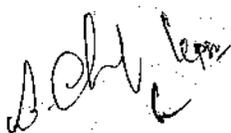
Your's faithfully


Staff Officer(E&M)
Hingula Area

Copy to:-

- 01-The TS to Chief Vigilance Officer, MCL HQ.
- 02-The PO, BOCF
- 03-Area Finance Manager, H.A
- 04-The PE(E&M), BOCF
- 05-The FM, BOCF
- 06-The HOD(Personnel), BOCF
- 07-The Case File.


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ମହାନଦୀ କୋଲଫିଲ୍ଡସ୍ ଲିମିଟେଡ୍
महानदी कोलफील्ड्स लिमिटेड
Mahanadi Coalfields Limited
(A subsidiary of Coal India Limited)

Office of the Staff Officer (E&M)

GM Unit, Jagannath Area.
At/PO: Dera Colliery, Talcher
Dist: Angul, Odisha-759103
Ph: +91(6760) 269528
Fax: +91(6760) 269327



MCL

Ref.: GM (JA)/SO(E&M)/HV/WO/2021/1687

Date: 30/12/2021

To

LULU MAMA TRAVELS,
AT/PO – N.S Nagar, Bharatpur
PS- Vikrampur Talcher Dist- Angul,
Odisha, Pin- 759148
Mob: 9853325322
Mail id: lulumamatravels2014@yahoo.com
PAN No. AAFFL1827P, GST No. 21AAFFL1827P2Z7

REGD. POST

Sub: Work Order for the contract/work "Hiring of 01 no. mechanical road sweeper machine for maximum 2570 km/month in non-rainy season (9 months in a years) & 1260 km/month in rainy season (3 months in a year) on 12 hours duty in a day for 1023 days in 03 years for Jagannath OCP, Jagannath Area".

- Ref: 1.NIT No.: MCL/GM(JA)/SO(E&M)/e-Tender/ HV-520/2021/822 Dt:24.04.2021.
2.FC No.: FC/JA/Rev/21-22/UC-4740//TCR/Envl.Expenses/F-95/5-2 dt.22.09.2021
for Rs.12803241.33 (For three years) Budget Certified for FY (2021-22) Rs.4267747.11
3.Tender ID No.: 2021_MCL_204902_1
4. Bidder ID No.: 658808
5. LOA No.: GM(JA)/SO(E&M)/WO/HV/2021/1451 dtd.08.10.2021

Dear Sir,

With reference to above, the competent authority is pleased to accept your offer to provide 01 No. mechanical road sweeper machine bearing registration No. OD35F1792 (Chassis No. : MAT563009M7J15389 and Engine No. 3.3LNGD06JYX518451) for normal 12 hours duty with maximum 2570 KMs run per month in non rainy season (9 months in a years) and with maximum 1260 KMs run per month in rainy season (3 months in a year) at hiring charges of Rs. 5122.00 per day for 1023 running days in 03 (three) years (with 2 days of rest/maintenance per month) with Contract value of Rs. 61,82,971.08 (Hiring Charges + GST on Hiring Charges for three years) & Work value of Rs. 1,28,03,241.33 which includes Hiring Charges, PDL Cost, CMPF and GST.

Sl No.	Description of Items	Unit	Qty	Rate (in Rs.)	Amount (in Rs.)
1	Hiring Charges per day	days	1023	5122.00	5239806.00
2	Diesel cost for Road sweeper for 03 (Three) years on the basis of approved KM run per month(90 km x 257 (in summer season) + 45 km x 84 (rainy season) days) / 1.43km/ltr	litrs	56454	99.38	5610398.52
	Sub Total (Sl No. 1 to 2)				10850204.52
	GST @18% of Sub-Total				19,53,036.81
	Total Work Value				1,28,03,241.33

Total Financial Impact /Cost to company Rs. 1,28,03,241.33

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01. Hiring charges includes all taxes & duties except Toll tax and parking fees.
02. **Engineer-In-Charge: The Project Officer, JNC or his authorized representative.**
03. **User/Reporting officer: The Project Officer, JNC or his authorized representative.**
04. The contractor shall keep the copy of Work Order and Vehicle related documents in the vehicle in proper manner so that these are available for inspection at all reasonable times by the **Engineer-In-Charge** or his authorized representative. However User/Reporting officer may be changed by GM, JA or PO, JNC depending upon the requirement of the company.

05. **Security Deposit:**

You haven't deposited Earnest Money Deposit and hence Rs.1,85,500.00 has been deposited by you vide FDR No.40526751837 dt.22.10.2021 issued by State Bank of India, Hingula Area, Mahendrapur Branch as Performance Security Deposit. Total Performance Security Deposit will be Rs.1,85,500.00. No interest will be payable by MCL on this deposit.

06. **Payments:**

1. All running on account bills shall be paid at 100% of work value. Payments may be made once in a month. The contractor has to submit the monthly bill in duplicate along with log book of the vehicle (original) to the controlling officer.
2. **Paying Authority: - Area Finance Manager, Jagannath Area.**
3. Bill in triplicate will be submitted to Engineer In charge with log book duly certified by user of the vehicle.
4. Income tax deduction @ 2% (Two percent) of the gross value of each bill or at the rate as amended from time to time, shall be made unless exempted by the competent authority of the Income Tax Department.
5. No interest shall be payable on the amounts withheld, under the terms of the Contract Agreement/Work-order.

07. **Settlement of Disputes/Arbitration**

1. It is incumbent upon the contractor to avoid litigation and disputes during the course of execution. However, if such disputes take place between the contractor and the department, effort shall be made first to settle the disputes at the company level. The contractor should make request in writing to the Engineer-In-Charge for settlement of such disputes/claims within 30 (thirty) days of arising of the cause of dispute/claim failing which no disputes/claims of the contractor shall be entertained by the company.
2. If differences still persist, the settlement of the dispute with Govt. Agencies shall be dealt with as per the Guidelines issued by the Ministry of Finance, Govt. of India in this regard. In case of parties other than Govt. Agencies, the redressal of the dispute may be sought in the Court of Law.

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Staff Officer (ESM)

08. CMPF / EPF CLAUSE

(i) If the contractor deploys laborers for less than 30 days, he has to submit an affidavit to the effect that he has not engaged any contractual laborer beyond 30 days during execution of work in the said contract and the same has also to be certified by the authority issuing labour payment certificate as well as bill accepting authority prior to payment of final bill.

(ii) If the case does not fall in (i) above, the contractor has to deposit amount in CMPF/EPF as per the provisions and necessary proof of payment of PF dues is to be submitted before the authority issuing labour payment certificate as well as bill accepting authority prior to the payment of final bill. The payment against the PF (Contractor's share only) is reimbursable to the contractor on submission of proof of payment.

09. In the event of recovery of any claim towards LD Charges, Penalty, fee, fine or any other charges (Except EMD) from you, the same will be recovered along with the applicable GST and the amount shall be adjusted with the payment to be made to you against your bill/invoice or any other dues.

10. SPECIAL TERMS AND CONDITIONS FOR HIRING OF MECHANICAL ROAD SWEEPER MACHINE:

1. The vehicle as indicated in the tender/work order (if awarded) cannot be changed without permission of the Management. The change of vehicle may be allowed only on valid grounds and only after verification of all satisfactory documents.
2. It will be your responsibility to maintain all statutory documents of Mechanical Road Sweeper Machine e.g. RC book, Fitness Certificate, pollution certificate, Road tax clearance, Latest First Party Insurance (comprehensive policy) paid up to date. Goods and Services Tax Registration (if required), valid driving license of the assigned driver, as required under Motor vehicle Act and other Govt. Acts/ registration.
3. The mechanical road sweeper machine(s) will normally be engaged/operated for 12 hours in a day and you have to provide 01 driver/operator (skilled) with staggered rest & 01 helper (semi-skilled) with staggered rest.
4. The interior of the vehicle should be maintained in clean and hygienic condition.
5. For the daily routine service, the Mechanical Road Sweeper Machine should not be withdrawn without prior intimation. In case the Mechanical Road Sweeper Machine remains out of the road due to any break down, you shall have to arrange a standby Mechanical Road Sweeper Machine of same class in good working condition as replacement, along with statutory documents with approval of EIC.

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[Signature]
30/12/2021

1. **PENALTY:**

- i. In case, either Truck or the sweeping arrangement equipments/ accessories of mechanical road sweeper machine remains breakdown, it will be considered as breakdown of the mechanical road sweeper machine.
 - ii. If the mechanical road sweeper machine remains breakdown 12 Hrs in a day then no hiring charge will be paid for the same day and penalty one day additional hiring charge shall be deducted from his bill. For breakdown hours of the mechanical road sweeper machine less than 12 hrs in a day, then proportionate hiring charge per hour shall be deducted.
 - iii. Maintenance shall be allowed in off-time (non-operation hours) at the discretion of EIC.
2. The driver(s) of the vehicle, employed by you should have valid driving license. He/They should be well behaved. He/They should be in clean and well dressed. He/They should not be connected with any unsocial activities. He/They should be free from alcohol drinking habit. You will be held responsible for the conduct and behavior of driver(s). If behavior of driver(s) is not satisfactory, he/they should be replaced within 48 hours with a good driver.
 3. If the hired mechanical road sweeper machine remains under breakdown for more than 10 days in a month and at a suitable replacement is not given, the contract will be terminated and the security money deposited with the Management will be forfeited.
 4. The day-to-day running cost of diesel of the mechanical road sweeper machine used will be borne by you, which will be reimbursed by MCL along with the monthly bill. The repair & maintenance of vehicle is your responsibility. The cost of mobil/ engine oil is included in the maintenance cost of the vehicle.
 5. The reimbursement for Diesel shall be made on the basis of Mileage/ average of KM/Litre for mechanical road sweeper machine as given below:-

Sl. No.	Type of vehicle	Consumption Pattern of Diesel
01.	Mechanical road sweeper machine	@ 1.43 KM/Ltr (in sweeping mode only)

The mechanical road sweeper machine must have provision of AC throughout the year.

The cost of diesel shall be reimbursed at prevailing market rate of HSD of IOCL/BPCL/HPCL applicable at the place of engagement of mechanical road sweeper machine. The cost of HSD shall be calculated on daily basis by dividing the Km run in sweeping mode of the mechanical road sweeper machine on a day by the mileage of the same type of mechanical road sweeper machine as given in the above table multiplied by the rate of HSD on that particular day.

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20/12/2024
Staff Officer (E&M)
MCL, Banmath Area

6. A separate log-book for daily recording of the km run, hours of run with location of sweeping of mechanical road sweeper machine should be maintained by the driver and to be countersigned daily by the Engineer-in-charge. The log book shall also record the breakdown and maintenance hours.
7. You have to submit your monthly bill in duplicate along with, the copy of the log-book with VTM report maintained for the mechanical road sweeper machine in the 1st week of the succeeding month to the Controlling Officer for acceptance. The monthly bill will include the hiring charges along with diesel charges and any other charges as applicable as per the terms and conditions of NIT. The bill will be paid by the Area Accounts Office, of the concerned area/project through e-payment after auditing and passing of the bill.
8. In case of any accident of the mechanical road sweeper machine or to the driver(s)/helper(s), MCL will not be held responsible or liable for any payment of compensation to you or to your driver(s)/helper(s).
9. **Engineer-In-Charge:** Project Officer, JNC or his authorized representative will be the Engineer-in-Charge for this contract.
10. You and Driver of the mechanical road sweeper machine will have to maintain phone connection and Mobile for easy access.
11. You shall be responsible for availability of sufficient diesel for movement of the truck as well as mechanical road sweeper machine and in no case driver of the mechanical road sweeper machine should ask for money from the EIC for filling of diesel etc.
12. In case of major breakdown you shall have to provide alternative mechanical road sweeper machine for satisfactory execution of works along with statutory documents with the approval of EIC.
13. Mechanical road sweeper machine in good and safe condition having valid fitness certificate permits/licenses etc. and in respect of which the required taxes/fees have been deposited and which are properly covered with 1st party insurance shall be deployed for the work.
14. You shall at your own cost, arrange for regular checking/ maintenance/ repair of the mechanical road sweeper machine and keep them in good and safe running conditions all the time.
15. Only experience, skilled and disciplined drivers of sound health and good behavior & having valid driving license shall be deployed by you for driving the mechanical road sweeper machine supplied to MCL. In no case any un-authorized driving of the mechanical road sweeper machine shall be permitted by you.
16. Mechanical road sweeper machine will run inside the state of Odisha.
17. Mechanical road sweeper machine should always be in an excellent running condition, with spare wheel (stepney), tyres and consumables for sweeping arrangement should be in good condition & exterior paintings not defaced.

A. O. K. Singh
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30/12/2021

18. The mechanical road sweeper machine should run only on the diesel & not on gas or kerosene.
19. The MCL undertakes no liability if the mechanical road sweeper machine is damaged, set on fire etc. by any mob or by any person or by accident during the engagement/hire in progress.
20. If the mechanical road sweeper machine is seized by the authority under law or for election duty, MCL will not be liable for the same & no payment of whatsoever nature will be demanded for such event. In such condition the contractor will provide alternate mechanical road sweeper machine for MCL without delay.
21. Driver of mechanical road sweeper machine should keep his mobile phone switched off during operation of the mechanical road sweeper machine.
22. The driver of the mechanical road sweeper machine should not be in drunken condition while on duty.
23. You shall familiarize yourself and fully comply with the provisions of all the Acts/Rule/Regulations/Bye-laws and orders of the Local authority/ Municipality/State Govt./Central Govt. applicable to the worker. Mines Act. Payment of Wages Act, Motor Vehicle Act, Workmen's Compensation Act, etc. and shall be fully responsible and liable for due observance of the same. The company shall have no responsibility/liability whatsoever on these accounts and you shall fully indemnify the Company against any claim/dispute.
24. (i) You have to install Vehicle Tracking Machine (VTM) in mechanical road sweeper machine for root length tracking for movement analysis and positioning with submission of report etc. to the EIC.
 (ii) You have also to submit the ID and Password of VTM (Vehicle Tracking Machine) for monitoring before start of work and submit self certified copy of monthly track report for payment.
 (iii) In case of break-down / failure of GSM network, the same may be immediately informed to the Engineer-in-charge and SO (E&M) of the Jagannath Area and activation of VTM to be made within 72 Hours. Work executed on disturbance period has to be certified by EIC / SO(E&M) for authentication.
 (iv) Monthly submission of VTM report and log book is a must. Running on account bill shall be processed only after receipt of VTM report as well as log book.
25. The interior of the mechanical road sweeper machine should be maintained in clean and hygienic condition.
26. A hinderance register shall be maintained at the site to record the hindrances occurred during the execution of the work which will be counter signed by the EIC and your representative.

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30/12/2021
Staff Officer (E&M)

27. The water to be used for dust suppression shall be from the mine water sources as advised by EIC.
28. You should engage the personnel after compliance of all statutory requirement in respect to safety of the mine.
29. The mechanical road sweeper machine shall be operated by you following all safety measures. However, the utilization of the mechanical road sweeper machine will be done at the direction of Engineer-in-Charge. A team of executives of E&M/Envt/Safety along with contractor representative will inspect the sweeping performance of mechanical road sweeper machine in every 15 days and it will be recorded in a register duly kept for this purpose with signature of all representatives. If the mechanical road sweeper machine does not sweep (dust & debris upto 100 mm in all three dimensions) the designated routes properly, then 03 days time will be given to the contractor for rectification of the system. If not rectified in 03 days then the operation of mechanical road sweeper machine shall be stopped and it will be taken as breakdown and penalty will be imposed as per terms and conditions of NIT.
30. Maximum 2 days in a month shall be allowed for maintenance/ repairing in a month which is excluded from breakdown/ penalty calculation. However, the maintenance days shall not be accumulated. If the contractor deploys the mechanical road sweeper machine into operation during maintenance days on urgent requirement as per the instruction of EIC, then the payment of the same day shall be made as per the hiring charges per day with the reimbursement of POL also.
31. The collected dust/ debris in the sweeping machine are to be disposed at the specified location at the discretion of EIC. EIC will ensure that dumping/ disposal of the collected dust & debris should not cause any air pollution.

32. Application of Price Variation Clause:

If the wages of labour required for execution of the work increase or decrease, the contractor shall be compensated for such increase or recoveries will be made from the bills for such decrease, as per provisions detailed as per clause No. 7 of additional clauses of General terms and Conditions of the NIT.

33. You have to submit following renewed documents along with the monthly bill whenever they are expired.

Registration No.	OD35F1792
Date of Registration	23.12.2021
Permit valid upto	22.12.2026
Road Tax valid upto	31.03.2022
1 st Party Insurance valid upto	12.10.2022
Fitness valid upto	15.12.2023
Pollution valid upto	22.12.2022

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11. Contract Period: - 1023 days in 3 years i.e from 03.01.2022 to 01.01.2025.

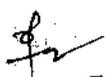
Yours faithfully,



 30/12/2021
 Staff Officer (E&M),
 Jagannath Area

Distribution:

- a. The General Manager (E&M), MCL HQ.
- b. The General Manager, Jagannath Area.
- c. The Project Officer, Jagannath OCP.
- d. The Area Finance Manager, Jagannath Area.
- e. The Staff Officer (Safety), Jagannath Area.
- f. The Staff Officer (Env.), Jagannath Area.
- g. The Project Engineer (E&M), Jagannath OCP.
- h. The Project Finance Manager, Jagannath OCP.
- i. Office Copy (HV-520).


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ମହାନଦୀ କୋଲଫିଲ୍ଡସ୍ ଲିମିଟେଡ୍
Mahanadi Coalfields Limited
(A subsidiary of Coal India Limited)

Office of the Staff Officer (E&M),
GM Unit, Bharatpur Area.
A/PO: N.S.Nagar, Bharatpur
Dist: Angul, Odisha-759148
Ph: +91 (06760) 261112
Fax: +91 (06760) 261166
Email: so-enm-bhira-mcl@coalindia.in



Ref.: MCL/BA/SO (E&M)/WO-212201/2021-22/ 458

Date: 05.11.2021

To

Lulumama Travels,

At/Po- N S Nagar, Bharatpur,

Ps- Vikrampur, Talcher,

Dist- Angul, Odisha- 759148.

Mob No: 9853325322

Email Id: lulumamatravels2014@yahoo.com

PAN No. AAFFL1827P

GST No. 21AAFEL1827P2Z7

REGD. POST

Sub: Work Order for the contract/work "Hiring of 01 no. mechanical road sweeper machine for max 1800 km/month in non-rainy season (255 working days in 9 months in a year) & 1500 km/month in rainy season (86 working days in 3 months in a year) on 12 hrs duty in a day for 1023 working days in a period of 3 years for Bharatpur OCP, Bharatpur Area".

Ref:

1. NIT No.: MCL/BA/E&M/e-Tender/212201 dt.05.04.2021.
2. FC No.: FC/BA/Rev/21-22/E&M/Hiring Ch. /30 dt.16.06.2021 for Rs. 25,00,000.00.
3. Tender ID No.: 2021_MCL_203898_1
4. Bidder ID No.: 651284.
5. LOA No.: MCL/BA/SO (E&M)/LOA-212201/2021-22/169 dt.18.06.2021.

Dear Sir,

With reference to above, the competent authority is pleased to accept your offer to provide 01 No. mechanical road sweeper machine bearing registration No. OD 35E 9846 (Chassis No. MAT563009M7G13079 and Engine No. 3.3LNGD06GYX515650) for normal 12 hours duty with maximum 1800 KMs run per month in non rainy season and with maximum 1500 KMs run per month in rainy season at hiring charges of Rs. 4432.00 per day for 1023 running days in 03 (three) years (with 2 days of rest/maintenance per month) with Contract value of Rs. 53,50,044.48 (Hiring Charges + GST on Hiring Charges for three years) & Work value of Rs. 98,69,197.75 which includes Hiring Charges, POL Cost, CMPF and GST.

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Sl No.	Description of Items	Unit	Qty	Rate (in Rs.)	Amount (in Rs.)
1	Hiring Charges per day	days	1023	4432.00	45,33,936.00
2	Diesel cost for Truck for non-rainy days (1800 km/month x 09 months in a year X 3 year)/ 1.43km/ltr	Ltrs	33,986.01	88.19	29,97,226.22
3	Diesel cost for Truck for rainy days (1500 km/month x 03 months in a year X 3 year)/ 1.43km/ltr	Ltrs	9,440.55	88.19	8,32,562.10
	Sub Total (Sl No. 1 to 3)				83,63,725.21
	GST @18% of Sub-Total				15,05,470.54
	Total Work Value				98,69,195.75

Total Financial Impact /Cost to company	Rs. 98,69,195.75
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01. Hiring charges includes all taxes & duties except Toll tax and parking fees.
02. **Engineer-In-Charge: The Project Officer, BOCP or his authorized representative.**
03. **User/Reporting officer: The Project Officer, BOCP or his authorized representative.**
04. The contractor shall keep the copy of Work Order and Vehicle related documents in the vehicle in proper manner so that these are available for inspection at all reasonable times by the **Engineer-In-Charge** or his authorized representative.

However User/Reporting officer may be changed by GM, BA or PO, BOCP depending upon the requirement of the company.

05. Security Deposit:

You haven't deposited Earnest Money Deposit and hence Rs.1,60,600.00 has been deposited by you vide FDR No.40301027478 dt.19.07.2021 issued by State Bank of India, Hingula Area, Mahendrapur Branch as Performance Security Deposit. Total Performance Security Deposit will be Rs.1,60,600.00. No interest will be payable by MCL on this deposit.

06. Payments:

1. All running on account bills shall be paid at 100% of work value. Payments may be made once in a month. The contractor has to submit the monthly bill in duplicate along with log book of the vehicle (original) to the controlling officer.
2. **Paying Authority: - Area Finance Manager, Bharatpur Area.**
3. Bill in triplicate will be submitted to Engineer In charge with log book duly certified by user of the vehicle.
4. Income tax deduction @ 2% (Two percent) of the gross value, of each bill or at the rate as amended from time to time, shall be made unless exempted by the competent authority of the Income Tax Department.

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5. No interest shall be payable on the amounts withheld, under the terms of the Contract Agreement/Work-order.

07. Settlement of Disputes/Arbitration

1. It is incumbent upon the contractor to avoid litigation and disputes during the course of execution. However, if such disputes take place between the contractor and the department, effort shall be made first to settle the disputes at the company level. The contractor should make request in writing to the Engineer-In-Charge for settlement of such disputes/claims within 30 (thirty) days of arising of the cause of dispute/claim failing which no disputes/claims of the contractor shall be entertained by the company.
2. If differences still persist, the settlement of the dispute with Govt. Agencies shall be dealt with as per the Guidelines issued by the Ministry of Finance, Govt. of India in this regard. In case of parties other than Govt. Agencies, the redressal of the dispute may be sought in the Court of Law.

08. CMPE / EPF CLAUSE

- (i) If the contractor deploys laborers for less than 30 days, he has to submit an affidavit to the effect that he has not engaged any contractual laborer beyond 30 days during execution of work in the said contract and the same has also to be certified by the authority issuing labour payment certificate as well as bill accepting authority prior to payment of final bill.
 - (ii) If the case does not fall in (i) above, the contractor has to deposit amount in CMPE/EPF as per the provisions and necessary proof of payment of PF dues is to be submitted before the authority issuing labour payment certificate as well as bill accepting authority prior to the payment of final bill. The payment against the PF (Contractor's share only) is reimbursable to the contractor on submission of proof of payment.
09. In the event of recovery of any claim towards LD Charges, Penalty, fee, fine or any other charges (Except EMD) from you, the same will be recovered along with the applicable GST and the amount shall be adjusted with the payment to be made to you against your bill/invoice or any other dues.

10. SPECIAL TERMS AND CONDITIONS FOR HIRING OF MECHANICAL ROAD SWEEPER MACHINE:

1. The vehicle as indicated in the tender/work order (if awarded) cannot be changed without permission of the Management. The change of vehicle may be allowed only on valid grounds and only after verification of all satisfactory documents.
2. It will be your responsibility to maintain all statutory documents of Mechanical Road Sweeper Machine e.g. RC book, Fitness Certificate, pollution certificate, Road tax clearance, Latest First Party Insurance (comprehensive policy) paid up to date. Goods and Services

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Tax Registration (if required), valid driving license of the assigned driver, as under Motor vehicle Act and other Govt. Acts/ registration.

3. The mechanical road sweeper machine(s) will normally be engaged/operated for 12 hours in a day and you have to provide 01 driver/operator (skilled) with staggered rest & 01 helper (semi-skilled) with staggered rest.
4. The interior of the vehicle should be maintained in clean and hygienic condition.
5. For the daily routine service, the Mechanical Road Sweeper Machine should not be withdrawn without prior intimation. In case the Mechanical Road Sweeper Machine remains out of the road due to any break-down, you shall have to arrange a standby Mechanical Road Sweeper Machine of same class in good working condition as replacement, along with statutory documents with approval of EIC.
6. **PENALTY:**
 - i. In case, either Truck or the sweeping arrangement equipments/ accessories of mechanical road sweeper machine remains breakdown, it will be considered as breakdown of the mechanical road sweeper machine.
 - ii. If the mechanical road sweeper machine remains breakdown 12 Hrs in a day then no hiring charge will be paid for the same day and penalty one day additional hiring charge shall be deducted from his bill. For breakdown hours of the mechanical road sweeper machine less than 12 hrs in a day, then proportionate hiring charge per hour shall be deducted.
 - iii. Maintenance shall be allowed in off-time (non-operation hours) at the discretion of EIC.
7. The driver(s) of the vehicle, employed by you should have valid driving license. He/They should be well behaved. He/They should be in clean and well dressed. He/They should not be connected with any unsocial activities. He/They should be free from alcohol drinking habit. You will be held responsible for the conduct and behavior of driver(s). If behavior of driver(s) is not satisfactory, he/they should be replaced within 48 hours with a good driver.
8. If the hired mechanical road sweeper machine remains under breakdown for more than 10 days in a month and at a suitable replacement is not given, the contract will be terminated and the security money deposited with the Management will be forfeited.
9. The day-to-day running cost of diesel of the mechanical road sweeper machine used will be borne by you, which will be reimbursed by MCL along with the monthly bill. The repair & maintenance of vehicle is your responsibility. The cost of mobil/ engine oil is included in the maintenance cost of the vehicle.
10. The reimbursement for Diesel shall be made on the basis of Mileage/ average of KM/Litre for mechanical road sweeper machine as given below:-

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Sl. No.	Type of vehicle	Consumption Pattern of Diesel
01.	Mechanical road sweeper machine	@ 1.43 KM/Ltr (in sweeping mode only)

The mechanical road sweeper machine must have provision of AC throughout the year.

The cost of diesel shall be reimbursed at prevailing market rate of HSD of IOCL/BPCL/HPCL applicable at the place of engagement of mechanical road sweeper machine. The cost of HSD shall be calculated on daily basis by dividing the Km run in sweeping mode of the mechanical road sweeper machine on a day by the mileage of the same type of mechanical road sweeper machine as given in the above table multiplied by the rate of HSD on that particular day.

11. A separate log-book for daily recording of the km run, hours of run with location of sweeping of mechanical road sweeper machine should be maintained by the driver and to be countersigned daily by the Engineer-in-charge. The log book shall also record the breakdown and maintenance hours.
12. You have to submit your monthly bill in duplicate along with, the copy of the log-book with VTM report maintained for the mechanical road sweeper machine in the 1st week of the succeeding month to the Controlling Officer for acceptance. The monthly bill will include the hiring charges along with diesel charges and any other charges as applicable as per the terms and conditions of NIT. The bill will be paid by the Area Accounts Office, of the concerned area/project through e-payment after auditing and passing of the bill.
13. In case of any accident of the mechanical road sweeper machine or to the driver(s)/helper(s), MCL will not be held responsible or liable for any payment of compensation to you or to your driver(s)/helper(s).
14. **Engineer-In-Charge:** Project Officer, BOCP or his authorized representative will be the Engineer-in-Charge for this contract.
15. You and Driver of the mechanical road sweeper machine will have to maintain phone connection and Mobile for easy access.
16. You shall be responsible for availability of sufficient diesel for movement of the truck as well as mechanical road sweeper machine and in no case driver of the mechanical road sweeper machine should ask for money from the EIC for filling of diesel etc.
17. In case of major breakdown you shall have to provide alternative mechanical road sweeper machine for satisfactory execution of works along with statutory documents with the approval of EIC.
18. Mechanical road sweeper machine in good and safe condition having valid fitness certificate permits/licenses etc. and in respect of which the required taxes/fees have been

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deposited and which are properly covered with 1st party insurance shall be dep. the work.

19. You shall at your own cost, arrange for regular checking/ maintenance/ repair of the mechanical road sweeper machine and keep them in good and safe running conditions all the time.
20. Only experience, skilled and disciplined drivers of sound health and good behavior & having valid driving license shall be deployed by you for driving the mechanical road sweeper machine supplied to MCL. In no case any un-authorized driving of the mechanical road sweeper machine shall be permitted by you.
21. Mechanical road sweeper machine will run inside the state of Odisha.
22. Mechanical road sweeper machine should always be in an excellent running condition, with spare wheel (stepney), tyres and consumables for sweeping arrangement should be in good condition & exterior paintings not defaced.
23. The mechanical road sweeper machine should run only on the diesel & not on gas or kerosene.
24. The MCL undertakes no liability if the mechanical road sweeper machine is damaged, set on fire etc. by any mob or by any person or by accident during the engagement/hire in progress.
25. If the mechanical road sweeper machine is seized by the authority under law or for election duty, MCL will not be liable for the same & no payment of whatsoever nature will be demanded for such event. In such condition the contractor will provide alternate mechanical road sweeper machine for MCL without delay.
26. Driver of mechanical road sweeper machine should keep his mobile phone switched off during operation of the mechanical road sweeper machine.
27. The driver of the mechanical road sweeper machine should not be in drunken condition while on duty.
28. You shall familiarize yourself and fully comply with the provisions of all the Acts/Rule/Regulations/Bye-laws and orders of the Local authority/ Municipality/State Govt./Central Govt. applicable to the worker. Mines Act, Payment of Wages Act, Motor Vehicle Act, Workmen's Compensation Act, etc. and shall be fully responsible and liable for due observance of the same. The company shall have no responsibility/liability whatsoever on these accounts and you shall fully indemnify the Company against any claim/dispute.
29. (i) You have to install Vehicle Tracking Machine (VTM) in mechanical road sweeper machine for root length tracking for movement analysis and positioning with submission of report etc. to the EIC.

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- (ii) You have also to submit the ID and Password of VTM (Vehicle Tracking Machine) for monitoring before start of work and submit self certified copy of monthly track report for payment.
- (iii) In case of break-down / failure of GSM network, the same may be immediately informed to the Engineer-in-charge and SO (E&M) of the Bharatpur Area and activation of VTM to be made within 72 Hours. Work executed on disturbance period has to be certified by EIC / SO(E&M) for authentication.
- (iv) Monthly submission of VTM report and log book is a must. Running on account bill shall be processed only after receipt of VTM report as well as log book.
30. The interior of the mechanical road sweeper machine should be maintained in clean and hygienic condition.
31. A hinderance register shall be maintained at the site to record the hindrances occurred during the execution of the work which will be counter signed by the EIC and your representative.
32. The water to be used for dust suppression shall be from the mine water sources as advised by EIC.
33. You should engage the personnel after compliance of all statutory requirement in respect to safety of the mine.
34. The mechanical road sweeper machine shall be operated by you following all safety measures. However, the utilization of the mechanical road sweeper machine will be done at the direction of Engineer-in-Charge. A team of executives of E&M/Envt/Safety along with contractor representative will inspect the sweeping performance of mechanical road sweeper machine in every 15 days and it will be recorded in a register duly kept for this purpose with signature of all representatives. If the mechanical road sweeper machine does not sweep (dust & debris upto 100 mm in all three dimensions) the designated routes properly, then 03 days time will be given to the contractor for rectification of the system. If not rectified in 03 days then the operation of mechanical road sweeper machine shall be stopped and it will be taken as breakdown and penalty will be imposed as per terms and conditions of NIT.
35. Maximum 2 days in a month shall be allowed for maintenance/ repairing in a month which is excluded from breakdown/ penalty calculation. However, the maintenance days shall not be accumulated. If the contractor deploys the mechanical road sweeper machine into operation during maintenance days on urgent requirement as per the instruction of EIC, then the payment of the same day shall be made as per the hiring charges per day with the reimbursement of POL also.
36. The collected dust/ debris in the sweeping machine are to be disposed at the specified location at the discretion of EIC. EIC will ensure that dumping/ disposal of the collected dust & debris should not cause any air pollution.

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37. Application of Price Variation Clause:

If the wages of labour required for execution of the work increase or decrease, the contractor shall be compensated for such increase or recoveries will be made from the bills for such decrease, as per provisions detailed as per clause No. 7 of additional clauses of General terms and Conditions of the NIT.

11. Contract Period :- 1023 days in 3 years i.e from 05.11.2021 to 04.11.2024.

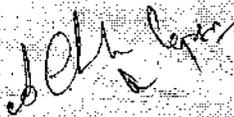
Yours faithfully,


Staff Officer (E&M),
Bharatpur Area

Distribution:-

- a. The General Manager (E&M), MCL HQ.
- b. The General Manager, Bharatpur Area.
- c. The Area Finance Manager, Bharatpur Area.
- d. Staff Officer (Safety), Bharatpur Area.
- e. Staff Officer (Env.), Bharatpur Area.
- f. The Project Officer, Bharatpur OCP.
- g. The Project Engineer (E&M), BOCP.
- h. The Project Finance Manager, BOCP.
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Bioreclamation status of MCL in Talcher CF since inception till 2023-24

Year	Area of Plantation in Ha	Number of Plants planted
1992-93	203.64	298089
1993-94	71.83	165253
1994-95	39.25	81981
1995-96	44.13	147602
1996-97	60.06	145906
1997-98	40.16	97144
1998-99	71.05	168962
1999-00	64.76	146425
2000-01	59.30	136593
2001-02	41.46	103520
2002-03	35.93	89844
2003-04	0.00	0
2004-05	66.98	156524
2005-06	34.19	85485
2006-07	49.30	123250
2007-08	9.00	22500
2008-09	9.89	22475
2009-10	17.87	42425
2010-11	13.29	33230
2011-12	16.25	40625
2012-13	12.72	31800
2013-14	0.00	0
2014-15	16.22	40267
2015-16	46.58	114695

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2016-17	56.04	131230
2017-18	24.46	58677
2018-19	6.21	12000
2019-20	7.10	14970
2020-21	54.88	107503
2021-22	56.92	99414
2021-22 (Grassing)	75.00	0
2022-23	20.01	36500
2022-23 (Grassing)	12.00	0
2023-24	9.73	22070
2023-24 (Grassing)	15.00	0
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S/NO	Area	District	DESCRIPTION OF JOB/ACTIVITY	Work Value (In Lakh)	EXPENDITURE (In lakh)	YEAR
1	Talcher	Angul	Supply of Water to Villages Jubundi, Godibandha chhak tanki in talcher sub-division for the year 2018 for Talcher Area (package-IV) 120 days	6.05	6.05	2018-19
2	Talcher	Angul	Supply of Water to Villages Gurujang in Talcher Sub-division for the year 2017 for Talcher Area (package-VII) 120 days	11.31	0.76	2018-19
3	Talcher	Angul	Supply of water to village raghunathpur & biraramchandrapur in Talcher Sub-division for the year 2018 for Talcher Area (package-II) 120 days	6.98	6.98	2018-19
4	Talcher	Angul	Supply of water to village Brajanathpur & radharamanpur in Talcher Sub-division for the year 2018 for Talcher Area (package-III) 120 days	8.78	8.78	2018-19
5	Talcher	Angul	Supply of water to village Gurujang in Talcher Sub-division for the year 2018 for Talcher Area (package-V) 120 days	13.03	13.03	2018-19
6	Talcher	Angul	Supply of water to village Sirigida in Talcher Sub-division for the year 2018 for Talcher Area (package-VI) 120 days	7.20	7.20	2018-19
7	Talcher	Angul	Supply of water to villages Arakbpal, Kanteikola, Gopaballavpur & Rangamafia in Talcher Sub-division for the year 2018 for Talcher Area (package-VII) 120 days	8.65	0.00849	2018-19
8	Hingula	Angul	Supply of water to village New Gopalprasad, New Anantagadia, Kamthanali and Kusumpal under Hingula Area (Pack-12)	7.87	0.10	2018-19
9	Hingula	Angul	Supply of water to village New Gopalprasad, New Anantagadia, Kamthanali and Kusumpal under Hingula Area (Pack-12)	10.85	10.43	2018-19
10	Hingula	Angul	Supply of water to village Banabaspur & Bhagabaspur under HA. (Package NO.15)	8.98	7.11	2018-19
11	Hingula	Angul	Supply of water to village Kumunda, Kumunda Tanlasahi, Kumunda Nua Tanlasahi, Kumunda Tentulisahi and Purunapani under Hingula Area. (Pack-17)	21.08	16.69	2018-19
12	Hingula	Angul	Supply of water to village Malibandha Nuabhuin, Anntagadia and Jambudhra under Hingula Area. (Pack-13)	12.19	9.44	2018-19

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13	Hingula	Angul	Supply of water to village Chittalpur, Kumunda Naiksahi, Hadisahi, Kumunda Hadisahi, Maradaharipur and Ambaburi under Hingula Area. (Pack-16)	11.59	9.37	2018-19
14	Hingula	Angul	Supply of water to village Bhahugadia under Hingula Area. (Pack-11)	4.93	3.99	2018-19
15	Hingula	Angul	Supply of water to village Kankarei Bahalsahi, Chhotobri and Pidbakhman under Hingula Area. (Pack-25)	11.33	8.88	2018-19
16	Hingula	Angul	Supply of water village Gopal prasad, Gopal prasad Khalisahi (School Sahi), Khamar & Patnasahi under HA. (Package No.14)	12.85	10.18	2018-19
17	Hingula	Angul	Supply of water to village Solada under Hingula Area (Pack-18)	21.67	16.79	2018-19
18	Hingula	Angul	Supply of water to village Kalamachhuin Purunasahi, Nuasahi, Randhan Bhun (Old and New) under Hingula Area. (Pack-21)	10.20	7.91	2018-19
19	Hingula	Angul	Supply of water to village Majhika, Birabarpur, Solada Deulsahi, Nathagaon Police out post Kalamachhuin, PHC Kalamachhuin including Hingula High School, Golkula family, Thla sahi Bania sahi Bidyadhar and Anaryami under Hingula Area. (pack-04)	18.42	14.28	2018-19
20	Hingula	Angul	Supply of water to village Telipur, Telipur Harijansahi, Teipur Sikhapalsahi and Khuringa under Hingula Area. (Pack-03)	8.89	6.89	2018-19
21	Hingula	Angul	Supply of water to village Kalamachhuin (including Hadisahi, Harijansahi, Kalikaprasad and Kalamachhuin Baunsagadia) under Hingula Area (Pack-20)	16.43	12.74	2018-19
22	Hingula	Angul	Supplying Of Water To Village Joragadia, Tangarasahi, Hadisahi And Sarang Under Hingula Area (Package-08)	6.22	1.11	2018-19
23	Hingula	Angul	Supply Of Water For Domestic Purpose At Designated Places At Majhika Village Under Boep Of Ha	6.59	0.97	2018-19
24	Hingula	Angul	Supplying Of Water To Village Danara Gandhinagar And Danara Adivasisahi Under Hingula Area (Package-05)	3.78	2.93	2018-19
25	Hingula	Angul	Supplying Of Water To Village Ambapal, Badamahitaila And Sanamahitaila Under Hingula Area (Package-23)	6.35	4.97	2018-19
26	Hingula	Angul	Supplying Of Water To Villagetileipasi And Khajuria Under Hingula Area (Package-10)	6.19	4.84	2018-19

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27	Hingula	Angul	Supplying Of Water To Village Natada, Badajharan And Bethianali Under Hingula Area (Package-24)	7.70	6.03	2018-19
28	Hingula	Angul	Supplying Of Water To Village Bahalsahi Under Hingula Area (Package-19)	5.55	4.34	2018-19
29	Hingula	Angul	Supplying Of Water To Village Badajorada Under Hingula Area (Package-01)	15.75	13.13	2018-19
30	Hingula	Angul	Supplying Of Water To Village Kandhabereni, Baleswarsahi Under Hingula Area (Package-07)	14.31	14.31	2018-19
31	Hingula	Angul	Supplying Of Water To Village Joragadia, Tangarasahi, Hadisahi And Sarang Under Hingula Area (Package-08)	14.38	14.38	2018-19
32	Hingula	Angul	Supplying Of Water To Village Barapali Under Hingula Area (Package-09)	8.20	8.20	2018-19
33	Hingula	Angul	Supplying Of Water To Village Sanajorada, Karnapur And Natidi Under Hingula Area (Package-02)	11.73	9.19	2018-19
34	Hingula	Angul	Supplying Of Water To Village Nakeipasi Under Hingula Area (Package-06)	5.90	4.62	2018-19
35	Hingula	Angul	Supply Of Water To Village Bahalsahi under Hingula area (Package - 19)	5.90	0.98	2018-19
36	Hingula	Angul	Supply of water for domestic purpose at designated places of Puruna Sahi, Kalamchhuin under BOCP	0.95	0.95	2018-19
37	Hingula	Angul	Supplying of water to village Kandhabereni, Baleswarsahi under Hingula Area (Package-07)	8.64	1.44	2018-19
38	Hingula	Angul	Supplying of water to village Danara Gandhinagar and Danara Adivasisahi under Hingula Area (Package-05)	4.01	0.67	2018-19
39	Hingula	Angul	Supply of water for domestic purpose at designated places at Majhiika village under BOCP of HA for a period of 1 year (except summer season)	7.65	3.74	2018-19
40	Hingula	Angul	Supply of water for domestic purpose at designated places of Puruna Sahi, Kalamchhuin under BOCP	0.88	0.88	2018-19
41	Hingula	Angul	Supplying of water to village Nakeipasi under Hingula Area (Package-06)	8.31	1.63	2018-19
42	Hingula	Angul	Supplying of water to village Joragadia, Tangarasahi, Hadisahi And Sarang under Hingula Area (Package-08)	8.37	1.40	2018-19
43	Hingula	Angul	Supplying of water to village Ambapal, Badamahitaila and Sanamahitaila under Hingula Area (Package-23)	9.52	1.59	2018-19
44	Hingula	Angul	Supplying of water to village Natada, Badajharan and Bethianali under Hingula Area (Package-24)	8.09	1.35	2018-19

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45	Hingula	Angul	Supply Of Water To Village Kalamchuin Purmasahi, Nuasahi, Nuamunda Sahi, Ektali khoriagutha, Randhana Bhui (Old & New) under HA (Package - 21)	9.66	1.61	2018-19
46	Hingula	Angul	Supplying of water to village Tileipasi and Khajuria under Hingula Area (Package-10)	6.17	1.21	2018-19
47	Hingula	Angul	Supply of Water to KushaChar Sahi, Jamunali Village near R&R Site Hingula Area	4.71	4.36	2018-19
48	Hingula	Angul	Supplying Of Water To Village Badajorada Under Hingula Area (Package - 01)	11.13	1.67	2018-19
49	Hingula	Angul	Supplying Of Water To Village Sanajorada, Karnapur And Nandi Under Hingula Area (Package - 02)	14.45	2.17	2018-19
50	Bharatpur	Angul	Supply of water for domestic purpose through water tanker to village Chhendipada (Bentakuri sahi, Tanla sahi, Kumbhara sahi, Gochhayat sahi, Harijana Sahi, Kaith Sahi, Behera sahi, Bhamara sahi and pradhan sahi) under Bharatpur Area for the year 2018	8.58	8.58	2018-19
51	Bharatpur	Angul	Supply of water for domestic purpose through water tanker to village of Chhendipada (Ward No. 10, Mamuria Sahi and Bahal Sahi) under Bharatpur Area for the year 2018	9.19	9.19	2018-19
52	Bharatpur	Angul	Supply of water for domestic purpose through water tanker to village Kuo & Kuo Rehabilitation Colony & Kuo Harizan sahi under Bharatpur Area for the year 2018	13.83	13.83	2018-19
53	Bharatpur	Angul	Supply of water for domestic purpose through water tanker to village Nuasahi, Bahal, Padmabatipur and Lachhmanpur under Bharatpur Area for the year 2018	9.28	9.28	2018-19
54	Bharatpur	Angul	Supply of water for domestic purpose through water tanker to village Badasinghada and Sanasinghada under Bharatpur Area for the year 2018	7.75	7.75	2018-19
55	Bharatpur	Angul	Supply of water for domestic purpose through water tanker to village Ekdal, (Sanjamunda Sahi, Road Nayak Sahi, Puruna Sahi, Baragharia Sahi) & Hiloi, under Bharatpur Area for the year 2018	13.12	11.71	2018-19
56	Bharatpur	Angul	Supply of water for domestic purpose through water tanker to village Rakas, Kutaripasi and Brundabanpur under Bharatpur Area for the year 2018	7.46	5.92	2018-19

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57	Bharatpur	Angul	Supply of water for domestic purpose through water tanker to village Rakas, Kutaripasi and Brundabanpur under Bharatpur Area for the year 2017	4.96	0.17	2018-19
58	Bharatpur	Angul	Supply of water for domestic purpose through water tanker to village Badasinghada and Sanasinghada under Bharatpur Area for the year 2017	4.07	0.04	2018-19
59	Bharatpur	Angul	Supply of water for domestic purpose through water tanker to village Jambubahali under Bharatpur Area for the year 2019	6.53	1.34	2018-19
60	Bharatpur	Angul	Supply of water for domestic purpose through water tanker to village Rakas, Kutaripasi and Brundabanpur under Bharatpur Area for the year 2019	6.80	1.50	2018-19
61	Jagannath	Angul	Temporary supply of water through mobile water to the villages Chatei Huting, South Balanda, Bagadhar Mundasahi and Khandualbahal under Jagannath Area for the year 2016	8.95	0.05	2018-19
62	Jagannath	Angul	Temporary supply of water through mobile water to the villages Dajharana, Tentalei, Bhanja colony and Gurudwar Adivasi Sahi under Jagannath Area for the year 2017 (PKG-6 & 3)	13.98	0.45	2018-19
63	Jagannath	Angul	Temporary supply of water through water tanker to the villages Chatei Huting, South Balanda, Bagadhar Mundasahi and Khandualbahal under Jagannath Area for the year 2018 (PKG-5)	10.56	5.78	2018-19
64	Jagannath	Angul	Domestic water supply through tanker at Naik sahi, Hensmul High School, Hensmul Rehabilitation Site, Ragdi Sahi and Dera Harizan Sahi under CSR scheme of Ananta OCP	0.96	0.95	2018-19
65	Jagannath	Angul	Domestic water supply through water tanker to Naik Sahi, New Hensmul, Dera Harijan Sahi, hensmul High School, Ragdi Sahi under CSR programme of Ananta OCP, JA	2.19	2.15	2018-19
66	Jagannath	Angul	Domestic water supply through water tanker to Naik Sahi, New Hensmul, Dera Harijan Sahi, hensmul High School, Ragdi Sahi under CSR programme of Ananta OCP, JA	2.04	1.99	2018-19
67	Jagannath	Angul	Providing water supply facility to Manikamara village near PMIT by providing borewell at BBSRI OCP, JA	8.30	7.68	2018-19

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68	Jagannath	Angul	Supply of water through water tanker to the village Hensmul including Sahar Sahi and Naraharipur for period of 365 dyas under BBSRI OCP, JA	25.26	12.18	2018-19
69	Jagannath	Angul	Temporary supply of water through water tanker to the villages Hariharpur (Kaniha Block), Dumuduma, Sadashivpur and Godibandha hospital under Jagannath Area for the year 2018 (PKG-4)	10.72	8.60	2018-19
70	Jagannath	Angul	Supply of 100 pairs of Chair and Benches for School children at Chalagarh Primary School and Chalagarh U.P. School	2.86	2.86	2018-19
71	Jagannath	Angul	Annual domestic water supply through tanker at Naik sahi, Hensmul High School, Hensmul Rehabilitation Site, Dera Harizan Sahi and Ragada Sahi under CSR scheme of Ananta OCP	10.60	8.71	2018-19
72	Jagannath	Angul	Temporary supply of water through mobile water to the villages Diajharana, Tentulei, Bhanja colony and Gurudwar Adrvasi Sahi under Jagannath Area for the year 2018 (PKG-6)	20.23	16.00	2018-19
73	Jagannath	Angul	Domestic water supply through water tanker to Naik Sahi, New Hensmul, Dera Harijan Sahi, hensmul High School, Ragdi Sahi under CSR programme of Ananta OCP, JA	2.20	2.20	2018-19
74	Kaniha	Angul	SUPPLY OF DRINKING WATER THROUGH TANKERS TO VILLAGES JARADA, TELESINGHA, KANSAMUNDA, CHHELIA, JAIPUR, ADITYAPRASAD, GUNDRUNALI, GULENDO UNDER CSR FOR 120 DAYS AT KANIHA OCP	24.37	0.09	2018-19
75	Kaniha	Angul	Supply of Drinking Water through tankers to Village Jarada, Telisingha, Chhelia, Kansamunda, Jaipur, Aditya Prasad, Gundrunali & Gulendo under CSR for a period of 120 Days (Summer Season) at Kaniha OCP of Kaniha Area for 2018	24.34	19.67	2018-19
76	Lingaraj	Angul	Supplying of water to the water scarcity villages Bidyadharpur, Dayanidhipur, New Dayanidhipur, Doblin, Pramod Prasad of Talcher Sub-division for the year 2018 (Package - V) under CSR Work, Lingaraj Area.	8.26	4.96	2018-19

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77	Lingaraj	Angul	Supplying of water to the water scarcity villages Bherubania, Ramachandrapur, Kantanali and Simlipal of Talcher Sub-division for the year 2018 (Package - XII) under CSR Work, Lingaraj Area.	8.73	6.62	2018-19
78	Lingaraj	Angul	SUPPLYING OF DRINKING WATER IN KANDHAL VILLAGE OF KANDHAL GP UNDER CSR LA AGAINST WONO-577, DT-12.10.2018	1.99	1.95	2018-19
79	Lingaraj	Angul	Supplying of water to the water scarcity villages Scotlandpur Harjana Sahu, Kankih G.P., Manikmara, Krishnachandrapur, Rasalpur, Dasarathapur and Ekadashipur of Talcher Sub-division for the year 2018 (Package - VI) under CSR Work, Lingaraj Area.	8.84	7.50	2018-19
80	Lingaraj	Angul	Supplying of water to the water scarcity villages Jandabahal and Satapatia Sahu of Talcher Sub-division for the year 2018 (Package - IX) under CSR Work, Lingaraj Area.	7.45	3.06	2018-19
81	Lingaraj	Angul	Supplying of water to the water scarcity villages Dharampur and Khairapal of Talcher Sub-division for the year 2018 (Package - VIII) under CSR Work, Lingaraj Area.	7.43	6.33	2018-19
82	Lingaraj	Angul	Supplying of water to the water scarcity villages Baljodi, Kakudi and Biharipur of Talcher Sub-division for the year 2018 (Package - X) under CSR Work, Lingaraj Area.	7.42	5.68	2018-19
83	Lingaraj	Angul	SUPPLY OF WATER VILLAGES DAYANIDHIPUR. [PACK-III] C S R WONO-637 DT01.01.2018 PERIOD OF DT02.11.18 TO 28.02.18	6.07	6.06	2018-19
84	Lingaraj	Angul	SUPPLY TO WATER SCARCITY WARDS OF TALCHER MUNICIPALITY SUMMER SESAN FOR THE YEAR 18-19 OF LA PAYABLE AT SBI, TALCHER	88.87	78.41	2018-19
85	Lingaraj	Angul	Supplying of water to the water scarcity villages Balungan Khamar, Anandapur, Soubhagya Nagar and Talaberna of Talcher Sub-division for the year 2018 (Package - I) under CSR Work, Lingaraj Area.	8.92	8.22	2018-19

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86	Lingaraj	Angul	Supplying of water to the water scarcity villages Balunga including Balunga Nua Sahi & Balunga New Nuasahi Near Ekadasipur, Ambamunda and Nakulbaspur and Talbeda of Talcher Sub-division for the year 2018 (Package - II) under CSR Work, Lingaraj Area	8.14	5.83	2018-19
87	Lingaraj	Angul	SUPPLYING OF WATER T TALABEDA AND ANANADAPUR UNDER KANDHAL GP UNDER CSR, LA, PACK VII AGAINST WO NO- 636, DT-01.11.2018	6.39	6.36	2018-19
88	Lingaraj	Angul	Supplying of water to the water scarcity villages Kishoripal, Hariharpur and Gunthabahal of Talcher Sub-division for the year 2018 (Package - XI) under CSR Work, Lingaraj Area	9.02	6.94	2018-19
89	Lingaraj	Angul	Supplying of water to the water scarcity villages Kankili (Part-A) and Sainali of Talcher Sub-division for the year 2018 (Package - XIII) under CSR Work, Lingaraj Area	8.58	6.57	2018-19
90	Lingaraj	Angul	EXTENSION OF EXISTING LINE DRINKING WATER FOR HANDIDHUA VILLAGE UP SCHOOL, STUDENTS UNDER CSR WORKING, LA, WO NO. 963/01.03.2018	3.06	3.06	2018-19
91	Lingaraj	Angul	SUPPLYING OF WATER TO VILL DOBLIN, EKADASIPUR UNDER KANDHAL GP UNDER CSR, LA AGAINST WO NO- 650, DT-05.11.2018	6.90	6.87	2018-19
92	Lingaraj	Angul	Supplying of water to the water scarcity villages Kankili (Part-B) and Kalandi Prasad of Talcher Sub-division for the year 2018 (Package - XIV) under CSR Work, Lingaraj Area	12.37	9.46	2018-19
93	Lingaraj	Angul	Supplying of water to the water scarcity villages Scotlandpur Dharampur G.P., Nuasahi Kankili and Sareilo of Talcher Sub-division for the year 2018 (Package - VII) under CSR Work, Lingaraj Area	7.61	5.82	2018-19
94	Lingaraj	Angul	Supply of drinking water to the water scarcity village Langijoda etc	0.13	0.0000018	2018-19

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95	Lingaraj	Angul	Supplying of water to the water scarcity villages Kandhal Hadi Sahi, Anadipur and Madanmohanpur (Khajuria Sahi & Gopal Sahi) of Talcher Sub-division for the year 2018 (Package - IV) under CSR Work, Lingaraj Area.	8.98	8.28	2018-19
96	Lingaraj	Angul	SUPPLYING OF MWATER TO VILL LANGIJODA, MADANMOHANPUR UNDER KANDHAL GP FOR 120DAYS UNDER CSR, LA FOR THE YEAR2018-19 AGAINST WO NO-647, DT-05.11.2018	7.16	6.79	2018-19
97	Lingaraj	Angul	SUPPLYING OF WATER TO VILL BALUNGAN KHAMAR ANANDAPUR UNDER KANDHAL GP UNDER CSR, LA AGAINST WO NO-648, DT-05.11.2018	6.34	6.15	2018-19
98	Lingaraj	Angul	Supplying of water to the water scarcity villages Kandhal, Kandhal Hadi Sahi under Kandhal GP Talcher Sub-division for the year 2018 -19(Package - VI) under CSR Work, Lingaraj Area	5.42	4.15	2018-19
99	Lingaraj	Angul	Supplying of water to the water scarcity villages Balugaon including Balugaon Nua Sahi near Ekadasipur, Soubhagya Nagar under Kandhal G.P for 120 days for the year 2018-19(Package - I) under CSR Work, Lingaraj Area	4.53	3.00	2018-19
100	Lingaraj	Angul	Supplying of water to the water scarcity villages Balugaon khamar, Anandapur, Soubhagya Nagar & Talaberana of Talcher Sub-Division for the year 2019(Package - I) under CSR Work, Lingaraj Area	8.88	1.07	2018-19
101	Lingaraj	Angul	Supplying of water to the water scarcity villages Balugaon including Balunga Nua Sahi & Balugaon New Nua Sahi near Ekadasipur and Talabeda of Talcher Sub-Division for the year 2019(Package - II) under CSR Work, Lingaraj Area	7.07	1.20	2018-19
102	Lingaraj	Angul	Supplying of water to the water scarcity villages Kandhal Langijoda & Jadunathpur of Talcher Sub-Division for the year 2019(Package - III) under CSR Work, Lingaraj Area	11.75	1.17	2018-19

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103	Lingaraj	Angul	Supplying of water to the water scarcity villages Kandhal Hadi Sahi ,Anandapur and madan mohanpur (Khajuria Sahi & Gopal Sahi) of Talcher Sub-Division for the year 2019(Package - IV) under CSR Work, Lingaraj Area	8.78	1.05	2018-19
104	Lingaraj	Angul	Supplying of water to the water scarcity villages Bidyadharpur ,dayanidhipur,New Dayanidhipur.Doblin & Pramod Prasad of Talcher Sub-Division for the year 2019(Package -V) under CSR Work, Lingaraj Area	7.80	1.33	2018-19
105	Lingaraj	Angul	Supplying of water to the water scarcity villages Scotlandpur Harijan Sahi,Kankili GP,Manikamara,Krishnachandrapur,Rasalpur,Dasarathipur & Ekadasiapur of Talcher Sub-Division for the year 2019(Package -VI) under CSR Work, Lingaraj Area	8.10	0.81	2018-19
106	Lingaraj	Angul	Supplying of water to the water scarcity villages Scotlandpur, Dharampur G.P ,Nua Sahi Kankili & Sareilo of Talcher Sub-Division for the year 2019(Package -VII) under CSR Work, Lingaraj Area	6.99	0.70	2018-19
107	Lingaraj	Angul	Supplying of water to the water scarcity villages Dharampur & Kharipal of Talcher Sub-Division for the year 2019(Package -VIII) under CSR Work, Lingaraj Area	6.66	0.46	2018-19
108	Lingaraj	Angul	Supplying of water to the water scarcity villages kankili Part-A & Sainali of Talcher Sub-Division for the year 2019(Package -VIII) under CSR Work, Lingaraj Area	7.67	0.77	2018-19
109	Lingaraj	Angul	Supplying of water to the water scarcity villages kankili Part-B & Kalandi Prasad of Talcher Sub-Division for the year 2019(Package -VIII) under CSR Work, Lingaraj Area	11.79	1.18	2018-19
110	MCL HQ	Angul	04 Nos Piped water supply scheme to Biharipur, Tentuloi, Teheranpur, Chhitalpur and Adjacent Villages	341.59	50.73	2018-19
111	MCL HQ	Angul	2 nos. Piped Water Supply Schemes for 35 villages of Talcher and Kaniha Block of Angul district.	5505.58	1423.24	2018-19
112	Talcher	Angul	Supply of water to village Gurujang in Talcher sub-division for the year 2017 for Talcher area (Package - V) (120 Days)	11.31	0.95	2019-20

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113	Talcher	Angul	Supply of water to villages Raghunathapur & Biraramchandrapur in Talcher Subdivision for the year 2019-20 for Talcher Area (Package II) 120 days.	7.73	7.73	2019-20
114	Talcher	Angul	Supply of water to villages Brajnathapur & Radharamanpur in Talcher Subdivision for the year 2019-20 for Talcher Area (Package III) 120 days.	9.20	9.20	2019-20
115	Talcher	Angul	Supply of water to villages Luhundi, Godibandha Chhak Tanki and Belpada in Talcher Subdivision for the year 2019-20 for Talcher Area (Package IV) 120 days.	7.08	7.08	2019-20
116	Talcher	Angul	Supply of water to village Gurujang in Talcher Subdivision for the year 2019-20 for Talcher Area (Package V) 120 days.	14.94	14.94	2019-20
117	Talcher	Angul	Supply of water to village Sirigida in Talcher Subdivision for the year 2019-20 for Talcher Area (Package VI) 120 days.	5.91	5.86	2019-20
118	Talcher	Angul	Supply of water to villages Arakhapal, Kanteikolia, Gopaballavpur and Rangamatia in Talcher Subdivision for the year 2019-20 for Talcher Area (Package VII) 120 days.	10.58	10.58	2019-20
119	Hingula	Angul	Supply of water to village New Gopalprasad, New Anantagadia, Kainthanali and Kusumpal under Hingula Area (Pack-12)	10.72	10.66	2019-20
120	Hingula	Angul	Supply of Drinking water at different places of HOCP	0.69	0.69	2019-20
121	Hingula	Angul	Supply of water to village Kumunda, Kumunda Tanlasahi, Kumunda Nua Tanlasahi, Kumunda Tentulisahi and Purunapani under Hingula Area. (Pack-17)	21.99	21.99	2019-20
122	Hingula	Angul	Supply of Drinking water at different places of HOCP	14.68	3.13	2019-20
123	Hingula	Angul	Supply of water to village Malibandha Nuabhuin, Anntagadia and Jambudhra under Hingula Area. (Pack-13)	9.34	9.34	2019-20
124	Hingula	Angul	Supply of water to village Majhika, Birabarpur, Solada Deulsahi, Nathagaon Police out post Kalamachhuni, PHC Kalamachhuni including Hingula High School, Gokula family, Thina sahi Bania sahi Bidyadhar and Anatyami under Hingula Area. (pack-04)	20.66	20.66	2019-20
125	Hingula	Angul	Supply of water to Badipachasahi, Birabarpur & Harijansahi	1.89	1.89	2019-20

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126	Hingula	Angul	Supply of water to village Chittalpur, Kumunda Naiksahi, Hadisahi, Kumunda Hadisahi, Maradahariharpur and Ambaburi under Hingula Area (Pack-16)	12.09	12.09	2019-20
127	Hingula	Angul	Supply of water to village Bhalugadia under Hingula Area (Pack-11)	4.93	4.87	2019-20
128	Hingula	Angul	Supply of water to village Banabaspur & Bhagabaspur under HA. (Package NO.15)	10.00	10.00	2019-20
129	Hingula	Angul	Supply of water to vill. Bhalugadia near HOCP for the period 17.01.19 to 20.03.19	0.75	0.75	2019-20
130	Hingula	Angul	Supply of water village Gopal prasad, Gopal prasad Khialisahi (School Sahi), Khamar & Patnasahi under HA. (Package No.14)	14.45	14.45	2019-20
131	Hingula	Angul	Supply of water to village Kankarei Bahalsahi, Chhotobrim and Pidhakhaman under Hingula Area (Pack-25)	11.12	11.12	2019-20
132	Hingula	Angul	Supply of water to village Kalamachhun (including Hadisahi, Harijansahi, Katikaprasad and Kalamachhun Baunsagadia) under Hingula Area (Pack-20)	17.95	17.95	2019-20
133	Hingula	Angul	Supply of water to village Solada under Hingula Area (Pack-18)	20.70	13.37	2019-20
134	Hingula	Angul	Supply of water to village Telipur, Telipur Harijansahi, Teipur Sikhapalsahi and Khurunga under Hingula Area (Pack-03)	9.45	9.45	2019-20
135	Hingula	Angul	Supply of water for domestic purpose at designated places of villages nearby HOCP & BOCP under HA for a period of 1 year (except summer season)	14.68	12.10	2019-20
136	Hingula	Angul	Supply of water for domestic purpose at designated places of villages near HOCP	2.33	2.33	2019-20
137	Hingula	Angul	Supply of water for domestic purpose of Badipachhasahi, Birabarpur & Harijansahi of Kalamachhun village near Hingula OCP under HA	1.28	1.28	2019-20
138	Hingula	Angul	Supplying of water to village Kandhaberani, Baleswarsahi under Hingula Area (Package-07)	8.64	4.94	2019-20
139	Hingula	Angul	Supplying of water to village Bahalsahi under Hingula Area (Package-19)	5.90	1.25	2019-20
140	Hingula	Angul	Supplying of water to village Danara Gandhinagar and Danara Adivasisahi under Hingula Area (Package-05)	4.01	3.34	2019-20
141	Hingula	Angul	Supplying of water to village Danara Gandhinagar and Danara Adivasisahi under Hingula Area (Package-05)	2.37	1.42	2019-20

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142	Hingula	Angul	Supply of water to village Kalamachhuin Purunasahi, Nuasahi, Nuamundasahi, Ektali, Khuriagutha, Randhan Bhuin (Old and New) under Hingula Area. (Pack-21)	9.66	8.05	2019-20
143	Hingula	Angul	Supplying of water to village Natada, Badajharan and Bethianali under Hingula Area (Package-24)	8.09	6.74	2019-20
144	Hingula	Angul	Supplying of water to village Nakeipasi under Hingula Area (Package-06)	9.80	8.17	2019-20
145	Hingula	Angul	Supplying of water to village Joragadia, Tangarasahi, Hadisahi And Sarang under Hingula Area (Package-08)	8.37	6.94	2019-20
146	Hingula	Angul	Supplying of water to village Ambapal, Badamahitaila and Sanamahitaila under Hingula Area (Package-23)	9.52	7.93	2019-20
147	Hingula	Angul	Supplying of water to village Tileipasi and Khajuria under Hingula Area (Package-10)	7.28	6.36	2019-20
148	Hingula	Angul	Supplying of water to village Barapali under Hingula Area (Package-09)	4.45	4.45	2019-20
149	Hingula	Angul	Supply of water to village Kalamachhuin Purunasahi, Nuasahi, Nuamundasahi, Ektali, Khuriagutha, Randhan Bhuin (Old and New) under Hingula Area. (Pack-21)	9.07	0.38	2019-20
150	Hingula	Angul	Supply of water for domestic purpose at designated places at Majhika village under BOCP of HA for a period of 1 year (except summer season)	8.34	0.75	2019-20
151	Hingula	Angul	Supply of water to kushacharsahi of Jamunali village near R&R site under Hingula area (Package 26)	4.70	4.70	2019-20
152	Hingula	Angul	Deepening of Pond of village Jamunali under CSR Hingula area	7.08	7.08	2019-20
153	Hingula	Angul	Supply of water to village Sanajorada, Karnapur & Natidi under Hingula area (Package 02)	15.82	15.82	2019-20
154	Hingula	Angul	Supply of water to village Badajorada under Hingula area (Package 01)	11.13	11.13	2019-20
155	Jagannath	Angul	Supply of water through water tanker to the village Hensmul including Sahar Sahi and Naraharipur for period of 365 dyas under BBSRI OCP, JA	25.26	2.53	2019-20
156	Jagannath	Angul	Supply of blankets, dari (mat) saari & dhoti to be distributed among poor & needy people of nearby villages by ananya mahila mandal under csr Programme of Jagannath Area.	1.25	1.25	2019-20

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157	Jagannath	Angul	Temporary supply of water through mobile water to villages Diabarana, Tentuli, Bhanj colony and Gurudwar Adivasi sahi	18.93	18.31	2019-20
158	Jagannath	Angul	Temporary supply of water through mobile water to villages Chater Hutting, South Balanda, Bagadhar Mundasahi	11.54	11.53	2019-20
159	Jagannath	Angul	Temporary supply of water through mobile water to villages Hariharpur, Pabitrapur, dumuduma, sadashivpur and godibandha	15.69	15.69	2019-20
160	Jagannath	Angul	Annual domestic water supply through tanker at Naik sahi, Hensmul High School, Hensmul Rehabilitation Site, Dera Harizan Sahi and Ragada Sahi for 2 years under CSR scheme of Ananta OCP	38.49	16.04	2019-20
161	Jagannath	Angul	Annual domestic water supply through tanker at Naik sahi, Hensmul High School, Hensmul Rehabilitation Site, Dera Harizan Sahi and Ragada Sahi under CSR scheme of Ananta OCP	11.55	2.71	2019-20
162	Bharatpur	Angul	Supply of water for domestic purpose through water tanker to village Ekdal, (Sanjamunda Sahi, Road Nayak Sahi, Puruna Sahi, Baragharia Sahi) & Hiloi, under Bharatpur Area for the year 2018	13.12	0.90	2019-20
163	Bharatpur	Angul	Supply of water for domestic purpose through water tanker to village Kuo & Kuo Rehabilitation Colony & Kuo Harizan sahi, under Bharatpur Area for the year 2019	11.49	8.66	2019-20
164	Bharatpur	Angul	Supply of water for domestic purpose through water tanker to village Nuasahi, Bahal, Padmabatipur and Lachhamanpur, under Bharatpur Area for the year 2019	7.76	5.79	2019-20
165	Bharatpur	Angul	Supply of water for domestic purpose through water tanker to village Badasinghada and Sanasinghada under Bharatpur Area for the year 2019	6.19	4.37	2019-20
166	Bharatpur	Angul	Supply of water for domestic purpose through water tanker to village Jambubahali, under Bharatpur Area for the year 2019	6.53	4.89	2019-20
167	Bharatpur	Angul	Supply of water for domestic purpose to villages of Chhendipada (Ward No.10, Mamuria Sahi and Bahal Sahi) under Bharatpur Area for the year 2019.	9.12	6.24	2019-20

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168	Bharatpur	Angul	Supply of water for domestic purpose through water tanker to village Chhendipada (Bentakura sahi, Tanla sahi, Kumbhara sahi, Gochhayat sahi, Harijana Sahi, Kaith Sahi, Behera sahi, Bhamara sahi and pradhan sahi) under Bharatpur Area for the year 2019	9.39	6.93	2019-20
169	Bharatpur	Angul	Supply of water for domestic purpose through water tanker to village Rakas, Kutarpasi and Brundabanpur under Bharatpur Area for the year 2019	6.80	5.27	2019-20
170	Bharatpur	Angul	Supply of water for domestic purpose to village to village Badasinghada & Sanasinghada under Bharatpur Area for the year 2013.	5.53	2.64	2019-20
171	Bharatpur	Angul	Supply water for domestic purpose through water tanker to village Jambubahali under Bharatpur area for the year 2020	7.20	1.80	2019-20
172	Bharatpur	Angul	Supply water for domestic purpose through water tanker to VILLAGE Chhendipada (ward no 10) Mamurai sahi and Bahal Sahi under Bharatpur area for the year 2020.	12.35	2.10	2019-20
173	Bharatpur	Angul	Supply water for domestic purpose through water tanker to village Raks, Kutarpasi and Brundabanpur area under Bharatpur area for the year 2020.	10.57	1.59	2019-20
174	Bharatpur	Angul	Supply water for domestic purpose through water tanker to village Kuto and Kuto Rehabilitation colony and Kuto Harizan sahi under Bharatpur area for the year 2020.	13.54	2.03	2019-20
175	Bharatpur	Angul	Supply water for domestic purpose through water tanker to village Chhendipada Bentakura sahi, Tanala sahi, Kumbhara Sahi, Gochhayat Sahi, Harizan Sahi, Kaith Sahi, Behera Sahi, Bhamara Sahi and Pradhan Sahi under Bharatpur area for the year 2020.	12.73	2.16	2019-20
176	Bharatpur	Angul	Supply of water for domestic purpose through water tanker to village Nuasahi, Bahal, Padmabatipur and Lachhmanpur under Bharatpur Area for the year 2020	9.30	2.32	2019-20
177	Bharatpur	Angul	Supply of water for domestic purpose through water tanker to village Badasinghada and Sanasinghada under Bharatpur Area for the year 2020	5.64	1.02	2019-20

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178	Kaniha	Angul	Supply of drinking water through tankers to villages Jarada, Telesingha, Kansamunda, Chhelia, Jaipur, Adityaprasad, Gundrunali, Gulendo for 120 days at Kaniha ocp	21.16	0.18	2019-20
179	Kaniha	Angul	Supply of drinking water to diff village Jarada Telesinga Chhelia etc wo no 14 dt 04.04.2019	25.23	24.66	2019-20
180	Kaniha	Angul	Supply of drinking water through tankers to Jarada, Telisingha & Kansamunda village at kaniha ocp of kaniha area	13.08	3.50	2019-20
181	Lingaraj	Angul	Supplying of water to the water scarcity villages Bidyadhipur, Dayanidhipur, New Dayanidhipur, Doblin, Pramod Prasad of Talcher sub-division for the year 2018 (package - v)	8.26	0.05	2019-20
182	Lingaraj	Angul	Supplying of drinking water in Langijoda village of Kandhal GP	1.25	1.23	2019-20
183	Lingaraj	Angul	Supplying of water to the water scarcity villages Balugaon Khamar, Anandapur, Soubhagya Nagar & Talaberana of Talcher sub-division for the year 2019(package - i)	8.88	7.68	2019-20
184	Lingaraj	Angul	Supplying of water to the water scarcity villages Kandhal, Langijoda & Jadunathpur of Talcher sub-division for the year 2019 (package - iii)	11.75	9.66	2019-20
185	Lingaraj	Angul	Supplying of water to the water scarcity villages Kandhal Hadi Sahi, Anandapur and Madan Mohanpur (Khajuria Sahi & Gopal Sahi) of Talcher sub-division for the year 2019(package - iv)	8.78	7.24	2019-20
186	Lingaraj	Angul	Supplying of water to the water scarcity villages Scotlandpur Harijan Sahi, Kankili GP, Manikamara, Krishnachandrapur, Rasalpur, Dasarathipur & Ekadasiapur of Talcher sub-division for the year 2019(package -vi)	8.10	7.19	2019-20
187	Lingaraj	Angul	Supplying of water to the water scarcity villages Scotlandpur, Dharampur GP, Nua Sahi Kankili & Sareilo of Talcher sub-division for the year 2019(package -vii)	6.99	6.17	2019-20
188	Lingaraj	Angul	Supplying of water to the water scarcity villages Kankili part-a & Samali of Talcher sub-division for the year 2019(package -viii)	7.67	6.60	2019-20

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189	Lingaraj	Angul	Supplying of water to villages kandhal, Langijoda and Jadunathpur of Talcher sub division for -2019(pack-iii)	11.75	1.93	2019-20
190	Lingaraj	Angul	Supplying of water to villages Kandhal Hadi Sahi, Anandapur and Madanmohanpur of Talcher sub division for-2019(pack-iv)	8.78	1.28	2019-20
191	Lingaraj	Angul	Supply of water to the water scarcity villages Madanmohanpur of Kandhal GP	2.67	2.67	2019-20
192	Lingaraj	Angul	Supply of water to the water scarcity villages of Balungaon Khamar of Kandhal GP	2.33	2.33	2019-20
193	Lingaraj	Angul	Supply of water to the water scarcity villages Balungaon including Balungaon Nua Sahi and Balungaon New Nua Sahi near Ekadasipur and Talabeda of Talcher sub-division for the year 2019, (package-ii) for 120 days	4.42	3.62	2019-20
194	Lingaraj	Angul	Supply of water to the water scarcity villages of Manikamara, Krishnachandrapur, Rasalpur, Dasarathapur and Ekadasipur of Talcher subdivision for the year 2019 (package-vi) for 120 days	4.35	3.57	2019-20
195	Lingaraj	Angul	Supply of water to the water scarcity villages of Balungaon Nua Sahi & Balungaon New sahi of Kandhal GP	2.34	2.34	2019-20
196	Lingaraj	Angul	Supply of drinking water in wards of Talcher Municipality for the year 2019	80.00	80.00	2019-20
197	Lingaraj	Angul	Supplying of water to the water scarcity villages Dharampur & Khairipal of Talcher sub-division for the year 2019 (package -viii)	4.63	3.98	2019-20
198	Lingaraj	Angul	Supplying of water to the water scarcity villages Kankili part-b & Kalandi Prasad of Talcher sub-division for the year 2019 (package -xiv)	11.79	10.17	2019-20
199	Lingaraj	Angul	Supplying of drinking water to villages - Kishoripal, Hariharpur and Gunthabahal of Talcher sub-division for -2019 (pack- xi)	7.29	7.10	2019-20
200	Lingaraj	Angul	Supplying of drinking water to villages- Bherubania, Ramachandrapur, Kantanali and Similipal of Talcher sub-division for -2019(pack- xii)	7.41	7.27	2019-20
201	Lingaraj	Angul	Supplying of drinking water to villages- Balijodi, Kakudi and Biharipur of Talcher sub division for -2019 (pack- x)	6.66	6.50	2019-20

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202	Lingaraj	Angul	Supplying of drinking water to villages- Jandabahal and Satapatia Sahi of Talcher sub division for-2019(pack-ix)	7.05	6.80	2019-20
203	Lingaraj	Angul	Supplying of water to the water scarcity villages Bidyadharpur, Dayanidhipur, New Dayanidhipur, Doblin & Pramod Prasad of Talcher sub-division for the year 2019(package -v)	7.80	6.37	2019-20
204	Lingaraj	Angul	Supplying of water to the water scarcity villages Balugaon including Balunga Nua Sahi & Balugaon New Nua Sahi near Ekadasipur and Talabeda of Talcher sub-division for the year 2019 (package - ii)	7.07	6.50	2019-20
205	Lingaraj	Angul	Supplying of water to the water scarcity villages Kandhal, Kandhal Hadi Sahi under Kandhal GP, Talcher sub-division for the year 2018 -19(package - vi)	5.42	1.12	2019-20
206	Lingaraj	Angul	Supplying of water to the water scarcity villages Balugaon including Balugaon Nua Sahi near Ekadasipur, Soubhagya Nagar under Kandhal GP for 120 days for the year 2018 - 19(package - i)	4.53	1.37	2019-20
207	Lingaraj	Angul	Supplying of water to the water scarcity villages of Kandhal, Langjoda and Jadunathpur of Talcher sub-division for the year 2019 (pkg-iii) for 120 days.	12.34	7.65	2019-20
208	Lingaraj	Angul	Supply of water to the water scarcity villages Soubhagyanagar of Kandhal GP	1.80	1.80	2019-20
209	Lingaraj	Angul	Supplying of water to the water scarcity villages Balugaon Khamar Anadipur, soubhagya Nagar & Talaberana of Talcher sub-division for the year 2019 (pkg-i)for 120 days	6.01	4.69	2019-20
210	Lingaraj	Angul	Supplying of water to the water scarcity villages of Kandhal Hadi Sahi and Gopal Sahi of Talcher sub-division for the year 2019 (pkg-iv) for 120 days	6.36	4.83	2019-20
211	Lingaraj	Angul	Supplying of water to the water scarcity villages Bidyadharapur, Dayanidhipur, Doblin & Promod Prasad of Talcher sub-division for the year 2019 (pkg-v) for 120 days	6.11	4.70	2019-20
212	Lingaraj	Angul	Supply of water to the water scarcity villages Langjoda of Kandhal GP	2.13	2.13	2019-20
213	Lingaraj	Angul	Supply of water to the water scarcity villages Kandhal of Kandhal GP	2.50	2.50	2019-20

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214	HQ	Angul	4 Nos Piped Water Supply Scheme at Talcher of Angul district	341.59	167.48	2019-20
215	HQ	Angul	2 nos. Piped Water Supply Schemes for 35 villages of Talcher and Kaniha Block of Angul district	5,505.58	2,312.40	2019-20
216	HQ	Angul	Rural Piped Water supply Scheme to Santhapada and its adjoining villages under Talcher Block in the Angul district	900.92	101.46	2019-20
217	HQ	Angul	Rural Piped Water supply Scheme to Gurujang and its adjoining villages under Talcher Block in the Angul district	478.96	210.92	2019-20
218	HQ	Angul	Construction of 7 nos. PWS Works at Talcher Block.	210.20	75.77	2019-20
219	Talcher	Angul	Supply of water to village Gurujang in Talcher Sub-division for the year 2020 for Talcher Area (Package V) 120 days.	14.70	14.40	2020-21
220	Talcher	Angul	Supply of water to villages Arakhapal, Kanteikolia, Gopaballapur and Rangamata in Talcher Sub-division for the year 2020 for Talcher Area (Package VII) 120 days.	9.74	9.74	2020-21
221	Talcher	Angul	Supply of water to village Sirigida in Talcher Sub-division for the year 2020 for Talcher Area (Package VI) 120 days.	6.87	6.87	2020-21
222	Talcher	Angul	Supply of water to village Luhundi, Godibandha chhak tanki and Belapada in Talcher sub-division for the year 2020 for Talcher Area	6.43	6.38	2020-21
223	Talcher	Angul	Supply of water to Radharamanpur and Brajanathpur in Talcher Sub-Division for the year 2020 for Talcher Area	8.74	8.74	2020-21
224	Talcher	Angul	Supply of Water to Villages Raghunathpur and Biraramchandrapur in Talcher Sub-Division for the year 2020 for Talcher Area (Package -II) (120 days).	8.75	8.75	2020-21
225	Talcher	Angul	Supply of water to villages Raghunathpur & Biraramchandrapur in for the year 2021 for Talcher Area	6.94	1.68	2020-21
226	Talcher	Angul	Supply of water to villages Brajanathpur & Radharanpur for the year 2021 for Talcher Area	7.17	1.73	2020-21
227	Talcher	Angul	Supply of water to villages Luhundi, Godibandha chhak and Belpada for the year 2021 for Talcher Area	5.10	0.55	2020-21
228	Talcher	Angul	Supply of water to village Gurujang for the year 2021	9.58	1.04	2020-21
229	Talcher	Angul	Supply of water to village Sirigida for the year 2021	5.52	0.60	2020-21
230	Hingula	Angul	Supply of water during summer season 2021 to village Sanjorada, Kampur & Natidi(package 2)	8.33	0.97	2020-21
231	Hingula	Angul	Supply of water during summer season 2021 to village Badajorada(package 1)	7.08	0.83	2020-21
232	Hingula	Angul	Supply of water during summer season 2020 to village Badajorada(package 1)	9.25	6.29	2020-21

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233	Hingula	Angul	Supply of water during summer season 2020 to village Sanjorada, Karpur & Natidi(package 2)	14.11	10.11	2020-21
234	Hingula	Angul	20 to village Mallibandha, Nuamuhin, Antagadia and Jambud	9.00	9.00	2020-21
235	Hingula	Angul	to village New Gopalprasad, New Antagadia, Kainthanali and K	10.35	10.35	2020-21
236	Hingula	Angul	ring summer season 2020 to village Bhalugadia under Hingula	4.98	4.98	2020-21
237	Hingula	Angul	Supply of water to village Telipur, Telipur Harijansahi, Teipur Sikhapalsahi and Khuringa under Hingula Area. (Pack-03)	6.98	6.70	2020-21
238	Hingula	Angul	Supply of water to village Solada under Hingula Area. (Pack-18)	19.70	19.70	2020-21
239	Hingula	Angul	Chitlipur Kumunda Nakeipasi, Hadisahi, Kumunda Hadisahi, Mar	11.84	11.84	2020-21
240	Hingula	Angul	mer season 2020 to village Banabaspur and Baghabaspur under	10.02	10.02	2020-21
241	Hingula	Angul	o village Gopal prasad, Gopal prasad Khalisahi (School Sahi), Kha	15.03	15.03	2020-21
242	Hingula	Angul	son 2020 to village Kankarei, Chhotoberini and Pidhakhaman u	11.13	11.13	2020-21
243	Hingula	Angul	ated place of villages near HOCP and BOCP under HA for a per	16.53	11.13	2020-21
244	Hingula	Angul	ce out post Kalamachhuni, PHC Kalamachhuni including Hingul	15.57	15.57	2020-21
245	Hingula	Angul	amachhuni (Including Hadisahi, Harijansahi, Kalikaprasad and Ka	15.21	15.21	2020-21
246	Hingula	Angul	munda, Kumunda Tanlasahi, Kumunda Nua Tanlasahi, Kumunda	21.76	21.76	2020-21
247	Hingula	Angul	Supply of water during summer season 2021 to village Telipur, Telipur Harijansahi, Teipur Sikhapalsahi and Khuringa under Hingula Area. (Pack-03)	6.26	1.74	2020-21
248	Hingula	Angul	Supply of water during summer season 2021 to village Majhika, Birabarpur, Solada Deulsahi, Nathagaon Police out post Kalamachhuni, PHC Kalamachhuni including Hingula High School, Gokula family, Thila sahi Banja sahi Bidyadhar and Ananyami under Hingula Area. (pack-04)	13.33	3.70	2020-21
249	Hingula	Angul	Supply of water during summer season 2021 to village Gopal prasad, Gopal prasad Khalisahi (School Sahi), Khamar & Patmasahi under HA. (Package No. 14)	13.43	2.84	2020-21
250	Hingula	Angul	Supply of water during summer season 2021 to village Chitlipur Kumunda Nakeipasi, Hadisahi, Kumunda Hadisahi, Mardahariharpur and Ambaburi under Hingula Area. (Pack-16)	10.96	2.31	2020-21
251	Hingula	Angul	Supply of water during summer season 2021 to Village Soloda under Hingula Area. (Pack-18)	14.22	3.95	2020-21
252	Hingula	Angul	Supply of water during summer season 2021 to village Bhalugadia under Hingula Area. (Pack-11)	2.91	0.45	2020-21
253	Hingula	Angul	munda, Kumunda Tanlasahi, Kumunda Nua Tanlasahi, Kumunda	13.38	3.42	2020-21
254	Hingula	Angul	l to village New Gopalprasad, New Antagadia, Kainthanali and K	5.90	1.44	2020-21
255	Hingula	Angul	21 to village Mallibandha, Nuamuhin, Antagadia and Jambud	7.36	1.23	2020-21
256	Hingula	Angul	mer season 2021 to village Banabaspur and Baghabaspur under	9.71	0.65	2020-21

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257	Hingula	Angul	son 2021 to village Kankarei, Chhotoberini and Pidhakhaman ur	7.21	1.50	2020-21
258	Hingula	Angul	tmachhuin(Including Hadisahi, Harijansahi, Kalikaprasad and Ka	12.23	3.40	2020-21
259	Hingula	Angul	ace of villages near Hingula OCP and Balaram OCP for one year	16.53	1.08	2020-21
260	Hingula	Angul	Supply of water to village Kandhabareni, Baleswarsahi etc	7.30	7.30	2020-21
261	Hingula	Angul	Supply of water to village Barapali	3.89	3.89	2020-21
262	Hingula	Angul	Supply of water to village Bahalsahi	5.78	3.55	2020-21
263	Hingula	Angul	Supply of water to village Danara Gandhi Sagar and Danara Adiwasi Sahi	3.71	3.71	2020-21
264	Hingula	Angul	Supply of water to village Tileipasi and Khajurja	7.14	7.14	2020-21
265	Hingula	Angul	Supply of water to village Joragadia, Tangara Sahi, Hadisahi under Hingula Area	6.29	6.29	2020-21
266	Hingula	Angul	Supply of water to village Nakeipasi under ha	10.09	9.79	2020-21
267	Hingula	Angul	Supply of water to village Ambal, Badamahitaila and Sara Mahitaila under ha	9.66	2.17	2020-21
268	Hingula	Angul	Supply of water to village Natada, Badajharna and Bethianadi	12.16	5.23	2020-21
269	Hingula	Angul	Supply of water to village Kalamchuin, Purunasahi, Nuasahi, Nuanunda sahi under HA	9.07	9.07	2020-21
270	Hingula	Angul	Supply of water to domestic purpose at designated places of Mahika village under BOCP	8.34	6.97	2020-21
271	Hingula	Angul	Supply of water to kusharansahi of jamunali village under HA	4.96	4.59	2020-21
272	Hingula	Angul	Supply of Water during summer Season to village Kandhabhereni and Baleswara sahi	4.70	0.86	2020-21
273	Hingula	Angul	Supply of Water during Summer Season 2021-22 village Joragadia Tangrasahi, Hadisahi and sarang	4.26	0.50	2020-21
274	Hingula	Angul	Supply of Water during Summer Season 2021-22 village Danara Gandhi Sagar and Danar Adiwasi Sahi	2.93	0.41	2020-21
275	Hingula	Angul	Supply of Water During summer Season to village Ambapal, Badamahitaila and Sanamahitaila	5.37	0.98	2020-21
276	Hingula	Angul	Supply of Water During summer Season to village Bahalasahi	3.35	0.61	2020-21
277	Hingula	Angul	Supply of Water During summer Season to village Nakeipasi	4.26	0.62	2020-21
278	Hingula	Angul	Supply of Water During summer Season to Village Kalamchuin Purunasahi, Nayaksahi, ektali etc	6.01	1.40	2020-21
279	Hingula	Angul	Supply of Water During summer Season to Village Satyabadisagarsahi, solada	1.09	0.93	2020-21
280	Hingula	Angul	Supply of Water During summer Season to Village Barpali	3.11	0.36	2020-21
281	Bharatpur	Angul	Supply of water for domestic purpose through water tanker to village Ekdal, (Sanjarunda Sahi, Road Nayak Sahi, Puruna Sahi, Baragharia Sahi) & Hilo, under Bharatpur Area for the year 2018	14.20	1.58	2020-21

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282	Bharatpur	Angul	Supply of water for domestic purpose through water tanker to village Nuasahi, Bahal, Padmabatipur and Lachhmanpur under Bharatpur Area for the year 2019	7.76	5.39	2020-21
283	Bharatpur	Angul	Supply of water for domestic purpose through water tanker to village Badasinghada and Sanasinghada under Bharatpur Area for the year 2019	6.19	4.63	2020-21
284	Bharatpur	Angul	Supply water for domestic purpose through water tanker to village Jambubahali under Bharatpur area for the year 2020	7.20	5.40	2020-21
285	Bharatpur	Angul	Supply of water for domestic purpose through water tanker to village Chhendipada Bentakuri Sahi, Tanla Sahi, Kumbhra Sahi, Gochhayat Sahi, Harizan Sahi, Kaith Sahi, Behera Sahi, Bhamara Sahi and Pradhan Sahi under BA for 4 months (March to June 2020)	12.35	9.06	2020-21
286	Bharatpur	Angul	Supply water for domestic purpose through water tanker to VILLAGE Chhendipada (ward no. 10) Mamurai sahi and Bhabal Sahi under Bharatpur area for the year 2020.	12.73	11.12	2020-21
287	Bharatpur	Angul	Supply water for domestic purpose through water tanker to village Kutaripasi and Brundabanpur under Bharatpur area for the year 2020.	10.57	10.11	2020-21
288	Bharatpur	Angul	Supply of water for domestic purpose to village to village Jambubahali under Bharatpur Area" for the year 2021.	5.01	1.66	2020-21
289	Bharatpur	Angul	Supply of water for domestic purpose to village to village Nua sahi, Padmabatipur & Lachhmanpur under Bharatpur Area" for the year 2021.	5.88	2.17	2020-21
290	Bharatpur	Angul	Supply of water for domestic purpose to village to village Badasinghada & Sanasinghada under Bharatpur Area" for the year 2021.	4.84	1.21	2020-21
291	Bharatpur	Angul	Supply of water for domestic purpose to village to village Rakas, Kutaripasi & Brundabanpur under Bharatpur Area" for the year 2021.	6.22	1.55	2020-21
292	Bharatpur	Angul	Supply of water for domestic purpose to village to village Kuio & Kuio rehabilitation colony under Bharatpur Area" for the year 2021.	8.45	0.69	2020-21
293	Bharatpur	Angul	Supply of water for domestic purpose to village to village Chhendipada (Ward 10, Mamuria Sahi & Bahal Sahi) under Bharatpur Area" for the year 2021.	8.52	0.56	2020-21
294	Bharatpur	Angul	Supply water for domestic purpose through water tanker to village Kuio and Kuio Rehabilitation colony and Kuio Harizan sahi under Bharatpur area for the year 2020.	13.54	8.68	2020-21

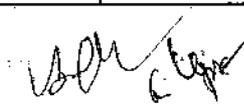
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295	Bharatpur	Angul	Supply of water for domestic purpose to village to village Chhendipada (Bentakuri sahi, Tanala sahi, Kumbhara Sahi, Bhamara Sahi, Gochhayat sahi) under Bharatpur Area" for the year 2021.	8.96	0.59	2020-21
296	Jagannath	Angul	Temporary supply of water through mobile water to the villages Diajarana, Tentulei, Bhanja colony and Gurudwar Adivasi Sahi under Jagannath Area for the year 2017 (PKG-6)	10.63	0.00	2020-21
297	Jagannath	Angul	Temporary supply of water through mobile water to the villages Rodashar, Chalagarh, Baghamara sahi, Baghamara Nua Sahi, Station Basti, Ghantapada Harijan Sahi Ward No. 1 & 4 under Jagannath Area for the year 2017 (PKG-3).	11.82	0.00	2020-21
298	Jagannath	Angul	Temporary supply of water through water tanker to the villages Hariharpur (Kaniha Block), Pabitrapur, Dumuduma, Sadashivpur, Godibandha hospital and Pabitrapur (New Balanda) under Jagannath Area for the year 2020	22.32	22.32	2020-21
299	Jagannath	Angul	Temporary supply of water through water tanker to the villages Chater Hutting, South Balanda, Bagadhar Mundasahi and Kbandualbahal under Jagannath Area for the year 2020	16.67	16.64	2020-21
300	Jagannath	Angul	Temporary supply of water through water tanker to the villages Hariharpur (Kaniha Block), Dumuduma, Sadashivpur and Godibandha hospital under Jagannath Area for the year 2017 (PKG-4)	6.12	0.00	2020-21
301	Jagannath	Angul	Temporary supply of water through water tanker to the villages Hariharpur (Kaniha Block), Dumuduma, Sadashivpur and Godibandha hospital under Jagannath Area for the year 2018 (PKG-4)	8.72	0.12	2020-21
302	Jagannath	Angul	Temporary supply of water through water tanker to the villages Hariharpur (Kaniha Block), Pabitrapur, Dumuduma, Sadashivpur and Godibandha hospital under Jagannath Area for the year 2019	15.69	0.00	2020-21
303	Jagannath	Angul	Annual Drinking Water Supply through tanker for Naik Sahi, Hensmul High School, hensmul Rehabilitation site, Dera Harizan, Sahi and Ragada Sahi for 2 years under CSR Scheme of AOCP	38.49	17.64	2020-21
304	Jagannath	Angul	Temporary supply of water through mobile water to the villages Diajarana, Tentulei, Bhanja colony and Gurudwar Adivasi Sahi under Jagannath Area for the year 2020	25.30	25.30	2020-21
305	Kaniha	Angul	Supply of Drinking Water through tankers to Jarada Village, Telisingha, Village, Kansamunda Village under CSR at Kaniha OCP of Kaniha Area	4.88	2.26	2020-21

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306	Kaniha	Angul	Supply of Drinking Water through tankers to Village Jarada, Telesingha, Chhelia, Kansamunda, Jaipur, Aditya Prasad, Gundrunali Gulendo & Mallpasi under CSR for a period of 120 Days (Summer Season) at Kaniha OCP of Kaniha Area (Re Tender)-2020	24.83	24.65	2020-21
307	Kaniha	Angul	Supply of drinking water through tankers to Jarada, Telesingha and Kansamunda villages under Kaniha OCP	4.27	0.51	2020-21
308	Kaniha	Angul	Supply of Water during summer through water tanker to Village Jarada, Telesingha, Chhelia, Kansamunda, Jaipur, Aditya Prasad, Gundrunali, Gulendo and Malipasi under Kaniha Area for the Year 2021 (Package S1)	23.56	1.75	2020-21
309	Lingaraj	Angul	Supply of water to the water scarcity villages Madanmohanpur, Balungaon Nua Sahi, Balungaon New Sahi & Balungaon Khamar of Kandhal GP of Lingaraj Area	8.63	5.20	2020-21
310	Lingaraj	Angul	Supply of water to the water scarcity villages - Balungaon including Balungaon Nua Sahi and Balungaon New Nua Sahi Near Ekadasipur and Talabeda of Talcher Subdivision for the Year 2019 LA(Package-II) for 120 days	8.09	4.46	2020-21
311	Lingaraj	Angul	Supply of water to the water scarcity villages of Manikamara, Krishnachandrapur, Rasalpur, Dasarathipur and Ekadasipur of Talcher Subdivision for the Year 2019 LA(Package-Vi) for 120 days	4.71	1.14	2020-21
312	Lingaraj	Angul	Supplying of water to the water scarcity villages of kandhal, Langjoda and Jadunathpur of Talcher Sub-division for the year 2019 Lingaraj Area(Pkg-III) for 120 days.	12.34	4.58	2020-21
313	Lingaraj	Angul	Supplying of Water to the water Scarcity villages Balungaon Khamar Anadipur, Soubhagya nagar & Talaberana of Talcher Subdivision for the year 2019 LA(Pkg-D) for 120 days	6.01	1.27	2020-21
314	Lingaraj	Angul	Supplying of water to the Water Scarcity Villages of Kandhal Hadi Sahi and Gopal Sahi of Talcher Sub division for the year 2019 LA (Pkg-IV) for 120 days	6.36	1.48	2020-21
315	Lingaraj	Angul	Supplying of water to the Water Scarcity Villages Bidyadharapur, Dayanidhipur, Doblin & Promodprasad of Talcher Sub division for the year 2019 LA (Pkg-V) for 120 days	6.11	1.32	2020-21
316	Lingaraj	Angul	Supply of water to the water scarcity villages Langjoda of Kandhal GP of Lingaraj Area	2.17	0.04	2020-21
317	Lingaraj	Angul	Water supply to village Kankili (part-a) and Samali of Talcher sub division	5.22	5.16	2020-21
318	Lingaraj	Angul	Water supply to village Dharampur and Khairapali of Talcher sub division	4.42	4.39	2020-21



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319	Lingaraj	Angul	Supply of water to the village Kandal Hadi Sahi, Anadipur and Madanmohanpur (Khajuria sahi & Gopal sahi) of Talcher for 2020	11.55	10.85	2020-21
320	Lingaraj	Angul	Supply of water to village Kishoripal, Hariharpur and Gunthabahal of Talcher for 2020.	10.67	10.49	2020-21
321	Lingaraj	Angul	Water supply to water scarcity village.	10.74	10.51	2020-21
322	Lingaraj	Angul	Water supply to water scarcity village Scotlandpur, Raselpur Dasrathipur, Ekadasipur	11.86	11.59	2020-21
323	Lingaraj	Angul	Supply of water to Bidyadharpur, Dayanidhipur, New Dayanidhipur, Doblin & Pramod Prasad	5.96	5.96	2020-21
324	Lingaraj	Angul	Supply of water Jandabahal & Scotlandpur	5.68	5.67	2020-21
325	Lingaraj	Angul	Supply of water to village Kandhal, Langijoda, and Jadunathpur of Talcher for 2020	16.81	16.81	2020-21
326	Lingaraj	Angul	Supply of water scarcity wards of Talcher municipality during summer season for the year 2020	87.50	65.00	2020-21
327	Lingaraj	Angul	Supply of water to village Kankili (part-b) and Kalandi Prasad of Talcher for 2020	17.28	17.10	2020-21
328	Lingaraj	Angul	Supply of water to village, Balijodi, Kakudi and Biharipur of Talcher subdivision.	5.75	5.65	2020-21
329	Lingaraj	Angul	Supply of water to village Scotlandpur, Dharampur GP, Nuasahi Kankili and Sareilo of Talcher Sub Division.	5.61	5.53	2020-21
330	Lingaraj	Angul	Supplying of water to the water scarcity villages of kandhal.Hadi Sahi, Anadipur and Madanmohanpur (Khajuria Sahi & Gopal Sahi) of Talcher Sub-division for the year 2020 Lingaraj Area(Pkg-IV) for 122 days.	11.55	1.73	2020-21
331	Lingaraj	Angul	Supplying of water to the water scarcity villages Balungaon including Balungao Nua Sahi & Balunga New Sahi near Ekadasipur and Talabeda of Talcher Sub-division for the year 2020 Lingaraj Area(Pkg-II) for 122 days.	4.15	0.81	2020-21
332	Lingaraj	Angul	Supplying of water to the water scarcity villages Balungaon Khamar, Anandapur, Soubhagyanagar and Talaberana of Talcher Sub-division for the year 2020 Lingaraj Area(Pkg-I) for 122 days.	6.97	1.63	2020-21
333	Lingaraj	Angul	Supplying of water to the water scarcity villages Langijoda and Anadipur to Talcher Sub-division for the year 2020-21 Lingaraj Area(Pkg-IV) for 303 days.	13.70	6.89	2020-21
334	Lingaraj	Angul	Supplying of water to the water scarcity villages Balungaon Sahi New Balungaon New Sahi & Soubhagya Nagar of Talcher Sub-division for the year 2020-21 Lingaraj Area(Pkg-II) for 303 days.	10.95	4.38	2020-21

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335	Lingaraj	Angul	Supplying of water to the water scarcity villages Kandhal Hadi Sahi of Talcher Sub-division for the year 2020-21 Lingaraj Area(Pkg-III) for 303 days.	16.28	8.63	2020-21
336	Lingaraj	Angul	Supplying of water to the water scarcity villages Balungaon Khamar of Talcher Sub-division for the year 2020-21 Lingaraj Area(Pkg-I for 303 days	8.28	2.73	2020-21
337	Lingaraj	Angul	Supplying of water to the water scarcity villages Krishnachandrapur, Dasarathipur and Ekadasipur of Talcher Sub-division for the year 2020-21 Lingaraj Area(Pkg-iv) for 120 days	2.21	2.21	2020-21
338	Lingaraj	Angul	Supplying of water to the water scarcity villages Doblin, Promod Prasad, Manikamara and Rasulpur & Talcher Sub-division for the year 2020-21 Lingaraj Area(Pkg-00-3) for 120 days.	3.01	3.01	2020-21
339	Lingaraj	Angul	Supplying of water to the water scarcity villages Jadunathpur, Bidyadharpur, Dayanidhipur and New Dayanidhipur Talcher Sub-division for the year 2020-21 Lingaraj Area(Pkg- for the year 2020-21 LA	4.77	4.77	2020-21
340	Lingaraj	Angul	Supplying of water to the water scarcity villages Anandapur Talabeda and Talaberana of Talcher Sub-division for the year 2020-21 Lingaraj Area(Pkg-w-I for 120 days	4.98	0.75	2020-21
341	Lingaraj	Angul	Supplying of water to the water scarcity villages Madanmohanpur of Talcher Sub-division for the year 2020-21 Lingaraj Area(Pkg-V for 303 days	8.27	2.73	2020-21
342	HQ	Angul	Rural Piped Water supply Scheme to Santhapada and its adjoining villages under Talcher Block in the Angul district	900.92	218.86	2020-21
343	HQ	Angul	2 nos. Piped Water Supply Schemes for 35 villages of Talcher and Kaniha Block of Angul district.	5,505.58	744.21	2020-21
344	HQ	Angul	Rural Piped Water supply Scheme to Gurujang and its adjoining villages under Talcher Block in the Angul district	478.96	0.28	2020-21
345	Talcher	Angul	Supply of water to village Arakhapal, Kanteikoilia, Gopalballavpur and Rangmatia In Talcher Subdivision for the year 2021 for Talcher Area (Package-S6) 120 Days	6.00	5.67	2021-22
346	Talcher	Angul	Supply of water to villages Raghunathpur & Biraramchandrapur in Talcher subdivision for the year 2021 for Talcher area (package-s1) 120 days	6.94	5.05	2021-22
347	Talcher	Angul	Supply of water to villages Brajanathpur & Radharanpur in Talcher subdivision for the year 2021 for Talcher area	7.17	5.22	2021-22

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348	Talcher	Angul	Supply of water to villages Luhundi, Godibandha chhak and Beipada in Talcher subdivision for the year 2021 for Talcher area	5.37	4.81	2021-22
349	Talcher	Angul	Supply of water to village Gurujang in Talcher subdivision for the year 2021	9.48	8.45	2021-22
350	Talcher	Angul	Supply of water to village Sirigida in Talcher subdivision for the year 2021	5.35	4.75	2021-22
351	Hingula	Angul	Supply of water during summer season 2021 to village Sanjorada, Kampur & Natidi(package 2)	8.33	6.46	2021-22
352	Hingula	Angul	Supply of water during summer season 2021 to village Telipur, Telipur Harijansahi, Teipur Sikhapalsahi and Khuringa under Hingula Area. (Pack-03)	6.26	3.55	2021-22
353	Hingula	Angul	Supply of water during summer season 2021 to village Majhika, Birabarpur, Solada Deulsahi, Natibagaon Police out post Kalamachhuni, PHC Kalamachhuni including Hingula High School, Golkula family, Thinla sahi Banta sahi Bidyadhar and Anatriyami under Hingula Area. (pack-04)	13.33	8.90	2021-22
354	Hingula	Angul	Supply of water during summer season 2021 to village Gopal prasad, Gopal prasad Khalisahi (School Sahi), Khamar & Patnasahi under HA. (Package No. 14)	13.43	10.60	2021-22
355	Hingula	Angul	Supply of water during summer season 2021 to village Chittipur Kumunda Nakeipasi, Hadisahi, Kumunda Hadisahi, Mardaharharpur and Ambaburi under Hingula Area. (Pack-16)	10.96	8.64	2021-22
356	Hingula	Angul	Supply of water during summer season 2021 to Village Soloda under Hingula Area. (Pack-18)	14.22	10.27	2021-22
357	Hingula	Angul	Supply of water during summer season 2021 to village Bhalugadia under Hingula Area. (Pack-11)	2.91	2.20	2021-22
358	Hingula	Angul	Supply of water during summer season 2021 to village Kumunda, Kumunda Tanlasahi, Kumunda Nua Tanlasahi, Kumunda Tentulisahi and Purunapani under Hingula Area. (Pack-17)	13.38	9.96	2021-22
359	Hingula	Angul	Supply of water during summer season 2021 to village New Gopalprasad, New Antagadia, Kainthanali and Kusumpal under Hingula Area". (Package-12)	5.90	4.46	2021-22
360	Hingula	Angul	Supply of water during summer season 2021 to village Mallibandha, Nuamuhin, Antagadia and Jambudhara under Hingula Area ". (Package-13)	7.36	6.13	2021-22

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361	Hingula	Angul	Supply of water during summer season 2021 to village Banabaspur and Baghabaspur under Hingula Area (Package-15)	9.71	9.06	2021-22
362	Hingula	Angul	Supply of water during summer season 2021 to village Kankarei, Chhotoberim and Pidhakhaman under Hingula Area." (Package-25)	7.21	5.71	2021-22
363	Hingula	Angul	Supply of water during summer season 2021 to village Kalamachhuni(Including Hadisahi, Harijansahi, Kalikaprasad and Kalamchhuni Baunsagadia under Hingula Area ". (Package-20)	12.23	8.83	2021-22
364	Hingula	Angul	Supply of water for domestic purpose of designated place of villages near Hingula OCP and Balaram OCP under CSR of Hingula Area	1.86	1.86	2021-22
365	Hingula	Angul	SUPPLY OF WATER TO DOMESTIC PURPOSE AT DESIGNATED PLACES OF MAJHIKA VILLAGE UNDER BOCP	8.34	2.16	2021-22
366	Hingula	Angul	Supply of Water during summer Season to village Kandhabhereni and baleswara sahi (Package 07)	4.70	3.83	2021-22
367	Hingula	Angul	Supply of Water during Summer Season 2021-22 village joragadia Tangrasahi, hadisahi and sarang (Package 08)	5.02	4.53	2021-22
368	Hingula	Angul	Supply of Water During summer Season to village tileipasi and Khajuria (Package 10)	4.07	3.33	2021-22
369	Hingula	Angul	Supply of Water during Summer Season 2021-22 village Danara Gandhi Sagar and Danar Adiwasi Sahi (Package 05)	3.03	2.61	2021-22
370	Hingula	Angul	Supply of Water During summer Season to village Ambapal, Badamahitala and Sanamahitala (Package 23)	5.39	4.40	2021-22
371	Hingula	Angul	Supply of Water During summer Season to village Bahalasahi (Package 19)	3.37	2.75	2021-22
372	Hingula	Angul	Supply of Water During summer Season to village Nakeipasi (Package 06)	5.29	3.79	2021-22
373	Hingula	Angul	Supply of Water During summer Season to Village Kalamchuni Purunasahi, Nayaksahi, ektali etc (Package 21)	6.75	5.35	2021-22
374	Hingula	Angul	Supply of Water During summer Season to Village Satyabadisagarsahi, solada	0.97	0.04	2021-22
375	Hingula	Angul	Supply of Water During summer Season to Village Barpali (Package 09)	3.11	2.68	2021-22

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376	Hingula	Angul	Supply of water during summer season to village Natada, Badjharan and bothianali (Package 24)	7.60	5.43	2021-22
377	Hingula	Angul	Supply of water for domestic purpose at designated places of Majhika village for 01 year excluding summer season	6.30	6.18	2021-22
378	Hingula	Angul	Supply of water during summer season to Kusacharsahi of Jamunali village	4.76	4.74	2021-22
379	Bharatpur	Angul	Supply of water for domestic purpose through water tanker to village Chhendipada (Ward No. 10) Mamuria Sahi and Bahal Sahi under Bharatpur Area for for the year 2021	8.90	5.95	2021-22
380	Bharatpur	Angul	Supply of water for domestic purpose through water tanker to village Jambubahali under Bharatpur Area for the year 2021	5.01	1.45	2021-22
381	Bharatpur	Angul	Supply of water for domestic purpose through water tanker to village Nuasahi, Padmabatipur and Lachhamanpur under Bharatpur Area for the year 2021	5.88	1.99	2021-22
382	Bharatpur	Angul	Supply of water for domestic purpose through water tanker to village Badasinghada and Sanasinghada under Bharatpur Area for the year 2021	4.84	2.67	2021-22
383	Bharatpur	Angul	Supply of water for domestic purpose through water tanker to village Kuno and Kuno Rehabilitation Colony and Kuno Harizan Sahi under Bharatpur Area for the year 2021	8.45	2.15	2021-22
384	Bharatpur	Angul	Supply of water for domestic purpose through water tanker to village Rakas, Kutaripasi and Brundabanapur under Bharatpur Area for the year 2021	6.22	4.35	2021-22
385	Bharatpur	Angul	Supply of water for domestic purpose through water tanker to village Badasinghada & Sanasinghada under BA for the year 2022	6.11	0.50	2021-22
386	Jagannath	Angul	Supply of nec materials for needy by Mahila Man, JA	3.57	3.57	2021-22
387	Jagannath	Angul	Supply of water through water tanker to nearby villages	0.17	0.17	2021-22
388	Jagannath	Angul	Temporary supply of water through water tanker to the villages Chatei Hutting, South Balanda, Bagadhar Mudasahi and Khandualbahal under Jagannath Area for the year 2018 (PKG-5)	23.43	16.56	2021-22

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389	Jagannath	Angul	Drinking water supply through tanker for Naik Sahi, Hensmul High School, Hensmul rehabilitation site and Dera Harizan Sahi & Ragadi Sahi at Ananta OCP for a period of 35 days	8.77	8.77	2021-22
390	Jagannath	Angul	Annual drinking water supply through tanker for Naik Sahi, Hensmul High School, Hensmul Rehabilitation site, Dera Harijan Sahi and ragada sahi for 2 years under CSR Scheme of AACP	38.49	4.81	2021-22
391	Jagannath	Angul	Temporary supply of water through water tanker to the villages Hariharpur, Pabitraour etc., for the year 2021	9.50	3.62	2021-22
392	Jagannath	Angul	Temporary supply of water through water tanker to the villages Ekdal, Hiloi etc., for the year 2021	3.31	3.31	2021-22
393	Jagannath	Angul	Temporary supply of water through water tanker to the villages Chater Huting, South Balanda for the year 2021	7.65	5.42	2021-22
394	NSCH	Angul	Supply of water through water tanker to COVID Hospital and Residential areas of MIMSR (for 60 days)	4.26	0.36	2021-22
395	Kaniha	Angul	Supply of Water during summer through water tanker to Village Jarada, Telesingha, Chhelia, Kansamunda, Jaipur, Aditya Prasad, Gundurimali, Gulendo and Malipasi under Kaniha Area for the Year 2021 (Package S1)	24.67	21.46	2021-22
396	Kaniha	Angul	Annual Supply of Water (Excluding Summer Package) through water tanker to Village Jarada, Telesingha and Kansamunda under Kaniha Area for the year 2021 (Package A1)	14.20	10.67	2021-22
397	Lingaraj	Angul	Supply of water to the water scarcity villages Madanmohanpur of Kandhal GP of Lingaraj Area	8.19	6.60	2021-22
398	Lingaraj	Angul	Supply of water to the water scarcity villages Kandhal of Kandhal GP of Lingaraj Area	5.08	0.08	2021-22
399	Lingaraj	Angul	Supplying of water to the water scarcity villages Balungaon Sahi New Balungaon New Sahi & Soubhagya Nagar of Talcher Sub-division for the year 2020-21 Lingaraj Area (Pkg-II) for 303 days.	14.54	5.73	2021-22
400	Lingaraj	Angul	Supplying of water to the water scarcity villages Kandhal Hadi Sahi of Talcher Sub-division for the year 2020-21 Lingaraj Area (Pkg-III) for 303 days.	26.53	9.24	2021-22
401	Lingaraj	Angul	Supplying of water to the water scarcity villages Bahungaon Khamar of Talcher Sub-division for the year 2020-21 Lingaraj Area (Pkg-I for 303 days)	11.74	6.27	2021-22

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402	Lingaraj	Angul	Supplying of water to the water scarcity villages Anandapur Talabeda and Talaberana of Talcher Sub-division for the year 2020-21 Lingaraj Area(Pkg-w-I for 120 days.	5.62	3.99	2021-22
403	Lingaraj	Angul	Supplying of water to the water scarcity villages Madanmohanpur of Talcher Sub-division for the year 2020-21 Lingaraj Area(Pkg-V for 303-days	8.27	1.83	2021-22
404	Lingaraj	Angul	Providing water supply connection at village kandhal.	0.49	0.48	2021-22
405	Lingaraj	Angul	Supply of water to village dharampur & kishoripal	5.04	3.69	2021-22
406	Lingaraj	Angul	Supply of water to village bahjodi , kakudi & biharipur	5.75	4.95	2021-22
407	Lingaraj	Angul	Supply of water to village scotlandpur, dharampur, masahi,kankili & sareilo	5.61	4.92	2021-22
408	Lingaraj	Angul	Supply of water to village kankili & kalandiprasad of talcher	7.14	7.04	2021-22
409	Lingaraj	Angul	Supply of water to village jandabahal & satapatia	4.77	4.62	2021-22
410	Lingaraj	Angul	Supply of water to villagesainali & kankili part -a	5.05	4.98	2021-22
411	Lingaraj	Angul	Supply of water to village kishoripal hariharpur & gunthabahal	5.01	4.91	2021-22
412	Lingaraj	Angul	Supply of water to villagebherubania, ramchandrapur,kantanah & simlipal	5.00	4.89	2021-22
413	Lingaraj	Angul	Supply of water to villagde langjoda & anadipur	13.70	6.87	2021-22
414	Lingaraj	Angul	Supply of water to villagde of kandhal gp	2.10	2.10	2021-22
415	Lingaraj	Angul	Supply of water to villagde kandhala hadi sahi	2.25	2.25	2021-22
416	Lingaraj	Angul	Supply of water to villagde balunga khamar	2.12	2.12	2021-22
417	Lingaraj	Angul	Supply of water to village krisna chandrapur,dasarathipur & ekadasiapur	2.34	2.34	2021-22
418	Lingaraj	Angul	Supply of water to village anandapur,talabeda and talaberana	4.41	4.41	2021-22
419	Lingaraj	Angul	Supply of water to village langjoda & anadipur	10.81	4.46	2021-22
420	Lingaraj	Angul	Supply of water to village kandhal & kandhala hadi sahi	13.01	5.37	2021-22
421	Lingaraj	Angul	Supply of water to village balunga nua sahi & soubhagyanagar	9.05	4.74	2021-22
422	Lingaraj	Angul	Supply of water to village madan mohanpur of talcher	5.76	3.38	2021-22
423	Lingaraj	Angul	Supply of water of vill balugaon khamar of talcher sub division.	6.54	2.70	2021-22
424	HQ	Angul	Rural water supply to Santhapada & Adjacent Villages	900.92	242.13	2021-22

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425	Talcher	Angul	Supply of water to villages Raghunathapur and Biraramchandrapur in Talcher Subdivision for the year 2022 for Talcher Area (Package S-1) 120 days.	7.34	7.34	2022-23
426	Talcher	Angul	Supply of water to villages Brajnathapur & Radharamanpur in Talcher Subdivision for the year 2022 for Talcher Area (Package S-2) 120 days.	5.94	5.79	2022-23
427	Talcher	Angul	Supply of water to villages Luhundi, Godibandha Chhak Tanki and Belpada in Talcher Subdivision for the year 2022 for Talcher Area (Package S-3) 120 days.	4.80	4.80	2022-23
428	Talcher	Angul	Supply of water to village Gurujang in Talcher Subdivision for the year 2022 for Talcher Area (Package S-4) 120 days.	10.77	10.49	2022-23
429	Talcher	Angul	Supply of water to village Sirigida in Talcher Sub-division for the year 2022 for Talcher Area (Package S-5) 120 days.	11.48	11.48	2022-23
430	Talcher	Angul	Supply of water to villages Arakhapal, Kanteikolia, Gopaballaypur and Rangamatia in Talcher Subdivision for the year 2022 for Talcher Area (Package S-6) 120 days.	9.02	9.02	2022-23
431	Hingula	Angul	Supply of water during summer season 2022 to village Badajorada (Package 01)	10.23	10.23	2022-23
432	Hingula	Angul	Supply of water during summer season 2022 to village Sanajorada, Karnapur & Naudi (Package 02)	12.04	12.04	2022-23
433	Hingula	Angul	Provision of Drinking water bottles for public during Panchayat elections 2022 at Talcher block.	0.50	0.50	2022-23
434	Hingula	Angul	Supply of water during summer season 2021 to village Badajorada (Package 01)	4.00	4.00	2022-23
435	Hingula	Angul	Supply of water during summer season 2022 to village Kandhaberim, Baleswar sahi under HA (Package-07)	6.66	6.65	2022-23
436	Hingula	Angul	Supply of water during summer season 2022 to village Joragadia Tangara Sahi, Hadi Sahi and Sarag under HA (Package-08)	6.74	6.74	2022-23
437	Hingula	Angul	Supply of water during summer season 2022 to village Tileipasi and Khajuria under HA (Package-10)	6.60	6.60	2022-23
438	Hingula	Angul	Supply of water during summer season 2022 to village Ambapal, Badamahitaila, Sanamahitaila under HA (Package-23)	6.98	6.98	2022-23

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439	Hingula	Angul	Supply of water during summer season 2022 to village Kalamuchhin purunasahi, Nuasahi, Nuamunda Sahi, Ektali, Khuriagutha, Radhanabhuin (Old and new) under HA. (Package-21)	11.87	11.87	2022-23
440	Hingula	Angul	Supplying of water to village Danara Gandhinagar and Danara Adivasisahi under Hingula Area (Package-05)	5.24	5.05	2022-23
441	Hingula	Angul	Supplying of water to village Nakepasi under Hingula Area (Package-06)	8.14	8.13	2022-23
442	Hingula	Angul	Supplying of water to village Natada, Badajharan and Bethianahi under Hingula Area (Package-24)	9.92	9.92	2022-23
443	Hingula	Angul	Supply of water to village Kumunda, Kumunda Tanlasahi, Kumunda Nua, Tanlasahi, Kumunda Tentulisahi and Purunapam under Hingula Area (Pack-17)	34.00	34.00	2022-23
444	Hingula	Angul	Supply of water to village Solada under Hingula Area (Pack-18)	39.01	39.01	2022-23
445	Hingula	Angul	Supply of water to village Majhika, Birabarpur, Solada Deulsahi, Nathagaon Police out post Kalamachhuin, PHC Kalamachhuin including Hingula High School, Gokula family, Thula sahi Bama sahi Bidyadhar and Anatriyam under Hingula Area. (pack-04)	12.74	12.74	2022-23
446	Hingula	Angul	Supply of water to village Malibandha Nuabhuin, Amtagadia and Jambudhra under Hingula Area. (Pack-13)	9.85	9.79	2022-23
447	Hingula	Angul	Supply of water village Gopal prasad, Gopal prasad Khalisahi (School Sahi), Khamar & Patnasahi under HA. (Package No. 14)	21.90	21.90	2022-23
448	Hingula	Angul	Supply of water to village Kankarei Babalsahi, Chhotobrim and Pidhakhaman under Hingula Area (Pack-25)	10.99	10.99	2022-23
449	Hingula	Angul	Supply of water during summer season 2022 to Jamunali Kuschaehar sahi.	5.76	5.56	2022-23
450	Hingula	Angul	Supply of water to village Kalamachhuin (including Hadi sahi, Harijansahi, Kalikaprasad and Kalamachhuin Baunsagadia) under Hingula Area (Pack-20)	35.45	35.45	2022-23
451	Hingula	Angul	Supply of water to village New Gopalprasad, New Anantagadia, Kainthanali and Kusumpal under Hingula Area (Pack-12)	11.10	11.10	2022-23

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452	Hingula	Angul	Supply of water to village Telipur, Telipur Harijansahi, Teipur, Sikhapalsahi and Khuringa under Hingula Area. (Pack-03)	14.51	14.51	2022-23
453	Hingula	Angul	Supply of water to village Banabasapur & Bhagabasapur under HA. (Package NO.15).	6.66	6.66	2022-23
454	Hingula	Angul	Supply of water to village Chittalpur, Kumunda Naiksahi, Hadisahi, Kumunda Hadisahi, Maradaharipur and Arnbaburi under Hingula Area. (Pack-16)	18.70	18.70	2022-23
455	Hingula	Angul	Supply of water for domestic purpose to village New Gopalprasad, New Anantagadia, Kaithanali & Kusumpal for a period of one year excluding summer season under CSR work of Hingula OCP, HA.	29.27	20.31	2022-23
456	Hingula	Angul	Supply of water for domestic purpose to village New Gopalprasad, New Anantagadia, Kaithanali & Kusumpal for a period of 30 days under CSR work of Hingula OCP, HA.	1.88	1.88	2022-23
457	Hingula	Angul	Supply of water to nearby villages of HOCP and BOCP for a period of 01 year.	17.04	17.04	2022-23
458	Hingula	Angul	Supply of water during summer season 2022 to village Barapali under HA. (Package-09)	4.76	4.76	2022-23
459	Hingula	Angul	Supplying of water to village Bahalsahi under Hingula Area. (Package-19)	9.07	9.07	2022-23
460	Hingula	Angul	Supply of water to Satyabadipur sahi for 30 days.	1.89	1.60	2022-23
461	Hingula	Angul	Supply of water to Satyabadipur sahi for 30 days.	1.93	1.93	2022-23
462	Hingula	Angul	Supply of water to Satyabadipur sahi for 15 days.	0.99	0.99	2022-23
463	Hingula	Angul	Supply of water to Satyabadipur sahi for 15 days.	0.99	0.99	2022-23
464	Hingula	Angul	Supply of water to Majhika Village for 30 days.	1.95	1.95	2022-23
465	Hingula	Angul	Supply of water to Satyabadipur sahi for 30 days.	2.22	2.22	2022-23
466	Hingula	Angul	Supply of water to Satyabadipur sahi for 30 days.	2.00	2.00	2022-23
467	Hingula	Angul	Supply of water for domestic purpose at designated places of Majhika village under Balram OCP of Hingula Area. (For a period of one year except summer season).	7.63	2.60	2022-23
468	Hingula	Angul	Supply of water for domestic purpose to Satyabadipur of Solada Village of Balram OCP for 02 months under Hingula Area.	1.46	1.46	2022-23
469	Bharatpur	Angul	Supply of water for domestic purpose through water tanker to village Jambubahali under Bharatpur Area for the year 2022.	4.93	4.93	2022-23

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470	Bharatpur	Angul	Supply of water for domestic purpose through water tanker to village Kuio & Kuio Rahabilitation colony and Kuio Harijana Sahi under Bharatpur Area for the year 2022.	7.58	7.58	2022-23
471	Bharatpur	Angul	Supply of water for domestic purpose through water tanker to village Rakas, Kuraripasi & Brundabanpur under Bharatpur Area for the year 2022.	1.17	0.99	2022-23
472	Bharatpur	Angul	Supply of water for domestic purpose through water tanker to village Nuasahi, Padmabatpur & Lachhamanpur under Bharatpur Area for the year 2022.	2.24	1.90	2022-23
473	Bharatpur	Angul	Supply of water for domestic purpose through water tanker to village Chhendipada (Bentakura Sahi, Tamla Sahi, Kumbhara Sahi, Gochhayat Sahi, Harijana Sahi, Kath Sahi, Behera Sahi, Bhamara Sahi & Pradhan Sahi) under Bharatpur Area for the year 2022.	31.87	18.08	2022-23
474	Bharatpur	Angul	Supply of water for domestic purpose through water tanker to village Badasingda & Sanasingda under Bharatpur Area for the year 2022.	5.89	4.80	2022-23
475	Jagannath	Angul	Temporary water supply through Water Tanker to the Villages Chatra Hutting, South Balanda, Bagadhar Mundasahi & Khandualbahal under Jagannath Area for the year 2022.	20.23	16.59	2022-23
476	Jagannath	Angul	Temporary supply of water through water tanker to the villages Chater Hutting, South Balanda, Bagadhar Mundasahi and Khandualbahal under Jagannath Area for the year 2021.	7.65	0.87	2022-23
477	Jagannath	Angul	Annual drinking water supply through tanker for Naik sahi, Hensmul High School, Hensmul rehabilitation site, Dera Harizan Sahi etc.	70.33	35.98	2022-23
478	Jagannath	Angul	Drinking water supply through tanker for Naik Sahi, Hensmul High School, Hensmul Rehabilitation site and Dera Harizan Sahi & Ragadi Sahi at Ananta OCP for a period of 35 days.	1.95	0.27	2022-23
479	Jagannath	Angul	Temporary supply of Water through Water Tanker to villages Ekdal (Sanjanunda Sahi), Nayak Sahi, Puruna Sahi, Baragharia Sahi and Hilo under Jagannath Area for the year 2021.	15.23	14.93	2022-23

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480	Jagannath	Angul	Temporary supply of water through water tank to the villages Hariharpur (Kaniha Block), Dumuduma, Sadashivapur, Godibandha Hospital and Pabitrapur (New Balanda) under Jagannath Area for the year 2022.	14.69	14.36	2022-23
481	Kaniha	Angul	Annual Supply of Water (Excluding Summer Package) through water tanker to Village Jarada, Telesingha and Kansamunda under Kaniha Area for the year 2021 (Package A1)	14.20	3.53	2022-23
482	Kaniha	Angul	Supply of Water during summer through water tanker to Village Jarada, Telesingha, Chhelia, Kansamunda, Jaipur, Aditya Prasad, Gundurinali, Gulendo and Malipasi under Kaniha Area for the Year 2022 (Package S1)	36.35	36.34	2022-23
483	Kaniha	Angul	Annual Supply of Water (Excluding Summer Package) through water tanker to Village Jarada, Telesingha and Kansamunda under Kaniha Area for the year 2022-23	19.01	11.78	2022-23
484	Kaniha	Angul	Supply of water during summer through water tanker to villages Jarada, Telesingha, Chhelia, Kansamunda, Jaipur, Adityaprasad, Gudrurinali, Gulendo and Malipasi under CSR for a period of 120 days (summer season) at Kaniha OCP	43.01	2.99	2022-23
485	Lingaraj	Angul	Supply of water to wards of Talcher Municipality during summer 2022 on deposit basis	70.93	49.65	2022-23
486	Lingaraj	Angul	Supplying of water to the water scarcity villages Doblin, promod Prasad, Manikamara and Rasulpur of Talcher Sub-division for the year 2021 Lingaraj Area (Pkg-S-3) for 122 days (March-June)	3.88	0.46	2022-23
487	Lingaraj	Angul	Supplying of water to the water scarcity villages Madanmohanpur of Talcher Sub-division for the year 2020-21 Lingaraj Area (Pkg-V for 303 days)	8.27	0.94	2022-23
488	Lingaraj	Angul	Supplying of water to the water scarcity villages Kandhal Hadi Sahi of Talcher Sub-division for the year 2020-21 Lingaraj Area (Pkg-III) for 303 days.	16.28	1.48	2022-23
489	Lingaraj	Angul	Supplying of water to the water scarcity villages Balungaon Khamar of Talcher Sub-division for the year 2020-21 Lingaraj Area (Pkg-I for 303 days)	8.28	0.98	2022-23
490	Lingaraj	Angul	Supplying of water to the water scarcity villages Langijoda and Anadipur to Talcher Sub-division for the year 2020-21 Lingaraj Area (Pkg-IV) for 303 days.	13.70	8.19	2022-23

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491	Lingaraj	Angul	Supply of Water of vill: Anandapur, Talabeda, Talaberana Talcher Sub-division for the year 2021-22(Pkg-w-1) for 120 days	3.91	3.91	2022-23
492	Lingaraj	Angul	Supply of Water of Madanmohanpur of Talcher Sub-division for the year 2021 under LA for the year 2021-22(Pkg-V) for 303 days	5.76	3.45	2022-23
493	Lingaraj	Angul	Supply of Water of vill: Jadunathour, Bidyadharpur, dayanidhipur and of Talcher Sub-division for the year 2021 under LA for the year 2021-22(W-2) for 120 days	4.85	3.15	2022-23
494	Lingaraj	Angul	Supply of water to water scarcity villages Langijoda & Anadipur of Talcher sub-division for the year 2021-22 LA(Pk-IV))for 303 days	10.81	10.81	2022-23
495	Lingaraj	Angul	Supply of water to water scarcity villages Kandhal & Kandhal Hadi Sahi Talcher sub-division for the year 2021-22 LA(Pk-III))for 303 days	13.01	4.85	2022-23
496	Lingaraj	Angul	Supply of Water of Balungaon Nua Sahi & Soubhagya nagar of Talcher Sub-division for the year 2021 under LA for the year 2021-22(Pkg-II) for 303 days	9.05	9.05	2022-23
497	Lingaraj	Angul	Supply of Water of Madanmohanpur of Talcher Sub-division for the year 2021 under LA for the year 2021-22(Pkg-V) for 303 days	5.76	5.76	2022-23
498	Lingaraj	Angul	Supply of Water of vill: Balungaon Khamar of Talcher Sub-division for the year 2021-22(Pkg-1) for 303 days	6.54	6.54	2022-23
499	Lingaraj	Angul	Supply of Water of vill: Jadunathour, Bidyadharpur, dayamdhipur and of Talcher Sub-division for the year 2022 under LA for the year 2022(S-2) for 122 days	6.94	6.74	2022-23
500	Lingaraj	Angul	Supplying of water to the water scarcity villages Krishnachandrapur, Dasarathipur and Ekadasipur of Talcher Sub-division for the year 2021-22 Lingaraj Area(W-4) for 120 days	2.34	0.53	2022-23
501	Lingaraj	Angul	Supplying of water to the water scarcity villages Doblin, Promod Prasad, Manikamara and Rasulpur & Talcher Sub-division for the year 2021-22 Lingaraj Area(W-3) for 120 days.	3.14	0.64	2022-23
502	Lingaraj	Angul	Supplying of water to the water scarcity villages Bahjodi, Kakudi and Biharipur of Talcher Sub-Division for the year 2022 Lingaraj Area (S-8) for 122 days.	6.65	6.64	2022-23

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503	Lingaraj	Angul	Supplying of water to the water scarcity villages Kankili Part-B and Kalandi Prasad of Talcher Sub-Division for the year 2022 Lingaraj Area (S-12) for 122 days.	8.30	8.28	2022-23
504	Lingaraj	Angul	Supplying of water to the water scarcity villages Scotlandpur Dharampur GP, Nua Sahi Kankili and Sereilo of Talcher Sub-Division for the year 2022 Lingaraj Area (S-5) for 122 days.	6.48	6.46	2022-23
505	Lingaraj	Angul	Supplying of water to the water scarcity villages Dharampur and Khairapal of Talcher Sub-Division for the year 2022 Lingaraj Area (S-6) for 122 days.	4.30	4.20	2022-23
506	Lingaraj	Angul	Supplying of water to the water scarcity villages Samali and Kankili Part-A of Talcher Sub-Division for the year 2022 Lingaraj Area (S-11) for 122 days.	6.62	6.41	2022-23
507	Lingaraj	Angul	Supplying of water to the water scarcity villages Bherubania, Ramachandrapur, Kantanali and Simlipal of Talcher Sub-Division for the year 2022 Lingaraj Area for 122 days.	7.58	7.14	2022-23
508	Lingaraj	Angul	Supplying of water to the water scarcity villages Kishoripal, Harinarpur and Gunthabahal of Talcher Sub-Division for the year 2022 Lingaraj Area (S-9) for 122 days.	7.09	6.79	2022-23
509	Lingaraj	Angul	Supplying of water to the water scarcity villages Jandabahal and Satapatia Sahi of Talcher Sub-Division for the year 2022 Lingaraj Area (S-7) for 122 days.	6.47	6.19	2022-23
510	Lingaraj	Angul	Supplying of water to the water scarcity villages Krishnachandrapur, Dasarathipur and Ekadasipur of Talcher Sub-division for the year 2022-23 Lingaraj Area (Package W-S-4) for 242 days.	8.23	3.67	2022-23
511	Lingaraj	Angul	Supply of Water of Balungaon Nua Sahi & Soubhagnanagar of Talcher Sub-division for the year 2022-23 under LA for the year 2022-23 (Pkg-II) for 302 days.	15.85	7.38	2022-23
512	Lingaraj	Angul	Supply of Water of vill Balungaon Khamar of Talcher Sub-division for the year 2022-23 (Pkg-1) for 302 days.	10.04	4.53	2022-23
513	Lingaraj	Angul	Supply of Water of vill Doblin, Promod prasad, Manikamara and Rasalpur of Talcher Sub-division for the year 2022-23 (Pkg-w-s-3) for 242 days.	11.00	6.36	2022-23

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514	Lingaraj	Angul	Supply of water to water scarcity villages Langijoda & Anadipur of Talcher sub-division for the year 2022-23 LA(Pk-IV))for 302 days.	16.50	6.93	2022-23
515	Lingaraj	Angul	Supply of water to water scarcity villages Kandhal & Kandhal Hadi Sahi Talcher sub-division for the year 2022-23 LA(Pk-III))for 302 days.	15.87	9.25	2022-23
516	HQ	Angul	4 Nos Piped Water Supply Scheme at Talcher of Angul district	341.59	119.97	2022-23
517	HQ	Angul	Rural water supply to Santhapada & Adjacent Villages	900.92	95.58	2022-23
518	HQ	Angul	2 nos. Piped Water Supply Schemes for 35 villages of Talcher and Kaniha Block of Angul district.	5,507.00	331.29	2022-23
519	HQ	Angul	Rural water supply to Gurujang & Adjacent Villages	483.74	233.29	2022-23
520	Talcher	Angul	Supply of water to villages Raghunathapur and Biraramchandrapur in Talcher Subdivision for the year 2023 for Talcher Area (Package S-1) 120 days.	5.57	5.38	2023-24
521	Talcher	Angul	Supply of water to villages Brajnathapur & Radharamanpur in Talcher Subdivision for the year 2023 for Talcher Area (Package S-2) 120 days.	6.60	6.60	2023-24
522	Talcher	Angul	Supply of water to villages Luhundi, Godibandha Chhak Tanki and Belpada in Talcher Subdivision for the year 2023 for Talcher Area (Package S-3) 120 days.	4.30	4.30	2023-24
523	Talcher	Angul	Supply of water to village Gurujang in Talcher Subdivision for the year 2023 for Talcher Area (Package S-4) 120 days.	10.21	10.21	2023-24
524	Talcher	Angul	Supply of water to village Sirigida in Talcher Sub-division for the year 2023 for Talcher Area (Package S-5) 120 days.	4.30	4.17	2023-24
525	Talcher	Angul	Supply of water to villages Arakhapal, Kanteikolla, Gopaballavpur and Rangamatia in Talcher Subdivision for the year 2023 for Talcher Area (Package S-6) 120 days.	6.68	6.66	2023-24
526	Hingula	Angul	Supply of water during summer season 2023 to village Badajorada under Hingula Area (Package-01).	20.49	19.30	2023-24
527	Hingula	Angul	Supply of water during summer season 2023 to village Sanajorada, Karnapur and Natedi under Hingula Area (Package-02).	16.66	16.66	2023-24

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528	Hingula	Angul	Supply of water for domestic purpose at designated places of Majhika village under Balram OCP of Hingula Area. (For a period of one year except summer season).	7.63	5.11	2023-24
529	Hingula	Angul	Supply of water during summer season 2023 to village Natada, Badajharan and Bethianali under Hingula Area (Package-24)	15.86	15.86	2023-24
530	Hingula	Angul	Supply of water to village Kalamachhuin Purunasahi, Nuasahi, Nuamundasahi, Ektali, Khuriagutha, Randhan-Bhuin (Old and New) under Hingula Area. (Pack-21)	9.79	9.72	2023-24
531	Hingula	Angul	Supplying of water to village Ambapal, Badamahitaila and Saramahitaila under Hingula Area (Package-23)	7.61	7.61	2023-24
532	Hingula	Angul	Joragadia, Tangarasahi, Hadisahi And Sarang under	9.28	9.28	2023-24
533	Hingula	Angul	Supplying of water to village Bahalsahi under Hingula Area. (Package-19)	3.94	3.94	2023-24
534	Hingula	Angul	Supplying of water to village Nakeipasi under Hingula Area (Package-06)	5.10	5.10	2023-24
535	Hingula	Angul	Supply of water to village Solada under Hingula Area (Pack-18)	32.17	32.44	2023-24
536	Hingula	Angul	Supplying of water to village Barapali under Hingula Area (Package-09)	5.48	5.48	2023-24
537	Hingula	Angul	Supplying of water to village Danara Gandhinagar and Danara Adivasisahi under Hingula Area (Package-05)	3.51	3.51	2023-24
538	Hingula	Angul	to village Kandhabereni, Baleswarsahi under Hingula	9.44	9.44	2023-24
539	Hingula	Angul	Supply of water to Kusacharsahi of Jamunali village.	5.13	5.13	2023-24
540	Hingula	Angul	Supply of water during summer season 2023 to village Tileipasi and Khajuria under Hingula Area (Package-10)	5.64	5.64	2023-24
541	Hingula	Angul	Supply of water to village Majhika, Birabarpur, Solada Deulsahi, Nathagaon Police out post Kalamachhuin, PHC Kalamachhuin including Hingula High School, Gokula family, Thnla sahi Bania sahi Bidyadhar and Anatriami under Hingula Area. (pack-04)	23.81	23.81	2023-24

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542	Hingula	Angul	Supply of Water for domestic purpose at designated places of village nearby HOCP & BOCP for a period of one year (except summer season) under CSR works of Hingula Area, MCL (Annual Package)	35.83	32.71	2023-24
543	Hingula	Angul	Supply of Water for domestic purpose at designated places of Satyabadipur sahi of Solada village for a period of one year (except summer season) under CSR works of Hingula Area, MCL (Annual Package)	16.93	15.47	2023-24
544	Hingula	Angul	CP and balaram OCP for a period of one year excluding	20.27	7.37	2023-24
545	Hingula	Angul	Radia, Kaithanali and Kusumpal for a period of 01 year	29.26	29.26	2023-24
546	Hingula	Angul	Supply of water during summer season 2023 to village Telipur, Telipur Harijansahi, Teipur Sikhapalsahi and Khuringa under Hingula Area. (Pack-03)	12.36	12.36	2023-24
547	Hingula	Angul	Supply of water during summer season 2023 to village Gopal prasad, Gopal prasad Khalisahi (School Sahi), Khamar & Patnasahi under HA. (Package No. 14)	19.84	19.84	2023-24
548	Hingula	Angul	Supply of water during summer season 2023 to village Chittipur Kumunda, Nakeipasi, Hadisahi, Kumunda Hadisahi, Mardaharipur and Ambaburi under Hingula Area. (Pack-16)	10.99	10.99	2023-24
549	Hingula	Angul	Supply of water during summer season 2023 to village Kumunda, Kumunda Tanlasahi, Kumunda Nua Tanlasahi, Kumunda Tentulisahi and Purunapani under Hingula Area. (Pack-17)	19.98	19.98	2023-24
550	Hingula	Angul	to village Mallibandha, Nuamuhin, Antagadia and Ja	8.68	8.68	2023-24
551	Hingula	Angul	village New Gopalprasad, New Antagadia, Kainthanali &	15.33	15.33	2023-24
552	Hingula	Angul	season 2023 to village Banabaspur and Baghabaspur	8.01	8.01	2023-24
553	Hingula	Angul	nuhin (Including Hadisahi, Harijansahi, Kalikaprasad and	19.90	19.90	2023-24
554	Hingula	Angul	2023 to village Kankarei, Chhotoberini and Pidhakham	14.95	14.95	2023-24
555	Hingula	Angul	al, New Gopalprasad, new anantagadia & kainthanali	3.02	3.02	2023-24
556	Hingula	Angul	Prasad, New Anantagadia and Kaithanali. For a period of	15.75	3.15	2023-24
557	Jagannath	Angul	Annual Drinking water supply through water tanker to Naik Sahi, New Hensmul, Dera Harijan Sahi, hensmul High School, Ragdi Sahi under CSR programme of Ananta OCP, JA for two Year	70.32	35.28	2023-24

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558	Jagannath	Angul	Temporary Supply of water through water tanker to the villages Chattia Hutting, South Balanda, Bagadhar Munda Sahi & Khandualbahal for the Year 2023 under CSR activities of Jagannath Area	9.5	9.5	2023-24
559	Jagannath	Angul	Temporary Supply of water through water tanker to the villages Diajharan, Tentulei, Bhanja Colony, and Gurudwar Adiyasi Sahi for the Year 2023 under CSR activities of Jagannath Area	15.5	15.5	2023-24
560	Jagannath	Angul	Temporary Supply of water through water tanker to the villages Chalagarh, Jilinda And Baghamara for the Year 2023 under CSR activities of Jagannath Area	23.17	22.94	2023-24
561	Jagannath	Angul	Temporary Supply of water through water tanker to the villages Gobara for the Year 2023 under CSR activities of Jagannath Area	11.57	10.99	2023-24
562	Jagannath	Angul	Temporary Supply of water through water tanker to the villages Hariharpur (Kaniha Block), Dumduma, Sadashivpur, Godibandha Hospital and Pabitrapur (New Balanda) for the Year 2023 under CSR activities of Jagannath Area	16.27	7.28	2023-24
563	Jagannath	Angul	Supply of water through water tanker to the villages Ekdal, sanjamunda sahi, Nayak sahi, puruna sahi, Baragharia Sahi & Hilo for under Ananta OCP for a period of One year under CSR activities of JA	34.32	25.74	2023-24
564	Jagannath	Angul	Supply of water through water tanker to the villages Ekdal, sanjamunda sahi, Nayak sahi, puruna sahi, Baragharia Sahi & Hilo for under Ananta OCP of Jagannath Area under CSR work for a period of 60 days		4.66	2023-24
565	Jagannath	Angul	Supply of water through water tanker to the villages Ekdal, sanjamunda sahi, Nayak sahi, puruna sahi, Baragharia Sahi & Hilo for under Ananta OCP of Jagannath Area under CSR work for a period of 30 days		1.78	2023-24

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566	Bharatpur	Angul	Supply of water for domestic purpose through water tanker to village Jambubahali under BA for the year 2023.	5.53	5.53	2023-24
567	Bharatpur	Angul	Supply of water for domestic purpose through water tanker to village Lachhmanpur, Padmabatipur, Rakas, Kutaripasi and Nuasahi under BA for the year 2023.	3.03	3.03	2023-24
568	Bharatpur	Angul	Supply of water for domestic purpose through water tanker to village Badasinghada & Sanasinghada under Bharatpur Area* for the year 2023.	6.31	6.31	2023-24
569	Bharatpur	Angul	Supply of water for domestic purpose through water tanker to village Kuio, Kuio Rehabilitation Colony & Kuio Harijana Sahi under Bharatpur Area* for the year 2023.	14.32	14.32	2023-24
570	Bharatpur	Angul	Supply of water for domestic purpose to village Chhendipada (Bentakuri Sahi, Tanla Sahi, Kumbhara Sahi, Gochhayat Sahi, Harjana Sahi, Kaith Sahi, Behera Sahi, Bhamara Sahi & Pradhan Sahi) under Bharatpur Area for the year 2023.	19.93	19.93	2023-24
571	Bharatpur	Angul	Supply of water for domestic purpose to village Chhendipada (Ward No. 10, Mamuria sahi) under Bharatpur Area for the year 2023.	24.67	24.67	2023-24
572	Bharatpur	Angul	Supplying and spreading moorum on both sides of the bitumionous road from Nandira chowk to Danara chowk for Hingula Yatra under Bharatpur Area.	1.13	1.13	2023-24
573	Kaniha	Angul	Annual Supply of Water (Excluding Summer Package) through water tanker to Village Jarada, Telesingha and Kansamunda under Kaniha Area for the year 2022-23	19.01	5.66	2023-24
574	Kaniha	Angul	Supply of drinking water through tankers to Village Jarada, Telesingha, Chhelia, Kansamunda, Jaipur, Aditya Prasad, Gundurinali, Guiland, Mallapasi and Kamarei under CSR for a period of 120 days (Summer Season-2023) at Kaniha OCP, Kaniha Area	43.01	43.01	2023-24

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575	Kaniha	Angul	Annual Supply of Water (Excluding Summer Package) through water tanker to Village Jarada, Telesingha, Kansamunda and Adaita Prasad under Kaniha Area for the year 2023-24	54.43	24.49	2023-24
576	Lingaraj	Angul	Supply of Water of vill: Anandapur, Talabeda, Talaberana Talcher Sub-division for the year 2022(Pkg-S-1) for 122 days	4.65	3.86	2023-24
577	Lingaraj	Angul	Supplying of water to the water scarcity villages Doblin, promod Prasad, Manikamara and Rasulpur of Talcher Sub-division for the year 2021 Lingaraj Area(Pkg-S-3) for 122 days. (March-June)	3.88		2023-24
578	Lingaraj	Angul	Supply of Water of Madanmohanpur of Talcher Sub-division for the year 2021 under LA for the year 2021-22(Pkg-V) for 303 days	5.76	4.72	2023-24
579	Lingaraj	Angul	Supply of Water of vill: Doblin Promod prasad Manikamara and Rasulpur of Talcher Sub-division for the year 2021-22(Pkg-w-3) for 120 days	3.14		2023-24
580	Lingaraj	Angul	Supply of water to water scarcity villages Dharampur & Khairapal at Talcher sub-division for the year 2022 LA(s-6) for 122 days.	4.30		2023-24
581	Lingaraj	Angul	Supply of water to water scarcity villages Sainali & Kankili part-A at Talcher sub-division for the year 2022 LA(s-11) for 122 days.	6.62		2023-24
582	Lingaraj	Angul	Supply of water to water scarcity villages Balijadi, Kakudi & Bharipur of Talcher sub-division for the year 2022 LA(s-8) for 122 days.	6.65		2023-24
583	Lingaraj	Angul	Supply of water to water scarcity villages Kankili Part-B & Kalandiprasad of Talcher sub-division for the year 2022 LA(s-12) for 122 days.	8.30		2023-24
584	Lingaraj	Angul	Supply of water to water scarcity villages Scottalandpur, Dharampur G.P. Nuasahi Kankili & Sereilo of Talcher sub-division for the year 2022 LA(s-5) for 122 days.	6.48		2023-24
585	Lingaraj	Angul	Supply of water to water scarcity villages Krishnachandrapur, Dasarathipur, Ekadasipur & Sctolandpur Harijanasahi, Kankili Gp of Talcher sub-division for the year 2022 LA(s-4) for 122 days.	6.94		2023-24

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586	Lingaraj	Angul	Supply of water to water scarcity villages Kishoripal, Hariharpur & Gunthabahal of Talcher sub-division for the year 2022 (S-9) for 122 days.	7.09		2023-24
587	Lingaraj	Angul	Supply of water to water scarcity villages Bherubania Ramachandraour, Kantanali 7 simillipal of Talcher sub-division for the year 2022 (S-10) for 122 days.	7.58		2023-24
588	Lingaraj	Angul	Supply of Water of vill. Jadunathpur, Bidyaharpur, dayanidhipur and of Talcher Sub-division for the year 2022 under LA for the year 2022(S-2) for 122 days	6.94		2023-24
589	Lingaraj	Angul	Supply of water to water scarcity villages Doblin, Promodprasad, Manikamara & Rasalpur of Talcher sub-division for the year 2022 (S-3) for 122 days.	4.86		2023-24
590	Lingaraj	Angul	Supply of water to water scarcity villages Jandabahal and satapatia sahi of Talcher sub-division for the year 2022 (S-7) for 122 days.	6.47		2023-24
591	Lingaraj	Angul	Supply of Water of Balungaon Nua Sahi & Soubhagya nagar of Talcher Sub-division for the year 2021 under LA for the year 2021-22(Pkg-II) for 303 days	9.05	9.05	2023-24
592	Lingaraj	Angul	Supply of Water of vill. Balungaon Khamar of Talcher Sub-division for the year 2021-22(Pkg-1) for 303 days	6.54	6.54	2023-24
593	Lingaraj	Angul	Supply of Water of vill. Anandapur, Talabeda, Talaberana Talcher Sub-division for the year 2021-22(Pkg-w-1) for 120 days	2.98	2.98	2023-24
594	Lingaraj	Angul	Supply of water to water scarcity villages Langijoda & Anadipur of Talcher sub-division for the year 2021-22 LA(PK-IV) for 303 days	10.81	10.81	2023-24
595	Lingaraj	Angul	Supply of water to water scarcity villages Kandhal & Kandhal Hadl Sahi Talcher sub-division for the year 2021-22 LA(PK-III) for 303 days.	13.01	13.01	2023-24
596	Lingaraj	Angul	Supply of Water of Balungaon Nua Sahi & Soubhagya nagar of Talcher Sub-division for the year 2022-23 under LA for the year 2022-23(Pkg-II) for 302 days	15.85	16.64	2023-24

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597	Lingaraj	Angul	Supply of Water of Madanmohanpur of Talcher Sub-division for the year 2022-23 under LA for the year 2022-23(Pkg-V) for 302 days	9.31	8.38	2023-24
598	Lingaraj	Angul	Supply of Water of vill.Jadunathpur,Bidyadharpur,dayanidhipur and of Talcher Sub-division for the year 2021 under LA for the year 2021-22(W-S-2) for 242 days	17.66	17.66	2023-24
599	Lingaraj	Angul	Supply of Water of vill:Balungaon Khamar of Talcher Sub-division for the year 2022-23(Pkg-1) for 302 days	10.04	10.34	2023-24
600	Lingaraj	Angul	Supply of Water of vill:Doblin,Promod prasad,Manikamaraand Rasalpur of Talcher Sub-division for the year 2022-23(Pkg-w-s-3) for 242 days	11.00	11.00	2023-24
601	Lingaraj	Angul	Supply of Water of vill:Anandapur,Talabeda Talaberana Talcher Sub-division for the year 2022-23 (Pkg-w-s-1) for 242 days	10.18	10.18	2023-24
602	Lingaraj	Angul	Supply of Water of vill:Krishna Chandrapur,Dasarathipur & Ekadasipur Talcher Sub-division for the year 2022-23(Pkg-w-s-4) for 242 days	8.23	8.23	2023-24
603	Lingaraj	Angul	Supply of water to water scarcity villages Langijoda & Anadipur of Talcher sub-division for the year 2022-23 LA(Pk-IV))for 302 days.	16.50	17.47	2023-24
604	Lingaraj	Angul	Supply of water to water scarcity villages Kandhal & Kandhal Hadi Sahi Talcher sub-division for the year 2022-23 LA(Pk-III))for 302 days.	15.87	16.50	2023-24
605	Lingaraj	Angul	Supplying of water to the water scarcity villages Dharampur and Khairapal of Talcher Sub-division for the year 2023, Lingaraj Area (S-1) for 122 days	4.20	4.20	2023-24
606	Lingaraj	Angul	Supplying of water to the water scarcity villages Jandabahal and Satapatia of Talcher Sub-Division for the year of 2023, Lingaraj Area (S-2) for 122 days	5.34	4.54	2023-24
607	Lingaraj	Angul	Supplying of water to the water scarcity villages Bherubania, Ramachandrapur, Kantanali and Similpal of Talcher Sub-division for the year 2023, Lingaraj Area (S-5) for 122 days.	5.63	5.63	2023-24

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608	Lingaraj	Angul	Supplying of water to the water scarcity villages Kankili Part-B and Kalandi Prasad of Talcher Sub-Division for the year 2023, Lingaraj Area (S-6) for 122 days.	11.90	8.81	2023-24
609	Lingaraj	Angul	Supplying of water to the water scarcity villages Sainali and Kankili Part-A of Talcher Sub-division for the year 2023, Lingaraj Area (S-7) for 122 days.	7.00	5.18	2023-24
610	Lingaraj	Angul	Supplying of water to the water scarcity villages Scotlandpur Dharampur G.P. Nuasahi Kankili, Sareilo and Scotlandpur Harijana Sahi Kankili G.P. of Talcher Sub-Division for the year 2023, Lingaraj Area (S-8) for 122 Days	5.99	3.90	2023-24
611	HQ	Angul	Rural water supply to Santhapada & Adjacent Villages	900.92	214.50	2023-24
Total				35328.68	10,807.20	611

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Area	District	DESCRIPTION OF JOB/ACTIVITY	Work Value (Rs in Lakh)	EXPENDITURE (Rs in lakh)	YEAR
Hingula Area	Angul	Deepening of pond at Jamujodi village near Hingula OCP under Hingula Area	4.33	2.84	2018-19
Hingula Area	Angul	Deepening of pond at Ranjagol vilage near Hingula OCP under Hingula Area	2.06	0.54	2018-19
Hingula Area	Angul	Deepening Of Kusum Bandha Of Village Kankare Near Hingula Ocp Under Hingula Area	5.61	5.54	2018-19
Jagannath	Angul	Deepening of Sani Mandira Pond at Radharamanpur and making bathing steps at Arakhpal Padiabandha Pond under CSR Programme of BBSRI OCP, JA	3.55	3.48	2018-19
Jagannath	Angul	Making bathing steps at village pond of Brajanathpur village (Brajasagar & Kata Bandha)	6.61	6.56	2018-19
Jagannath	Angul	Construction of 04no's Bathing steps of Joragadia village Gramya Bandha Under CSR Scheme at AOCP	4.10	0.20	2018-19
Kaniha	Angul	DEEPEENING OF EXISTING POND OF BAREAHPUR VILLAGE UNDER CSR AT KANIHA OCP	9.01	1.01	2018-19
Kaniha	Angul	Deepening of existing pond in village Sardhapur of Badaribida GP	7.00	7.00	2018-19
Lingaraj	Angul	Renovation of pond named sumanta munda of village baghuabul ward-2, andrest	6.07	5.60	2018-19
Lingaraj	Angul	CONSTRUCTION OF 2 NOS OF BATHING STEPS AT VIL SAINAEI POND UNDER CSR, LA WNO-1044 DT-19.03.18	3.59	3.44	2018-19
Lingaraj	Angul	RENOVATION OF VILLAGE TANKS OF KHAJURJA, KATA AND BHAGA KATA BANDHA VILL DEULBERA UNDER CSR, LA	11.45	7.98	2018-19
Bharatpur	Angul	Providing stone patching in jambubahal pond under CSR	9.12	9.12	2019-20
Lingaraj	Angul	Renovation of pond Badabandha of village Kandhal	4.53	4.41	2019-20
Hingula	Angul	Deepening of existing pond of village Chandrabil (Nuabandha) near Hingula OCP under CSR, Hingula area	3.45	3.45	2019-20
Hingula	Angul	opening of pond of village Banabaspur under CSR of Hingula O	8.62	8.62	2020-21
Hingula	Angul	Deepening of nuabandha pond near Hingula area R&P site of Jamunah village	13.22	12.91	2020-21
Hingula	Angul	Construction of bathing step and changing room in village pond khahamunda of jamunah under Hingula Area	4.93	1.11	2020-21

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Bharatpur	Angul	Construction of drain between temple and pond at Karnapur	19.95	17.72	2020-21
Jaganath	Angul	Repairing of existing steps and providing new steps at bathing Ghats in deulbandha pond of Ghanatapada Village	5.96	0.00	2020-21
Kaniha	Angul	Digging of pond in govt land at Aditya Prasad village	7.48	0.34	2020-21
Kaniha	Angul	Digging of drain for connecting Laxmisagar pond of Kansamunda village under CSR work of Kaniha OCP of Kaniha Area	4.47	4.13	2020-21
Kaniha	Angul	Deepening and Making Bathghat (Two) nos. in Tenteibereni Bandha at Tenteibereni Village at Kamarei GP of Kaniha OCP of Kaniha Area under CSR	4.59	4.54	2020-21
Kaniha	Angul	Deepening and Making Bathghat (Two) nos. in Panchayat Pond of Juhbandha Village at Kamarei GP under CSR work of Kaniha OCP of Kaniha Area	4.50	4.42	2020-21
Hingula	Angul	Construction of bathing step and changing room in village pond khaliamunda of jamunahi under Hingula Area	4.93	0.71	2021-22
Kaniha	Angul	Deepening of existing Pond of Sanatnibida Village at Kaniha OCP of Kaniha Area under CSR	10.35	10.35	2021-22
Kaniha	Angul	Renovation / Deepening of Badabandha of Kansamunda village at Kaniha OCP of Kaniha Area under CSR work	17.63	11.71	2021-22
Kaniha	Angul	Deepening and Making Bathghat (Two) nos. in Nua Bandha of Kamarei Village at Kamarei Panchayat of Kaniha OCP of Kaniha Area under CSR work	8.40	8.40	2021-22
Kaniha	Angul	Deepening and Making Bathghat (Two) nos. in Dandasinga Nua Bandha of Dandasinga Village at Kamarei GP under CSR work of Kaniha OCP of Kaniha Area	6.66	6.66	2021-22
Kaniha	Angul	Deepening & Beautification of pond Chardabih village-GP	4.37	4.27	2021-22
Lingaraj	Angul	Upkeeping and cleaning around Soubhagyasagar pond	1.90	1.87	2021-22
Lingaraj	Angul	Digging & stone pitching of 02 nos of ponds of balunga Chamar	11.49	11.43	2021-22
Lingaraj	Angul	Filling of earth for protect of pond at village kandhal	0.96	0.95	2021-22
Lingaraj	Angul	Washing of bathing steps and stone pitching around soubhagya-sagar pond	1.53	1.52	2021-22
Lingaraj	Angul	Washing and painting of bath way & changing room around soubhagya-sagar pond	1.76	1.75	2021-22
Lingaraj	Angul	Renovation of talabada bandha / pond	4.78	4.73	2021-22

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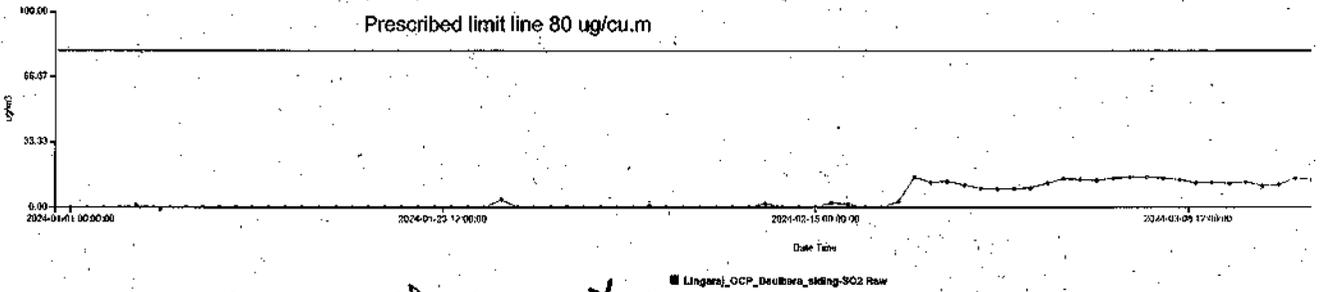
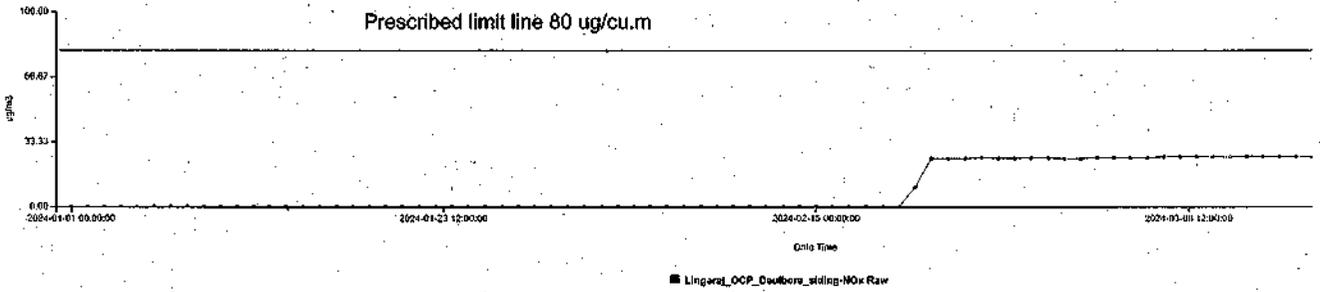
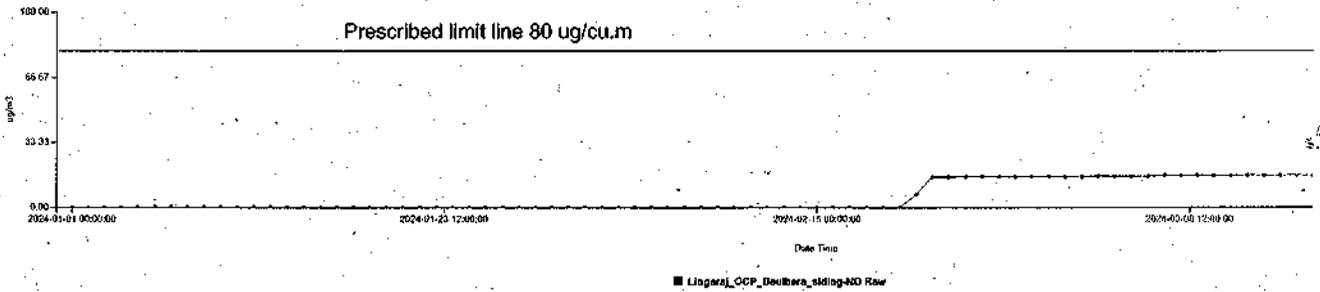
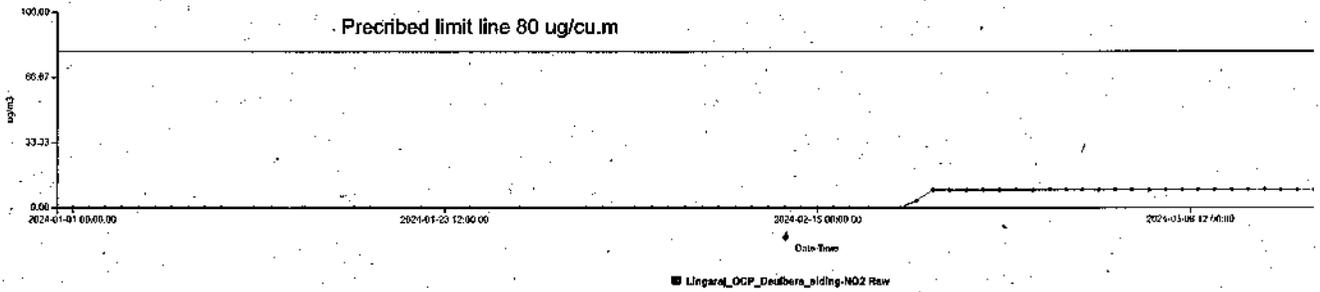
Lingaraj	Angul	Renovation of kandhal tentulia bandha	5.88	5.88	2021-22
Lingaraj	Angul	Beutification and stabilisation /strength of bhagapada pond vil telisahi	5.31	5.31	2021-22
Kaniha	Angul	Deepening of Pond of Gundurinali Village at Kaniha OCP of Kaniha Area under CSR	13.87	13.87	2022-23
Lingaraj	Angul	Beautification and Stabilization/strangthe of Bhagapada Pond at Village Telisahi under CSR work LA	4.50	4.41	2022-23
Kaniha	Angul	Providing and Laying Pipe Line at Sabhaghat Pond of Sanhar village under CSR work of Kaniha Area	4.44	3.56	2023-24
Lingaraj	Angul	Renovation of pond at village Dayanidhipur under csr work Lingaraj area	4.69	4.69	2023-24
Lingaraj	Angul	Development and Rejuvenation of Pond with strengthen of banks at bada Bandha Pond of Village kandhal under CSR work Lingaraj Area	17.98	17.98	2023-24
Lingaraj	Angul	Construction of Souchalaya for General Public use at Nimakata Pond under CSR Work Lingaraj Area	3.32	3.32	2023-24
			288.99	238.36	43


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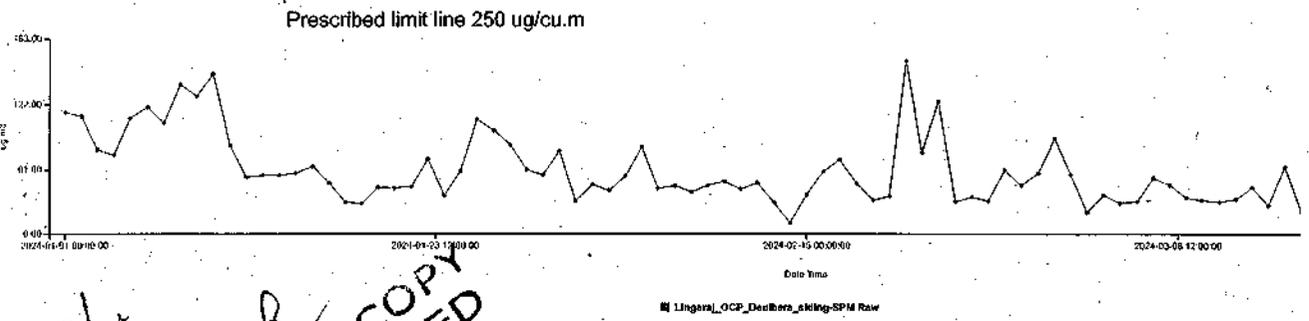
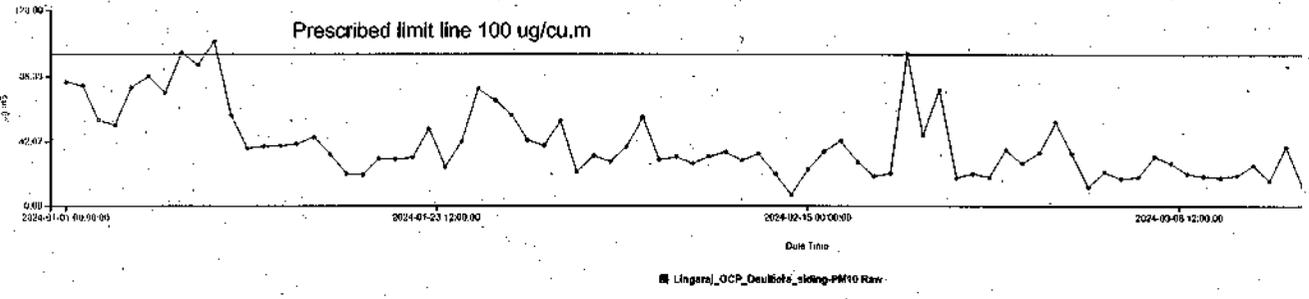
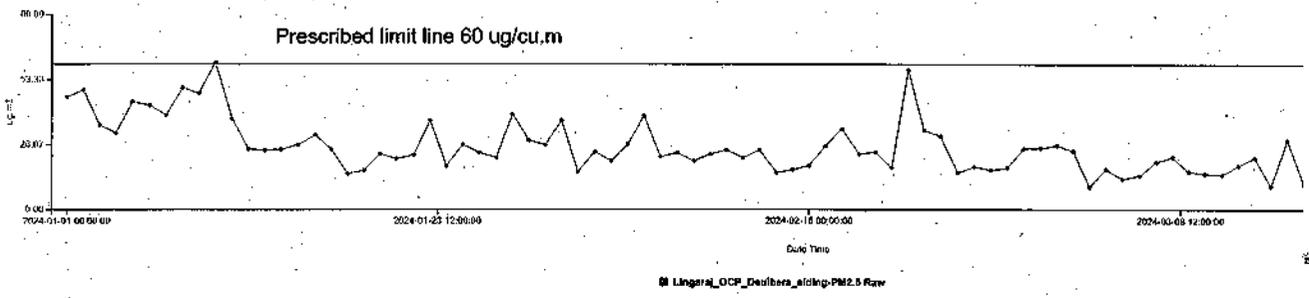
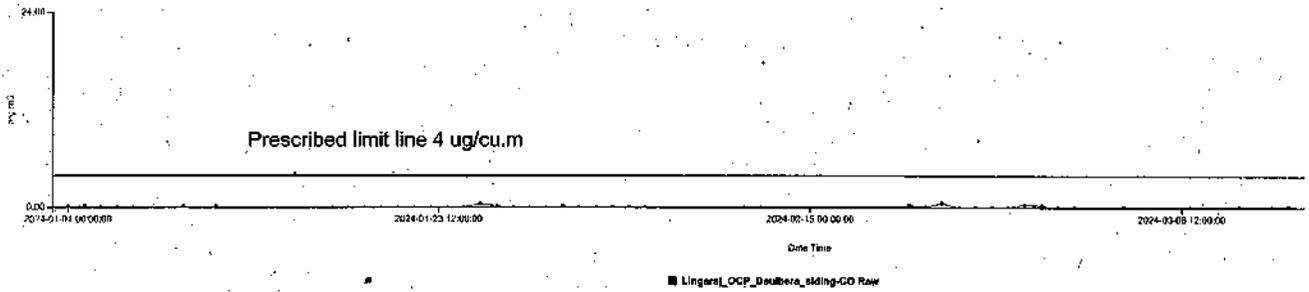


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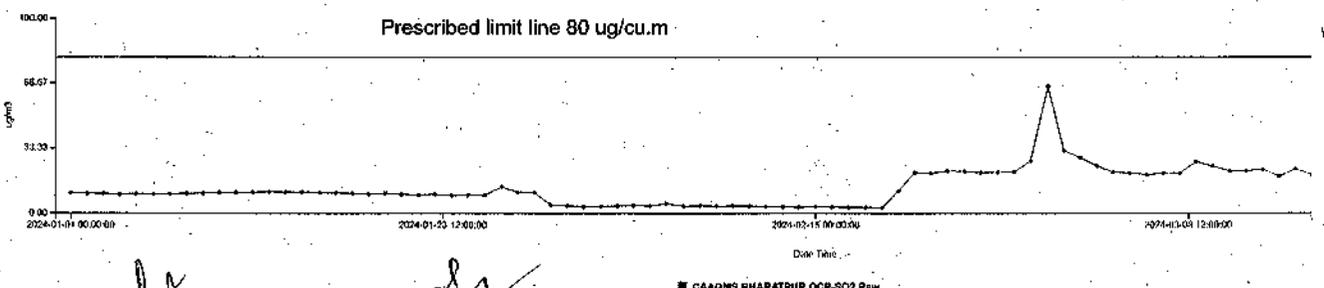
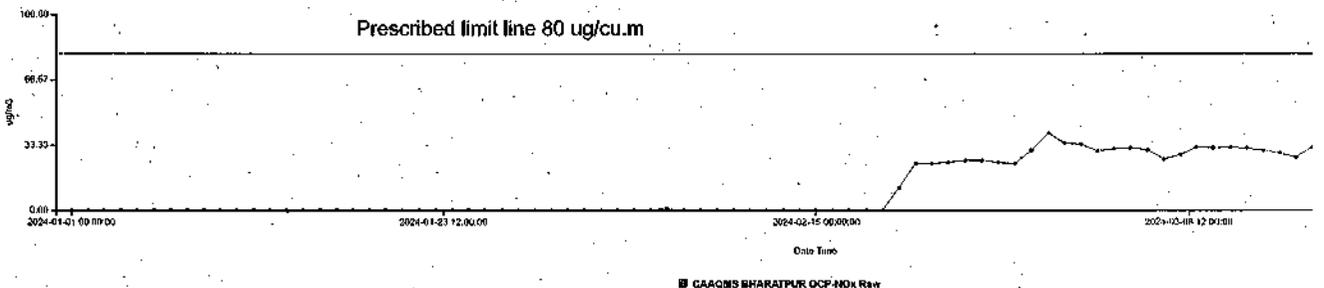
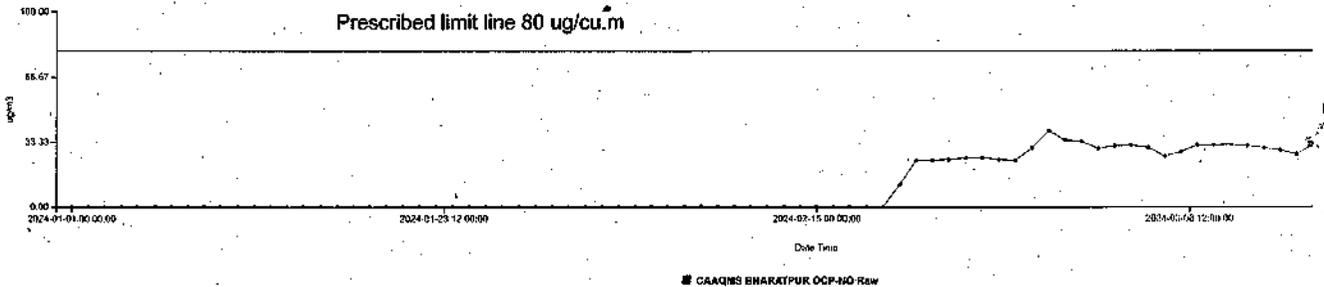
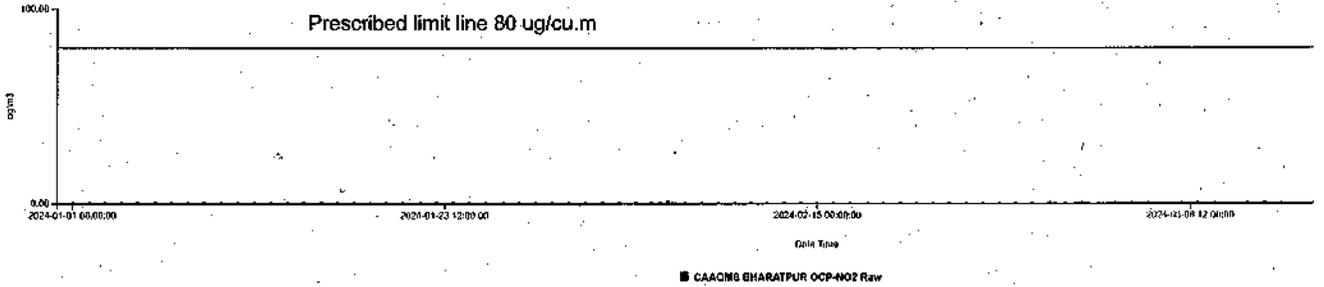


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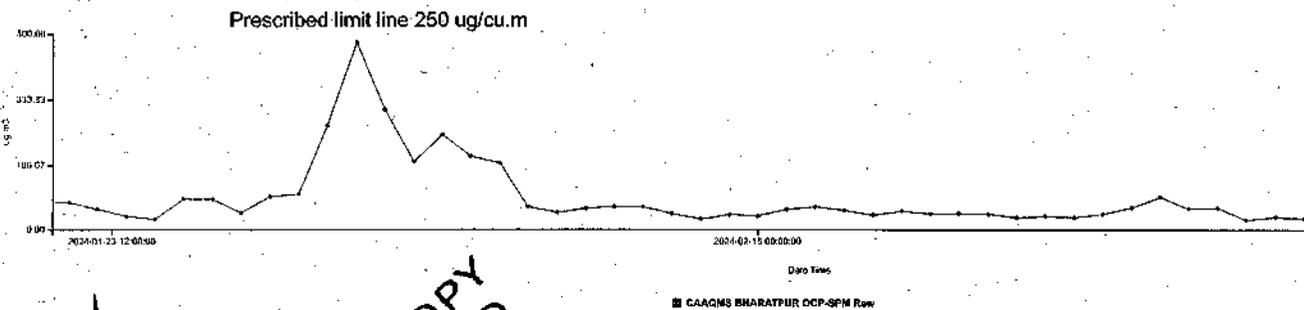
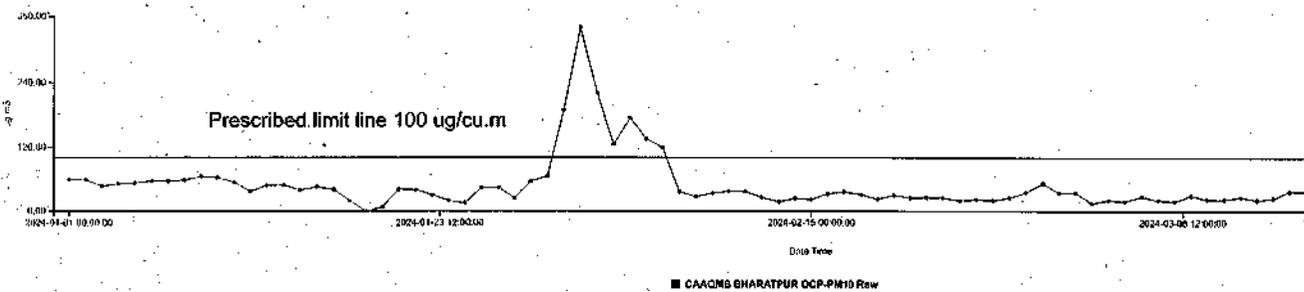
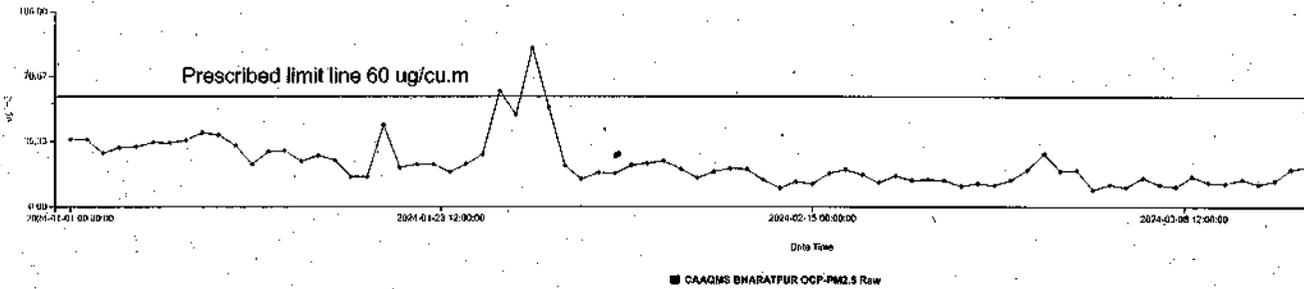
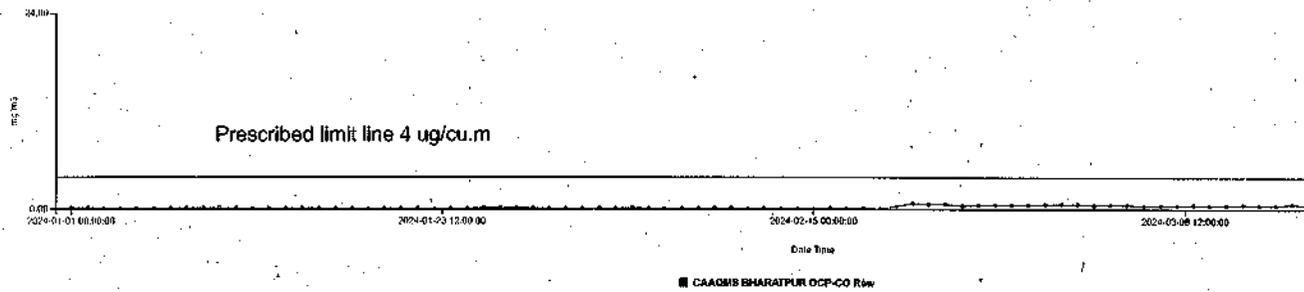
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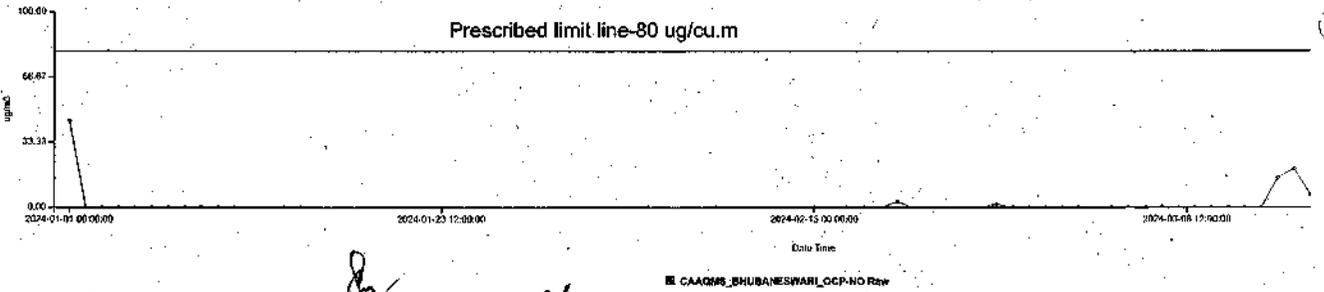
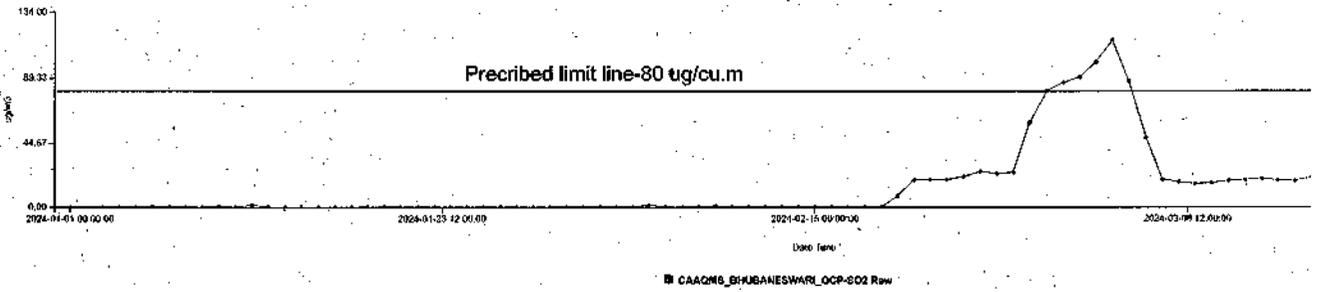
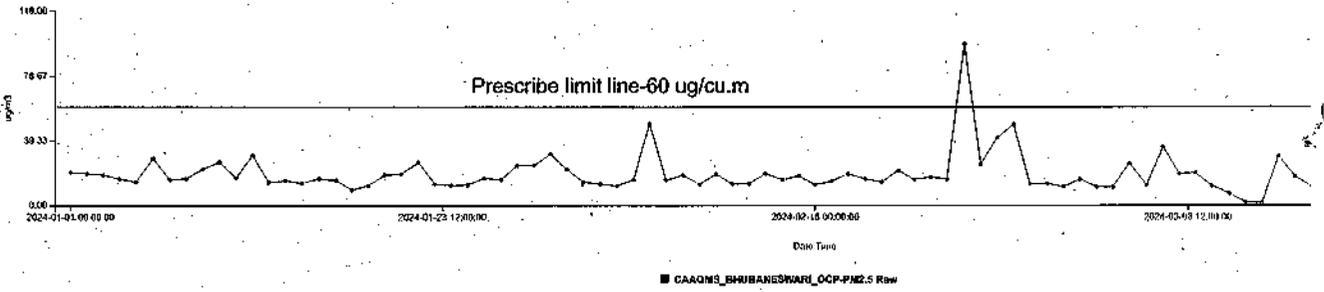
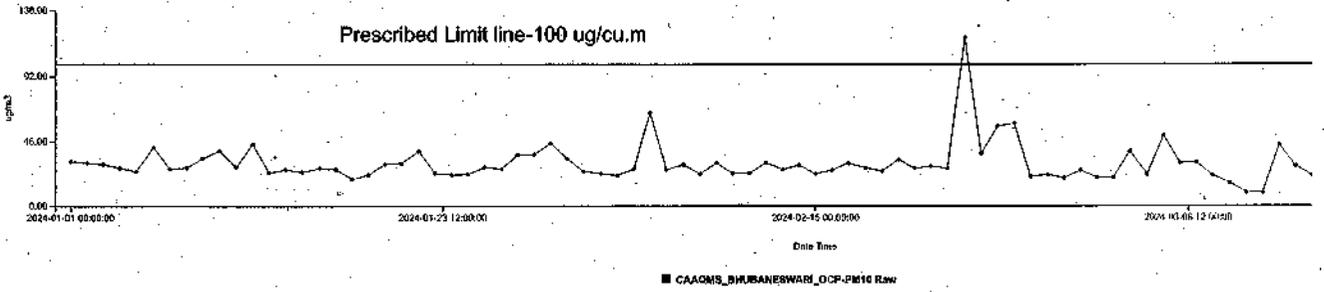
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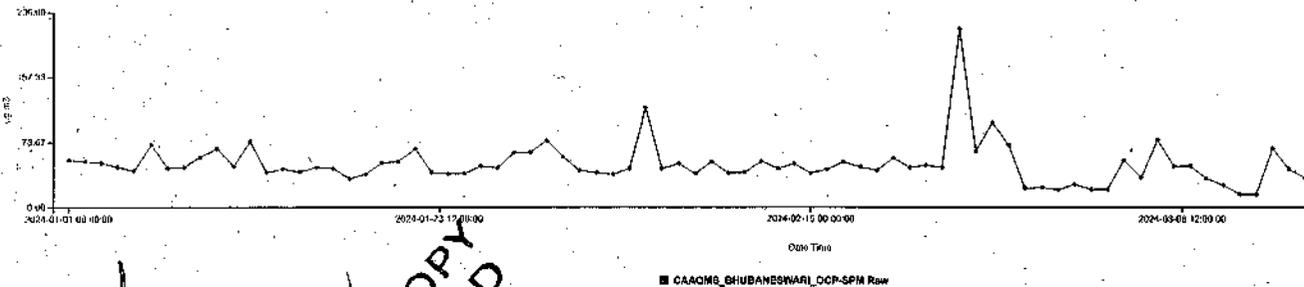
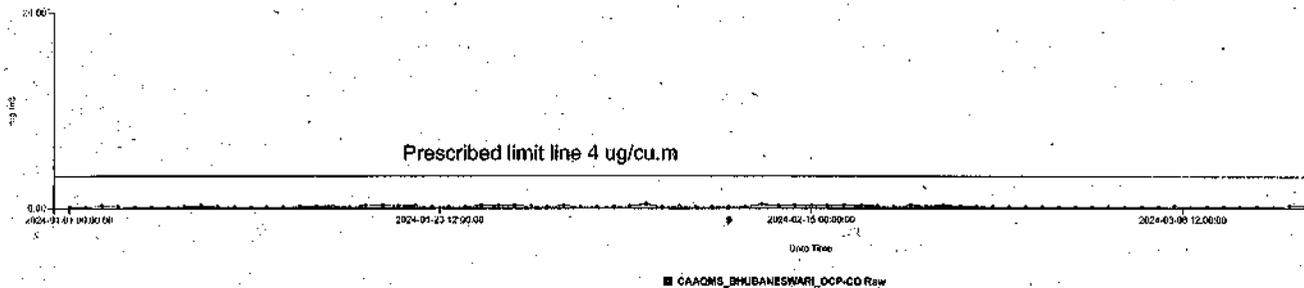
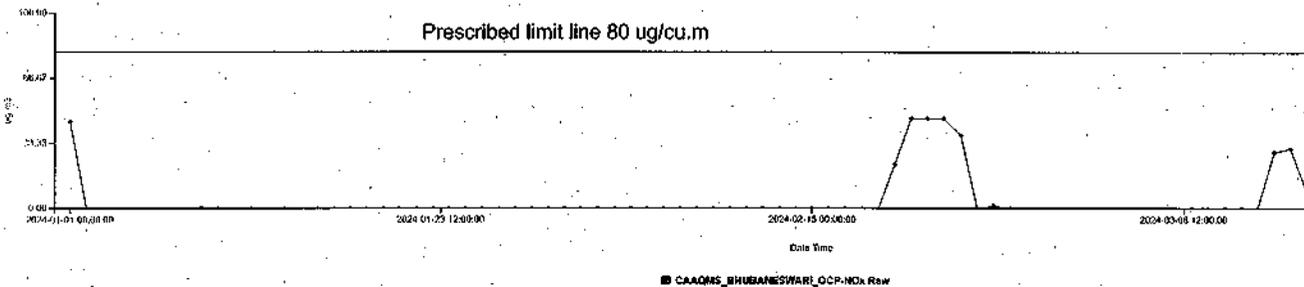
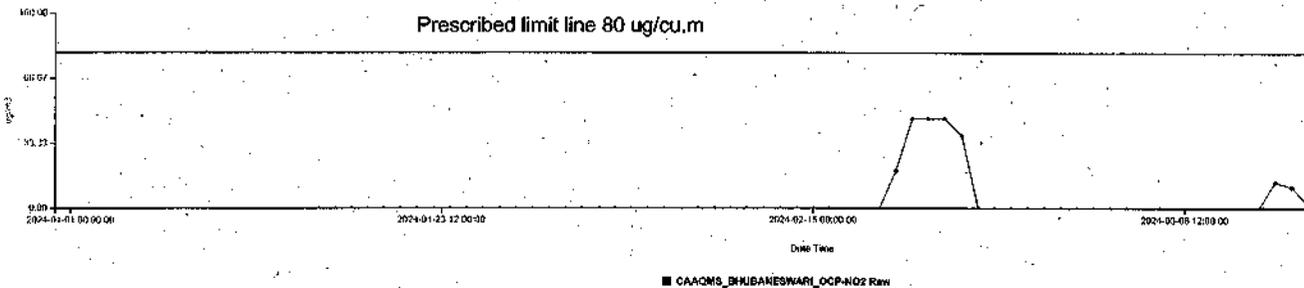
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